Sixth Series, Vol.VIII, No.16

Wednesday, December 7, 1977
Agrahayana 16, 1899 (Saka)

LOK SABHA DEBATES

(Third Session)

Acc. No. 1(11)
Date 8-2-78

(Vol. VIII contains Nos. 11—20)

LOK SABHA SECRETARIAT
NEW DELHI

Price: *Rs.* 4.00

CONTENTS

(Sixth Series, Volume VIII, Third Session, 1977

No. 16, Wednesday, December 7, 1977/Agrahayana, 16, 1899 (Saka)

	COLUMNS
Oral Answers to Questions :	
*Starred Questions Nos. 306 to 313	1—28
Written Answers to Questions:	
Starred Questions Nos. 305 and 314 to 325 . . .	28—39
Unstarred Questions Nos. 2869, 2870, 2872 to 2902, 2904 to 2988, 2990 to 3003, 3005 to 3035, 3037 to 3065, 3067 and 3068 .	39—211
Papers laid on the Table	211—15
Public Accounts Committee—	
First Report	215
Committee on Private Members' Bill and Resolutions—	
Ninth Report	215
Committee on Petitions—	
First Report	215
Petition *re*. Demands of Railwaymen	219—17
Re. Questions of Privilege—	
(i) Certain remarks by Shri Madhn Limaye about the Speaker of Fifth Lok Sabha	218—19
(ii) Alleged Inquiry by the Shah Commission about Proclamation of Emergency	219—22
(iii) Home Minister's statement on AIR and TV about Sabotage cases	222
(iv) Alleged misleading statement by Minister of State in the Ministry of Agriculture and Irrigation on 24-11-77 . .	222—24

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	Columns
Matters under Rule 377—	
(i) Flouting of Safety Rules in certain Private Coal Mines of Bihar	224—25
(ii) Grievances of Railwaymen	225—28
(iii) Strike in Scindia Steam Navigation Company	228—31
(iv) Closure of Universities and Colleges due to student unrest	231—33
Payment of Bonus (Amendment) Bill—	
Motion to consider—	
Shri Saugata Roy	233—37
Shrimati Ahilaya P. Rangnekar	237—45
Shri Prasannbhai Mehta	245—48
Shrimati Parvathi Krishnan	248—52
Shri Uggrasen	252—56
Shri C. M. Stephen	256—63
Shri K. Mayathevar	263—65
Shri Chitta Basu	265—66
Shri Manohar Lal	266—67
Shri Vasant Sathe	267—68
Shri Harikesh Bahadur	268
Shri Ravindra Varma	268—74
Motion *re*. Steps for removal of economic backwardness of four districts of Eastern Uttar Pradesh	274—357
Shri Yadvendra Dutt	274—90
Shri M. V. Krishnappa	291—94
Shri Harikesh Bahadur	294—97
Shri Brij Bhushan Tiwari	297—302
Shri Ram Sagar	302—306
Shri Ram Dhari Shastri	307—11
Shri Vasant Sathe	311—16

COLUMNS

Shri Rudra Sen Chaudhury . . . . . . 316—19

Shri Uggrasen . . . . 319—28

Shri K. Lakkappa . . . . 331—35

Shri D. N. Tiwary . . . . 335—38

Shri Gauri Shankar Rai . . . . 338—46

Shri Ram Naresh Kushwaha . . . . . . 346—53

Shri Om Prakash Tyagi . . . . 353—57

Half an-hour discussion—

Flood situation in the country—

Shri Prasannbhai Mehta . . . . . . 357—61

Shri Chitta Basu . . . . 362—63

Shri Surjit Singh Barnala . . . . . . 363—70

LOK SABHA

Wednesday, December 7, 1977/
Agrahayana 16, 1899 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

राज्यों में किसानों को विद्युत् की सप्लाई

*306. **डा० लक्ष्मी नारायण पांडेय :** क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या इस समय देश को विद्युत के संकट का सामना करना पड़ रहा है और उत्तर प्रदेश, मध्य प्रदेश और राजस्थान जैसे अनेक राज्यों में किसानों को इस कारण बहुत हानि हो रही है; और

(ख) यदि हां, तो तत्संबंधी तथ्य क्या हैं ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). A statement is laid on the Table of the House.

Statement

(a) and (b). Eleven States experienced power shortages during September to November, this year.

Details of shortages and the consequential power cuts/restrictions imposed in these States/Union Territories are given in Statement laid on

the Table of the Sabha. [*Placed in Library. See* No. LT-1289/77].

Power cuts/resetrictions were lifted in the States of Punjab, Haryana and Rajasthan in September/October, 1977.

While there are some restrictions on power supply to rural areas in Uttar Pradesh and Madhya Pradesh, there are no reports of power shortages for the current Rabi crops from any State.

डा० लक्ष्मी नारायण पांडेय : माननीय मंत्री महोदय ने वक्तव्य में बताया है कि पंजाब और राजस्थान में बिजली की कटौती को समाप्त कर दिया गया है लेकिन अभी भी मध्य प्रदेश और उत्तर प्रदेश में बिजली की कटौती यथावत लागू है। उसके कारण रबी की फसल पर पर्याप्त असर पड़ रहा है मैं जानना चाहूंगा कि इस दिशा में कौन से कदम अब तक उठाए गए हैं क्योंकि बिजली की कमी से किसी न किसी प्रकार से किसानों को सदैव हानि होती रहती है और वह भी ऐसे समय में जब कि उनकी फसल उनके सामने होती है। मैं जानना चाहूंगा कि गत अप्रैल से नवम्बर, 1977 तक हाइडल, थर्मल और न्यूक्लियर पावर में कितने प्रतिशत वृद्धि हुई है जिससे कि हम इस प्रकार की कमी को जो सदैव होती रहती है दूर करने में समर्थ हो सकें ?

SHRI P. RAMACHANDRAN: During these months the consumption of power in agriculture is comparatively smaller. So far, no complaints have been received in regard to the agricultural sector. The only difficulty will be this. During the peak

period the power may not be available. That is why we have got what is called the rostering system and group system. Power is supplied to the agricultural sector and small-scale industries also.

डा० लक्ष्मी नारायण पांडेय : माननीय मंत्री महोदय ने कहा है कि बिजली की कटौती को कम कर दिया गया है और अभी कोई कठिनाई नहीं है लेकिन मैं स्पष्ट रूप से बता देना चाहता हूं कि मध्य प्रदेश और उत्तर प्रदेश में अभी भी बिजली की कटौती 25 प्रतिशत लागू है और किसानों को उससे भयंकर हानि हो रही है। मैं जानना चाहूंगा, माननीय मंत्री जी ने तय किया था कि जो निजी फर्म या इंडस्ट्रीज हैं वे अपने पावर-जैनेरेटर लगाकर पावर जेनरेट करें, लेकिन उन्होंने ऐसा न करके राजकीय इलेक्ट्रीसिटी बोर्ड के जरिए बिजली प्राप्त करने की कोशिश की। इस प्रकार से जो बिजली सरप्लस हो सकती थी और जिसका लाभ किसानों को पहुंच सकता था वह लाभ किसानों को नहीं मिला। तो ऐसा न करने का क्या कारण है? इण्डस्ट्रीज स्वयं अपनी बिजली जनरेट करें और जो बिजली उपलब्ध है वह किसानों के काम में आ सके और पावर जनरेशन आगे की दिशा में बढ़ सके इस सम्बन्ध में सरकार क्या कदम उठा रही है।

SHRI P. RAMACHANDRAN: Sir, as far as industries having their captive units are concerned, I think that whenever they need power, they are generating that for their own industries. It is for the State Government to go into it. So, the industries with their own captive power units generate their own power. Unless the State Government and the State Electricity Board come into the picture, I do not think we will have much to do in the matter. As far as we are concerned, from the information available the agricultural sector is not suffering for want of power excepting for a few hours when there is peaking difficulty.

डा० लक्ष्मी नारायण पांडेय : मैं ने पूछा था कि अप्रैल से नवम्बर तक कितने प्रतिशत वृद्धि हुई है।

MR. SPEAKER: You have given the information.

श्री भारत भूषण : माननीय मंत्री जी की सूचनाओं के अनुसार बिजली की कोई दिक्कत नहीं है लेकिन मेरी जानकारी है कि उत्तर प्रदेश के देहाती क्षेत्रों में 12 घंटे बिजली प्रति दिन नहीं मिलती है। सात घंटे की रेगुलर रोस्टरिंग और पांच घंटे की पीक-अवर रोस्टरिंग—इस प्रकार 12 घंटे बिजली नहीं मिलती है। मैं उस क्षेत्र का प्रतिनिधित्व करता हूं जहां उत्तर प्रदेश में ग्रीन रेवोल्यूशन हुआ है और उस क्षेत्र में आजकल धान की सेलिंग की छोटी-छोटी यूनिट में 12 घंटे बिजली न मिलने के कारण न तो किसान के माल की बिक्री हो पा रही है और न किसान बो पा रहा है। मैं जानना चाहता हूं ऐसी स्थिति में मंत्री महोदय अपनी घोषणाओं पर अमल कराने के लिए क्या कदम उठाने वाले है?

MR. SPEAKER: You can enquire into the complaints they are making.

SHRI P. RAMACHANDRAN: Regarding U.P. there is some difficulty with regard to power. Even in U.P., whatever might be the cut in industrial and other sectors, as far as agriculturists are concerned, power is supplied excepting for a short period from two to four hours. Apart from that, the power is not denied to agriculturists. Recently some units have been commissioned. But, by the end of March 1978, we expect the power position to impvrove even in U.P.

SHRI K. MALLANNA: In the statement it is stated that so far as Karnataka is concerned, there is 10 to 55 per cent energy cut on various

categories of industries. **Essential** services, power and irrigation projects under construction and irrigation pump sets are exempted from power cuts. So, may I know from the hon. Minister whether, in this context, the Karnataka Government has requested for thermal or hydel power projects being exempted from the cuts and, if so, what are the projects there; secondly, I also want to know whether the *ad hoc* arrangement that is made is to compensate the power cut.

SHRI P. RAMACHANDRAN: As far as Karnataka is concerned, it is true that there is some difficulty with regard to availability of power. That is why some power from Kerala is drawn and some power from Tamil Nadu is drawn and supplied to Karnataka. Until the Kalanadi Project is commissioned in 1979, there may be power shortage in Karnataka. Apart from that for the thermal power stations, some project reports have been received recently and they are under examination. They are somewhere near Hospet and Raichur. The establishment of a thermal station is in process.

SHRI JYOTIRMOY BOSU: Sir, the statement given by the hon. Minister in fact, I am afraid and I regret to say, is a gross understatement of the situation. There is a serious power crisis in many States including West Bengal. In that connection, I would like to know whether it is a fact that with regard to the purchase of gas turbines, there are two groups of bureaucrats and technocratc sharply divided? They are fighting against each other because they are led by politicians and that is why causing delay in finalisation of the purchase of the gas turbines. Is it also a fact that a team of British Experts came from G.E.C. about 10 days ago with the object of rectifying some defects and in our contact there had been coaxial vibration which had been laid upto 15 megawatt only against the built in capacity of 120 megawatt capacity? During their visit to Chandrapura and Santhaldi is which are controlled by the DVC, as far as Chandrapura is concerned no senior official or engineer from DVC was present when they visited the point. Also kindly let us know what is happening to the thermal power station in Farakka. What is the cost of the project?

SHRI P. RAMACHANDRAN: With regard to the first part of the question, I am not aware of any groups among the technocrats or administrators. The import of gas turbine is under active consideration of the Government and a decision will be taken as early as possible. With regard to the details about the visit of the British Engineers, I do not have any information at the moment because this is a question which is a surprise to me. With regard to the Farakka thermal Station, it is under process. I think I had told you about this earlier in this House. That is under consideration. As soon as the techno-economic process is completed, it will be placed before the Cabinet for the investment decision.

SHRI JYOTIRMOY BOSU: How much time will it take?

SHRI P. RAMACHANDRAN: It will take another couple of months.

श्री रामानन्द तिवारी : अध्यक्ष महोदय, बिहार राज्य में बिजली की कमी के कारण हजारों एकड़ भूमि में सूखा पड़ गया है। मैं सरकार से जानना चाहता हूं––यदि वहां पर बिजली की कमी नहीं हुई तो क्या कारण है कि बिहार राज्य में लगातार पांच घंटे तक बिजली नहीं मिल रही है। हमारे और अन्य विधायकों के बार-बार कहने पर भी अभी तक बिहार राज्य में बिजली की कमी बनी हुई है, जिससे अभी भी खेती सूख रही है। मैं जानना चाहता हूं कि इस सम्बन्ध में सरकार क्या करने जा रही है ?

SHRI P. RAMACHANDRAN: As far as Bihar is concerned, there is adequate installed capacity. Because of the forced outages of some

of the units, the availability is very much below and then there is of course the load shedding going on in Bihar at times and even for this, so far, we have not raceived any complaints from the State Electricity Board or the Government and that is why we do not have any information about that.

Ambitious Targets to provide more Jobs by the Khadi and Village Industries Commission

*307. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Khadi and Village Industries Commission has set ambitious targets and propose to provide jobs to more persons this year; and

(b) if so. the details regarding the plan and whether the people living in the rural areas have also been given preference in this plan?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-1290/77].

SHRI G. Y. KRISHNAN: Sir, it has been reported in the Press that the Khadi and Village Industries Commission has recently recognised stone-cutting, grinding and polishing as one of the items. Now, how is it that, in spite of the recognition given by the KVIC to this stone-cutting activity has not been included for giving special emphasis to the development of seven specified village industries, namely, Processing of Cereals and Pulses, Village Oil, Village Leather, Village Pottery, Blacksmithy and Carpentry, Non-edible oils and soap and Cane gur and khandsari? How is it that stone-cutting has not been included under this?

SHRI GEORGE FERNANDES: All that has been stated in the statement is that special emphasis is being given to the growth of certain cottage industries. That does not mean that other village industries are not being encouraged.

SHRI G. Y. KRISHNAN: Has it come to the notice of the Minister that big and small scale industrialists have ventured to take up schemes and projects under this scheme to evade taxation?

SHRI GEORGE FERNANDES: No such case has been brought to my notice.

SHRI V. ARUNACHALAM: Under the half million job scheme, training was given to candidates in Khadi board in Tamil Nadu but so far they have not been absorbed in any place. Will the Government give instructions to Khadi Commission to absorb those trainees at least in future?

SHRI GEORGE FERNANDES: It is for the state board to pursue this matter. I will ask the commission to take it up imemdiately with them. I will also take it up with the state board.

श्री लखन लाल कपूर : मैं मंत्री महोदय से यह जानना चाहता हूं कि खादी बोर्ड कमीशन के अन्तर्गत जो आपकी योजना है, उस के अन्तर्गत क्या आप ग्रामीण आर्टीशन्स को प्रशिक्षित करने के लिए प्रत्येक जिले में एक प्रशिक्षण केन्द्र खोलने जा रहे हैं और खोलने जा रहे हैं तो कब तक ?

श्री जार्ज फर्नांडिस : खादी और ग्रामीण उद्योग का जो कामकाज सारे देश का है, उसको खादी कमीशन देखता है मगर फील्ड में जो काम होता है, वह राज्यों के बोर्ड के माध्यम से होता है । 700 ऐसी इंस्टीट्यूशन्स हैं, जो देश के पैमाने पर काम करती हैं और हम इस प्रयास में लगे हैं कि राज्यों के जो बोर्ड हैं, ये प्रशिक्षण का काम करें और ये जो 700 इंस्टीट्यूशन्स हैं इन इंस्टीट्यूशन्स के माध्यम से काम करें। ऐसी

इंस्टीट्यूशन्स को और बढ़ाने की भी बात है और हमें आशा है कि यह काम करते हुए सारे देश के जिलों को इस के अन्तर्गत लाने में किसी भी प्रकार की दिक्कत नहीं होनी चाहिए।

SHRIMATI V. JEYALAKSHMI: Whether the hon. Minister is aware that under the Khadi and Village Industries Commission some small scale industries and some big manufacturing units have fragmented their factories into small units and they had applied for registration under the Khadi and Village Industries Commission to enjoy concessions in central excise? If so, what steps are being taken against them?

SHRI GEORGE FERNANDES: I am not aware of any such activities on the part of any small scale industrialist. If they are brought to my notice we will take immediate action.. (*Interruptions*)

MR. SPEAKER: He says he does not know. You can bring them to his notice; you can write to him and he will look into the matter.

श्री महीलाल : क्या माननीय मंत्री जी को यह जानकारी है कि खादी कमीशन के जो कर्मचारी हैं उनकी हड़ताल वहां के पदाधिकारियों के खिलाफ चल रही है और वहां पर बहुत गोलमाल हो रहा है ? खादी कमीशन के द्वारा संचालित दुकान जो कनाट प्लेस में है, वहां पर मिल का कपड़ा ला कर बेचा जा रहा है, इस की भी जानकारी क्या मंत्री जी को है ?

श्री जार्ज फर्नान्डिस : अध्यक्ष जी, वहां हड़ताल चल रही है, उस की जानकारी मुझे नहीं है और मिल का कपड़ा खादी भंडार में बेचा जाता है, यह बात जंचती नहीं है लेकिन अगर किसी भी एक भण्डार के बारे में यह आरोप है, तो हम उसकी जांच करेंगे।

SHRI HITENDRA DESAI: I would like to know the statewise break up of employment of persons and I would also like to know, what are the daily earnings of persons employed in Khadi and Village Industries.

SHRI GEORGE FERNANDES: The daily earnings vary from one type of khadi to another, from one type of charka to another and from one type of loom to another. It varies from Rs. 2.50 to Rs. 10 per day. In the Village industries also, it varies from Rs. 2.50 to Rs 10 per day.

Substitute for MISA

\+

*308. DR. HENRY AUSTIN:
SHRI HUKAM CHAND KACHWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government are considering to have a softer substitute for MISA;

(b) if so, the main details of the proposed new MISA;

(c) whether the States will be asked to replace the Ordinances which they have recently issued.

(d) whether it is also a fact that some States have written to the Union Government that in the absence of MISA, it is very difficult to control the law and order situation in those States; and

(e) if so, which are the States that have asked and measures suggested to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). The repeal of MISA and other related matters are under examination in the light of the policy enunciated in the address of the Vice President acting as President to both Houses of Parliament on 28th March, 1977 and Government would bring

forward necessary legislative proposals during the current session.

(c) No such proposal is under consideration of the Government.

(d) No Sir.

(e) Does not arise.

DR. HENRY AUSTIN: In recent weeks, reports have appeared in the press and there are also strong rumours to the effect that the Government or the Home Ministy is proposing to introduce legislation similar to MISA. These reports are strengthened and people are tempted to believe that because of the recent happenings in Madhya Pradesh and perhaps, Kashmir also. The Jammu & Kashmir Ordinance, for instance, stipulates that people could be detained for two years at a stretch without any process of law and they could be rearrested also after release for another two years. In Madhya Pradesh the position is well known, that to suppress a legitimate strike by the Electricity Workers, a mini-MISA was introduced and the Union Leaders have been put in jail. And the reports say that to meet the growing deterioration in the law and order situation in various States, these new, MISA sort of legislations incorporating the provisions of MISA are going to be introduced. It is creating an alarm in the country.

May I know from the Home Minister whether he has stated that a Commission is looking into the matter and whether, during the pendency of this Commission, you are going to propose some kind of legislation. I would like to ask whether the Home Minister will give a categorical assurance that no such idea is being contemplated and that MISA is going to be scrapped.

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): A very clear reply has already been given. I do not think a new question has been put by the Member. It is not a supplementary at all. He wants to raise a debate. That is a different matter. I find no question which requires an answer.

(*Interruptions*)

DR. HENRY AUSTIN: If we want to raise a debate, we know the procedure to be followed. My effort was only to get an assurance from you that no such idea is being contemplated by the Government. I am glad that you are giving the assurance. I take it that an assurance has been given. I would like to know, whether in view of the assurance that the Home Minister has given the Home Ministry will initiate steps to redress the situation prevailing in Madhya Pradesh and Kashmir and direct the State Governments to withdraw the ordinances, which are repugnant to the spirit of this age.

SHRI CHARAN SINGH: I will say with respect to the Member that the question does not arise out of it. Yet, I have no such intention of advising the State Governments. They are within their rules to issue the ordinances. They have Constitutional rights to do so. In some States, there is already a Preventive Detention Act in existence for some time past. So, it will require an amendment of the Constitution to deprive the States of their rights.

SHRI C. N. VISVANATHAN: The hon. Home Minister stated that it is the right of the State Governments to have MISA in their own State. I would like to know whether this reply will be applicable to all the States in India or only to the States which are ruled by Janata Party.

MR. SPEAKER: No. He stated that the States have Constitional rights to have their own law and that therefore, he cannot therefore. That is what he said.

SHRI C. N. VISVANATHAN: Whether it will be applicable to all the States, that is what I am asking.

SHRI VAYALAR RAVI: This is not a purely legal matter, but a political matter also. Last week, in answer to

my unstarred question, the minister said that they are seriously considering to introduce a new legislation on the pattern of DIR. In view of this answer, will he give a categorical assurance that the policy of having MISA or mini-MISA will not be encouraged either in the Centre or in the States?

SHRI CHARAN SINGH: I have already said that in pursuance of the statement made by the Vice-President in his address before the House, we have examined the law for all these months and we have arrived at some tentative conclusions. As soon as final decisions have been taken by the government we will come before the House with certain legislative measures during this current session.

श्री कंवर लाल गुप्त : मैं मंत्री महोदय को बधाई देता हूं कि उन्होंने कहा है कि केन्द्रीय सरकार मीसा नहीं लगायेगी । लेकिन फंडामेन्टल राइट्स एब्सोल्यूट राइट नहीं है, उस में भी कर्ब्ज़ लगाई जा सकती हैं । जो सेबोटीयरिंग के केसिस हो रहे हैं, इनफल्पट्रेशन के केसिस हो रहे हैं या और इस तरह की गड़बड़ियां हो रही हैं जिनमें इंटरेस्टिड पार्टीज़ गड़बड़ी करना चाहती हैं उनको देखते हुए क्या मंत्री महोदय मीसा नहीं लेकिन कोई और लेजिस्लेशन लाएंगे ताकि इस प्रकार की गतिविधियों में जिनमें पोलिटिकल पार्टीज के लोग लगें होने का सन्देह हो उन पर रोक लग सके ?

दुसरी बात मैं यह पूछना चाहता हूं कि आपने जो पत्र काश्मीर सरकार को लिखा है मीसा के बारे में कि उसमें सरकार ये ये चीज़ें ठीक नहीं समझती है, उस पर काश्मीर सरकार का आपके पास कोई रिएक्शन आया है ?

श्री चरण सिंह : जहां तक काश्मीर के आर्डिनेंस का प्रश्न है वह सवाल यहां उठा था और यह तय हुआ था कि उस पर किसी रोज दो घंटे के लिए बहस हो । दिन तो मुकर्रर नहीं हुआ लेकिन यह तय हो चुका है कि उस पर दो घंटे के लिए डिबेट होगी ।

मीसा के आल्टरनेटिव के सिलसिले में या रिपील होने पर किसी और प्रकार के कानून के लाने के सिलसिले में मैं पहले अर्ज कर चुका हूं कि माननीय सदस्यों को कुछ इंतजार करना चाहिये । सरकार अपने मैशर को इसी सेशन के अन्दर ले कर आने वाली है ।

SHRI K. LAKKAPPA: The Home Minister was tottering in giving out the correct answer because of the reason that there is an inner contradiction in the party itself. One section of the Janata Party is advocating the retention of mini-MISA while another section is for scrapping it. In a recent letter addressed by the Janata Party President, Shri Chandrasekhar, to the M.P. Government, he has asked them to withdraw it.

MR. SPEAKER: What is your question?

SHRI K. LAKKAPPA: The question is, there is an inner contradiction.

MR. SPEAKER: That is not a question.

SHRI K. LAKKAPPA: Therefore, they are allowing the State Governments to have the mini-MISA. I put it to you whether it is not a fact that your Government itself has got divergent views on retention of mini-MISA and therefore you are allowing the operation of mini-MISA in Madhya Pradesh and also in Jammu and Kashmir and not taking any action. What is the reaction of the Government regarding scrapping of all sorts of black laws which are operating in the country?

MR. SPEAKER: He has already given that answer. He need not answer the other part.

SHRI K. LAKKAPPA: No, he has not answered. It is a relevant question. The Government is having divergent views. Let him say 'No'.

MR. SPEAKER: No, no.

SHRI K. LAKKAPPA: Sir, I raise a point of order. I put a question to the Government.

MR. SPEAKER: You have raised two questions. One is about the policy which he has already answered. The Second is about the divergence of the party which has no relevance to the question.

SHRI K. LAKKAPPA: My question is on divergent views in the government.

MR. SPEAKER: No, Government cannot have divergent views.

SHRI K. LAKKAPPA: I am asking about divergence in the Government. He has not answered this.

(Interruptions)

श्री लक्ष्मी नारायण नायक: माननीय अध्यक्ष महोदय, मैं गृह मंत्री महोदय से जानना चाहता हूं अभी उन्होंने बताया कि प्रांतीय सरकार अपने यहां कानून बनाने के लिए स्वतंत्र है, लेकिन मैं आपसे निवेदन करना चाहता हूं कि जनता पार्टी ने, हम सभी ने, एम० आई० एस०ए० का विरोध किया है चाहे वह लम्बे समय के लिए हो या थोड़े समय के लिए हो। तो मैं मंत्री महोदय से कहूंगा कि मध्य प्रदेश सरकार को आप अपनी तरफ से यह राय देंगे कि वह इसे समाप्त कर दें ? क्या मैं ऐसी आशा करूं ?

MR. SPEAKER: He has already answered that question.

SHRI K. LAKKAPPA: Let the Prime Minister answer that.

MR. SPEAKER: Mr. Nayak, he has mentioned his view and he has said that so far as the State Governments are concerned, they have their constitutional right.

SHRI K. LAKKAPPA: Why are you answering? He should answer that. What is the mind of the Government? Let them answer that. I am requesting the Prime Minister to answer that question.

श्री लक्ष्मी नारायण नायक : प्रान्तीय सरकारें स्वतंत्र हैं, ऐसा गृह मंत्री जी ने बताया। लेकिन प्रान्तीय सरकार केन्द्रीय सरकार के अधीन भी हैं। अगर प्रान्तीय सरकार गलत काम कर रही हैं तो केन्द्रीय सरकार अपना सुझाव दे सकती है। इसलिये मेरा कहना है कि क्या गृह मंत्री महोदय इस मामले में अपनी तरफ से ऐसी राय देंगे कि वहां जो एम०आई० एस०ए० लगाया गया है वह समाप्त कर दिया जाये ?

THE PRIME MINISTER (SHRI MORARJI DESAI): Raising voices does not amount to an argument. The Home Minister has already stated that MISA is not going to be utilised. But that does not mean that a legislation requiring the detention of elements responsible for violent acts and such other things will not be needed by States other than the Centre for the safety of the citizens of the country.

Raman Hydel Project in North Bengal

*309. SHRI AMAR ROY PRADHAN: Will the Minister of ENERGY be pleased to state:

(a) whether the infrastructure of Raman Hydel Project of North Bengal is underway; and

(b) if so, the time by which it is expected to be completed?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The West Bengal State Electricity Board have intimated that infrastructure works like construction of temporary roads, residential buildings and arrangements for construction power have been taken in hand. The Raman Hydro Electric Project Stage II, of which infrastructure works form a part, was sanctioned in April

1977 and, as per present assessment, the first two units of 12.5 MW each are expected to be commissioned in 1982-83 and the remaining two units of 12.5 MW each during 1983-84.

SHRI AMAR ROY PRADHAN: I am sorry to hear the reply of the hon. Minister. I can say that except road construction, no infrastructure work has been started so far. North Bengal is a neglected and backward area due to power crisis. It has become a black or dark area. The entire Jaldhakka hydel project is a complete faillure, particularly in the rainy season. Due to political pressure Dalkhola thermal plant has been abandoned. Now the only hope is the Ramman project, for the people of North Bengal. In the circumstances, I would like to know from the hon. Minister what is the total estimated cost of the project; and how much money has been spent so far for this project.

(*Interruptions*)

SHRI P. RAMACHANDRAN: I want notice for it. The project will cost about Rs. 2419 lakhs, comprising Rs. 995 lakhs as the cost of electrical works, and the balance as the civil works and over heads. And then the provision approved by the Planning Commission for the current year is Rs. 278 lakhs; infrastructure works like construction of temporary roads, residential buildings, arrangement for construction power etc. have been taken in hand.

SHRI AMAR ROY PRADHAN: How much money has been spent for the project uptodate? When will the temporary road construction be completed, and when will the infrastructure work of the buildings and other works be started?

SHRI P. RAMACHANDRAN: As I said earlier, all the entire units are expected to be commissioned by 1982-83 and 1983-84; in between, the State Electricity Board has taken up the infrastructure work. They are doing it according to schedule.

SHRI CHITTA BASU: Is it not a fact that infrastructure could be completed—and cannot be completed—according to schedule because of lack of finance and of the non-release of necessary finance? In view of this, can the Minister assure the House that in order to complete the project as per schedule, necessary funds will be made available, so that the infrastructure can be completed as per schedule?

SHRI P. RAMACHANDRAN: It is for the State Government and the State Electricity Board to approach the Planning Commission and the Central Government, if there is a shortage of finance. So far no such problem has arisen and they have not reported to us that there is shortage of funds.

SHRI SAUGATA ROY: As the hon. Member has already mentioned, North Bengal is a backward area and the Raman hydel project is only a small project which will give power to a small area. In order to solve the power problem of North Bengal, the Farakka Super Thermal Power station is necessary. Would the hon. Minister kindly tell us by which year this thermal power station would be commissioned?

SHRI P. RAMACHANDRAN: The project report for Farakka is under processing. After that it has to be placed before the Investment Clearance Board. After clearance is given, sanction may be accorded for the commencement of the work, and the National Thermal Power Corporation would do it. As I stated earlier, this clearance would be given in the next two or three months. After that the project would be taken up.

SHRI K. B. CHHETRI: In view of an acute power shortage in North Bengal no projects are coming up there. As a result, the people of the whole of North Bengal are feeling themselves neglected. Immediate completion, or time-bound completion, of projects would be of a great help to

the people of North Bengal. I would like to know from the hon. Minister whether it is a fact that because of some controversy between the State Government and the Central Government with regard to the import of machinery and with regard to the invitation of global tenders, projects have been delayed. Secondly, since the Prime Minister is here, I would like to draw his attention whether it is a fact that the hilly area of Darjeeling was allotted a sum of Rs. 800 lakhs in the three Five Year Plans, out of which so far only Rs. 659 lakhs have been released. The balance amount is yet to be released and because of that the development work in that hill area of Darjeeling has been hampered. Will the Prime Minister look into the matter and expedite the release of the balance amount?

SHRI P. RAMACHANDRAN: As far as the power position is concerned, it is a fact that North Bengal is short of power, due to various reasons, including want of proper linkage between North Bengal and other parts of Bengal. We have already advised the State Electricity Board to establish linkage so that power can be supplied to North Bengal also. With regard to this particular project, all the problems have been sorted out and we are awaiting certain clarifications from the State Electricity Board. As soon as those clarifications are received, efforts could be made for the import of machinery.

कुटीर उद्योग स्थापित करने के लिए पिछड़े हुए आदिवासी क्षेत्रों को प्राथमिकता दिया जाना

*310. **श्री रामेश्वर पाटीदार :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार कुटीर उद्योग स्थापित करने के लिए पिछड़े आदिवासी क्षेत्रों को प्राथमिकता देगी ; और

(ख) यदि हां, तो उक्त योजना की रूपरेखा क्या है ?

उद्योग मंत्री (श्री जार्ज फर्नान्डिस) : (क) जी हां।

(ख) खादी एवं ग्रामोद्योग के लिए हाल ही में एक कार्यकारी दल गठित किया गया है जो विशेष रूप से आदिवासियों की अधिक जनसंख्या वाले क्षेत्रों पर विशेष जोर देते हुए उन में खादी एवं ग्रामोद्योग के विकास के लिये अपनाये जाने वाले कार्यक्रमों और नीतियों के बारे में सिफारिश करेगा। कार्यकारी दल द्वारा 15-3-1978 तक अपनी रिपोर्ट अन्तिम रूप से तैयार कर ली जाने की आशा है।

श्री रामेश्वर पाटीदार : क्या ऐसे कार्यकारी दल को मध्य प्रदेश में भेजने की योजना है ?

श्री जार्ज फर्नान्डिस : यह कार्यकारी दल समूचे देश में जिन इलाकों में विशेष पिछड़ापन है और जहां आदिवासियों की विशेष समस्यायें हैं उन सारी समस्याओं के बारे में विचार करके अपनी रिपोर्ट पेश करेगा।

श्री मोहम्मद शफी कुरेशी : मैं वज़ीर साहब से पूछना चाहूंगा कि यह जो कार्पेट सेन्टर्स खोलने की स्कीम है वह बहुत अच्छी स्कीम है लेकिन डिफीकल्टी यह है कि ट्रेनिंग देने के लिए मास्टर क्राफ्ट्समैन जो चाहिए वे अवेलेबिल नहीं हैं इसलिए क्या इस बात पर गौर करेंगे कि कार्पेट सेन्टर्स ऐसी जगहों पर बैकवर्ड एरियाज में खोले जाएं जहां पर मास्टर क्राफ्ट्समैन काफी तादाद में मौजूद हैं।

[شری محمد شفی قریشی : میں

وزیر صاحب سے پوچھنا چاہونگا کہ یہ جو کاٹیج سینٹرز کھولنے کی سکیم ہے وہ بہت اچھی سکیم ہے لیکن ڈیفیکلٹی یہ ہے کہ ٹریننگ دینے کے لئے ماسٹر کریفٹس مین جو چاہئے وہ اویلیبل نہیں ہیں اس لئے کیا اس بات پر غور کرینگے کہ کاٹیج سینٹرز ایسی جگہوں پر بیکورڈ ایریاز میں کھولے جائیں جہاں پر ماسٹر کریفٹس مین کافی تعداد میں موجود ہیں -]

श्री जार्ज फर्नानडिस : इस पर हम खयाल करेंगे ।

श्री जगदीश प्रसाद माथुर : अध्यक्ष महोदय, आदिवासी लोग विशेष तौर से जंगलों में रहते हैं और वहां पर ऐसी वन सम्पदा जिससे कि उद्योग चलाए जा सकते हैं उसको ठेकेदार लोग ले जाते हैं । लाख, लकड़ी या इस तरह की दूसरी चीजें जिनसे उद्योग चलाए जा सकते हैं, परम्परागत उद्योग जो हैं उनकी दृष्टि से क्या सरकार ने कोई योजना बनाई है ?

श्री जार्ज फर्नानडिस : दरअसल कार्यकारी दल की ओर से प्राथमिक रिपोर्ट जो हमें मिली है उस में इस बात पर बल दिया गया है कि आदिवासियों के बारे में विचार करते समय उन्हीं कार्यक्रमों के बारे में विचार करना चाहिए जो कि वे परम्परागत करते आ रहे हैं । जंगलो में जिन और चीजों का उत्पादन करने का सम्बन्ध है वह खादी ग्रामोद्योग के जरिए किये जा रहे हैं ।

श्रीमती चन्द्रावती : क्या उद्योग मंत्री बतायेंगे कि जहां पर काटेज इण्डस्ट्रीज खोली जाएगी वहां पर स्किल्ड लेबर की नो-हाऊ के लिए कोई टेक्निकल स्कूल भी साथ-साथ खोलने का प्लान है ?

श्री जार्ज फर्नानडिस : अलग अलग क्षेत्रों में प्रशिक्षण केन्द्र खोलने का काम जारी है ।

कालीन की बुनाई में प्रशिक्षण देने के लिए प्रशिक्षण केन्द्रों की स्थापना

*311. **श्री दया राम शाक्य :** क्या **उद्योग** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने कालीन बुनाई के प्रशिक्षण देने के लिए प्रशिक्षण केन्द्रों की स्थापना करने सम्बन्धी प्रस्तावों को मंजूरी दे दी है ; और

(ख) यदि हां, तो प्रशिक्षण केन्द्र किन-किन स्थानों पर खोले जायेंगे और वे कब तक चालू हो जायेंगे ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) जी, हां । स्वीकृति 22 सितम्बर, 1977 को प्रदान की गई थी ।

(ख) प्रशिक्षण केन्द्रों की स्थापना उत्तर प्रदेश, जम्मू और काश्मीर, राजस्थान, आन्ध्र प्रदेश, बिहार, हिमाचल प्रदेश, हरियाणा, और पंजाब राज्यों में की जानी है । 90 केन्द्रों में पहले से ही कार्य हो रहा है और शेष 220 केन्द्रों में दिसम्बर के अन्त तक काम शुरू हो जाने की आशा है ।

श्री दया राम शाक्य : मान्यवर, मैंने प्रश्न की व्याख्या में पूछा था कि प्रशिक्षण केन्द्र किन-किन स्थानों पर खोले जा रहे हैं लेकिन मंत्री जी ने केवल प्रदेशों के नाम दिए हैं । मैं जानना चाहूंगा कि उत्तर प्रदेश और बिहार में किन-किन स्थानों पर केन्द्र खोले जा चुके हैं और किन-किन स्थानों पर खोले जाने हैं ?

दूसरी बात यह है कि यह उद्योग इस प्रकार के हैं जिन से देश को काफी विदेशी मुद्रा

अर्जित होती है और इसमें काफी लोगों को काम भी मिलता है। इन बातों को देखते हुए प्रशिक्षार्थियों को आर्थिक सुविधा देने की कोई व्यवस्था की गई है ?

श्री जार्ज फर्नानडिस : उत्तर प्रदेश में इस प्रकार के 145 प्रशिक्षण केन्द्र खोले जा रहे हैं। मुख्यत: यह उन्हीं इलाकों में खोले जायेंगे जहां पर कालीन उद्योग परम्परागत रूप से चालू हैं। यदि 145 स्थानों के नाम माननीय सदस्य जानना चाहते हैं तो उसके लिए नोटिस चाहिए।

श्री दया राम शाक्य : श्रीमन्, इस उद्योग से काफी लोगों को काम मिलता है और विदेशी मुद्रा का अर्जन भी होता है तो क्या प्रशिक्षण काल में प्रशिक्षार्थियों को आर्थिक सुविधा देने तथा उद्योग स्थापित करने के लिए आर्थिक सुविधा देने की व्यवस्था की जायेगी ?

श्री जार्ज फर्नानडिस : अध्यक्ष महोदय, जितने लोगों को इन केन्द्रों में प्रशिक्षण के लिए लाया जाता है, उन्हें प्रशिक्षण के दौरान 60 रुपये प्रति माह देने का इन्तजाम है।

SHRI VINODBHAI B. SHETH: May I know how many such training centres are in Gujarat from where *joria* wool is exported to U.K.? Is there any proposal to start a carpet industry in Gujarat, particularly in Jamnagar area?

SHRI GEORGE FERNANDES: At present, there are no training centres in Gujarat. If there are any areas in Gujarat where such centres can be set up, we shall examine.

श्री लालजी भाई : भारत के विभिन्न राज्यों में ऐसा कौनसा राज्य है, जहां अधिक-से अधिक स्थानों पर आप प्रशिक्षण केन्द्र खोलने जा रहे हैं ? कृपा कर उस राज्य का नाम बतलाइये ?

श्री जार्ज फर्नानडिस : अधिक-से-अधिक केन्द्र उत्तर प्रदेश में खोले जायेंगे, जिनकी संख्या 145 है। इसके अलावा जम्मू-कश्मीर में 130, राजस्थान में 10, आन्ध्र प्रदेश, बिहार, हिमाचल, हरियाणा और पंजाब—प्रत्येक राज्य में पांच-पांच केन्द्र। ये नये केन्द्र 1977–78 में खोले जा रहे हैं। अभी जो केन्द्र हैं—उनकी संख्या इस प्रकार है—उत्तर प्रदेश में 117, जम्मू-काश्मीर में 75, राजस्थान, आन्ध्र प्रदेश में चार-चार, बिहार में 1, महाराष्ट्र में 1, हिमाचल में 3, हरियाणा में 2, पंजाब में 3, सिक्किम और अरुणाचल में एक-एक।

श्री यमुना प्रसाद शास्त्री : अभी आपने जिन राज्यों का नाम लिया, उन में मध्य प्रदेश का नाम नहीं है। मध्य प्रदेश के रीवा, जबलपुर, टीकमगढ़ आदि स्थानों पर भी कालीन-बुनाई का काम होता है। क्या मंत्री महोदय मध्य प्रदेश के इन जिलों में भी प्रशिक्षण केन्द्र खोलने की व्यवस्था करेंगे ?

श्री जार्ज फर्नानडिस : जिन-जिन राज्यों में इन केन्द्रों के खोलने की संभावनाएं हैं, वहां हम तत्काल खोलेंगे। हमारी तरफ से इसमें किसी प्रकार की कोई कमी नहीं रहेगी, जहां भी संभव होगा वहां खोलेंगे। इस काम के लिये पैसे या किसी और चीज़ की कमी नहीं होगी।

कोयला वाले क्षेत्र अधिनियम के अन्तर्गत क्षेत्रों का सर्वेक्षण

*312. **श्री रीतलाल प्रसाद वर्मा** : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कोयला वाले क्षेत्र अधिनियम की धारा 7 के अन्तर्गत अर्जित क्षेत्र का, विशेषकर कर्नपुरा जोन क्षेत्र का अभी तक सर्वेक्षण नहीं किया गया ;

(ख) क्या इस अधिनियम की धारा 7 के अन्तर्गत कार्यवाही पूरी किये बिना धारा 9 के अधीन कार्यवाही की जा रही है ; और,

(ग) यदि हां, तो इन अनियमितताओं के लिये कौन उत्तरदायी है ?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). All acquisitions under Section 7 of the Coal Bearing Areas Act in Karnapura zone and elsewhere have been made after proper survey of the area and the legal provisions have been complied with.

(c) Does not arise.

श्री रीतलाल प्रसाद वर्मा : अध्यक्ष महोदय, कर्णपुरा जोन एरिया में जो भूमि अर्जित की गई है, उसको सीधा अर्जित करने की घोषणा की गई है, जब कि "कोल बियरिंग एक्ट, 1957" के अनुसार सबसे पहले उसका नोटिफिकेशन सरकारी गजट में होना चाहिये था, आब्जेक्शन्स इन्वाइट की जानी चाहिये थी, लेकिन ऐसा न करके धारा 7 की भी अवहेलना की गई है, सीधे धारा 9 के अन्तर्गत उसको प्राप्त कर लिया गया है ।

धारा 4 और 7 के अनुसार ऐसी व्यवस्था भी है कि कोयला निकालने से जो जगह खाली होती है, उसमें दामोदर नदी के बेसिन से बालू निकाल कर तुरन्त भरना होता है । लेकिन इस अर्जन के बाद कान्ट्रैक्टर लोगों को दामोदर नदी के बेसिन से बालू निकाल कर भरने भी नहीं दिया जाता है । कानून से ऐसी व्यवस्था भी है कि यदि तीन वर्ष तक कोयला न निकाला जाय तो उसको फिर से नोटिफाई करना होता है । यहां 3 वर्ष से ज्यादा हो गया है, उसके बावजूद भी फिर से नोटिफिकेशन नहीं निकाला गया है । न उसको फिर से अर्जित किया गया है और न कान्ट्रैक्टर्स को बालू ही लेने दिया जाता है ताकि वे खानों को भर सकें । आप जानते हैं बालू के न भरे जाने से कभी-कभी दुर्घटनायें भी हो जाती हैं। वहां कांट्रैक्टर्स गैर-कानूनी ढंग से दामोदर नदी से बालू ले जा कर भरते हैं, जिससे वहां के आफिसर लोग नाजायज ढंग से पैसा वसूल करते हैं । मैं सरकार से जानना चाहता हूं —क्या उन दोषी अधिकारियों को भी सजा देने के लिए व्यवस्था करेगी ?

SHRI P. RAMACHANDRAN: Sir, as far as this area is concerned, all provisions under the Act have been observed. If there are any complaints about it and if they are brought to our notice, definitely severe action will be taken. But, as far as provisions of the Act are concerned, all the provisions have been complied with.

श्री रीतलाल प्रसाद वर्मा : जो जवाब दिया गया है उसमें यदि इनका यह कहना है कि सभी उपबन्धों और सभी कानूनों को पूरा माना गया है, तो मैं आपके द्वारा मंत्री जी से यह पूछना चाहूंगा कि वे यह बतायें कि दामोदर नदी के बेसिन का जो एक्वीजीशन किया है, उसका क्या नोटीफिकेशन है, किस डेट को उसको नोटिफाई किया है, कब उसको अर्जित किया और किस कम्पीटेंट आथोरिटी ने उसकी घोषणा की थी ?

SHRI P. RAMACHANDRAN: I would like to have Notice for this.

Fast Breeder Nuclear Power Reactor

+

*313. SHRI S. R. REDDY:
SHRI MADHAVRAO SCINDIA:

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) the cost involved in the development of Fast Breeder Nuclear Power Reactor indigenously; and

(b) when it is expected to be ready?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The cost estimates of the Fast Breeder Test Reactor is Rs. 58.72 crores (excluding fuel cost) with a foreign exchange component of Rs. 27.86 crores.

(b) The reactor is expected to be commissioned by mid-1980.

SHRI S. R. REDDY: As far as this foreign exchange component regarding Fast Breeder Test Reactor is concerned, I would like to know whether it includes technology and foreign machinery also.

SHRI MORARJI DESAI: It includes both.

SHRI S. R. REDDY: My second question is, this. The Reactor will be indigenous one. Since foreign exchange component is involved, to what extent, it will be indigenous? What is the percentage?

SHRI MORARJI DESAI: It is not for me to tell you, but whatever maximum is possible will be done.

DR. SUBRAMANIAM SWAMY: In view of shortage of heavy water and in view of the fact that we are having a very great difficulty in getting it, is the Government considering or will consider a new type of Fast Breeder Reactor like the Molten Rao Fast Breeder Reactor which does not need heavy water? Is the Government considering or will consider to set up such reactors?

SHRI MORARJI DESAI: I will be obliged if the hon. Member can suggest something like that.

SHRI M. S. SANJEEVI RAO: The Prime Minister is well aware that the thorium which we are having in our country is very limited and the only hope is the Fast Breeder Reactor using vast resources of the thorium. The present Fast Breeder Reactor is working on an experimental basis. Already he is aware that in West Germany and France, there are a number of Fast Breeder Reactors working. So, may I know from the Prime Minister whether we are going to start constructing a regular Fast Breeder Reactor Power Station?

SHRI MORARJI DESAI: I do not quite follow what he wants to know.

MR. SPEAKER: He wants to know about the Fast Breeder Reactor that we are having.

SHRI M. S. SANJEEVI RAO: Fast Breeder Reactor using thorium. May I repeat the question?

SHRI MORARJI DESAI: We are also in consultation with the French technicians.

SHRI M. S. SANJEEVI RAO: I want to know about the regular power station instead of experimental power station.

SHRI MORARJI DESAI: When the experiment succeeds.

WRITTEN ANSWERS TO QUESTIONS

स्वतंत्रता सेनानियों को पेंशन देना

*305. श्री केशव राव धोंडगे : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि महाराष्ट्र के मराठवाड़ा डिवीजन में बहुत से व्यक्तियों ने भूतपूर्व निजाम सरकार के विरुद्ध स्वतन्त्रता संग्राम के दौरान रजाकारों से युद्ध करते हुये जीवन का बलिदान किया तथा जान-माल की तबाही सही;

(ख) क्या केन्द्रीय सरकार ने निजाम सराकार के विरुद्ध संघर्ष को स्वतन्त्रता संग्राम मान लिया है ;

(ग) ऐसे स्वतन्त्रता सेनानियों तथा शहीदों की संख्या कितनी है जिनके सम्बन्धियों को केन्द्रीय सरकार ने इस बीच वित्तीय सहायता दी है और यदि सहायता नहीं दी गई तो उसके क्या कारण हैं; और

(घ) इस सम्बन्ध में राज्य सरकार द्वारा केन्द्रीय सरकार से की गई सिफारिशों का ब्यौरा क्या है ?

गृह मंत्री (श्री चरण सिंह). (क) जी हां, श्रीमान् ।

(ख) निजाम और रजाकारों के विरुद्ध संघर्ष, जहां तक इसका हैदराबाद राज्य के भारत संघ में विलय का सम्बन्ध था, स्वाधीनता संघर्ष के अंग के रूप में माना जाता है ।

(ग) और (घ). 985 मामलों में पेंशन स्वीकृत कर दी गई है जैसा राज्य सरकार द्वारा सिफारिश की गई है ।

Stopping of Operations in India by I.B.M.

*314. DR. VASANT KUMAR PANDIT: Will the Minister of ELECTRONICS be pleased to state:

(a) whether the International Business Machine Corporation (I.B.M.) has informally intimated to the Union Government its plan to stop operations in India by the end of 1977;

(b) the terms and conditions Government have put on the I.B.M. for continuing their operations;

(c) how many clients are being served by the I.B.M. and how many Indian persons are employed by the I.B.M.; and

(d) what progress has been made on the compromise proposal under negotiation by the Government?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) M/s. IBM have formally informed the Union Government that they propose to phase out their operations in India by the end of May, 1978.

(b) The conditions are that they should re-structure their operations by converting their existing branch into an Indian Company and bring the foreign equity in that company to 40 per cent so as to comply with the provisions of the Foreign Exchange Regulation Act, 1973.

(c) According to information available, the number of clients served, and persons employed, by M/s. IBM in India are as follows:

(1) *Clients*:

(i) *Data Processing*

Rental Equipment — 750

Purchased Equipment — 168

(ii) *Data Centre*

About 350

(2) *Employees*:

Approximately 800

(d) No compromise proposal was ever under negotiation. The proposals discussed were those which would have enabled IBM to conform to the provisions of the Foreign Exchange Regulation Act, 1973.

Agitation by Employees of C.S.I.O., Chandigarh

*315. SHRI BHAGAT RAM: Will the Minister of PLANNING be pleased to state:

(a) whether Government are aware of the grave labour unrest in the Central Scientific Instruments Organisation, Chandigarh where employees have been agitating since May, 1977 in support of their demands;

(b) whether employees also undertook forty-five days relay hunger strike from 23rd June to 7th August

this year and have again threatened to launch a fresh agitation as their demands remain unfulfilled;

(c) if so, the reasons why the demands of the employees are not settled through negotiations; and

(d) what steps have been taken by Government to avert a fresh agitation and to bring normalcy at C.S.I.O. by settling the genuine demands of the employees?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) There is no grave labour unrest in the Central Scientific Instruments Organisation, Chandigarh. However, a few employees in the lower levels of the organisation are agitating due to various reasons.

(b) Some employees did undertake relay hunger-strike and the so-called C.S.I.O. employees Union have recently threatened to launch a fresh agitation.

(c) and (d). Orders on meeting some of the demands of the employees have recently issued. C.S.I.O., Chandigarh is being advised to look into the other demands of the employees.

बिड़ला उद्योग समूह की पूंजी

*316. श्री अर्जुन सिंह भदौरिया : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) 1970 में बिड़ला उद्योग समूह की पूंजी कितनी थी; और

(ख) 1970 से आज तक बिड़ला उद्योग समूह की पूंजी में कितनी वृद्धि हुई है ?

उद्योग मंत्री (श्री जार्ज फर्नान्डिस): (क) और (ख). एकाधिकार तथा प्रतिबन्धात्मक, व्यापार व्यवहार अधिनियम, 1969 की धारा 36 के अधीन पंजीकृत मानते हुये 30 सितम्बर, 1977 को वर्गीकरण के आधार पर बिड़ला ग्रुप के स्वामित्व में 69 उपक्रम जान पड़ते हैं। नियोजित पूंजी बताते हुये 1969 में उनकी परिसम्पत्तियों का मूल्य कुल मिलाकर 411.16 करोड़ रुपए और 1975 में 858.81 करोड़ रुपए था। इस प्रकार उपक्रमों की परिसम्पत्तियां 1969 से 1975 में बढ़ कर 447.65 करोड़ रुपये तक पहुंच गई। 1975 के बाद की परिसम्पत्तियों के बारे में जानकारी उपलब्ध नहीं है।

Survey of Raw Material in setting up Industry in Himachal Pradesh

*317. SHRI DURGA CHAND: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Union Government have any proposal to undertake a complete survey of availability of raw material useful for setting up industry in Himachal Pradesh;

(b) if so, the details thereof; and

(c) the steps being taken to set up industries on the basis of availability of raw material in Himachal Pradesh?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The Union Government have no proposal to undertake a complete survey of availability of raw materials useful for setting up industries in Himachal Pradesh. However, the State Government have carried out a survey of all the districts in the State under the guidance of Small Industries Extention Institute, Hyderabad (a Government of India Undertaking), for assessing potential for their industrial development. The State Government also have a full-fledged Geological Department which investigates the mineral resources of the State.

(c) According to the information urnished by the State Government, he State Government are conducting iegotiations for setting up a cement ılant, a newsprint paper plant and a ılant for the manufacture of pharma-eutical drugs, which could utilise lo-al medicinal herbs. The State Govern-nent have recently announced their olicy which gives top priority to ıromotion of industries based on local esources.

मध्य प्रदेश नवगांव स्थित सेना प्रशिक्षण कालेज

*318. **श्री लक्ष्मी नारायण नायक :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के बुन्देलखण्ड क्षेत्र में नवगांव में एक सेना प्रशिक्षण कालेज स्थित था ;

(ख) क्या कालेज को आवास की कमी के कारण अन्यत्र स्थानान्तरित कर दिया गया था ; और

(ग) यदि हां, तो क्या मंत्रालय का विचार इस बात का पता लगाने के बाद कि वहां स्थान की कोई कमी नहीं है, कालेज को पुनः नवगांव स्थानान्तरित करने के प्रश्न पर विचार करने का है ?

रक्षा मंत्री (श्री जगजीवन राम) : (क) और (ख). आर्मी कैडेट कालेज को 1964 में नवगांव से पुणे ले जाया गया था क्योंकि नवगांव में केवल 300 कैडेटों के लिए व्यवस्था थी जबकि 1964 में यह निर्णय किया गया था कि कालेज की क्षमता को 650 कैडेट तक बढ़ा दिया जाये ।

(ग) जुलाई, 1977 में इस कालेज को देहरादून ले जाया गया है और इसे भारतीय सैनिक अकादमी का एक स्कन्ध बना दिया गया है ताकि कैडेटों के लिए प्रशिक्षण सम्बन्धी सुविधाओं, आवास तथा निरीक्षण की अच्छी व्यवस्था की जा सके । इसके परिणामस्वरूप आवर्ती खर्च में लगभग 11 लाख रुपए वार्षिक की बचत होगी ।

Silent Valley Project and Hydro-Electric Projects in Kerala

*319. SHRI GEORGE MATHEW: Will the Minister of ENERGY be pleased to state:

(a) what is the delay in giving sanction to the Silent Valley Project in Kerala; and

(b) how many more hydro-electric projects are under the consideration of Central and State Governments in Kerala at different levels?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The Silent Valley Project was originally sanctioned by the Planning Commission in February, 1973 at an estimated cost of Rs. 2448 lakhs. Subsequently the Government of Kerala suggested certain modifications in regard to the scope and design of the Project. The revised project estimate has been received by the Central Electricity Authority from the State authorities in October, 1977. The Department of Science and Technology have also raised certain ecological issues which are also under examination along with the revised project estimates.

(b) Besides Idukki Stage III, Idamalayar and Kakkad Hydro-Electric Projects which are already under construction, the Kerala State authorities have sent project reports in respect of the following two schemes to the Central Electricity Authority:—

(i) Kerala-Pandiyar-Punnapuzha Hydro-Electric Scheme;

(ii) Kuttiyadi augmentation (multipurpose) Scheme.

Medium of Examination for N.D.A. and other Competitions

*320. SHRI RAMANAND TIWARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether English is the medium for answering question papers for various competitive examinations held by the U.P.S.C. particularly for I.A.S. and N.D.A.;

(b) whether the examinations, particularly for N.D.A., are taken by the students within the age group of 16 years and 17½ years and that the boys of farmers and poor people studying in schools other than Public Schools cannot answer the question papers through English medium as efficiently as the boys of Public Schools;

(c) if so, whether Government propose to introduce Hindi as a medium of examination particularly for N.D.A. keeping in view the above facts; and

(d) if not, the reasons for continuing this discriminatory attitude and inequality in opportunities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (d). A Statement is laid on the Table of the House. [*Placed in Library. See* No. LT-1291/77].

Exploitation of Tribals and Adivasis by money-lenders

*321. SHRI SURENDRA BIKRAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are taking any steps to protect Tribals and Adivasis from exploitation by money-lenders; and

(b) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). The prevention of exploitation of the tribals has been given a very high priority. Various legislative measures exist in the States to protect the tribals from extortion by money-lenders. In addition, in order to provide alternative channel of credit to the tribals, large size Multipurpose Societies (LAMPS) have been organised to cover bulk of the tribal areas in Andhra Pradesh, Assam, Bihar, Gujarat, Karnataka, Madhya Pradesh, Maharashtra, Orissa, Rajasthan and Kerala. Steps have also been taken to enable the tribals to take advantage of soft loans from Commercial Banks at an interest rate of 4 per cent per annum under the differential rates of interest Scheme.

मान्डला (मध्य प्रदेश) में साल लकड़ी पर आधारित कारखाने की स्थापना

*322. श्री श्यामलाल धुर्वे : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश के मांडला जिले में जो एक पिछड़ा हुआ आदिवासी क्षेत्र है, वहां के वनों में उपलब्ध साल लकड़ी पर आधारित कारखाने की स्थापना के प्रस्ताव पर विचार किया जा रहा है ।

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ; और

(ग) यदि नहीं, तो ऐसी योजना के अब तक न बनाए जाने के क्या कारण हैं ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) से (ग). मध्य प्रदेश के मांडला जिले में 'साल' की लकड़ी पर आधारित कारखाने की स्थापना करने का कोई प्रस्ताव नहीं है । फिर भी, मध्य प्रदेश राज्य उद्योग निगम मध्य प्रदेश के मंडला जिले में 30 लाख रुपए की लागत से 20 मीट्रिक टन की वार्षिक क्षमता

वाले साल के बीज निकालने के संयुक्त क्षेत्र में एक संयंत्र की परियोजना की स्थापना कर रहा है ?

Manufacture of instruments using Micro Circuits

*323. SHRI D. D. DESAI: Will the Minister of ELECTRONICS be pleased to state:

(a) whether any progress has been made in research and manufacture of instruments using micro-circuits;

(b) if so, the details thereof; and

(c) if not, whether Government propose to consider importing of technology from abroad in this field?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir; progress has been made both in the development and manufacture of instruments and equipment using micro-circuits.

(b) Since 1971, Bharat Electronics Limited has developed different types of thick film hybrid micro circuit modules. Under a scheme funded by the Department of Electronics, the Indian Telephone Industries has also produced such modules for their internal requirements. Under another project funded by the Department, the Tata Institute of Fundamental Research has successfully completed development of VHF and UHF amplified modules based on thin film technology. Some times the term "micro-circuits" is used to also denote monolithic integrated circuits (ICs). Some types of the latter are made in the country by Bharat Electronics Limited; and the Department of Electronics is implementing the setting up of the Semi-Conductor Complex to manufacture large scale integrated circuits (LSIs). Equipment and instruments based on integrated circuits and large scale integrated circuits are made in the country.

(c) Hybrid Micro-circuits are primarily made in-house by equipment companies manufacturing communication systems or instruments. Purchase of technology in the normal manner is, therefore, not possible in this area and the best approach is in-house development by an equipment manufacturer to meet his specialised internal needs. However, if an end equipment/system is to be manufactured under licence, the hybrid micro-circuit modules which go into that equipment/system can also be produced under licence.

Price rise in Khadi due to mixture of fibres

*324. SHRI K. MALLANNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Khadi has been allowed to be mixed with fibres which have both foreign know-how in their making and some imported ingredients;

(b) if so, reasons for making Poly-khadi;

(c) whether the price is going to be more than doubled for this mixed Khadi; and

(d) if so, whether Government propose to consider and allow this industry to be a pure Hindustani run by traditional methods?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (d). The Government have under its consideration a proposal received from the Khadi and Village Industries Commission that the scope of the term "Khadi" may be widened to include admixture of man-made fibres like polyster to increase its marketing potential and to cater to the changing consumer trends. The scheme regarding mixing of khadi with man-made fibres is still at the experimental stage and therefore its economics have not been worked out. It is, however, expected that polyster khadi will not

lose its basic character as a hand spun and hand-woven cloth and its price would be broadly comparable with mill-made polyster cloth.

Restoration of Allenated Tribal Land

*325. SHRI P. K. KODIYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that one of the main problems of tribal people is the restoration of their lands allenated from them;

(b) if so, the measures Government have taken to solve this problem; and

(c) the progress made so far in restoring tribal lands in various States?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

(b) The States having tribal Sub-Plans have been asked to review their existing legislations on land with a view to safeguarding the interest of the tribals. Most of the States have completed this exercise. The Project Administrators are to give first priority to problem of land alienation and land restoration.

(c) Available information shows that about 11,110.46 Hectares of land have been restored to tribals in the States of Madhya Pradesh, Maharashtra and Orissa.

Compensation to persons uprooted in Mizoram

2869. DR. R. ROTHUAMA: Will the Minister of HOME AFFAIMS be pleased to state:

(a) the facts and figures regarding the amount of compensation so far sanctioned by Central Government for those civil people or families who have suffered loss of life, damage to their properties, gardens and houses due to burning or uprooting of villages as a result of grouping since disturbances in 1966; and

(b) the detail and nature of Central assistance given out by way of compensations and the approximate value of such Central aid so far distributed, family-wise or village-wise, in Mizoram?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). The scheme of grouping villages in Mizoram was taken up with the idea of providing security protection to the villagers against underground intimidation and harassment after the disturbances of 1966. Small villages were re-grouped at suitable location and the population which had to abandon their villages were rehabilitated at new sites. Rehabilitation assistance in the form of CGI sheets, transport, foodgrains etc. was given to the affected villagers. The question of compensation, therefore, did not arise.

Exemption from the payment of Minimum bonus to Jute manufacturers

2870. SHRI VAYALAR RAVI: Will the Minister of INDUSTRY be pleased to state:

(a) whether the jute manufacturers have asked for exemption from the payment of minimum bonus; and

(b) if so, the reasons therefor and the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Under the Payment of Bonus Act, 1965, exemption from the payment of bonus can be granted only by the State Governments.

कपड़े के खुदरे मूल्य में हुई घटा-बढ़ी के आंकड़े

2872. **श्री मृत्युंजय प्रसाद** : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि दैनिक उपयोग की वस्तुओं तथा सूती कपड़ा, सिल्क, ऊनी कपड़ा, नायलोन, रेयन कपड़े और विशेषकर मोटी धोतियों, साड़ियों और कम्बलों के खुदरे मूल्यों में गत पांच वर्षों में घटा-बढ़ी के आंकड़े क्या हैं ?

उद्योग मंत्री (श्री जार्ज फर्नान्डिस) : टैक्सटाइल समिति द्वारा प्रकाशित विभिन्न प्रकार के वस्त्रों के विगत तीन वर्षों के मूल्यों को बताने वाली दो सारणियां नीचे दी जा रही हैं :—

सारणी—1

1974, 1975 और 1976 के अखिल भारतीय स्तर के विभिन्न प्रकार के रेशों से निर्मित वस्त्रों के अनुमानित औसत मूल्य

(प्रतिमीटर मूल्य रुपयों में)

क्रमांक	रेशे का प्रकार	1974	1975	1976
1	सूत	4.70	5.02	1.91
2	शुद्ध सिल्क . .	21.91	36.20	36.36
3	आर्ट सिल्क .	77.48	8.59	11.07
4	ऊन	24.44	26.41	37.73
5	नाइलोन, पोलीएस्टर और अन्य संश्लिष्ट रेशे	15.39	17.21	16.35
				19.11
6	पोलीएस्टर—सूत	17.98	22.17	24.92
7	पोलीएस्टर—ऊन	32.93	67.00	64.67
8	अन्य मिश्रित . .	9.42	10.89	11.62

सारणी—2

1974, 1975, 1976 में अखिल भारतीय स्तर पर सूती धोतियों और साड़ियों का अनुमानित औसत मूल्य

क्रमांक	प्रकार	1974	1975	1976
1	धोती—सूती (मिल निर्मित और शक्ति चालित करघा निर्मित)	17.64	18.27	16.10
2	धोती—सूती (हथकरघा)	14.16	13.47	12.58
3	धोती—सभी प्रकार की सूती . .	17.13	17.25	15.71
4	साड़ी (5 मीटर) सूती (मिल निर्मित, शक्ति चालित करघे से बनी) .	26.51	29.63	27.14
5	साड़ी (5 मीटर) सूती हैण्डलूम .	26.94	24.72	23.73
6	साड़ी (5 मीटर) सभी प्रकार की सूती .	26.52	28.48	26.57

2. **कम्बलों के बारे में इस प्रकार की सूचना उपलब्ध नहीं है ।**

धोतियों और साड़ियों के मामले में एकाधिकार रोकने के लिए उत्पादन क्षेत्रों की सीमा निर्धारित किया जाना

2873. **डा० रामजी सिंह :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनता सरकार एकाधिकार रोकने के लिए उत्पादन क्षेत्रों की सीमा निर्धारित करने सम्बन्धी अपने चुनाव घोषणा-पत्र में दिए गये वचन पर दृढ़ है;

(ख) यदि हां, तो क्या सरकार ने विभिन्न क्षेत्रों के लिए उद्योग आरक्षित करने के सम्बन्ध में अब तक कोई निर्णय किया है ;

(ग) क्या सरकार इस बात को सिद्धांत रूप में स्वीकार करती है कि धोतियों और साड़ियों का उत्पादन हथकरघों विद्युत चालित करघों और खादी उद्योगों के लिए आरक्षित रखा जाना चाहिये; और

(घ) यदि हां, तो इस दिशा में कब कार्यवाही की जाएगी ?

उद्योग मंत्री (श्री जार्ज फर्नान्डिज) : (क) और (ख). संशोधित औद्योगिक नीति बनाई जा रही है तथा यह शीघ्र ही सदन के सम्मुख रखी जाएगी । नीति में इन पहलुओं पर ध्यान दिया जाएगा ।

(ग). और (घ). कुछ किस्मों तथा विशिष्टयों वाली धोतियों तथा साड़ियों का उत्पादन पहले से ही हथकरघा तथा खादी क्षेत्र के लिए आरक्षित है । विद्युत करघा क्षेत्र के लिए उत्पादन की कोई अलग से वस्तु आरक्षित नहीं की गई है ।

छठी योजना में वस्त्र उद्योग के विभिन्न क्षेत्रों के लिए कार्यक्रम में प्रस्ताव तैयार करने के लिए एक कार्यकारी दल का गठन किया गया है । आशा है कि यह दल आरक्षण की वर्तमान योजना का अध्ययन करेगा और संशोधनों का सुझाव भी देगा ।

Money collected as Salt Tax or Salt Cess

2874. SHRI M. ARUNACHALAM: Will the Minister of INDUSTRY be pleased to state:

(a) how much money is being collected annually as Salt Tax or in the name of Salt Cess;

(b) how many persons are employed to collect the same and the money spent on such establishment; and

(c) how the balance is utilised?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) The amounts of salt cess collected during the last three years were as follows:

(in rupees)

Year	Cess	Misc. Receipts	Total
1974-75	1,23,16,260	18,83,742	1,42,00,002
1975-76	1,16,57,765	18,27,174	1,34,84,939
1976-77	1,12,78,896	20,01,474	1,32,80,370

(b) and (c). There is no separate staff for collection of salt cess. The main duties of the staff of the Salt Department include development of salt industry, distribution of salt, establishment and maintenance of research stations and model salt farms and promotion of welfare of labour employed in salt industry. The departmental staff also assist in the collection of salt cess. The total strength of staff in the Salt Department at present is 998. The total expenditure on the establishment of the Salt Department during 1976-77 was Rs. 93,07,000.

Recommendations of Law Commission to repeal Portuguese Laws applicable to Goa, Daman and Diu

2875. SHRI EDUARAO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) when the Law Commission appointed by the Government of Goa, Daman and Diu recommended that all Portuguese laws, except those immediate repeal of which was not considered feasible or advisable, should be repealed;

(b) what steps have been taken in this direction since such recommendations were made and upto the month of July, 1977; and

(c) what further steps have been taken in the aforesaid direction since reply to Unstarred Question 4958 on 27th July, 1977?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) 30th April, 1971.

(b) and (c). The Government of Goa, Daman and Diu sent a draft Bill for parliamentary legislation. The draft Bill was examined and the Government of Goa, Daman and Diu were requested to revise the draft Bill to remove certain defects. A revised draft Bill was received in March, 1976. The revised draft Bill provided for the extension of 65 Central Acts and the repeal of the corresponding Portuguese laws. Since this was not in accordance with the recommendations of their Law Commission, that Government were advised in November, 1976 to scrutinise all Portuguese laws in force in the territory and propose the saving of only those laws the immediate repeal of which is not feasible or advisable. Since the Portuguese law is not codified, the process of locating the laws to be saved is time-consuming. The Government of Goa, Daman and Diu are, however, expediting the matter.

Approach by Foreign Countries in setting up big Industries in India with Collaboration

2876. SHRI SKARIAH THOMAJ: Will the Minister of INDUSTRY be pleased to state:

(a) whether some foreign countries have approached Government for setting up big industries in India with collaboration;

(b) if so, the names of the countries and companies which have made proposal for setting up big industries; and

(c) whether Government have considered their proposals; and if so, what is the present Industrial Policy of Government?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). During my recent visit to some West European countries, I had taken the opportunity to explain the general policy of the Government towards foreign investment in areas of prioriemphasised that India would welcome foreign investment in arears of priority production and high technology on terms and conditions which would be in our national interest also. This

clarification had been generally appreciated. The response from foreign companies in specific projects will have to be seen over a period of time.

Progress in Procurement of Raw Jute by the J.C.I.

2877. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether the procurement of raw Jute by the JCI has been progressing at a distressingly slow pace in the current season;

(b) if so, what are the details thereof: and

(c) factor responsible for this discouraging performance?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). Since the prices of raw jute have been ruling at fairly high levels compared to the minimum statutory prices during the current season, the procurement of Jute Corporation of India till 2-12-1977 has totalled 57.475 bales of 180 kg. only.

Extraction of Uranium from Sea Water

2878. SHRI SUKHENDRA SINGH: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Government have tried on experimental basis extracting of uranium from sea water; and

(b) if so, the details regarding the same and the further programme of Government in this regard?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

बीजापुर से कोथोडिया तक स्लूस गेट

2879. **श्री ज्ञानेश्वर प्रसाद यादव** : क्या **नौवहन और परिवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) राष्ट्रीय राजमार्ग 31 पर बीजापुर से कोथोडिया तक कितने स्लूस गेट हैं जिनसे बरसात और बाढ़ का पानी निकाला जाता है;

(ख) क्या सरकार को पता है कि इनमें से बहुत से स्थानों पर तेल की और कोथोडिया में पानी निकालने की व्यवस्था के अभाव में सैकड़ों एकड़ भूमि में खेती करना सम्भव नहीं है जिसके परिणामस्वरूप भूमि बंजर रहती है और किसानों को भारी हानि होती है ; और

(ग) यदि हां, तो इस बारे में सरकार का क्या कार्यवाही करने का विचार है ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम): (क) से (ग). राष्ट्रीय राजमार्ग सं० 31 की बीजापुर (बिहार)—कोथोडिया (कटारे) वाली सड़क पर स्लूस गेट सहित या रहित की कोई पुलिया नहीं है। यह सड़क दक्षिण में गंगा और उत्तर में कोसी नदियों के बीच तंग और समतल बंजर भूमि के बीचोंबीच जाती है। भारी बाढ़ों के दौरान सड़क के दोनों ओर पानी जमा हो जाता है और जब दोनों नदियों में बाढ़ साथ साथ आ जाती है जैसा कि अक्सर होता है, तो सड़क के दोनों ओर की भूमि में पानी जमा रहता है। इस सड़क पर स्लूस गेट सहित या रहित पुलियों के होने से पानी का जमा होना नहीं रुकेगा। जैसी स्थिति है, इस राष्ट्रीय राजमार्ग से जल निकासी में रुकावट और खेती करने में बिलम्ब होने के बारे में कहीं से कोई शिकायत प्राप्त नहीं हुई है।

Power Supply Position in October, 1977

2880. SHRI DHARAM VIR VASISTH: Will the Minister of ENERGY be pleased to state:

(a) the power supply position in October, 1977 anticipated and actual, region-wise and State-wise; and

(b) the restraints or constraints in the distribution system of the same?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The power supply position in October, 1977 as anticipated and actual State-wise and Region-wise is given in the attached statement.

(b) There have not been any major restraints or constraints in the power distribution system in the States. There have, however, been some constraints in supply of power from surplus States to neighbouring deficit States due to deficiency in transmission line capacity. Necessary steps are, however, being taken to construct more and more inter-State and inter-Region lines for the purpose.

Statement

Power supply position—October 1977—Anticipated and Actuals. State-wise and Region-wise

Region/State	Anticipated		Actual supply MU/day	
	Requirement MU/day	Supply MU/day		
1	2	3	4	
Northern Region				
Haryana	8·00	7·70	6·70	
Himachal Pradesh	0·80	0·80	0·75	No shortage
Jammu & Kashmir	1·55	1·14	1·40	
Punjab	10·60	10·28	10·10	
Rajasthan	8·80	6·50	7·50	No shortage
Uttar Pradesh	33·60	30·44	26·00	
Delhi	5·50	5·50	5·20	No shortage
Chandigarh	0·45	0·45	0·45	No shortage
Nangal Fertiliser	4·20	2·35	2·37	
TOTAL	73·50	65·16	60·47	
Western Region				
Gujarat	20·57	20·57	21·60	No shortage
Madhya Pradesh	14·80	12·02	12·90	
Maharashtra	48·60	41·60	40·20	
Goa	0·80	0·55	0·59	
TOTAL	84·77	74·74	75·29	

1	2	3	4	
Southern Region				
Andhra Pradesh .	13·48	13·48	13·80	No shortage
Karnataka . .	21·42	13·45	13·10	
Kerala	8·00	8·00	7·70	No shortage
Tamil Nadu including Pondicherry	26·45	26·45	22·40	No shortage
TOTAL .	69·35	61·38	57·00	
Eastern Region				
Bihar	10·00	8·75	6·50	No shortage except for short periods.
West Bengal .	16·14	14·50	13·40	
DVC (i) W.B. portion .	5·00	3·14	11·40	
(ii) Bihar portion .	9·50	9·50		
Orissa	7·80	7·80	7·20	No shortage
TOTAL	48·44	43·69	38·50	
North Eastern Region	3·30	2·50	2·30	

Rupees eight lakhs loan to Kerala for clearance of Accumulated Stock of Handloom Cloth

2881. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Government had given a loan of Rupees Eighty lakhs to Kerala Government for clearance of accumulated stock of handloom cloth during 1975;

(b) if so whether the Kerala Government have requested the Centre to exempt it from the repayment of this loan which is due already and also to convert the loan into outright grant; and

(c) if so, the details and Government's decision thereon?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) The Government of India had sanctioned a loan of Rs. 30 lakhs to the Government of Kerala. Loans had also been sanctioned to some other States, on similar terms and condition. All the loans were short-term loans, repayable in two annual instalments with interest.

(b) Yes, Sir.

(c) A decision had been taken in respect of assistance given to the State Governments concerned, that it would be in the form of short-term loan and not grant. The same decision was made applicable to Kerala also.

अखिल भारतीय हथकरघा कपड़ा विपणन सहकारी समिति और हस्तशिल्प और हथकरघा निर्यात निगम द्वारा हथकरघा कपड़े की खरीद

2882. **श्री गोविन्द राम मिरी :** क्या **उद्योग** मंत्री यह बताने की कृपा करेंगे कि :

(क) गत पांच वर्षों में अखिल भारतीय हथकरघा कपड़ा विपणन सहकारी समिति और हस्तशिल्प और हथकरघा निर्यात निगम द्वारा खरीदे गये हथकरघा कपड़ें का राज्य-वार ब्यौरा क्या है;

(ख) क्या उन राज्यों के प्रतिनिधियों ने जिनसे उपर्युक्त संगठनों ने पर्याप्त मात्रा में कपड़ा नहीं खरीदा है इस बारे में केन्द्रीय सरकार को अभ्यावेदन प्रस्तुत किया है ; और

(ग) यदि हां, तो इस बारे में क्या कार्य-वाही की गई है ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) विगत पांच वर्षों की अवधि में अखिल भारतीय हथकरघा वस्त्र विपणन सहकारी समिति लि० द्वारा खरीदे गये हथकरघे के कपड़े की खरीद के बारे में राज्यवार जानकारी सभा पटल पर रखे गये विवरण में दी जाती है [**ग्रन्थालय में रखा गया । देखिए संख्या** एल० टी०—1292/77] जहां तक हैन्डी-क्राफ्ट तथा हैण्डलूम एक्सपोर्ट कारपोरेशन की जानकारी का सम्बंध है, इसे संकलित किया जा रहा है और उसे सभा पटल पर रख दिया जायेगा ।

(ख) ऐसा कोई भी अभ्यावेदन नहीं मिला है । फिर भी, महाराष्ट्र, गोआ, कर्नाटक, केरल, पांडिचेरी, तमिलनाडु, तथा आंध्र प्रदेश के हथकरघे के प्रभारी मंत्रियों के हैदराबाद में 17 और 18 नवम्बर, 1977 में हुये सम्मेलन के संकल्पों में से एक संकल्प तथा सिफारिशों का सम्बन्ध इन राज्यों विशेषकर सहकारी समिति क्षेत्र से हथकरघे की सामग्री की खरीद को बढ़ाने की आवश्यकता के बारे में है ।

(ग) अखिल भारतीय हथकरघा वस्त्र विपणन सहकारी समिति लि० की खरीद एवं बिक्री नीति सम्बन्धी अन्य बातों के साथ साथ बिक्री को काफी बढ़ाने की दृष्टि से अध्ययन करने के लिए एक समिति का गठन किया गया है ।

Super Thermal Station at Sambalpur, Orissa

2883. SHRI GANANATH PRADHAN: Will the Minister of ENERGY be pleased to state:

(a) whether there is any proposal to start a Super Thermal Power Station at Brajarajnagar, Sambalpur, Orissa, in view of the availability of raw materials and to utilise the Dam water for Irrigation purposes; and

(b) if so, the steps taken so far, the survey project report and funds allotted for it?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) No Sir.

(b) Does not arise.

Memorandum from a deputation of Sindhi Community

2884. SHRI R. K. MHALGI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1375 on the 22nd June, 1977 regarding memorandum from a deputation of Sindhi Community and state:

(a) whether Government have now taken action on the demands made by the deputation of the Sindhi Community in a memorandum submitted to the Prime Minister at Bombay in the month of June, 1977;

(b) if so, the nature thereof; and

(c) if not, the reason for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) to (c). The demands listed in the Memorandum have all been carefully considered by the Government, but it was not found possible to accept the same. The question of script to be used for Sindhi language for printing on currency notes is presently sub-judice. It is the policy of the Government to give due importance and encouragement to Sindhi. Facilities available to linguistic minorities under the agreed scheme of safeguards are available to the speakers of Sindhi language also.

नकली स्वतंत्रता सेनानी पेंशन धारी

2885. **श्रीमती पार्वती कृष्णन** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने ऐसे नकली स्वतन्त्रता सेनानियों का जो पेंशन प्राप्त कर रहे हैं, पता लगाने की कोई योजना बनाई है;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है;

(ग) अब तक पता लगाये गये ऐसे नकली स्वतन्त्रता सेनानियों की राज्यवार संख्या क्या है : और

(घ) सरकार ने उनके विरुद्ध क्या कार्यवाही की है ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल): (क) और (ख). उन नकली स्वतन्त्रता सेनानियों का जो पेंशन ले रहे हैं, पता लगाने के लिए कोई अचूक सरकारी व्यवस्था नहीं है। अतः, सरकार को इस मामले में अधिकतर जन सहयोग पर निर्भर रहना पड़ता है। तदनुसार स्वीकृत मामलों का बहुत् प्रचार करने की आवश्यकता के लिए राज्य सरकारों पर बल दिया गया है और उनसे अनुरोध किया गया है कि स्वीकृत मामलों का अधिक से अधिक प्रचार करने के प्रबन्ध के लिए समाचारों, प्रचार निदेशकों और अन्य फिल्डस्टाफ को अनुदेश दें जिससे कि क्षेत्र के व्यक्ति उन व्यक्तियों के नाम बता सकें जिन्हें गलत ढंग से पेंशन स्वीकृत की गई हैं। कुछ मामलों में जहां बहुत संख्या में शिकायतें प्राप्त हुई हैं, वहां सम्बंधित राज्य सरकारों ने जांच समितियां गठित कर दी हैं।

(ग) नकली मामलों की राज्यवार संख्या, जिनमें पेंशनें रद्द की गयीं हैं, का विवरण संलग्न है।

(घ) सभी मामलों में जिनमें पेंशन रद्द की गई हैं कि रकम वसूल करने के आदेश दे दिए गए हैं। हर एक मामले में उपलब्ध तथ्यों तथा सबूतों को ध्यान में रखते हुए आपराधिक अभियोजन का कार्य राज्य सरकार पर छोड़ दिया गया है।

विवरण

उन नकली मामलों की संख्या का विवरण जहां 30-11-77 को पेंशन रोक दी गई है।

क्रम सं०	राज्य/संघ शासित क्षेत्र	उन नकली मामलों की संख्या जिनमें पेंशन रोक दी गई हैं।
1	2	3
1.	आन्ध्र प्रदेश .	12
2.	असम .	4
3.	बिहार . .	15

1	2	3
4.	चंडीगढ़	—
5.	दिल्ली	19
6.	गुजरात	3
7.	हरियाणा .	5
8.	हिमाचल प्रदेश	3
9.	जम्मू और कश्मीर	—
10.	कर्नाटक	11
11.	केरल	55
12.	महाराष्ट्र	9
13.	मध्य प्रदेश	20
14.	उड़ीसा	7
15.	पंजाब	5
16.	पांडिचेरी	30
17.	राजस्थान .	4
18.	तमिल नाडु	76
19.	उत्तर प्रदेश	45
20.	पश्चिम बंगाल	46
21.	मणिपुर	—
22.	मेघालय .	11
23.	गोवा	—
24.	त्रिपुरा	11
	जोड़ .	391

Production of Explosives in Indian Explosive Ltd.

2886. SHRI VASANT SATHE:

DR. VASANT KUMAR PANDIT:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the production of explosive has gone down to 1/3 of the normal production as a result of strike in Indian Explosives Ltd. and go slow tactics adopted by the workers; and

(b) if so, what steps have been taken by Government to normalise the production of explosives?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The workers in the factory of the Indian Explosives Ltd., Gomia (Bihar) went on strike between 20th September and 26th October, 1977, resulting in a loss of production amounting to 3300 tonnes of explosives. Even after the strike was called off, the workers adopted go-slow tactics from 2nd November to 16th November 1977 resulting in a further loss of production amounting to about 1200 tonnes. The factory is reported to be working with normal levels of production with effect from November 17, 1977.

Crimes by people operating from across the Border in Meghalaya

2887. SHRI P. A. SANGMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the lives of the border people along the Meghalaya-Bangladesh international border have become miserable due to incidence of dacoity, cattle-lifting and other crimes committed by people operating from across the border; and

(b) if so, what preventive measures Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The Government is aware that the people living on the Meghalaya-Bangladesh border are adversely affected by trans-border crimes.

(b) With a view to keep the trans-border crime to the minimum the

State Government and BSF keep a constant vigil on this border and a number of Police Stations, patrol posts and watch posts have been opened.

संघ लोक सेवा आयोग की परीक्षायें

2888. **श्री माही लाल** : क्या गृह मन्त्री यह बताने की कृपा करेंगे कि सरकार का विचार संघ लोक सेवा आयोग को यह मंत्रणा देने का है कि विभिन्न प्रतियोगिता परीक्षाओं तथा साक्षात्कारों के दौरान प्रत्याशियों से ग्रामीण क्षेत्रों से सम्बन्धित सामाजिक, आर्थिक और सामान्य जानकारी के प्रश्न पूछे जायें ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : सरकार सामान्यतया विभिन्न प्रतियोगिता परीक्षाओं तथा साक्षात्कारों के दौरान पूछे जाने वाले प्रश्नों के स्वरूप के सम्बन्ध में संघ लोक सेवा आयोग को सलाह नहीं देती । फिर भी, आयोग अपनी चयन पद्धतियां इस प्रकार से तैयार करने की आवश्यकता के प्रति पहले से ही जागरूक है जिसमें कि ग्रामीण क्षेत्रों से आने वाले उम्मीदवारों को कोई घाटा न रहे ।

D.T.C. Bus Route No. 330

2889. SHRI LALU ORAON: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that the D.T.C. Bus service in the Trans-Jamuna area of Delhi in general and Route No. 330 in particular is very poor and buses specially on R. No. 330 never run regularly; and

(b) if so, steps taken by the Government in this regard to improve the service?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Trans-Jamuna area is covered by a network of 68 bus routes including 5 mini bus routes and 2 night services. The major part of route No. 330 is also covered by a number of parallel services of other routes. The operational efficiency of the services on route No. 330 is considered satisfactory as its operational ratio during the last 3 months has been around 90 per cent.

(b) Does not arise.

Allocation to I.T.D.P. in Orissa

2890. SHRI SRIBATCHA DIGAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount placed at the disposal of I.T.D.P. for utilisation in Phulbani District in Orissa State during the last three years;

(b) the amount utilised in Phulbani District during the last three years; and

(c) whether some amounts have been surrendered, if so, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) to (c). There are two I.T.D.Ps. functioning in Phulbani District *viz.*, Phulbani and G. Udayagiri. The former was grounded in the year 1975-76 and the latter in the year 1976-77.

The information regarding the amounts placed at the disposal of and the amounts utilised and surrendered by, these I.T.D.Ps. in 1975-76 and 1976-77 is given in the attached statement.

The reason for the short fall, as ascertained from the State Government, is mainly the absence of proper land records which resulted in delay in sanction of the loan element in various schemes and also implementation of various schemes particularly those relating to shifting cultivation.

Statement

Name of I.T.D.P.	Amount placed at the disposal	Amount utilised	Amount surrendered
	(Rupees in lakhs)		
1975-76			
Phulbani	3·37	2·76	0·61
G. Udayagiri	..	..	..
1976-77			
Phulbani	10·91	3·75	7·16
G. Udayagiri	8·17	3·53	4·64

News Item under 'City Lights' Novel Education

2891. SHRI S. D. SOMASUNDARAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have studied the problems posed regarding 'Novel Education' under heading 'City lights' publilshed in "Times of India" New Delhi, dated the 14th November, 1977;

(b) if so, the outcome thereof; and

(c) whether Government propose to amend the Ministry of Home Affairs letter No. D/642/76 SCT of December, 1976 so as to extend eligibility for Scheduled Castes and Scheduled Tribes certificate to Scheduled Castes and Scheduled Tribes students whose parents continued to remain in Delhi after 1951 so as to remove their difficulties in availing of educational facilities and concessions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c). Government have been the article referred to. Under the provisions of the Constitution (Scheduled Castes) (Union Territories) Order, 1951, only members of the castes specified in relation to Delhi as Scheduled Castes and resident therein can be issued Scheduled Caste certificates by the competent authorities in Delhi. The term 'resident' connotes the permanent residence of a person on the date of notification of the Presidential Order specifying his caste/tribe as Scheduled Caste or Scheduled Tribe in relation to his State/Union Territory. Since the Scheduled Castes in relation to Delhi were notified on 20th September, 1951, any person who migrated to Delhi after the date cannot be treated as a Scheduled Caste of Delhi.

At the State/Union Territory level, concessions are allowed only to Scheduled Castes/Tribes of the State/Union Territory concerned. However, concessions given at the all India level are open to the Scheduled Castes/Scheduled Tribe of any State/Union Territory.

लद्दाख में विकास योजनायें

2892. श्रीमती पार्वती देवी : क्या योजना मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या लद्दाख में कृषि, परिवहन, संचार तथा विद्युत के विकास के लिये पृथक-पृथक योजनायें बनाई गई हैं; और

(ख) क्या सरकार का विचार अगली पंचवर्षीय योजना में पर्वतीय क्षेत्रों विशेष-

कर लद्दाख के विकास के बारे में कोई विशेष नीति अपनाने का है ?

प्रधान मन्त्री (श्री मोरारजी देसाई) : (क) और (ख). लद्दाख क्षेत्र के लिए अलग विकास योजनाएं तीसरी योजना से प्रस्तावित की गई हैं । अगली पंचवर्षीय योजना के लिए नीतियों और कार्यक्रमों की इस समय समीक्षा की जा रही है ।

Complaints from M. Ps. Received by Bharat Coking Coal Ltd.

2893. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether there is a standing instructions to the Bharat Coking Coal Ltd. to probe all the complaints forwarded by the M.P. and to give him a final reply within 21 days; and

(b) if so, how many letters, complaints, representations have been received by the Bharat Coking Coal Ltd. from the M.P., how many of them have been probed and how many of them have been replied in the last six months?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) An internal office order was recently issued by the Chairman of the Company requiring issue of final replies to letters received from Members of Parliament, within 21 days.

(b) The Chairman of the Company received 38 letters from Members of Parliament during the period June to November, 1977. Final replies have been sent to 30 of these letters. The remaining eight, received during November, 1977, are being attended to. Information in respect of MPs. letters addressed to the other Officers of the Company is being compiled and will be laid on the Table of the House.

Clandestine Export of Hindi Films to the Gulf

2894. SHRI KACHARULAL HEMRAJ JAIN:

SHRI D. G. GAWAI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there have been some clandestine export of Hindi films to the Gulf and beyond;

(b) if so, the number of persons arrested in this connection; and

(c) the action taken against each of them?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) A news-item about seizure of a Hindi feature film by the Bombay Airport Customs from three Dubai-bound passengers of an Air India flight was brought to the notice of Ministry of Information and Broadcasting recently by the Chairman, Indian Motion Pictures Export Corporation. The matter has since been referred by the Ministry to Directorate of Revenue Intelligence and Directorate of Enforcement for investigation and further action.

(b) and (c). The desire information is being collected from the concerned Department and will be laid on the Table of Lok Sabha in due course of time.

India Road Construction Corporation

2895. SHRI P. V. PERIASAMY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the proposal to set up Indian Road Construction Corporation in the Public sector has been given up; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT: (SHRI CHAND RAM): (a) No, Sir.

(b) Does not arise.

Decline in the Profitability of the Shipping Industry

2896. SHRI SHANKERSINHJI VAGHELA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Indian Shipping Industry whose profitability has come down considerably due to world-wide recession is likely to continue to face bad days during the current year with their cash flow returns becoming smaller than before; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) On present indications, this may well happen.

(b) It is primarily for the companies concerned to adopt suitable measures to maximise their pet earnings. However, depending upon the merits of each case, the Shipping Development Fund Committee has been extending various types of reliefs to deserving shipping companies.

News item Captioned "Diseases come from Space"

2897. SHRI ANANT DAVE: Will the Minister of SPACE be pleased to state:

(a) whether Government have seen a press report which appeared in the Hindustan Times dated the 23rd November, 1977 to the effect that two world renowned astronomers have said that diseases and epidemics on earth actually come from space and have called for a "continual micro-biological vigil of the stratosphere to eliminate the havoc which will ensue

from extra-terrestrial invasions in the future"; and

(b) if so, Government's reaction thereto?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) The Press Report is based on an article which appeared in a British journal. There are various theories in this regard many of which have yet to be verified.

Expansion of Capacities with Minimum Capital investment

2898. SHRI SHIV SAMPATI RAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether he had advised the industrialists to expand their capacities with minimum capital investment or utilise the existing capacities to the fullest extent; and

(b) the reaction of industrialists to this call?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Yes, Sir. While addressing the Bombay Chamber of Commerce recently, in the context especially of the situation prevailing in the cement industry, I had advised the cement industry to expand their capacity with minimum capital investment or utilise the existing capacities to the fullest extent. This statement has been well-received.

Reconstitution of Advisory Boards of AIR Stations

2899. CHAUDHURY BRAHM PRAKASH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is determined to bring AIR and Doordarshan under autonomous corporation;

(b) if so, when;

(c) whether in the meantime it is proposed to reconstitute the regional advisory boards of the various radio stations in the country; and

(d) when this reconstitution of advisory boards is likely to be completed and if completed, the persons appointed on various advisory boards?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). A working Group to examine the functioning of Akashvani and Doordarshan and to make recommendations regarding future set-up, has been set up under the Chairmanship of Shri B. G. Verghese, an eminent journalist. The Group is expected to give its report by 16th February, 1978.

(c) and (d). Yes, Sir. Reconstitution of Advisory Committees is under consideration.

दिल्ली प्रशासन में अनुसूचित जातियों और अनुसूचित आदिम जातियों के कर्मचारी

2900. **श्री राज केशर सिंह :** क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली प्रशासन के विभिन्न कार्यालयों और विभागों में कार्यालयवार तथा विभागवार कर्मचारियों की श्रेणीवार तथा पदवार संख्या क्या है;

(ख) उनमें से अनुसूचित जातियों और अनुसूचित आदिम जातियों के कर्मचारियों की कार्यालयवार और विभागवार तथा श्रेणीवार और पदवार संख्या क्या है और उनकी प्रतिशतता क्या हैं;

(ग) क्या सभी श्रेणियों में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लिये आरक्षित कोटा प्रत्येक विभाग/कार्यालय में भरा गया है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं और आरक्षित कोटा भरने के लिये क्या विशेष पग उठाये गये हैं या उठाने का विचार है ?

गृह मंत्रालय राज्य मंत्री (श्री एस० डी० पाटिल) : (क) से (घ). सूचना एकत्र की जा रही है और सदन के पटल पर रख दी जाएगी ।

Special Pay Drawn by I.A.S. Officers

2901. SHRI S. NANJESHA GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of I.A.S. officers in the country;

(b) the number among them drawing special pay over and above pay in their time scales; and

(c) the justification, if any, for such special pay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The number of serving IAS officers at present is 3513. This figure excludes the number of officers who, having attained the age of superannuation during the last six months, might have been granted extension in service by the State Government concerned, under their own powers, for a period of 6 months beyond the date of superannuation.

(b) Information is being collected and would be laid on the table of the House.

(c) Special pay is granted in consideration of the specially arduous nature of the duties, or a specific addition to the work or responsibility, or the unhealthiness of the locality in which the work is performed.

Manufacturing Uranium from Sea Waters

2902. SHRI YADVENDRA DUTT: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether the Bhabha Atomic Research Centre have successfully evolved the process of manufacturing uranium from sea water; and

(b) if so, when this process would be introduced to meet the entire needs of uranium of the Atomic Power plants in the country?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

हिन्दी जानने वाले कर्मचारी

2904. **श्री राम नरेश कुशवाहा** : क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में केन्द्रीय सरकार के कुल कितने कर्मचारियों को हिन्दी पढ़ाई गई तथा कितने कर्मचारी अभी तक हिन्दी नहीं जानते;

(ख) क्या अंग्रेजी माध्यम से भर्ती किये गये कर्मचारी, जो 1947 में सेवा में आये थ सेवा निवृत्त होने वाले हैं और उन्होंने अपनी सम्पूर्ण सेवावधि में हिन्दी नहीं सीखी; और

(ग) इस प्रकार हिन्दी सीखने तथा सरकारी कामकाज में उसका उपयोग करने के लिए कितने वर्ष लगेंगे ?

गृह मंत्री (श्री चरण सिंह) : (क) पिछले तीन वर्षों में 50,334 केन्द्रीय सरकार के कर्मचारियों ने केन्द्र सरकार द्वारा अपने कर्मचारियों के लिए ली गई विभिन्न हिन्दी परीक्षाएं पास की हैं । अभी 2,86,769 केन्द्रीय सरकार के कर्मचारी हिन्दी में प्रशिक्षित किये जाने हैं ।

(ख) जी नहीं, श्रीमान । 1952 से, जब हिन्दी शिक्षण योजना शुरू की गई थी, 3,56,384 अहिन्दी भाषी कर्मचारियों ने, जिनमें बड़ी संख्या में वे कर्मचारी भी शामिल हैं जो 1947 में तथा उससे पहले सेवा में आये थे, इस योजना के अधीन विभिन्न परीक्षाएं पास की हैं ।

(ग) केन्द्रीय सरकार के कर्मचारियों को हिन्दी में प्रशिक्षण देना एक सतत प्रक्रिया है, ताकि उन्हें हिन्दी में कार्यसाधक ज्ञान हो सके । यह पता लगने पर कि बहुत से कर्मचारी हिन्दी शिक्षण कक्षाओं में उपस्थित नहीं हो रहे हैं और सत्र के अन्त में परीक्षा में नहीं बैठ रहे हैं, वर्ष 1976 प्रशिक्षण हेतु नामांकित कर्मचारियों के लिए हिन्दी कक्षाओं में उपस्थित होना और सत्र के अन्त में परीक्षा में बैठना अनिवार्य कर दिया गया है ।

जहां तक हिन्दी में प्रशिक्षित कर्मचारियों द्वारा हिन्दी के प्रयोग का सम्बन्ध है, यह कहा जा सकता है कि राजभाषा अधिनियम, 1963 की धारा 3(1) के अनुसार कर्मचारी संघ के सरकारी प्रयोजनों के लिए हिन्दी अथवा अंग्रेजी का प्रयोग कर सकते हैं। हिन्दी में कार्य-साधक ज्ञान रखने वाले कर्मचारी केवल कानूनी तथा तकनीकी किस्म के दस्तावेजों के अलावा हिन्दी के किसी दस्तावेज का अंग्रेजी अनुवाद नहीं मांग सकते। टिप्पणी, मसौदा इत्यादि के प्रयोजनों के लिए हिन्दी के प्रयोग में उनकी झिझक दूर करने के लिए कार्य-शालाएं आयोजित की जाती हैं। सभी कर्म-चारियों को हिन्दी का प्रयोग करने के लिए प्रोत्साहित भी किया जाता है और एक प्रोत्साहन योजना आरम्भ की गई है जिसके अधीन उन कर्मचारियों को नगद पुरस्कार दिए जाते हैं, जो योजना में निर्धारित मानक के अनुसार सरकारी कामकाज में हिन्दी का प्रयोग करते हैं।

इसके अतिरिक्त, जिन कार्यालयों में 80 प्रतिशत कर्मचारी हिन्दी का कार्यसाधक ज्ञान रखते हैं, उन्हें राजभाषा (सरकारी प्रयोजनों के लिए प्रयोग) नियम, 1976 के नियम 10(4) के अधीन अधिसूचित किया जाना चाहिए और इन कार्यालयों में से कुछ को नियम 8(4) के अधीन उल्लिखित किया जाए, जहां हिन्दी में दक्षता रखने वाले कर्मचारी हैं, वहां उनसे केवल हिन्दी में टिप्पणी, मसौदा इत्यादि तैयार करने के लिए कहा जाएगा।

Existence of Press Censorship and Non-Coverage of visit of the Former Prime Minister to J and K

2905. SHRI K. LAKKAPPA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Opposition has accused that the press censorship is still in existence and the fact is evident that coverage of the former Prime Minister's visit to J and K was not allowed to be published and only some references in some papers had come;

(b) if so, whether it has also come to the notice that these papers are being asked not to give much publicity to the Opposition; and

(c) whether for the last three months only once or twice the Opposition has been invited to broadcast through the radio and television?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). Censorship was lifted on 18th January 1977 with the announcement of General Elections to the Lok Sabha. The Press is now entirely free and Government has no say over what it publishes. Hence the question of giving any instructions to the Press for not giving publicity to the Opposition does not arise.

(c) Apart from party political broadcasts during the elections, AIR and Doordarshan do not invite persons to broadcast on the basis of their party affiliations but on the basis of their suitability for particular programmes. A large number of persons representing the opposition parties have participated in AIR and Doordarshan programmes in the last three months.

"Garibi Hatao" Scheme

2906. SHRI D. B. CHANDRE GOWDA: Will the Minister of PLANNING be pleased to state:

(a) whether Government have framed any new scheme for 'Garibi Hatao' to be completed in certain period; and

(b) if so, the main features thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). Government have decided to revise the development strategy and to restructure investment priorities to attack the related problems of poverty and unemployment and underemployment. The relevant policies and programmes designed to achieve the objective of removal of unemployment and substantial underemployment within a definite time frame will be outlined in the Plan for 1978—83.

All India Linguistic Conference held at Calcutta

2907. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Prime Minister had sent a message to All India Linguistic Conference held at Calcutta on October 1, 1977;

(b) whether the resolution adopted in the Conference expressed anxiety and apprehension of the non-Hindi speaking people regarding over-emphasis about the present policy of

Hindisation being pursued by the Government;

(c) whether the policy statement about 'Official Language' and 'Link Language' adopted by the Fourth Lok Sabha is still being followed by the Government; and

(d) if so, whether on the basis of that policy statement the Prime Minister will convene a meeting of the Chief Ministers for removal of apprehension from the minds of the non-Hindi speaking people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b) The Government have not received any Communication about resolutions passed in the All India Linguistic Conference.

(c) Yes, Sir.

(d) At present, there is no proposal to hold a meeting of Chief Ministers for this purpose. However, the Government will soon be convening an Official Language Conference of all the States. Various problems faced by the States in the use of their Official Langauges for their official purposes will be discussed in the Conference.

Use of I.A.F. Plane by P.M. in August, 1977

2908. SHRI K. RAMAMURTHY: Will the Minister of DEFENCE be pleased to state:

(a) whether Prime Minister had used I.A.F. plane on 21st August, 1977 for meeting Shri Jayaprakash Narayan; and

(b) if so, for how many hours, what extent of miles it was used, how much expenditure was incurred and who met that expenditure?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir. The Prime Minister left Delhi for Bihta on 21st August, 1977 by an Indian Air Force aircraft and left Bihta immediately for Patna in a Bihar Government plane on official tour. At Patna the Prime Minister attended a number of official functions. This was P.M.'s official trip and a part of an official tour which covered Bihar, Meghalaya and Assam between 21st and 23rd August 1977. Availing of the opportunity of his presence in Patna he called on Shri Jayaprakash Narayan as well.

(b) Not applicable.

Clearance from Central Government regarding launching Prosecution against former C.M. of Tamil Nadu

2909. SHRI O. V. ALAGESAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chief Minister of Tamil Nadu has asked for clearance from the Central Government for launching prosecution against Shri Karunanidhi, former Chief Minister of Tamil Nadu and some of his colleagues on the basis of the findings of the Sarkaria Commission; and

(b) what is the reaction of the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No, Sir.

(b) Does not arise.

British Aid to India for Shipping

2910. SHRI PRASANNBHAI MEHTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether U.K. Government have told the Union Minister of India during his recent visit to that country that the current level of British aid may not be maintained unless there

is continued understanding by the recipient country;

(b) if so, whether he has also stated that the deal currently under negotiation for the purchase of six cargo ships from British shipyards will be a test case for utilisation of British aid;

(c) whether the main objection of not accepting the deal is that India has pointed out that there is a sharp difference in the prices between British and Japanese shipyards; and

(d) if so, the reaction of the Indian Government to the British thereat?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (d). During my discussions with Mrs. Judith Hart, the British Minister for Overseas Development on the 4th November 1977, Mrs. Hart did express anxiety about the under-utilisation of British aid extended to India in the last 2-3 years and mentioned that the quantum of future aid would naturally depend on utilisation of funds already made available to India. In this context she referred to the purchase of cargo ships from U.K., which could lead to a substantial utilisation of aid funds in the current year. There is no question of any threat being given by Britain in this matter.

The prices quoted for the British ships are, significantly higher than those prevailing in the Japanese shipyards. The British offer is being considered by the Government in the overall economic context.

Publishing of Anderson Committee Report

2911. SHRI DINEN BHATTACHARYA: Will the Minister of DEFENCE be pleased to state:

(a) whether attention of Government has been drawn to an article written by Shri Danial Latify entitled "India's Northern Border" published in "Seminar" in September, 1977 issue;

(b) if so, the reaction of Government thereto;

(c) whether the article refers to Anderson Committee report;

(d) whether Government are considering the proposal to publish the said report; and

(e) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Government have seen the article written by Shri Danial Latifi entitled "India's northern border" published in the September, 1977 issue of "Seminar".

(b) The stand of the Government of India on the differences between India and China on the border question is well-known.

The Government of India believes that all outstanding issues between India and China including the border question should be settled through peaceful bilateral negotiations on the basis of the Five Principles and in conformity with India's interests, national dignity and honour.

We do not believe that the differences on the border question need be an obstacle to the improvement of relations with China on the basis of the Five Principles including the principles of reciprocity and mutual benefit.

(c) There is a reference to a report by Maj. Gen. (sic) Lt. Gen. Henderson Brooks.

(d) and (e). Government do not propose to publish the said report.

उत्तर प्रदेश में जनगणना कार्यालय में श्रेणी दो और तीन के कर्मचारियों को स्थाई किया जाना

2912. **श्री उग्रसेन :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनगणना कार्यालय, उत्तर प्रदेश में दूसरी और तीसरी श्रेणी के ऐसे कर्मचारियों की संख्या कितनी है जो सात-आठ वर्षों से सेवारत हैं, किन्तु उन्हें स्थाई नहीं किया गया ; और

(ख) अनिवार्य जमा योजना की किश्तों की अदायगी के बारे में शिकायतों पर क्या कार्यवाही की गई है ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल): (क) दो सौ पचपन।

(ख) मामला विचाराधीन है।

Quantity of Raw Jute purchased by the J.C.I. till date

2913. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) the total quantity of raw jute purchased by the J.C.I. till date;

(b) the total amount of money placed at the disposal of J.C.I. for the purchase of jute; and

(c) the number of purchasing centres opened in the country side?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Till 2-12-1977 Jute Corporation of India has purchased 57,475 bales of 180 kg. each of raw jute.

(b) Rs. 37 crores.

(c) J.C.I. have opened 100 Departmental Purchase Centres and 26 Sub-Centres in the jute growing States for carrying out their purchase operations.

Production of Cotton

2914. SHRI S. S. SOMANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Central Government have conducted any survey in regard to the production of cotton;

(b) whether Central Government have given preference to the State of Rajasthan also in this regard by providing more funds to the Cotton Corporation of India so that it could lift more cotton from the Mandis of the State;

(c) whether Government feel that the support price for cotton of Rs. 250 fixed by the Government for cotton this year is a too low figure which would discourage the farmers to go for this production next year; and

(d) if so, whether Government propose to review the position sympathetically in this regard?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir. Surveys for estimation of per hectare yield are organised by the concerned State Governments.

(b) No, Sir.

(c) No, Sir.

(d) Does not arise.

J.C.I. given free hand in Commercial Purchase

2915. SHRI SAUGATA ROY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Jute Corporation has been given free hand in commercial purchase this year; and

(b) the result of this decision on jute prices?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The Jute Corporation of India have been permitted to go in for commercial operations with effect from 1st October, 1977. However, since prices of raw jute have continued to remain well above the minimum support levels all through the current season, no large scale purchase could be made having significant impact on prices.

Cement quota for Jammu and Kashmir

2916. SHRI MOHD. SHAFI QURESHI: Will the Ministry of INDUSTRY be pleased to state:

(a) the quota of cement fixed by the Government of India for Anantnag, Baramulla and Srinagar Districts in the Kashmir valley;

(b) whether the cement in these districts is supplied at subsidized rates; and

(c) if so, the quantity supplied to each district?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (c). The Government of India do not fix district-wise quotas for cement. Bulk quotas are fixed for each State out of which the concerned State Governments make the district-wise allocations.

(b) For supply of cement at the headquarters of these districts, a subsidy at the following rates is allowed towards the transport charges from Jammu, which is the rail-head serving the State:

Anantnag—Rs. 60.80 per tonne

Srinagar —Rs. 71.20 per tonne

Baramulla—Rs. 83.00 per tonne

Management of Sick Textile Mills

2917. SHRI P. S. RAMALINGAM: the Minister of INDUSTRY be pleased to state:

(a) whether National Textile Corporation has been asked not to take over management of sick mills in future; and

(b) if so, the rationale of this move and the alternative steps proposed for management of sick units?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Since the NTC is already shouldering a heavy responsibility of managing 105 cotton textile mills, Government do not favour taking over of more sick or closed mills for management by the NTC. Selectively, however, efforts are made to reopen closed mills which are basically viable in consultation with the State Governments and the banks concerned. If the State Government at its own initiative, comes up with a proposal for the takeover of a closed or sick mill, which is basically viable, on the basis that the State Government would take financial and management responsibility Central Government would render administrative and legal assistance for takeover of the mill for management by the State Government.

National Policy for Handloom Industry

2918. SHRI EBRAHIM SULAIMAN SAIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to earmark production of certain varieties of cloth exclusively for the handloom sector, if so, the details thereof; and

(b) the details of the arrangements made for the availability of technological and financial assistance for the handloom sector through Government agencies?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) The Government have already reserved following lines of production exclusively for the handloom industry and from time to time new items are included for manufacture by the handloom sector:—

(1) Dhoties (of specified width etc.)

(2) Lungis and Gamchas.

(3) Chaddars, Bed-sheets, Bed-covers & counter pane.

(4) Low reed pick cloth.

(5) Table cloth and napkins.

(6) Dusters or duster cloth or wiper cloth or glass cloth.

(7) Cloth of plain weave of warf and waft counts 85 and below and with width exceeding 101.60 Cm.

(8) Sarees (Coloured etc.)

(9) Towels.

(10) Mashru cloth.

(11) Cotton crepe fabrics

(b) Central Government had released loans and grants amounting to about Rs. 13.28 crores during the year 1976-77 and about Rs. 12.02 crores during 1977-78 (till date) to the State Governments, Corporation and Societies for implementation of certain schemes for the benefit of the handloom industry. In addition there is a provision of Rs. 62 lacs in the Plan Budget during 1977-78 for the training and developmental programmes of the Weavers' Service Centre and the Indian Institute of Handloom Technology.

Non-fulfilment of Obligation of producing Stipulated Quota of Controlled Cloth

2919. SHRI P. K. KODIYAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether despite Government's repeated appeals, the cotton textile mills have failed to fulfil their obligation of producing the stipulated quota of controlled cloth; and

(b) if so, what further steps Government propose to take that the mills produce the stipulated quota of controlled cloth?

THE MINISTER OF INDUSTRY SHRI GEORGE FERNANDES: (a) and (b). Production of controlled cloth during the first 3 quarters of the current year has been as follows in relation to the level of 100 sq. metres expected to be produced every quarter:—

Jan-March 1977—96.30 mil. sq. metres

April-June 1977—84.35 ml. sq. metres

July-Sept 1977—81.16 mil. sq. metres (provisional)

There has been a shortfall in the production mainly due to exemptions that had to be granted to financially weak mills in order to avoid closures. From the quarter beginning October, 1977, in order to secure production of 100 million sq. metres of controlled cloth without increasing the obligation on non-exempt mills, mills which had derived the benefit of exemption for at least 12 months have also been brought under the obligation to the extent of the shortfall between the obligation normally fixed on non-exempt mills and the level of 100 million sq. metres.

Take over of Direct Marketing activities by Coal India

2920. SHRI ROBIN SEN: Will the Minister of ENERGY be pleased to state:

(a) whether the Coal India Ltd. propose to take over direct marketing activities in larger urban areas;

(b) if so, when and the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). Coal India do not propose to take over direct marketing of coal in large urban areas. However, the movement of soft coke on a self-consignee basis is at present being done by Coal India in Delhi, Chandigarh and certain areas of Uttar Pradesh.

15-Point Guideline for Investment in Rural Industrialisation

2921. SHRI S. R. DAMANI: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have decided on a 15-point guide line for investment in rural industrialization;

(b) if so, the full details thereof;

(c) the programmes that will be taken up, the method of financing the schemes and the agencies which will be entrusted with their execution; and

(d) the targets set for area coverage in each State and for creating self-employment in the current year?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a). No, Sir.

(b) to (d). Do not arise.

Names of Jute Mills getting inadequate supply of Raw Jute

2922. SHRI YUVRAJ: Will the Minister of INDUSTRY be pleased to state the total number of jute mills together with their localities and the extent to which their requirement of raw material fall short?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): There are 68 jute mills in the country distributed in the various States as under:—

West Bengal	56
Bihar	3
Assam	1
U. P.	3
Andhra Pradesh	4
Madhya Pradesh	1

The actual consumption of raw jute by all the mills during 1976-77 amounted to 68 lakh bales of raw jute against the estimated crop of 71 lakh bales.

Prices of Cotton

2923. SHRI ANNASAHEB P. SHINDE: Will the Minister of INDUSTRY be pleased to state:

(a) what steps Government of India propose to take so that cotton growers do not face any difficulty about marketing of cotton and prices are not allowed to be depressed too much in cotton marketing centres; and

(b) present level of prices of cotton in important mandis as compared to last year?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The Cotton Corporation of India has entered the important markets and is purchasing kapas at market rates in open bidding in competition with private traders. Presence of the Corporation in the important mandis ensures that the prices are not depressed too much and the growers do get a fair price for their produce. However, with a view to protect the interests of cotton growers, the Government has already announced the minimum support price for prominent varieties of kapas for the cotton season 1977-78.

Present level of prices of kapas (raw cotton) in important mandis as compared to last year are as under:

(Rate per quintal of kapas)

State	Centre	Variety	Last year's price Rs.	Current year's price Rs.
1	2	3	4	5
Punjab	Goniana	J-34	411	399
Punjab . .	Abohar	J-34	411	398
Haryana .	Fatehabad	J-34	430	380 to 436
Haryana .	Dabawali	J-34	442	395 to 408
Haryana . .	Sirsa	J-34	432	365 to 459
Haryana . . .	Fatehabad	Desi	209	350 to 372
Haryana . .	Dabawali	Desi	285	368
Haryana .	Sirsa	Desi	282	357 to 375
Rajasthan .	Sriganganagar	J-34	411 to 435	300 to 414
Rajasthan .	Srikaranpur	J-34	415 to 474	384 to 423
Rajasthan .	Padampur	320-F	416 to 428	390 to 414
Rajasthan .	Srikaranpur	320-F	435 to 458	427
Maharashtra .	—	A.K.	230	398 to 425
Maharashtra .	—	Y-1	241	433
Maharashtra	—	H-4	341	492 to 459
Madhya Pradesh .	Burhanpur	A-51/9	385 to 577	445 to 459
Madhya Pradesh . .	Khandva	A-51/9	420 to 576	444 to 452

Brain Drain

2924. SHRI V. A. SEYID MUHAMMED: Will the Minister of PLANNING be pleased to state:

(a) whether there is any proposal under Government's consideration to check the brain drain from the country; and

(b) if so, the main features thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). The Government of India are continuously considering means to check 'Brain Drain' from India. Some of the measures taken are indicated in the statement attached.

Statement

(1) A monthly "Technical Manpower" Bulletin is published giving particulars of persons who are available for employment. About 2,500 copies of the Bulletin are distributed free to the various employing organisations to facilitate utilization of such persons.

(2) Suitable candidates are recommended in response to requirements notified to the CSIR by employers and recruiting bodies.

(3) The CSIR also scrutinises advertisements appearing in important newspapers and makes recommendation of registrants with appropriate qualifications for consideration against these advertisements.

(4) Research Fellowships are offered by the CSIR, UGC, ICMR, etc.

(5) Research Schemes in Universities and other institutions are financed by different agencies and thus generate employment.

(6) The Scientists' Pool scheme operated by CSIR provide temporary placement to Scientists, Technologists, Doctors, etc., with high academic records.

(7) The scheme of supernumerary appointments is in operation for quick absorption of highly qualified scientists and technologists.

(8) Financial assistance is rendered by nationalised banks to enterprising unemployed persons.

(9) Scientists engineers and technologists are encouraged to set up their own enterprises. The Public Sector Banks provide the total capital needed for such ventures.

(10) Industrial Co-operatives formed by Scientists, engineers, technologists, etc., with specific projects in view would be entitled to a Government contribution to the equity capital to the extent of three times the capital subscribed to by the partners. In addition, State Governments would also provide facilities like infrastructure, rent subsidy in deserving cases, incentives like exemption for a period from Sales-Tax, Octroi, electricity duty, etc.

(11) The UGC has also taken a number of measures to improve facilities, salary scales and working conditions, to attract a reasonable proportion of our men and women of high intellectual ability to the teaching profession.

(12) CSIR have introduced a scheme for Research Associateship which may be created in a laboratory when the Director considers it necessary to have services of a senior research worker of a specialisation for a specific project for short duration. An Associate, during his tenure, will work in the specific project and depending upon his performance and potentialities may be later considered for permanent absorption in the Laboratory.

गरीबी की रेखा के नीचे रह रहे लोग

2925. **श्री यमुना प्रसाद शास्त्री :** क्या **योजना** मन्त्री यह बताने की कृपा करेंगे कि देश में वे जिले कौन-कौन से है जहां 60 प्रतिशत से अधिक लोगों की आय गरीबी की रेखा के नीचे है और इन जिलों के लोगों की आय को बढ़ाने के लिए सरकार का विचार 1978–79 के दौरान क्या उपाय करने का है ?

प्रधान मंत्री (श्री मोरारजी देसाई) : समस्त देश के लिए आय के वितरण के सम्बन्ध में जिलेवार सूचना उपलब्ध नहीं है ।

पिछड़े और गरीबी वाले क्षेत्रों के विकास के लिए पांचवी पंचवर्षीय योजना में कई कार्यक्रम शुरू किए गए थे जिनका उद्देश्य सबसे कम आय वाले लोगों को लाभ पहुंचाना था । इनमें सूखा-प्रवृत्त क्षेत्र कार्यक्रम, जनजातीय और पहाड़ी क्षेत्र कार्यक्रम, और लघु कृषक विकास अभिकरण जैसे कार्यक्रम शामिल हैं । ये 1978–79 में जारी रखे जाएंगे और बढ़ाए जाएंगे; और गरीबी के स्तर से नीचे के लोगों की सहायता करने के लिए अन्य नए कार्यक्रम भी शुरू किए जाएंगे ।

Setting up of Tyres and Tubes Factory at Mungalagiri in Andhra Pradesh

2926. SHRI P. RAJAGOPAL NAIDU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government is proposing to set up a Tyres and Tubes Factory at Mungalagiri in Andhra Pradesh;

(b) if so, its estimate and its capacity; and

(c) when will it be established?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) The Central Government has no proposal to set up a factory for manufacture of tyres and tubes at Mungalagiri in Andhra Pradesh. However, an industrial licence was issued to Andhra Pradesh Automobile Tyres and Tubes Ltd., Hyderabad on 23rd July, 1975 for the establishment of a new undertaking in Mungalagiri, District Guntur, Andhra Pradesh for the manufacture of automobile tyres and tubes.

(b) The total cost of the project is estimated at about Rs. 30 crores. The licensed capacity of the project is 4 lakh nos. each of automobile tyres and tubes per annum.

(c) According to the schedule of implementation of the project prepared by the company, trial production is expected to commence in April, 1980.

दिल्ली में अनुसूचित जाति और अनुसूचित जनजातियों के व्यक्तियों को प्राइवेट बसों के लाइसेंस और परमिट देना

2927. **श्री राम प्रसाद देशमुख** : क्या **नौवहन और परिवहन** मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली में चल रही प्राइवेट बसों के लिए अनुसूचित जातियों और अनुसूचित जनजातियों के कितने व्यक्तियों को लाइसेंस और परमिट दिये गये; और

(ख) क्या सरकार ने अनुसूचित जातियों और अनुसूचित जनजातियों के लोगों की आर्थिक दशा सुधारने के उद्देश्य से उनके लिए उसी प्रकार बसों तथा ट्रकों के लाइसेंस अथवा परमिट देने में आरक्षण की कोई योजना बनाई है जैसे नौकरियों में आरक्षण की व्यवस्था है ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : (क) "दिल्ली विश्व विद्यालय के बेरोजगार स्नातकों को 200 मिनी बसों के आवंटन की योजना के अन्तर्गत 30 बसें अनुसूचित जाति के उम्मीदवारों के लिए सुरक्षित थीं । अब तक आवंटित 91 कुल बसों में से 20 बसें अनुसूचित जाति के उम्मीदवारों को आवंटित की गई हैं । परमिट दिल्ली परिवहन निगम को दिए गए जो अपनी ओर से अपनी ए० ओ० सी० सी० योजना के अन्तर्गत बसें चला रही हैं । दूसरी योजना अर्थात "रोजगार संवर्द्धन कार्यक्रम" में कुल 50 में से 7 बसें अनुसूचित जाति के उम्मीदवारों को आवंटित की गयी अन्य परमिटों के बारे में, सूचना इस समय उपलब्ध नहीं है ।

(ख) राष्ट्रीय परमिट सहित सार्वजनिक गाड़ी परमिटों के दिए जाने के मामले में अनुसूचित जाति अनुसूचित जनजाति के लिए आरक्षण की व्यवस्था करने के प्रस्ताव पर 24-9-77 को परिवहन विकास परिषद द्वारा विचार किया गया । परिषद् ने सिफारिश की कि मोटर गाड़ी अधिनियम में संशोधन किया जाय ताकि अनुसूचित जाति और अनुसूचित जनजाति के लिए आरक्षण की व्यवस्था

उस अनुपात में की जाय जो अनुपात राज्य में लोक सेवाओं में सीधी भर्ती के लिए सम्बन्धित राज्य सरकारों द्वारा निर्धारित किया जाता है । इस सिफारिश का विस्तृत तात्पर्य और इसके कार्यान्वयन के लिए आवश्यक कार्यवाही का अब अध्ययन किया जा रहा है ।

Treatment of Private Citizens as V.V.I.P.

2928. DR. BALDEV PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria for treating a private citizen as V.V.I.P. by Government;

(b) whether some circulars were issued to the States in 1976 to treat certain private citizens as V.V.I.P. during their tour in the States; and

(c) if so, the names of the persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No criteria has been laid down for treating a private citizen as a V.V.I.P.

(b) No circulars were issued to the States in 1976 for treating any private citizen as a V.V.I.P.

(c) Does not arise.

No Ancillary Units of National News Print and Paper Mills Ltd.

2929. SHRI PARMANAND GOVINDJIWALA: Will the Minister of INDUSTRY be pleased to state:

(a) whether there are no ancillary units of National News Print and Paper Mills Ltd.;

(b) whether the ancillary units at Nepa Nagar could not be established due to the non-cooperative and unhelpful attitude of the authorities of the Nepa Mills; and

(c) if so, whether Government propose to issue direction to the Nepa Mill authorities to help to establish ancillary units?

THE MINISTRY OF INDUSTRY (SHRI GEORGE FERNANDES): (a) At present there are five anicllary units for the Nepa Mills. These cover items like alum, sodium, silicate, grey castings etc.

(b) and (c). Nepa Mills in collaboration with the Government of Madhya Praedsh Small Scale Industries Promotion and Ancillary Industries Development Wing have been making efforts to get more ancillary units established for the Nepa Mills in and around Nepanagar. Technical knowhow, drawings, samples and necessary guidance are made available to the entrepreneurs. Parties are encouraged to be present during the performance trials. If their products are found suitable due weightage in price is also extended.

Formulation of a New Cement Policy

2930. SHRI SUKHDEO PRASAD VERMA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government is contemplating to formulate a new cement policy covering both short and long-term production, pricing and distribution;

(b) if so, the salient features thereof;

(c) whether the question of import of mini-cement plant is being considered;

(d) if so, the total amount of production to be raised, the cost of imported plants and places of locations thereof and details of raw materials

whether rock-dust or fly-ash will be used; and

(e) the steps being taken to check price-rise in cement and reported blackmarketing?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). A comprehensive policy covering all aspects of production, distribution and pricing relating to the cement industry is being formulated and the details would be announced as soon as they are finalised.

(c) and (d). Amendment in lieu of new process technology for mini-cement plants developed in the Federal Republic of Germany is being evaluated. A decision on the import of mini-cement plants will be taken only after a team of experts has visited the FRG to study the new plant and obtain all necessary details in this regard. At the same time steps to utilise indigenously developed technology in mini-cement plants are also being considered.

(e) The retail prices of cement are controlled by fixing the F.O.R. destination price under the Cement Control Order, 1967. Government are also implementing several measures aimed at increased production by the existing units, installation of additional capacity and for conservation and better utilisation of cement. Cement has also been declared as an essential commodity under the Essential Commodities Act, 1955 and adequate powers have been delegated to the State Governments under this Act for taking suitable action to check malpractices.

Generation of Power in Damodar Valley Corporation

2931. SHRI SOMNATH CHATTERJEE: Will the Minister of ENERGY be pleased to state:

(a) the total amount of power generated by Damodar Valley Corporation month-wise in 1977; and

(b) how the electricity generated by Damodar Valley Corporation has been distributed and through which agencies, together with the quantum thereof?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). The information is being collected and will be laid on the Table of the House.

समाचार पत्रों के पंजीयन के कार्यालय के प्रादेशिक कार्यालय

2932. **श्री चतुर्भुज** : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि समाचार पत्रों के पंजीयक के प्रादेशिक कार्यालय इस समय कहां-कहां पर स्थित हैं और भविष्य में प्रादेशिक कार्यालय कहां-कहां पर स्थापित किए जाने हैं ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आडवाणी) : समाचार पत्रों के रजिस्ट्रार का कोई प्रादेशिक कार्यालय नहीं है । तथापि, बम्बई, कलकत्ता और मद्रास में इसके तीन सर्कुलेशन कार्यालय हैं । कोई भी प्रादेशिक कार्यालय स्थापित करने का फिलहाल कोई प्रस्ताव नहीं है ।

Plans for Welfare of Defence Personnel

2933. SHRIMATI MRINAL GORE: Will the Minister of DEFENCE be pleased to state:

(a) whether a conference of army commanders was held on 14th November, 1977;

(b) whether any plans for the welfare of the Defence Personnel were discussed;

(c) if so, the details thereof; and

(d) when these new plans are likely to be implemented?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, Sir.

(b) and (c). Certain matters connected with the welfare of Defence Personnel were discussed in a general way in a meeting of the General Committee of the Army Central Welfare Fund, whose members include all Army commanders. No plans were, however, formulated.

(d) Does not arise.

Calcutta Port Trust Officials

2934. SHRI SUSHIL KUMAR DHARMA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Calcutta Port Trust officials forced M|s H.C.C. Ltd. Principal Civil Contractor for Haldia, to place order on M|s Bird & Co. cancelling the order on M|s Binny & Co. of Madras the patentees, for Meehanite Plates for Lock Entrance and later accepted the sub-standard, less in weight plates without molybdenum content, as proved in test at Alipore Test House and reported by M|s H.C.C. Ltd. to CPT;

(b) what was the percentage of Malybdenum required in the matter and what was obtained in the sample text made by the Alipore Test House; and

(c) whether any CBI inquiry/investigation has been initiated in this matter and what is their finding, if any?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) M/s. Binny and Co. Madras on whom orders for meehanite castings were placed indicated to M/s. H.C.C. Ltd., that Lloyd's inspection of the castings to be manufactured by them would involve substantial delay as well as enhancement in price. Calcutta Port Trust advised M/s. H.C.C. to cancel the order on them. M/s. H.C.C. then placed the order on M/s. Bird and Co., who had earlier secured orders for supply of similar castings for the Lock Entrance of Haldia Dock System on the basis of competitive tender.

The specifications in M/s. H.C.C. orders on M/s. Bird and Co., related to the physical properties of the castings. It was, however, noted in the order that Molybdenum will have to be added to obtain the required tensile strength. No percentage was indicated in this note.

Certain difficulties were experienced during the casting and machining of these castings. Calcutta Port Trust referred these to their Consultatns who had originally given these specifications. In view of the difficulties in getitng the specified grade of meehanite type castings, the Consultants agreed to revision of specifications while ensuring that corrosion aspect and the frictional characteristics were virtually the same. Supplies were got inspected and accepted accordingly. There was no acceptance of "loss in weight" plates.

(b) No specific percentage of Molybdenum was indicated in the order for meehanite plates. The supply of castings did not have Molybdenum content.

(c) No.

Production of Short Length Films

2935. SHRI MANORANJAN BHAKTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to permit the production of shorter films of not more than 10 reels; and

(b) if so, details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). There is no restriction on the length of films produced in the private sector; permission of Government is, therefore, not required for producing films of any length.

राजस्थान को औद्योगिक विकास के लिए कम वित्तीय सहायता दिया जाना

2936. **श्री मीठा लाल पटेल** : क्या उद्योग मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के औद्योगिक विकास के लिये दी जा रही सहायता अन्य राज्यों को उसी प्रयोजन के लिए गत कई वर्षों से दी जा रहीं सहायता की तुलना में बहुत कम है;

(ख) यदि हां, तो उसके क्या कारण है;

(ग) क्या सभी राज्यों को गत पांच वर्षों में दी गई परोक्ष एवं सहायता दर्शाने वाला एक विवरण सभा पटल पर रखा जाएगा;

(घ) क्या केन्द्र सरकार का विचार राजस्थान राज्य के औद्योगिक विकास के लिए निकट भविष्य में राज्य सरकार को कोई विशेष सहायता देने का है; और

(ङ) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) जी, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

(ग) देश के ग्रामीण और पिछड़े क्षेत्रों का विकास करने के लिये केन्द्रीय सरकार ने निम्नलिखित योजनाएं प्रायोजित की है :—

(1) ग्रामीण उद्योग परियोजना कार्यक्रम ।

(2) ग्रामीण दस्तकार कार्यक्रम ।

(3) केन्द्रीय निवेश राजसहायता योजना कार्यक्रम के अधीन पिछले पांच वर्षों अर्थात 1973–74 से 1977–78 में राजस्थान सहित राज्यों को दी गई सहायता सभा पटल पर रखे गये विवरण 1, 2 और 3 में दिखाई गई है । ग्रन्थालय में रखे गये । [देखिए संख्या एल० टी०—1293/77]

(घ) और (ङ). राजस्थान में वर्ष 1977–78 से ग्रामीण सहायता कार्यालय शुरू किया गया है और इस प्रयोजन के लिये 0.73 लाख रु० की राशि नियत की गई है । उद्योगों के विकास के लिये राज्य सरकार को विशेष सहायता दिये जाने के बारे में जब भी कोई प्रस्ताव मिलेगा उस पर यथोचित विचार किया जाएगा ।

Production and Export of Coir

2937. SHRI KUMARI ANANTHAN: Will the Minister of INDUSTRY be pleased to state:

(a) the details of Coir products produced, exported, marketed in India from various States during current year; and

(b) the steps taken to exploit the raw materials available at Kanyakumari Distt. in Tamil Nadu?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) A statement is laid on the Table of the House.

(b) As most of the raw materials available in Kanyakumari District are already utilised, no further special efforts appear to be necessary.

Statement

Statement showing production etc. of coir and coir products in major coconut growing States during 1976-77

Production	Lakh tonnes
Statewise	
Kerala .	1·41
Tamil Nadu	0·135
Karnatka .	0.055
	1·60
Itemwise	tonnes
(i) Coir Fibre	5,000
(ii) Coir yarn	9,0000
(iii) Coir products .	29,000
(iv) Coir ropes	17,000
(v) Curled coir .	2,500
(vi) Rubberised coir .	1,000
	1,41,500

Exports Export during 1976-77 was of the order of 44,357 tonnes valued at Rs. 227.76 millions. Of this, Kerala shared ninetyfive (95 per cent). Export from Karnataka was in small quantities of curled coir which amounts to 525 tonnes.

Internal consumption of coir products:

Itemwise	*Tonnes*
Coir fibre .	4,866
Coir Yarn . .	68,433
Coir products	12,398
Coir rope	16.815
Curled Coir	1,632
Rubberised coir .	1,000
	1,05,144

Strength of Training Reserve of CISF

2938. SHRI NIHAR LASKAR: Will the Minister of HOME AFFAIRS be pleased to state the strength rank-wise of the training reserve of the Central Industrial Security Force in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL):

Comandant	—	1
Asstt. Comdts.	—	/
Sub-Inspt.	—	9
Asstt. Sub. Insp.	—	12
Head Security Guards	—	1
Security Guards	—	14
Followers	—	10

T.V. station at Ahmedabad

2939. PROF. P. G. MAVALANKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government of Gujarat have made a strong representation to the Central Government for setting up a full-fledged Television station in Gujarat at Ahmedabad and also for establishing an additional and strengthened radio-transmission in South Gujarat at Surat;

(b) if so, Government's response thereto;

(c) whether the Government of Gujarat have offered to make available free land and other facilities to the Centre for these purposes; and

(d) if so, the reasons for delay and for not doing anything further in these matters?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) In a recent communication the Government of

Gujarat has urged that a 10 KW TV transmitter with studio facilities be set up at Gandhinagar. There is no request from that Government in the recent past for setting up a radio station at Surat.

(b) to (d). As far as Television is concerned, the State Government has offered land for the transmitter and studio at Gandhinagar free of cost. The request of the State Government has been noted but its implementation will depend upon availability of resources and allocation of priorities by the Planning Commission.

As regards radio station at Surat, no offer of free land has been received from th State Government. Surat, incidentally, is within the service area of the high power medium wave transmitter at Ahmedabad. However, provision for setting up a full-fledged radio station at Surat was included in the Fourth Plan but it was not approved by the Planning Commission. At present, there is no proposal for setting up a radio station there.

Pension to participants of Moplah Rebellion

2940. SHRI C. K. CHANDRAPPAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Kerala State Government has requested the Government for treating Moplah Rebellion of 1921 as part of the freedom movement for the purpose of granting Central pension; and

(b) if so, what is Government's decision thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No, Sir.

(b) Government have decided that the Moplah Rebellion of 1921 should not be treated as part of the national freedom movement.

सूचना मंत्री की स्टाफ आर्टिस्टों के साथ उनकी समस्याओं के बारे में बातचीत

2941. **श्री नवाब सिंह चौहान** : क्या **सूचना और प्रसारण** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्होंने स्टाफ आर्टिस्टों की समस्याओं के बारे में विभिन्न श्रेणियों के स्टाफ आर्टिस्टों के साथ पृथक बातचीत की थी;

(ख) क्या यह भी सच है कि सभी श्रेणियों के स्टाफ आर्टिस्टों ने उनके समक्ष अपनी अपनी समस्यायें प्रस्तुत की थीं;

(ग) यदि हां, तो उनकी क्या समस्यायें थीं और उनके बारे में सरकार की क्या प्रतिक्रिया है;

(घ) क्या यह भी सच है कि स्टाफ आर्टिस्टों के संवर्ग ने एक ज्ञापन के रूप में मन्त्रालय के समक्ष कुछ मांगें पेश की हैं; और

(ङ) यदि हां, तो उन पर कब तक कार्यवाही की जाएगी ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आडवाणी) :(क) और (ख) : जी, हां।

(ग) से (ङ) स्टाफ आर्टिस्टों ने सेवा सम्बन्धी मामलों पर बातचीत की थी जिनके लिए वे समय-समय पर ज्ञापन प्रस्तुत करते रहे हैं। उनकी मांगों की जांच की जा रही है।

उदयपुर सीमेंट वर्क्स (राजस्थान) में सीमेंट का उत्पादन

2942. **श्री लालजी भाई :** क्या उद्योग मन्त्री यह बताने की कृपा करेंगे कि :

(क) उदयपुर सीमेंट वर्क्स (राजस्थान) में सीमेंट का वार्षिक उत्पादन कितना होता है और इसके विस्तार के बाद इस कारखाने की वार्षिक उत्पादन क्षमता कितनी होने का अनुमान है; और

(ख) इस कारखाने का विस्तार कब तक पूरा होने की सम्भावना है ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) और (ख). उदयपुर सीमेंट वर्क्स (राजस्थान) का विगत तीन वर्षों का उत्पादन निम्न प्रकार है :—

वर्ष	उत्पादन (मी० टन)
1975	2,11,855
1976	2,19,784
1977	1,73,886
(जनवरी से अक्टूबर 10 मास)	

2 लाख मी० टन प्रति वर्ष का पर्याप्त विस्तार करने के लिए फैक्टरी को आशय पत्र जारी किया गया है इससे कुल उत्पादन क्षमता बढ़ कर 4 लाख मी० टन प्रतिवर्ष हो जायेगी। फैक्टरी का पर्याप्त विस्तार 1980 तक पूरा हो जायेगा।

Setting up of Machinery to review grievances of People

2943. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that A.R.C. recommended for setting up a machinery to review the grievances of the people ;

(b) whether it is also a fact that such machinery has been set up in many other countries; and

(c) what steps Government propose to take to set up such a machinery so that the grievances of the people are removed at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). Yes, Sir.

(c) Government attaches great importance to the need for prompt and appropriate redressal of public grievances. Various steps, administrative and others, aimed at reducing the scope for grievances and for redressal of such grievances, if any, have been taken and will continue to be taken as found necessary.

As it is, there is an existing machnery to deal with grievances and complaints. Apart from the complaints Officers in the various Departments and Ministries, there is also an institution of 'Commissioner of Public Grievances', who takes up and pursues, with the concerned Departments and Ministries, for appropriate redressal, the grievances and complaints brought to his notice and who generally coordinates the work of the Complaints Officers.

Pak Nationals in India Staying after Expiry of their Passports

2944. SHRI PHOOL CHAND VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Pakistani nationals who have been staying in India even after the expiry of their passports, were arrested in Indore, Madhya Pradesh during October, 1977;

(b) if so, the number thereof;

(c) whether Government are aware that Pakistani nationals have been staying without passports in Indore, Ujjain, Dewas, Shajapur, Dhar, Khamdwa district for years together; and

(d) if so, the action being taken by Government in this regard and the full details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (d). The information is being collected. It will be laid on the table of the House as soon as it is collected.

Aims of N.C.C.

2945. SHRI DILIP CHAKRAVARTY: Will the Minister of DEFENCE be pleased to state:

(a) the aims of the National Cadet Corps as declared in 1948;

(b) whether there has been any change in these declared objects;

(c) if so, reasons therefor; and

(d) in view of the existence of NSO and NSS emphasizing on games, sports and social services whether it is considered logical to include these programmes in the NCC Curricula?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) (a) to (d). A statement is attached.

Statement

AIMS OF NCC

The aims of the NCC as declared in 1948 were:—

(i) To develop character, comradeship, the ideal of service and capacity for leadership in young men and women.

(ii) to provide service training to young men and women so as to stimulate interest in the defence of the country; and

(iii) to build up a reserve of potential manpower to enable the Armed Forces to expand rapidly in a national emergency.

2. An NCC Evaluation Committee under the chairmanship of Dr. G. S. Mahajani, Vice-Chancellor, Pune University, was set up in December, 1972. The report of the Committee was received in 1974. This Committee had recommended that the existing aims of the NCC should be modified.

3. While the Mahajani Committee had felt that the first aim should continue as an ideal to be aimed at by the youth of the country, it however, suggested a slight amplification of the aims by inclusion of the words, 'spirit of sportsmanship'. This recommendation was accepted by Government. The Committee had also recommended that the second aim viz., stimulation of interest in the defence of the country to the widest possible extent was sought to be achieved by many agencies and that this aim should be recast suitably. While this recommendation of the Committee was also accepted, it was felt that the stress should not be on NCC cadets being of assistance in the defence of the country alone and instead this objective should cover even other types of assistance to the country that can be rendered by the cadets and, therefore, the aim was modified accordingly. Regarding the third aim also, the Committee had felt that a change was necessary as the original aid had been formulated soon after the end of the Second World War and hence greater stress had then been laid on building up of a reserve of potential officers to enable the armed Forces to expand rapidly in a national emergency. The Mahajani Committee had felt that under the changed circumstances the third aim of NCC should be to enthuse and train as many cadets as possible for taking up Commissions in the three Armed Forces. The Government felt that the emphasis should be on developing officer-like qualities to prepare cadets for all walks of life,

thus also enabling them to obtain Commissions in the Armed Forces and accordingly the revised aim as suggested by the Mahajani Committee with slight modification was adopted.

4. The revised aims of NCC now read as follows:

(i) Development of leadership, character, comradeship, spirit of sportsmanship and the ideal of service.

(ii) To create a force of disciplined and trained man power which in a National emergency could be of assistance to the country.

(iii) To provide training for students with a view to developing in them officer-like qualities thus also enabling them to obtain Commissions in the Armed Forces.

5. A student has a choice of joining NCC, or NSS or NSO. Those who join NCC are not eligible for the training facilities of sports and social service which are provided by the NSS and NSO. Participation in sports and social service activities helps cadets to develop qualities of character, comradeship and the ideal of service which has been the aim of the NCC ever since it was started in 1948.

बिजली का उत्पादन और उसकी आवश्यकता

2946. **श्री नटवर लाल बी० परमार :**

श्री कंवर लाल गुप्त :

श्री चतुर्भुज :

क्या **ऊर्जा** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में इस समय कितने मेगावाट बिजली की उत्पादन क्षमता विद्यमान है;

(ख) आवश्यकता की तुलना में वास्तव में कितने मेगावाट बिजली का उत्पादन होता है; और

(ग) इसकी पूर्ण क्षमता का उपयोग न करने के क्या कारण हैं?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) देश में वर्तमान प्रतिष्ठापित क्षमता 24,109 मेगावाट है, जिसमें 12,648 मेगावाट ताप विद्युत क्षमता युटिलिटीज में, 2,170 मेगावाट क्षमता नान-युटिलिटीज में तथा 9291 मेगावाट क्षमता जल-विद्युत युटिलिटीज में है।

(ख) और (ग). प्रत्येक राज्य में मेगावाट की मांग तथा उनकी आवश्यकताओं को पूरा करने के लिए उत्पादन भिन्न-भिन्न समय में भिन्न-भिन्न होता है। 30 नवम्बर, 1977 को ताप विद्युत केन्द्रों का युटिलिटीज में अधिकतम उत्पादन का संख्यात्मक जोड़ 6587 मेगावाट था और उसी दिन जल-विद्युत केन्द्रों के अधिकतम उत्पादन का संख्यात्मक जोड़ 6568 मेगावाट था। तथापि, अधिकतम उत्पादन के ये आंकड़े समस्त देश की इसी समय में साथ ही साथ हुई अधिकतम मांग को नहीं दर्शाते।

जहां ताप विद्युत केन्द्रों का डिजाइन इनको आधार भार पर प्रचालित करने के लिए बनाया जाता है वहां जल विद्युत केन्द्रों का डिजाइन इनको या तो केवल अधिकतम मांग को पूरा करने के लिए अथवा ऊर्जा की मौसमी विभिन्नताओं के आधार पर अथवा कुछ मामलों में आधार भार केन्द्रों के रूप में बनाया जाता है। जल-विद्युत केन्द्रों के मामले में उत्पादन, विद्युत केन्द्रों की डिजाइन क्षमता तथा जलाशयों में जल की उपलब्धता पर निर्भर रहता है।

विद्युत ग्रिड के विकास की वर्तमान स्थिति में यह संभव नहीं है कि समस्त देश को किसी एक समय की मेगावाट आवश्यकता तथा मेगावाट उत्पादन मापा जा सके। तथापि, ऊर्जा के कुल उत्पादन का मूल्यांकन

24 घंट के आधार पर किलोवाट घंटों में कर सकना सम्भव है। 30 नवम्बर, 1977 को किलोवाट घंटों में कुल उत्पादन 246.36 मिलियन यूनिट था।

ताप विद्युत केन्द्रों के मामले में पूरे 365 दिन और पूरे 24 घंटे पूरी प्रतिष्ठापित क्षमता का उपयोग कर सकना सम्भव नहीं है क्योंकि नियोजित अनुरक्षण के लिए मशीनों को बन्द करना पड़ता है और संघटकों और मशीनों के बन्द हो जाने के कारण जबरन बन्दियों को तथा सहायक मशीनों के फेल हो जाने के कारण आंशिक बन्दियों को ध्यान में रखना पड़ता है। देश के कुछ भागों में प्रणाली में मांग का स्वरूप भी, उपलब्ध क्षमता के पूरे समुपयोजन के मार्ग में बाधा डालता है, विशेष रूप से रात्रि के समय अथवा छुट्टियों के दिन जबकि मांग ही कम हो जाती है।

T.V. Sets in the Country

2947. SHRI K. PRADHANI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total population in India so far covered by our T.V. stations; and

(b) the number of T.V. sets in operation in the country and their estimated demand State-wise?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) 713 lakhs approximately.

(b) As on 31-12-1976, the total number of licenced TV sets was 4.79 lakhs.

It is not possible to estimate the demand of T.V. receivers Statewise.

Demand for separate State for Jharkhand Tribals

2948. SHRI M. N. GOVIND NAIR:

SHRI S. G. MURUGAIYAN

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a demand from certain quarters to form a separate State for the Jharkhand tribals in Bihar; and

(b) if so, what are the reasons pointed out in support of their demand for a separate Adivasi State and what is the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). Yes, Sir.

As already explained in reply to Starred Question No. 130 on 23rd November, 1977 and its supplementaries, the Government do not consider the present to be the appropriate time for taking up the question of reorganisation of any State.

Indo-Swiss Centre attached to C.S.I.O. Chandigarh

2949. SHRI GANGADHAR APPA BURANDE: Will the Minister of PLANNING be pleased to state:

(a) whether the Indo-Swiss Training Centre attached to the Central Scientific Instruments Organisation, Chandigarh, is affiliated to any Board of Technical Education or University;

(b) what is the mode of conducting examinations and awarding degrees to the students and what are the checks to ensure impartiality and fairness;

(c) whether reservations are made in admissions for the scheduled castes and scheduled tribes;

(d) if so, how many scheduled castes and scheduled tribes candidates have

been admitted to the Centre so far during the last three years; and

(e) how many of them have been given jobs in the CSIO?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The diploma in Instrument Technology awarded by Indo-Swiss Training Centre (ISTC) is recognised by the Ministry of Education. The Institute of Engineers (India) has also recognised this diploma for examption from their studentship examination.

(b) The admission to the Indo-Swiss Training Centre is through an entrance examination. The trainnig is for a period of three years having two semesters each year. Two periodical tests are held in a semester Except for the final examination, the answer sheets are always shown to the students and discussions held with them so that they become aware of their short-comings and are given a chance to point out discrepancies, if any. Practical tests are also conducted alongwith theory test and six teachers are associated in conducting the same. The semester result cards contain two types of grading, diligence and 'proficiency'. In this grading system, the performance of the students in sytematically assessed continuously over the years. At the end of three years, on the basis of performance of the candidates during the semesters and the final examination the diploma is awarded.

(c) No, Sir. The CSIO is being asked to reserve seats for scheduled castes/scheduled tribes trainees in future.

(d) and (e). Do not arise.

Erection of Electronics Score Board in New Delhi Sports Stadium

2950. DR. SARADISH ROY: Will the Minister of PLANNING be pleased to state.

(a) whether New Delhi Municipal Committee has sponsored a project to the Central Scientific Instruments Organisation, Chandigarh for erection of an Electronic Score Board in one of the New Delhi Sports Stadium;

(b) if so, whether the project has been completed and Score Board has been installed and is functioning satisfactorily; and

(c) the total expenditure incurred and how much time has been taken?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) Yes, Sir.

(c) The project cost Rs. 3.52 lakhs and was completed in about 1½ years.

Appointment of Deputy Commissioner of Delhi Municipal Corporation

2951. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the manner in which the appointment of Deputy Commissioner of Delhi Municipal Corporation is made;

(b) whether this appointment is made at the recommendation of Corporation or by his Ministry; and

(c) whether in the case of officers of the various All India Service Cadre who are at present on deputation to the Corporation, the promotion as D. C. is made by D.M.C. or by his Ministry or by the Ministry controlling the Cadre?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The appointment to the post of Deputy Commissioner under the Delhi Municipal Corporation is made in accordance with the notified Recruitment Rules for the post, which prescribe that 50 per cent of the posts will be filled by officers on deputation and 50 per cent promotion.

(b) The appointments to this post are made by the Municipal Corporation of Delhi.

(c) When an officer belonging to All India Service cadre, whether of the Union Territories or of a State, is considered for deputation on the post of Deputy Commissioner under MCD, the proposal is processed by the Ministry of Home Affairs.

Anti-Submarine Frigates

2952. DR. MURLI MANOHAR JOSHI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to the report published in the sections of the press to the effect that the anti-submarine frigates recently transferred to the Coast Guard Organisation are unsuitable for the role assigned to them and if so, the reaction of Government thereto; and

(b) the progress made in setting up the Coast Guard Organisation and the broad outline thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes, Sir. The anti-submarine frigates transferred from the Navy to the Coast Guard, though not ideal for the Coast Guard role, would serve the purpose of general patrolling at sea, until the Coast Guard acquires its own suitable vessels.

(b) An interim Coast Guard Organisation has been set up under an Officer on Special Duty. This officer is engaged in preparing a detailed plan for a permanent Coast Guard Organisation.

Expenditure incurred by CSIO, Chandigarh for participation in Wissitex Exhibition held at Delhi

2953. SHRI MUKUNDA MANDAL: Will the Minister of PLANNING be pleased to state the total expenditure incurred by CSIO, Chandigarh for participation in WISSITEX EXHIBITION held at Delhi during the last year including the expenditure incurred on T.A./D.A., purchase of materials, engagement of labour and awarding of contracts etc.?

THE PRIME MINISTER (SHRI MORARJI DESAI): The Central Scientific Instruments Organisation (CSIO), Chandigarh have intimated that an expenditure of Rs. 20,370.00 was incurred for participation in WISSITEX EXHIBITION. No contract was awarded by the Institute.

हिन्दी अधिकारियों की गोपनीय रिपोर्ट

2954. **श्री शरद यादव** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार के मंत्रालयों तथा उनके अधीनस्थ कार्यालयों में कार्य कर रहे हिन्दी अधिकारियों के कार्यों का ब्यौरा क्या है तथा उनके कार्यों का मूल्यांकन करने के लिये क्या मापदंड अपनाया जाता है; और

(ख) हिन्दी अधिकारियों की गोपनीय रिपोर्ट लिखाने के बारे में सरकार ने क्या मार्गदर्शी सिद्धान्त जारी किये हैं और उनका क्या प्रभाव पड़ा है ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : (क) हिन्दी अधिकारियों के निम्नलिखित कर्तव्य निर्धारित किये गये हैं और इन्हीं के आधार पर उनके कार्य का मूल्यांकन किया जाता है :—

(1) अंग्रेजी से हिन्दी और हिन्दी से अंग्रेजी के अनुवाद का काम और उसकी वैटिंग।

(2) विभाग के अधिकारियों और कर्मचारियों को सरकार के राज-

भाषा संबंधी आदेशों की जानकारी कराना और उनके कार्यान्वयन में मदद करना।

(3) राजभाषा अधिनियम के उपबंधों तथा हिन्दी प्रशिक्षण और राजभाषा संबंधी आदेशों का अपने विभाग और उसके अधीन कार्यालयों, अनुभागों, कम्पनियों, निगमों आदि में यथोचित रूप से अनुपालन कराना।

(4) विभाग या कार्यालय की राजभाषा कार्यान्वयन समिति के सचिव के रूप में काम करना और उसकी बैठकें समय-समय पर बुलाना, उन बैठकों की कार्यसूची और कार्यवृत्त तैयार करना तथा बैठक में लिये गये निर्णयों पर की गई कार्रवाई का समन्वय करना।

(5) हिन्दी के प्रगामी प्रयोग को बढ़ावा देने के लिए समय-समय पर उचित सुझाव देना और इस बारे में राजभाषा विभाग से उचित माध्यम द्वारा सम्पर्क रखना।

(6) सहायक और संदर्भ साहित्य तैयार करना, हिन्दी कार्यशाला प्रशिक्षण का प्रबन्ध करना और अधिकारियों एवं कर्मचारियों को हिन्दी सीखने तथा सरकारी कामकाज में उसका इस्तेमाल करने में मदद देना।

(ख) अभी तक विभिन्न मंत्रालयों और कार्यालयों के अधिकारी हिन्दी अधिकारियों की वार्षिक रिपोर्ट अलग-अलग तरह के फार्मों पर लिखते रहे हैं। इस रिपोर्ट के प्रोफार्मा में एकरूपता लाने के लिए कार्रवाई की जा रही है। उसके लिए मानक प्रोफार्मा तैयार कर लिया गया है और उसे अन्तिम रूप दिया जा रहा है।

Setting up of Cement Factory in 24 Pargana District of West Bengal

2955. SHRI M. A. HANNAN AL-HAJ: Will the Minister of INDUSTRY be pleased to state:

(a) whether possibilities are being explored for setting up of a cement factory in the backward area of 24 Pargana District of West Bengal; and

(b) if so, progress so far made in this regard and the time likely to be taken to set up this factory in 24 Pargana District?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) Does not arise.

Capital cost and power cost and the funds allocated by B.H.E.L. for Research and Development

2956. DR. SUBRAMANIAM SWAMY: Will the Minister of INDUSTRY be pleased to state:

(a) the capital cost, the power cost per KWH excluding distribution and transmission cost, and the funds allocated by BHEL for Research and Development for the following three competing technologies for power production in India: (i) polerised coal fired boilers with steam turbines; (ii) atmospheric fluidised bed boilers with or without line scrubbing; (iii) coal gassification|combined cycle plant with lurgitype gasifier; and

(b) the progress made to date in the R & D programme of BHEL on these 3 technologies?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The present day capital cost in respect of thermal plants based on pulverised coal fired boiler techno-

logy, presently used by BHEL, ranges from Rs. 1550 to Rs. 1650 per KW, depending on quality of coal, rating of the set, site location and scope of supply. The cost of generation at thermal power station is dependent upon a number of factors, such as capital cost, type of cooling, type of coal, cost of coal etc. Hence the cost of generation varies from station to station. The cost of generation at the power station bus, as estimated for the thermal plants, which have been recently approved by the Central Electricity Authority varies from 13.30 paise per unit (KWH) to 21.37 paise per unit. There are no power plants as yet in the country based on fluidized bed boilers or on coal gassification/combined cycle technologies nor do BHEL have these technologies at present.

BHEL have not allocated funds for carrying out research and development separately for three technologies. Nearly 100 R&D projects are going on currently for improving the various characteristics of the conventional pulverised coal fired power systems at a total budgeted cost of around Rs. 150 lakhs for the current year. The progress to date on all these R&D projects is encouraging. In the conventional areas, R&D efforts are concentrated on projects to improve the performance of BHEL's equipment and their input raw materials and to finalise designs for larger size units. BHEL, have up-to date incurred an expenditure of Rs. 80 lakhs on R&D programmes on fluidized bed boiler technology. The present stage of performance trials on fluidised combustion boiler is expected to be over by mid 1978. BHEL have estimated the total cost on the combined cycle demonstration plant including development of a fixed bed pressurized coal gassification system as Rs. 6 crores to be spent in the next three to four years. The conceptual design and mechanical engineering specifications for major components for the combined cycle project which has started only recently have been completed.

ग्रम्बर चरखों का उत्पादन तथा उसके लिये सहायता

2957. **श्री धरमसिंह भाई पटेल :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में, वर्षवार, कितने ग्रम्बर चरखें बनाये गये;

(ख) प्रत्येक ग्रम्बर चरखे के बनाने तथा उनके विक्रय के लिये खादी ग्रामोद्योग ग्रायोग को कितनी तथा किस प्रकार की सहायता दी गई;

(ग) इस समय किस-किस प्रकार के ग्रम्बर चरखे बनाये जाते हैं, उनके मूल्य क्या क्या हैं ग्रौर क्या कम कीमत वाले ग्रम्बर चरखे बनाने का कोई प्रस्ताव है ग्रौर यदि हां, तो उसका ब्यौरा क्या है; ग्रौर

(घ) क्या खादी तथा ग्रामोद्योग ग्रायोग ने ग्रम्बर चरखा बिजली से चलाने की ग्रनुमति दी है ग्रौर यदि हां, तो कब ग्रौर यदि नहीं, तो इसके क्या कारण हैं ?

उद्योग मंत्री (श्री जार्ज फर्नान्डिस) : (क) से (घ). सूचना इकट्ठी की जा रही है ग्रौर सभा पटल पर रख दी जायेगी ।

Average of surfaced road in Bihar

2958. SHRI L. L. KAPOOR: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether surfaced roads in Bihar are far less than national average;

(b) if so, whether any plan for making up this shortage has been drawn up by the Government of India and the State Government; and

(c) if so, details thereof?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c). Available statistics show that on 31-3-1975, Bihar had an average surfaced road length of 12.4 Kms. per 100 sq. Km. of area as against the All-India corresponding figure of 14.6 Kms. Proposals for making up the deficiency have essentially to be formulated by the State Government and brought up before the Planning Commission. No such proposals have been received from the State Government on the basis of the progress made by them till now. The road development programmes formulated under the Five-Year and Annual Plans are intended to meet the developmental and traffic requirements, keeping in view the availability of resources and competing claims for other sectors/programmes.

Rural Electrification in Madhya Pradesh

2959. SHRI NARENDRA SINGH: Will the Minister of ENERGY be pleased to state:

(a) progress of the electrification of villages in Madhya Pradesh;

(b) whether the progress of the scheme is behind the schedule; and

(c) if so, the reasons therefor and the steps proposed to be taken to fulfil the scheduled target?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) 15,047 villages were electrified and 1,89,016 pumpsets energised as on 30-9-1977.

(b) and (c). For 1977-78, the Madhya Pradesh Electricity Board has fixed a target of 1600 additional villages and 30000 new pumpsets. Upto 30-9-1977, 1218 new villages have been electrified and 8734 pumpsets energised. It is expected that in the months ahead the progress will improve. The Madhya Pradesh Electricity Board has been asked to pay special attention in this regard.

Memorandum submitted by President of Sikkim National Congress

2960. SHRI K. B. CHETTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Memorandum was submitted to the Home Minister by the President of Sikkim National Congress a few months back containing allegations against the Chief Minister and his colleagues in various matters of the State; and

(b) if so, whether any enquiry is being held?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) No memorandum has been received from the president of Sikkim National Congress containing allegations against the Chief Minister and other Ministers of the State.

(b) Does not arise.

राष्ट्रीय और क्षेत्रीय खादी ग्रामोद्योग बोर्डों को हानि

2661. श्री रामलाल राही : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय और क्षेत्रीय खादी ग्रामोद्योग बोर्ड इस समय हानि पर चल रहे हैं और यदि हां, तो उनकी वर्तमान वित्तीय स्थिति कैसी है; और

(ख) क्या हानि के कारणों का पता लगा है और उन्हें हानि कब से हो रही है ?

उद्योग मंत्री (श्री जार्ज फर्नान्डिस) : (क) और (ख) खादी और ग्रामोद्योग कमीशन खादी और ग्रामोद्योग के क्षेत्र में एक संवर्धनात्मक एवं विकास संगठन है, इसलिये इसमें हानि का कोई प्रश्न ही नहीं उठता। राज्य के खादी एवं ग्रामोद्योग बोर्डों की स्थापना इसी प्रकार के प्रयोजन के लिये राज्य विधान सभाओं के अधिनियमों के अधीन की जाती है। अतः उनके हानि पर चलने का प्रश्न ही नहीं उठता।

Retrenchment of Staff in Regional Research Laboratory, Jammu and Kashmir during Emergency

2962. SHRI BALDEV SINGH JASROTHA: Will the Minister of PLANNING be pleased to state the number of staff members of the Regional Research Laboratory, Jammu & Kashmir (a unit of Council of Scientific and Industrial Research) who were retrenched during emergency and how many of them have been reinstated so far?

THE PRIME MINISTER (SHRI MORARJI DESAI): There has been no retrenchment of any employee of the Regional Research Laboratory, Jammu and its Branch Laboratory in Kashmir during emergency.

विश्व हिन्दी प्रतिष्ठान

2963. **डा० कर्ण सिंह** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार विश्व हिन्दी प्रतिष्ठान स्थापित करने के विश्व हिन्दी सम्मेलन के प्रस्ताव के बारे में विचार कर रही है; और

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : (क) तथा (ख). मारिशस में आयोजित द्वितीय विश्व हिन्दी सम्मेलन में यह प्रस्ताव पारित किया गया था कि वहां एक विश्व हिन्दी केन्द्र स्थापित किया जाये। स्पष्ट है कि यह केन्द्र मारिशस सरकार को ही स्थापित करना है। अभी तक वहां से इस केन्द्र की स्थापना के बारे में कोई सूचना नहीं मिली है और उन्हें इस बारे में प्रगति की सूचना भेजने के लिए लिखा गया है।

इस बीच राजभाषा विभाग को एक सुझाव प्राप्त हुआ है जिसमें यह कहा गया है कि भारत में ही एक विश्व हिन्दी प्रतिष्ठान स्थापित किया जाए जो स्वायत्त-शासी निकाय के रूप में हो। यह सुझाव सरकार के विचाराधीन है।

सरकारी सेवा नियमों में संशोधन

2964. **श्री हुकमदेव नारायण यादव** : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राष्ट्रीय एकक को सुदृढ़ बनाने के लिए सरकार का विचार सरकारी सेवा नियमों में ऐसा संशोधन करने का है कि केन्द्रीय सरकार में श्रेणी एक तथा श्रेणी दो के पदों पर कार्य कर रहे एक विशिष्ट राज्य के निवासी को उसी के राज्य में नियुक्त नहीं किया जायेगा; और

(ख) यदि हां, तो कब?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : (क) और (ख). सामान्यतया केन्द्रीय सरकार के समूह 'क' तथा 'ख' के कर्मचारी, भारत में कहीं भी सेवा करने के लिए उत्तरदायी हैं और उनका स्थानांतरण/तैनाती लोक सेवाओं की आवश्यकताओं तथा प्रशासनिक अपेक्षाओं को ध्यान में रखकर की जाती है। इस प्रकार, किसी

अधिकारी का अपने ही राज्य (होम स्टेट) के अलावा अन्य किसी राज्य में तैनात किये जाने का प्रश्न, राष्ट्रीय अखण्डता के संदर्भ में सुसंगत नहीं हो सकता।

Communications received by Minister in Hindi

2965. SHRI MOHAN LAL PIPIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of communications received by him in Hindi from various quarters during the period from April to September, 1977;

(b) how many of these communications were acknowledged after a period of one month from the date of their receipt or have not been acknowledged so far and the reasons for delay; and

(c) whether it is also a fact that these communications are required to be translated into English before submission to him and if so, the staff earmarked for the purpose, including their scales of pay and whether the existing arrangements are considered satisfactory?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) About 75 to 80 per cent of the total communications are in Hindi.

(b) Every effort is being made to send acknowledgements to all communications.

(c) No, Sir. Existing arrangements are reviewed periodically and every effort to streamline them are made.

उत्तर प्रदेश के पिछड़े क्षेत्रों में उद्योगों की स्थापना

2966. **श्री हरगोविन्द वर्मा:** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बेरोजगारी की समस्या हल करने के लिए विभिन्न राज्यों के पिछड़े क्षेत्रों में उद्योगों की स्थापना करने के लिए कुछ ठोस उपाय किये जा रहे हैं; और

(ख) यदि हां, तो उसकी रूपरेखा क्या है तथा उत्तर प्रदेश के किन जिलों में ऐसे उद्योग स्थापित किये जायेंगे?

उद्योग मंत्री (श्री जार्ज फर्नानडिस): (क) जी, हां।

(ख) जैसा कि संलग्न नोट (विवरण) में दिया गया है।

विवरण

विभिन्न राज्यों के पिछड़े क्षेत्रों में औद्योगिक विकास के लिए किए जा रहे अभ्युपाय को तीन कार्यक्रमों के अन्दर आते हैं जैसे पिछड़े क्षेत्रों का विकास, ग्रामीण उद्योग परियोजनाएं और ग्रामीण कारीगर परियोजनाएं। पिछड़ा क्षेत्र कार्यक्रम के अन्तर्गत कई प्रोत्साहन जैसे निश्चित निवेश पर 15 प्रतिशत तक की विनियोजन राज सहायता, राष्ट्रीय वित्तीय संस्थानों द्वारा रियायती वित्त सहायता, आयकर में छूट, निःशुल्क तकनीकी परामर्श सेवा, कच्चे माल के आयात के लिए विशेष सुविधाएं, परिवहन राज सहायता आदि आते हैं।

उत्तर प्रदेश राज्य के 39 जिलों में जो रियायती वित्त पाने के हकदार हैं पिछड़ा क्षेत्र विकास कार्यक्रम चलाया जा रहा है। ये जिले निम्नलिखित हैं:—

अलमोड़ा, आजमगढ़, बदायूं, बहराइच, बांदा, बाराबंकी, बस्ती, बुलन्दशहर, चमोली देवरिया, एटा, इटावा फैजाबाद, फर्रुखाबाद, फतेहपुर, गढ़वाल, गोंडा, गाजीपुर, हमीरपुर, हरदोई, जालौन, जौनपुर, झांसी, कानपुर, देहात, मनीपुर, मथुरा, मुरादाबाद, पीलीभीत, पिथौरागढ़, प्रतापगढ़, रायबरेली, रामपुर, शाहजहांपुर, सीतापुर, सुल्तानपुर, टेहरी, गढ़वाल, उन्नाव और उत्तर काशी।

इन में से निम्नलिखित 6 जिलों को 15 प्रतिशत विनियोजन राज सहायता देने के लिये चुना गया है :—

बलिया, झांसी, अलमोड़ा, बस्ती, फैजाबाद और रायबरेली ।

ग्रामीण उद्योग परियोजना कार्यक्रम निश्चित रूप से अन्य परियोजना संगठन के माध्यम से लघु उद्योगों को मौके पर विस्तार सहायता प्रदान करने वाला एक विस्तार कार्यक्रम है । राज्य सरकारों को ग्रामीण उद्योग परियोजनाएं चलाने के लिए 100 प्रतिशत केन्द्रीय सहायता प्रदान की जाती है । उत्तर प्रदेश राज्य में निम्नलिखित 13 जिले ग्रामीण उद्योग परियोजना कार्यक्रम के अन्तर्गत आते हैं :—

सहारनपुर, गाजीपुर, झांसी, इलाहाबाद, अलमोड़ा, लखनऊ, मथुरा, रायबरेली, फतेहपुर, बलिया, उन्नाव, देवरिया, मुरादाबाद ।

ग्रामीण कारीगर परियोजना कार्यक्रम का उद्देश्य ग्रामीण कारीगरों और विभिन्न ग्रामीण व्यवसायों के कृषि श्रमिकों को सभी प्रकार की प्रशिक्षण सुविधायें प्रदान करना है । ग्रामीण कारीगर परियोजना कार्यक्रम के अन्तर्गत प्रशिक्षुओं को छात्रवृत्ति दी जाती है, निःशुल्क औजार तथा सुधरे औजार और उपकरण खरीदने के लिए 33$\frac{1}{3}$ प्रतिशत तक राज सहायता प्रदान की जाती हैं । उत्तर प्रदेश में पांच जिलों— फतेहपुर, रायबरेली, बलिया, मथुरा और [illegible] में ग्रामीण कारीगर परियोजना कार्यक्रम चलाया जा रहा है ।

खादी और ग्रामोद्योग आयोग की भी पिछड़े और जनजातीय क्षेत्रों के विकास के लिए विशिष्ट योजनाएं हैं । उनकी ऊनी और सिल्क खादी की योजनाएं खास तौर पर देश के पिछड़े क्षेत्रों के लिए हैं । अखाद्य तेलों और साबुनों का विकास करने के की योजना अधिकांश रूप से अनेक आदिवासी क्षेत्रों में काम कर रही हैं । आगामी वर्षों में खादी और ग्रामोद्योग आयोग का इन क्षेत्रों में अपना कार्यकलाप और गहन बनाने का प्रस्ताव है ताकि उनमें रहने वाले लोगों को रोजगार के अधिकाधिक अवसर उपलब्ध कराए जा सकें ।

Steps to improve the management of Scooters India, Lucknow to overcome the losses

2967. SHRI R. L. KUREEL: Will the Minister of INDUSTRY be pleased to state:

(a) the steps being taken to improve the mismanagement of Scooters India Ltd., Lucknow to overcome the heavy losses incurred during the emergency period;

(b) whether Government would inquire into the causes of the failure of the management and heavy losses of the Scooters India factory; and

(c) whether Government propose to change the management to get rid of many disputes between the workers and the management causing heavy loss to the factory?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Government have recently reviewed the performance of Scooters India Limited. Remedial action has been initiated on the basis of the recommendations of a team of technical experts to improve the production. Revised targets of production have been set and it is expected that company's operations will reach the break-even stage from the first quarater of 1978.

(c) Does not arise.

Delay in changes in the production Technology of Bharat Ophthalmic Glass Project

2968. SHRI SAMAR MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) whether delay to bring changes in the production technology of the Centre owned Bharat Ophthalmic Glass Project from the present batch production system to continuous process will cost the State exchequer Rs. Six crores; and

(b) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The Bharat Opthalmic Glass Limited (BOGL) started commercial production in 1968 using the Batch Process Technology for manufacturing ophthalmic blanks. Because of the inherent inadequacies of the technology, however, B.O.G.L. has been attempting to switch over to the Continuous Process Technology. A technical team was sent abroad in 1974 to explore the possibility of obtaining know-how in this field. Unfortunately the technology is closely held by a few multi-national companies, and it has not been easy to obtain the new technology. Recently, however, BOGL has received a number of offers for foreign collaboration, which are under examination. B.O.G.L. has also been exploring the possibility of developing the technology indigenously in collaboration with Central Glass and Ceramic Research Institute and with financial participation by the National Development Research Corporation. It is not possible to quantify the loss, if any, on account of the non-availability of a better technology at an earlier point of time.

Proposal to stop Gambling

2969. SHRI BAPUSAHEB PARULEKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to stop gambling at all levels in the country;

(b) whether Government propose to ban horse races and State lotteries in the country by making suitable changes in the Prevention of Gambling Act; and

(c) if so, when Government propose to make such changes in law?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). "Gambling", which covers horse-racing too, is a State subject. The State Governments are, therefore, competent to legislate in these matters. However, to deal with the offences connected with gambling effectively, the Central Government propose drafting a comprehensive model legislation covering various forms of gambling for consideration by the States.

As regards State Lotteries, the Government propose to take up legislation to regulate the conduct of these lotteries.

(c) Both the proposals referred to above are in a preliminary stage. It is not possible to indicate when they will be finalised in the form of legislation, particularly as the model Bill will have to be adopted by the State Governments who alone are competent.

Covering of U.P. and H.P. Under Vulnerable Areas

2970. SHRI YUVRAJ: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the border areas of Uttar Pradesh, Himachal Pradesh etc. are covered under vulnerable areas;

(b) whether it is also a fact that Bihar is not covered under the above programme; and

(c) whether it is also a fact that when national highway No. 31 (Kodha-Katihar-Labha) of Bihar will be linked with national highway No

34 (Harish Chanderpur of Bengal) then far flung areas will be linked with these highways?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). For the purpose of construction of roads, no area has so far been declared as "vulnerable area".

(c) This road, when constructed, would be a State road and it is the responsibility of the States concerned.

Cooptex Cloth lying Unsold

2971. SHRI C. N. VISVANATHAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that textiles valued at several lakhs of rupees of Cooptex cloth is lying in stock unsold causing hardship to the Handloom Industry;

(b) whether Government have taken any steps to promote and improve the sale of such cloth in United States of America and the United Kingdom;

(c) if so, the outcome of such steps; and

(d) the nature of emergency steps taken by Government to relieve the industry of its present stagnation?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) It is reported that stocks of handloom cloth worth Rs. 14 crores were carried by Cooptex in September/October, 1977.

(b) and (c). Two delegations, one to USA, UK and France and the other to Singapore, Malaysia, Japan and Indonesia were sponsored by the Government of Tamil Nadu. They have secured export orders worth Rs. 1 crore. Further exports may also be generated.

(d) The Government of Tamil Nadu had sanctioned special rebate and Co-optex also extended such rebate at varying rates from time to time during the period from 3-9-1977 to 22-11-1977. This would have given some relief to the handloom industry.

Annual Expenditure incurred by the Salt Commissioner's Organisation

2972. SHRI K. T. KOSALRAM: Will the Minister of INDUSTRY be pleased to state:

(a) the total annual expenditure incurred by the Salt Commissioner's Organisation from 1948 to 1976;

(b) how is this expenditure met;

(c) whether any review has been undertaken to study the essentiality of such an expenditure taking into account the objective for which this organisation was set up; and

(d) if so, review has been undertaken, would Government restructure the set up to make the organisations an instrument for the development of salt industry?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Rs. 25,02,87,468.

(b) The expenditure is met out of cess proceeds collected in accordance with Section 4(a) of the Salt Cess Act, 1953.

(c) and (d). The Review is in progress.

तेनूघाट सुपर थर्मल पावर स्टेशन

2973. श्री रामदास सिंह : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) तेनूघाट सुपर थर्मल पावर स्टेशन का निर्माण कार्य कब शुरू होगा ; और

(ख) इसमें विलम्ब के क्या कारण हैं ?

ऊर्जा मंत्री (श्री पा० रामचन्द्रन) : (क) और (ख). तेनुघाट में 210–210 मेगावाट को दो यूनिटों वाला एक ताप विद्युत् केन्द्र स्थापित करने के संशोधित प्रस्ताव को केन्द्रीय विद्युत् प्राधिकरण में जांच की जा रही है । राज्य में विद्युत् परियोजनाओं की स्वीकृति राज्य योजनाओं के ही एक भाग के रूप में, प्रत्याशित भार मांग को पूरा करने के लिए, केन्द्रीय विद्युत् प्राधिकरण द्वारा तकनीकी-आर्थिक स्वीकृति दे दिए जाने के बाद दी जाती है । इस समय यह बताना संभव नहीं है कि तेनुघाट ताप विद्युत् परियोजना पर कार्य कब शुरू होगा ।

T.V. Centre at Jullundur

2974. SHRI IQBAL SINGH DHILLON: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the former Minister Mr. I. K. Gujral of I and B Ministry had committed that the T.V. Centre at Jullundur would be completed and commissioned during the middle of 1977;

(b) reasons for delay in this regard; and

(c) the exact date of TV. Centre at Jullundur to come on air?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c). According to the original schedule, the Jullundur T.V. Centre was to be commissioned in 1976-77. There has, however, been some delay, as the concrete T.V. tower, the first of its kind in India, had to be designed and the building and the tower had to come up in an integrated fashion. The building works could be started only after the tower had reached certain stage. The studio equipments for which order was placed with M/s. BE in June, 1976 are expected to be received by middle of 1978, and the centre is now expected to be commissioned in 1978-79.

गुजरात में बन्द हुए उद्योगों की संख्या

2975. **श्री अमर सिंह वी० राठवा** : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1977 में गुजरात में कितने उद्योग बन्द हुए हैं ;

(ख) गुजरात में कितने बड़े और छोटे उद्योगों को शुरू करने की मांग की गई है और सरकार की उस पर क्या प्रतिक्रिया है ;

(ग) क्या सरकार ग्रामीण उद्योग स्थापित करने में सहयोग देने को तैयार है और यदि हां, तो वह कौन से उद्योग शुरू करना चाहती है और उनमें कितने लोगों को रोजगार मिलेगा ; और

(घ) ये योजनाएं कब तक शुरू की जायेंगी और इसके लिए अन्तिम दिनांक क्या रखी गई है ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) और (ख). जानकारी इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

(ग) और (घ). खादी एवं ग्रामोद्योगों के लिए एक कार्यकारी दल का हाल में ही गठन किया गया है जो खादी एवं ग्रामोद्योगों के विकास के लिए विशेष कर के निम्नलिखित उद्योगों के विकास पर खास बल देते हुए

महत्वपूर्ण नीतियों और कार्यक्रमों के बारे में सिफारिश करेगा :

(1) अनाजों और दालों का परिष्करण
(2) ग्रामीण घानी तेल
(3) ग्रामीण चमड़ा
(4) कुटीर दियासलाई
(5) गन्ना, गुड़ और खांडसारी
(6) अखाद्य तेल और साबुन
(7) ग्रामीण कुम्हारी
(8) बढ़ईगिरी और लुहारी तथा
(9) गोबर गैस

इन कार्यकारी दलों द्वारा प्रस्तावित योजनाओं के कार्यान्वित हो जाने पर ग्रामीण क्षेत्रों में रोजगार के अवसरों में उल्लेखनीय वृद्धि होने की आशा है । इन योजनाओं को 1978-79 से पांच वर्ष की अवधि में कार्यान्वित किये जाने का प्रस्ताव है ।

सऊदी अरब से बिजली घर बनाने के लिये भारत हैवी इलैक्ट्रिकल्स को ठेका मिलना

2976. **श्री भानु कुमार शास्त्री :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत हैवी इलैक्ट्रिकल्स को सऊदी अरब से बिजली घर बनाने के लिए कोई ठेका मिला है ;

(ख) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं ;

(ग) क्या भारत हैवी इलैक्ट्रिकल्स द्वारा यह ठेका बाम्बे सबर्बन कम्पनी को उप-ठेके के रूप में दे दिया गया है ; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

उद्योग मंत्री (श्री जार्ज फर्नांडिस) : (क) जी, हां ।

(ख) परियोजना में एक 42 मे० वा० का डीजल विद्युत केन्द्र, 4 अंतरंग उप-केन्द्र, 33 के० वी० की लगभग 180 किलोमीटर लम्बी ऊपरी ट्रांसमिशन लाइन और 13.8 के०वी०/220 वोल्ट्स की लगभग 400 किलोमीटर लम्बी ऊपरी लाइन और सहबद्ध सिविल कार्य के साथ केबल-वितरण कार्य सम्मिलित है । परियोजना से अन्ततोगत्वा जिजान में और इसके आसपास के 900 वर्ग किलोमीटर क्षेत्र का विद्युतीकरण हो जायेगा ।

(ग) भारत हैवी इलैक्ट्रिकल्स लिमिटेड ने बाम्बे सबर्बन इलैक्ट्रिक सप्लाई कम्पनी लिमिटेड को ट्रांसमिशन और वितरण कार्य का उप-ठेका दिया है ।

(घ) बी०एच०ई०एल० द्वारा ट्रांसमिशन और वितरण केन्द्रों का अधिष्ठापन नहीं किया जाता है । अतः उन्हें इस काम का उप-ठेका बाम्बे सबर्बन इलैक्ट्रिक सप्लाई कम्पनी लिमिटेड को देना पड़ा, जिन्हें कि इस क्षेत्र में अनुभव प्राप्त है । उप-ठेका एक निविदा के आधार पर दिया गया था ।

Loss due to Censorship Restrictions

2977. SHRI C. VENUGOPAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that many good foreign films to be screened in India are kept in cold storage because of excessive censorship restrictions;

(b) the loss to Indian revenues as a result thereof; and

(c) whether Government propose to relax such censorship restrictions?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) All films, whether

Indian or foreign, are subjected to the provisions of the Cinematograph Act, 1952, and the Cinematograph Censorship Rules and Directions issued thereunder. No excessive censorship restrictions are imposed on foreign films.

(b) and (c). Do not arise.

एल्यूमीनियम के बर्तन बनाने वाली फर्मों के नाम

2978. **श्रीमती चन्द्रावती** : क्या **उद्योग** मंत्री यह बताने की कृपा करेंगे कि :

(क) एल्यूमिनियम के बर्तन किन-किन स्थानों पर बनाए जाते हैं और इन्हें कौन-कौन सी फर्में बनाती हैं ;

(ख) क्या ये फर्में अपने बर्तनों को भारतीय मानक संस्था से मंजूर करवाती हैं ; और

(ग) क्या ये फर्में बर्तन रसोई में इस्तेमाल के उपयुक्त हैं और आग पर रखने से पिघलते नहीं हैं और क्या खाना पकाने में उनका इस्तेमाल हानिकारक है और यदि हां, तो खाना पकाने के लिए उनका इस्तेमाल करने की इजाजत देने के क्या कारण हैं ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) देश भर के भिन्न-भिन्न स्थानों में एल्युमिनियम के बर्तन बनाए जाते हैं। लघु क्षेत्र के एककों की संख्या सहित जिलों की एक सूची (विवरण 'क') सभा पटल पर रखा गया है। [**ग्रन्थालय में रखा गया। देखिये संख्या** एल टी—1294 77] चूंकि देश में (1972 की जनगणना के अनुसार) 800 से अधिक एल्युमिनियम के बर्तन बनाने वाले लघु एकक हैं, इसलिए उनकी सूची जिलों में एककों की संख्या के अनुसार तैयार की गई हैं।

(ख) एल्युमिनियम के बर्तन बनाने वाली लघु क्षेत्र की सभी फर्में भारतीय मानक संस्था से उनके प्रमाणीकरण चिन्हांकन योजना के अधीन अपने उत्पादों को प्रमाणित नहीं कराती हैं। आई०एस०आई० की प्रमाणीकरण योजना के अधीन एककों का एक और सूची (विवरण 'ख') सभा पटल पर रखा गया है। [**ग्रन्थालय में रखा गया। देखिये संख्या** एल टी—1294 77]

(ग) खाद्य अपमिश्रण निवारक नियमावली 45(5) के अधीन आई० एस० आई० विशिष्ट 21—1959 के अनुरूप अल्युमिनियम से बनाये गये डिब्बों की रसोई घर में उपयोग करने के लिए अनुमति दी जाती है।

फिर भी अभी तक एल्युमिनियम के बर्तनों में पकाये गये भोजन पर पड़ने वाले हानिकर प्रभाव का पता लगाने के लिये कोई अध्ययन नहीं किया गया है।

नेशनल टैक्सटाइल कारपोरेशन द्वारा रुग्ण मिलों का अधिग्रहण

2979. **श्री सुभाष आहूजा** :
श्री यज्ञदत्त शर्मा :

क्या **उद्योग** मंत्री यह बताने की कृपा करेंगे कि :

(क) नेशनल टैक्सटाइल कारपोरेशन द्वारा कुल कितनी मिलों का अधिग्रहण किया गया है और उनमें से ऐसी कितनी रुग्ण मिलें हैं जो विगत में बन्द पड़ी हुई थीं ; और

(ख) चालू वर्ष के दौरान इन मिलों में मोटे, फाइन तथा सुपर फाइन कपड़े का उत्पादन के लिये क्या लक्ष्य निर्धारित किया गया है ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) 1974 में उद्योग (विकास तथा विनियमन) अधिनियम, 1951 तथा

हरण वस्त्र उपक्रम, (प्रबन्ध अधिग्रहण) अधिनियम, 1951 के अधीन जिन 103 कपड़ा मिलों के प्रबन्ध को पहले हाथ में लिया गया था, उनका राष्ट्रीयकरण कर दिया गया तथा उनका स्वामित्व राष्ट्रीय वस्त्र निगम को हस्तांतरित कर दिया गया था। बाद में जुलाई, 1976 में लक्ष्मीरतन एण्ड एथरटन वैस्ट काटन मिल्स (प्रबन्ध अधिग्रहण) अधिनियम, 1976 के अधीन राष्ट्रीयकरण किये जाने से पहले दो और कपड़ा मिलों का प्रबन्ध राष्ट्रीय वस्त्र निगम को सौंप दिया गया था ।

राष्ट्रीयकृत 103 कपड़ा मिलों में से राष्ट्रीय वस्त्र निगम गुजरात उच्च न्यायालय द्वारा दिये गये स्थगन आदेश के कारण एक मिल को अपने कब्जे में नहीं लिया जा सका है। एक मिल गिरी हालत में होने के कारण फिर से चालू नहीं की गयी है। इस प्रकार राष्ट्रीय वस्त्र निगम इस समय दो अन्य मिलों के प्रबन्ध के अलावा, 101 राष्ट्रीयकृत वस्त्र मिलें चला रही है। अधिग्रहण के समय इनमें से 32 मिलें बन्द थीं।

(ख) राष्ट्रीय वस्त्र निगम द्वारा वर्ष 1977-78 के लिये समस्त उत्पादन का लक्ष्य 907 करोड़ मीटर कपड़ा तथा 6 करोड़ किलो बाजारी सूत निश्चित किया गया है। चूंकि मोटे, मीडियम और फाइन तथा सुपर फाइन कपड़े का उत्पादन मांग और सप्लाई, तकनीकी समान्यता तथा अन्य सम्बन्धित तथ्यों पर निर्भर है, इसलिये उनका निश्चित लक्ष्य देना संभव नहीं है। बाजार की मांग को देखते हुए समय-समय पर उत्पादन कार्यक्रम का समायोजन किया जाता है। मोटे तौर पर उत्पादन के अनुपालन का स्वरूप इस प्रकार है :—

1. मोटा 14 प्रतिशत

2. मीडियम 82 प्रतिशत

3. फाइन तथा सुपर फाइन 4 प्रतिशत।

Production of Polyster Khadi by Sita Ram Jaipuria

2980. SHRI M. N. GOVINDAN NAIR:

SHRI S. G. MURUGAIYAN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether owner of the Big Business Houses namely, Sita Ram Jaipuria of Kanpur has approached the Government for permission to produce Polyster Khadi; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir,

(b) Does not arise.

Guidelines regarding visit abroad by Ministers

2981. SHRI K. A. RAJAN: Will the PRIME MINISTER be pleased to state:

(a) whether any directive or guidelines have been issued by the Prime Minister regarding visits abroad by the Ministers; and

(b) if so, the details thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). The Prime Minister has written to all Members of the Council of Ministers that before responding to any invitation to visit a foreign country, they should take into consideration the advice of the Ministry of External Affairs. Only formal written invitations should be considered, and these should be routed through the Ministry of External Affairs.

दामोदर घाटी निगम की स्थापना के परिणामस्वरूप विस्थापित हुए व्यक्तियों का पुनर्वास

2982. **श्री रीतलाल प्रसाद वर्मा :** क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) दामोदर घाटी निगम की स्थापना के परिणामस्वरूप कितने व्यक्ति विस्थापित हुए;

(ख) सरकार ने उनके पुनर्वास के लिये क्या कार्यवाही की है और कितने परिवारों का अब तक पुनर्वास नहीं हुआ है ;

(ग) क्या सरकार ने इन विस्थापित परिवारों को आजीविका के साधन देने के मामले में प्राथमिकता दी है ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) से (ग). सूचना एकत्रित की जा रही है और सभा पटल पर रख दी जाएगी ।

Integration between Physical and Financial Planning

2983. DR. HENRY AUSTIN: Will the Minister of PLANNING be pleased to state:

(a) whether R.B.I. has called and recommended a much closer integration between physical and financial planning than hitherto; and

(b) if so, whether this suggestion has been examined by the Planning Commission?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) Every effort will be made by the Planning Commission to ensure that in future plans imbalances do not arise between the financial and physical projections underlying the five year plan. The methodology of the rolling plan, incorporating targets for investment and output year by year for a five year period, with provision for detailed annual review, will ensure greater consistency.

Central Assistance to States

2984. SHRI HITENDRA DESAI: Will the Minister of PLANNING be pleased to state:

(a) whether Government are considering to find an alternative to the Gadgil Formula for Central assistance to the States; and

(b) if so, what are the considerations which have weighed with Government?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). It is not proposed to make any change in the principles of allocation of Central assistance to the States for 1978-79. These principles may be reviewed in the course of the preparation of the next Five Year Plan and if any changes are found to be necessary, these would be proposed for consideration by the National Development Council at the appropriate time.

Violation of Provisions of Industries (Development and Regulation) Act by Cotton Mills

2985. SHRI K. MALLANNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the use of polyester yarn by cotton mills violated the provisions of the Industries (Development and Regulation) Act as the licences issued to them under Entry 23(I) of the Act clearly required them to use cotton yarn made from it;

(b) whether it has also been noted that the new material for the artsilk

textile industry licensed under Entry 23(5) was synthetic filament yarn as well as spun yarn; and

(c) if so, the reaction of Government keeping in view the complete segregation between the cotton textile industry and artsilk industry, which might prove disastrous for the artsilk industry, if its sphere was allowed to be encroached upon by large scale mills?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). The cotton textile mills can manufacture fabrics partly made of cotton and partly of any other material which includes polyester filament yarn. Hence the use of polyester filament yarn by cotton textile mills does not violate the provisions of the I (D&R) Act so long as there is some cotton in the fabrics manufactured by them. The artsilk units licensed under 23 (5) can manufacture fabrics either with synthetic spun yarn or synthetic filament yarn and the minimum content of art silk yarn should be 60 per cent of the yarn content of fabric manufactured. There is no complete segregation between the cotton textile industry and artsilk industry in the use of raw materials because the cotton textile industry can use and is using synthetic spun yarn and synthetic filament yarn in the weft of the fabrics manufactured by them. Whether the increased use of polyester filament yarn by the cotton textile industry will adversely affect the art silk industry has to be studied.

हिन्दुस्तान साल्ट लिमिटेड, खरगोडा (गुजरात) द्वारा किया गया खर्च और कमाया गया लाभ

2986. **श्री दयाराम शाक्य :** क्या उद्योग मंत्री वह बताने की कृपा करेंगे कि :

(क) गत तीन वर्षों में हिन्दुस्तान साल्ट लिमिटेड, खरगोडा (गुजरात) द्वारा नमक के उत्पादन पर प्रति वर्ष कितना खर्च किया गया और उससे कितना लाभ कमाया गया; और

(ख) नमक की उचित मूल्य पर सप्लाई के लिए सरकार क्या कार्यवाही कर रही है और देश में कितनी गैरसरकारी फर्में नमक उत्पादन में लगी हैं ?

उद्योग मंत्री (श्री जार्ज फर्नान्डिस) :

(क) वर्ष	व्यय	(रु० लाख में लाभ)
1973-74	36.00	6.00
1974-75	44.00	8.00
1975-76	60.00	8.00

(ख) तूतीकोरिन में नमक के कारखाने से चलते समय के मूल्यों तथा कलकत्ता से पश्चिमी समुद्र तट को जहाज द्वारा भेजे जाने वाले नमक के जहाज तक निशुल्क पहुंचाये जाने वाले मूल्यों के अलावा देश में नमक के मूल्य पर कोई भी नियंत्रण नहीं है। उपर्युक्त मूल्य आवश्यक वस्तु अधिनियम, 1955 के अधीन निश्चित किये गये हैं। देश में नमक बनाने के लिये लाइसेंस प्राप्त प्राइवेट फर्मों की संख्या 3613 है।

धागे के थोक तथा खुदरा मूल्यों में अन्तर

2987. **डा० रामजी सिंह :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) धागे के थोक तथा खुदरा मूल्यों में अनुपातिक अन्तर कितना है;

(ख) क्या यह अन्तर बिचौलियों की उपस्थिति के कारण है ;

(ग) यदि हां, तो क्या सरकार का विचार लाखों गरीब बुनकरों को मिल की दरों पर धागा सप्लाई करने के लिए कोई कार्यवाही करने का है और यदि हां, तो किस प्रकार की कार्यवाही करने का विचार है तथा वह कब की जायेगी; और

(घ) क्या हाल में धागे की कीमतों में वृद्धि हुई है और यदि हां, तो कितनी और

उसके क्या कारण हैं और उन्हें कम करने के लिए सरकार का क्या उपाय करने का विचार हैं ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) और (ख). चूंकि सूती धागे के मूल्य निश्चित करने और वितरण पर कोई नियन्त्रण नहीं है, अतः धागे के मिल से निकलते समय के मूल्यों और खुदरा मूल्यों के बारे में जो अलग-अलग प्रकार के धागे और उसके नम्बर के अनुसार भिन्न रहते हैं, ठीक-ठीक जानकारी नहीं दी जा सकती ।

(ग) 1977 के मध्य में सूती धागों के थोक मूल्य का सूचकांक बढ़ कर 203.3 हो गया था । कपड़ा मिल उद्योग के प्रतिनिधियों की एक बैठक बुलाई गई थी जिसमें उन्होंने विकेन्द्रित क्षेत्र को उचित मूल्य पर पर्याप्त सम्भरण करने का सुनिश्चित करने के लिये कहा, इसके अनुसरण में दक्षिण भारतीय मिल मालिक संघ ने विभिन्न राज्यों में हथकरघा और विद्युत करघा बुनकरों के संघों को अपनी सदस्य मिलों से प्रत्यक्ष रूप से सूती धागा खरीदने की व्यवस्था करने के लिए कहा था ।

(घ) सूती धागे का थोक मूल्य सूचकांक अक्टूबर, 1977 में घट कर 189.8 हो गया हैं और नवम्बर के पहले सप्ताह में और घट कर 189.0 रह गया है ।

राजस्थान में गरीबी के स्तर से नीचे रहने वाले लोग

2988. **श्री हुकम चन्द कछवाय** : क्या **योजना** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान इन समाचारों की ओर गया है कि राजस्थान की 56.30 प्रतिशत जनसंख्या अभी तक गरीबों क स्तरसे नीचे रह रही है ; और

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है ?

प्रधान मंत्री (श्री मोरारजी देसाई) : (क) और (ख). गरीबी के स्तर से नीचे रहने वाले लोगों की संख्या के अनुमानों में, बनाई गई धारणाओं के आधार पर भिन्नता है । पहले यह अनुमान राष्ट्रीय प्रतिदर्शन सर्वेक्षण संगठन द्वारा दिए गए घरेलू उपभोग व्यय के आंकड़ों के आधार पर, न्यूनतम जीवन स्तर के लिए अपेक्षित प्रतिव्यक्ति व्यय के संबंध में कतिपय धारणाओं को निर्धारित करके लगाया गया था । इस प्रक्रिया के अनुसार राजस्थान राज्य में 1964-65 में गरीबी के स्तर से नीचे रहने वाले लोगों की संख्या 36 प्रतिशत थी, जब कि पूरे भारत में उनकी औसतन संख्या 45.6 प्रतिशत थी ।

अगली पंचवर्षीय योजना का और उसके बाद की योजनाओं का मुख्य उद्देश्य बेरोजगारी और अल्परोजगार को कम करके और अंततः पूरी तरह समाप्त करके तथा समाज कल्याण की स्कीमें आरम्भ करके गरीबी को समाप्त करना होगा ।

Aid to persons engaged in Translating and Editing the Works of Lala Lajpat Rai

2990. SHRI DURGA CHAND: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have any proposal to give financial assistance to the literary persons who are engaged in translating and editing all the vernacular writings of Lala Lajpat Rai;

(b) if so, the details thereof; and

(c) whether any financial assistance has been given to any person for the works and if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No, Sir.

(b) Does not arise.

(c) However, Publications Division are bringing out a biography of Lala Lajpat Rai, in English, in 'Builders of Modern India' Series, Hindi and Regional languages versions of which may be brought out subsequently. The author of the biography, late Shri Feroz Chand was paid a sum of Rs. 1000/- as out-of-pocket expenses. Royalty would be payable at the rate of 15 per cent to his legal heirs. The book is expected to be in the market in early 1978.

Idle Installed Capacity in Defence Production

2991. SHRI DURGA CHAND: Will the Minister of DEFENCE be pleased to state:

(a) what is the percentage of existing installed capacity lying idle in defence production units at present, unit-wise;

(b) whether Government have formulated any scheme to make best use of this idle capacity for producing goods for civil consumption; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): (a) to (c). The Public Sector Undertakings associated with the Department of Defence Production are mostly, making adequate use of their capacity. Thus, Bharat Electronics is already over-booked; the three Shipyards namely, Mazagon Docks, Garden Reach and Goa Shipyards, are by and large occupied; and the other such Undertakings—except HAL—do not also have a problem of idleness at present.

H.A.L. does have a problem of lack of enough orders for its Kanpur and Bangalore Divisions. Efforts are afoot to find appropriate work to keep these Establishments utilised.

In the very nature of Defence needs, and the varied and changing character of requirement of the Armed Forces, the demands of Ordnance Factories tend to fluctuate from time to time. The factories have necessarily to carry the requisite ready capacity to take on, at relatively short notice, orders for supply of armament and ammunition. It is, therefore, somewhat difficult to define 'idle capacity' in their case or state the precise extent of it at any time, as is the case also with the Public Sector Undertakings producing for Defence.

Ordnance Factories are, by and large, well utilised. However, there is a problem of lack of enough future orders for the Rifle Factory, Ishapore and a Task Force has been appointed to identify possible solutions.

Similarly, there appears to be a degree of underutilised capacity in certain instances such as in the chemical and explosives sector of the Ordnance Factories. The kind and extent of surplus capacity is being ascertained, with the object of mounting productive programmes for fuller utilisation—including production for civilian needs.

Public Sector Enterprises like BEL, BEML, Praga Tools and the three Shipyards, already cater to civilian needs. Even the Ordnance Factories are, to a limited extent, supplying certain items for civilian use such as Binoculars, Sporting Rifles and guns and some equipment for the Civil Aviation Department.

In dealing with available surplus of productive capacity on technical capability in the Defence Production Sector, the possibility of catering to

civilian needs is kept in view, consistently with the paramount needs of Defence.

Increase in Political Murders

2992. SHRI HUKAM CHAND KACHWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there has been a considerable increase in the number of political murders in the country during the past few months;

(b) the State-wise figures of such murder; and

(c) the broad outlines of Government's future Scheme and policy for checking the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b). Information is being collected from the State Governments/Union Territory Administrations.

(c) While the law enforcement agencies are vigilant, the evil can be effectively checked only when all political parties eschew violence and exercise the necessary self-restraint.

भारतीय प्रशासनिक सेवा और भारतीय पुलिस सेवा के अधिकारियों का निलम्बन

2993. **श्री हुकम चन्द कछवाय :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि गत आठ महीनों में आपत्तिजनक गतिविधियों में भाग लेने के लिये देश में भारतीय प्रशासनिक सेवा और भारतीय पुलिस सेवा के कितने अधिकारी निलम्बित किये गये ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० एस० डी० पाटिल) : सूचना एकत्रित की जा रही है और उसे सदन के पटल पर रख दिया जाएगा ।

आपात स्थिति के दौरान पुलिस कार्यवाही में मारे गये व्यक्ति

2994. **श्री हुकम चन्द कछवाय :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने आपात स्थिति के दौरान पुलिस कार्यवाही में मारे गये कुल व्यक्तियों की संख्या के बारे में राज्य सरकारों से जानकारी एकत्र कर ली है ; और

(ख) यदि हां, तो तत्संबंधी ब्योरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) (क) और (ख) जी हां, श्रीमान । अतारांकित प्रश्न संख्या 110 तारीख 6 अप्रैल, 1977 के उत्तर में सदन के पटल पर पहले ही रखी गयी सूचना के अनुसार आपातस्थिति के दौरान देश में पुलिस गोलीबारी में 178 व्यक्ति मारे गये थे ?

Expenditure incurred on research and Development Programmes of Science and Technology

2995. SHRI MADHAVRAO SCINDIA: Will the Minister of PLANNING be pleased to state:

(a) the total amount spent by the Central and State Governments on Research and Development Programmes of Science and Technology during the last two years;

(b) whether the achievement is commensurate with expenditure; and

(c) if so, the salient features thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) It has been estimated that the total amount spent by the Central and State Governments on R&D during the years 1975-76 and 1976-77 is of the order of Rs. 290 crores and Rs. 340 crores respectively.

(b) In spite of some time lag between investment in R&D and its impact on the economy and the difficulty of quantifying achievements, the latter can be taken as fairly commensurate with the expenditure.

(c) Some salient features of the achievements are in the area of agriculture, medical research, atomic energy, space, electronics and several S&T programmes. Improvements in genetic and agronomic practices, improvement in engineering and irrigation genetics and in management and communication methods have considerably increased the production of foodgrains, fuel and fodder. Subsoiling has increased the yield of sugarcane upto 30 tonnes/ha in problem soils. Wheat production has gone upto 28 million tonnes per year. High production has been registered in crops like Maize, Barley, Coarse grains, Pulses and some oilseeds. The productivity of castor has become 500 kg/ha showing a 100 per cent increase. Several research schemes in areas like communicable diseases, nutrition, fertility control, health delivery systems, medicinal plants, viral fungai and parasitic infections have been sponsored by the Indian Council of Medical Research. Preparation of a new vaccine for cholera, which provides 100 per cent protection to children and 70 per cent to adults, eradication of small pox, introduction of Armadillo for detailed investigations and preparation of vaccine for leprosy, development of a virus lyophilizer with a built-in shell freezer, complete set of equipment for contract extraction, a rapid *invitro* method for determining the bio availability of food iron are notable in this area.

In the area of Atomic energy, development of four prototype fuel cluster assemblies, a 60 kw radio frequency Oscillator, 100 kw plasma cutting torch, hydrogen dynamic computer model and the basic design for the Fast Breeder Test Reactor have been successfully completed. Pulse Neutron Logging for oil and gas exploratory well, a new UO pellet sintering furnace, radio immuno assay kit for early detection of pregnancy complications, a one tonne per day ship borne pilot desalination plant and a reverse osmosis pilot plant have also been installed and tested.

Development of Rohini sounding rockets upto 560 mm diametre, development of Satellite Launch Vehicle-3 (SLV-3), completion of Phase-1 of Reinforced Plastics Centre project, development of Pressure Transducer Unit, and work on satellite for earth observations have commenced. Satellite instructional television experiment was completed in 1976-77 and the tele-communication experiment has become operational. The ARAINE Passenger Payload Experiment Project is under implementation.

Production of TR Cells, antenna for community TV receiver, solid state, oscilloscope, tentalum electrolytic capacitors, computer peripherals like paper tape punches, project for development of cockpit voice recorder and the project for liquid crystals materials and display devices, development of digital multimeter have been completed in the area of electronics.

During 1976-77, 72 industrial units based on technologies developed at national laboratories commenced production operations. Starting a factory for alkaloids from opium, dyes for acrylic fibres, PM-II alloy conductor, sealed type Ni-Od. Cells, band knife splitting machine, fruit packaging boxes from waste pine needles, development of technology for direct chlorination of feminites to titanium tetrachloride and establishment of a pilot plant of 25 Kg/ day for furfural, development of some select pesticides, etc. have been completed.

The National Research Development Corporation of India issues almost 200 licences every year for commercialisation of indigenously developed technologies.

Power Generation in Sixth Plan

2996. SHRI DHARM VIR VASISHT: Will the Minister of ENERGY be pleased to state:

(a) whether Government have taken advance action to sanction 7041 M.W. of new generating capacity;

(b) the target of power generation in the Sixth Plan together with the role of Rural Electrification Corporation; and

(c) whether Reserve Bank of India has examined planned participation of commercial banks in regard to (a) and (b)?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (c). A Working Group set up by the Planning Commission is presently engaged in the formulation of the Power Plan for the period 1978-79 to 1982-83. The capacity requirements for the end of the five year period would be finalised after the power plan for that period has been approved. However, on the basis of estimates based on the projections of the Tenth Annual Power Survey, Projects have been identified and action to sanction a large number of projects has already been taken. The ongoing schemes totalling about 10,300 MW and newly sanctioned schemes totalling about 6160 MW together with some new schemes which have also been identified are expected to meet the demand for power during the next plan period.

The Working Group is presently engaged in formulating the Rural Electrification Programme for the next five years and also indicate the role of Rural Electrification Corporation.

The Power Plan for the next five year period would also make an assessment of the resources required for its implementation and identity broadly the sources of funding the programme. Whether commercial banks would participate in any significant way would be part of this study.

Financial assistance from World Bank for Thermal Plants

2997. SHRI DHARM VIR VASISHT: Will the Minister for ENERGY be pleased to state:

(a) the nature and extent of I.D.A. finance agreed to by the World Bank for the Thermal Plants in India during 1976-77 and 1977-78; and

(b) The names of beneficiary States or central territories together with the nature and scope of the projects with targets likely to be achieved when matured?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) A loan of 150 million U.S. Dollars has been obtained on 1st April. 1977 from IDA for financing the 1st stage of 3x200 MW Singrauli Thermal Power Project.

(b) Singrauli Super Thermal Power Project is being set up under Central Sector as a regional station for generation of power to meet the requirements of the States/UTs in the Northern Region. The benefits will mainly accrue to the States of U.P., Rajasthan, Punjab, Haryana and the Union Territory of Delhi.

Setting up of Seamen's Recruiting Centre for Saloon and Deck Crew of Ships in Goa, Daman and Diu

2998. SHRI EDUARDO FALEIRO: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Central Government was approached by the Government of Goa, Daman and Diu for setting up in that Territory a Seamen's Recruiting Centre for Saloon and Deck crew of ships; and

(b) if so, when the proposal was made by the Government of that territory and what are the reasons for not accepting the same?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Yes, Sir.

(b) Proposal was made in April, 1974. The demand for seamen and other criteria did not justify the setting up of such a centre.

Concessional Paper for Text Books and General Books

2999. SHRI EDUARDO FALEIRO: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Federation of Indian Publishers has approached Government to ensure that paper manufacturers implement the order relating to making concessional paper available for production of text books and general books; and

(b) if so, what is the specific nature of the grievance of the Publishers and what steps have Government taken to redress the same?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The Federation of Indian Publishers had submitted a representation to Government urging that the Paper industry should be asked to comply with Government's policy regarding production and supply of concessional white printing paper. The Federation have complained that the Paper industry have tried to persuade Government to agree to the reduction of the obligation to produce white printing paper, and though Government had not accepted this suggestion, the paper manufacturers are now creating difficulties in actual supply of the concessional white printing paper. The supplies are stated to be irregular and uncertain. The Federation has, therefore, requested Government to ensure that the paper manufacturers abide by Government's decisions regarding supply of concessional paper.

Government have no intention of reducing the quantum of production of white printing paper as stipulated in the Paper (Control of Production) Order, 1974. The performance of the mills is being monitored and any cases of delay in supply or shortfall in production are taken up with the individual mills.

उत्तर बिहार के विकास के लिये उद्योग स्थापित करने हेतु स्थानों का चयन

3000. **श्री मृत्युंजय प्रसाद :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर बिहार का समुचित विकास करने के लिए सरकार का विचार किन स्थानों पर उद्योग स्थापित करने का है तथा वहां किन उद्योगों की स्थापना करने का विचार है तथा क्या इस सम्बन्ध में बिहार सरकार के साथ बातचीत की गई है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है और सरकार को प्राप्त होने वाली सहायता का स्वरूप क्या होगा ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) उत्तर बिहार के सभी जिलों में एक वर्ष के अन्दर ग्रामीण उद्योग परियोजनाएं स्थापित करने का प्रस्ताव है । उत्तर बिहार के वे जिले जो अभी तक ग्रामीण उद्योग परियोजनाओं के अन्तर्गत नहीं आते लेकिन जिन्हें यथाशीघ्र इनमें लाने का प्रस्ताव है,वे हैं छपरा, गोपालगंज, सहरसा, सिवान, बेशाली, मीतामढ़ी, बेगूसराय । राज्य सरकारों द्वारा इन सात जिलों का तकनीकी आर्थिक सर्वेक्षण कर लिए जाने के बाद ही उन उद्योगों तथा स्थानों का पता लगाया जाएगा जहां ये स्थापित किए जाने हैं ।

(ख) इसका ब्यौरा अभी तैयार किया जाना है ।

Importance of various subjects in U.P.S.C. Examinations

3001. DR. RAMJI SINGH: Will the Minister of HOME AFFAIRS be pleased to state the importance given to important subjects like philosophy, political science and religion in the various competitive examinatons particularly the Indian. Administrative Service, Indian Police Service and other All India Services conducted by the Union Public Service Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): 'Philosophy' and 'Political Science' are included in the list of optional subjects for the Indian Administrative Service, etc. Examination through which recruitment is made to the Indian Administrative Service, Indian Police Service and to various Central Services, Group 'A' and 'B'. 'Religion' is not included as a subject in any Examination held by the Union Public Service Commission for recruitment to All India and Central Services.

Recruitment to the Indian Forest Service, another All India Service, is made through a separate annual Competitive Examination held by the Union Public Service Commission. The basic educational qualification prescribed for admission to this examination is a Bachelor's degree with at least one of the following subjects, namely, Botany, Chemistry, Geology, Mathematics, Physics and Zoology or a Bachelor's degree in Agriculture or in Engineering of a recognised Indian University. In view of this, the question of inclusion of subjects like 'Philosophy', 'Political Science' and 'Religion' in the scheme of that examination, does not arise.

लोगों के शान्तिपूर्ण और अहिंसक ढंग से विरोध प्रकट करने के अधिकार के बारे में कानून

3002. **डा० रामजी सिंह :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या शन्तिपूर्ण और अहिंसक ढंग से विरोध प्रकट करने के लोगों के अधिकार के बारे में चुनाव घोषणा-पत्र में दिए गए आश्वसन को पूरा करने के लिए सरकार अभी भी दृढ़-संकल्प है ;

(ख) यदि हां, तो क्या शान्तिपूर्ण और अहिंसक विरोध प्रकट करने में घेराव भी शामिल है ;

(ग) यदि हां, तो किस रूप में, और यदि नहीं, तो क्या सरकार का इसके विरुद्ध कोई कानून बनाने का विचार है ; और

(घ) क्या सरकार का विचार विभिन्न राजनीतिक दलों, श्रमिकों और अन्य श्रमिक संगठनों के प्रतिनिधियों से इस बारे में आचार संहिता बनाने हेतु बातचीत करने का है ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल): (क) जी हां, श्रीमान् ।

(ख) कानून के अन्तर्गत घेराव में कोई परिभाषित शब्द नहीं है । जहां घेराव में परिरोध, रोक-थाम, डराने धमकाने अथवा इस प्रकार का अन्य कार्य किया जाएगा वहां यह कानून के दण्डनीय उपबन्धों के क्षेत्र में आयेगा । इस बात की जांच किये बिना कि किसी घेराव में क्या हुआ है, यह नहीं कहा जा सकता कि यह शान्तिपूर्ण अथवा अहिंसक विरोध का तरीका है ।

(ग) और (घ). जहां तक श्रमिक का सम्बन्ध है, व्यापक औद्योगिक सम्बन्ध विधि और भावीय श्रम सम्मेलन संयोजन त्रिपक्षीय समिति ने अनुचित कार्यों से सम्बन्धित प्रश्नों पर विचार-विमर्श किया था। उक्त त्रिपक्षीय समिति की रिपोर्ट में निहित विभिन्न विचारों को ध्यान में रखते हुए यह प्रश्न, कि क्या औद्योगिक सम्बन्धों पर बनाये जाने वाले किसी व्यापक विधान में अनुचित कार्यों को सूचीबद्ध किया जाय, श्रम मंत्रालय के विचाराधीन है; जहां तक राजनैतिक दलों का सम्बन्ध है, सरकार कोई परामर्श करना आवश्यक नहीं समझती।

Reimbursement of the Special rebate Scheme for Handloom Cloth

3003. SHRI K. A. RAJAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have agreed to reimburse 10 per cent of the 20 per cent Special Rebate Scheme for Hand-loom cloth introduced by the Government of India to the concerned States;

(b) if so, whether Government have been requested by the Kerala State Government for the reimbursement of Rs. 17,57,335.73 towards the Central Share of rebate allowed under the Scheme; and

(c) if so, the details and Government's decision thereon?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) Yes, Sir. The correct figure of amount of special rebate payable by Central Government is Rs. 17,57,445.73.

(c) Sanction for release of the amount has been issued for being credited to State Government's Account by the Reserve Bank of India.

Demand of Federation of Indian Art Silk Weaving Industry Prohibiting Cotton Mills from using Polyster Filament Yarn

3005. SHRI K. MALLANNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Federation of Indian Art Silk Weaving Industry (FIASWI) has demanded that the cotton mills should be prohibited from using polyster filament yarn in order to protect small art silk weaving units from unequal competition from big cotton mills in the large scale sector;

(b) whether about 40,000 out of about 1.25 lakh authorised looms in the art silk sector have become idle because of high prices of synthetic yarn and increasing competition from large cotton mills belonging to big houses; and

(c) whether Government propose to give protection to small art silk units against competition from mills in the large scale sector?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) and (c). There is no evidence to show that a number of art silk looms have become idle due to high prices of synthetic yarn and increasing competition from the bigger units in the cotton mill sector. The actual user imports of all synthetic yarns have been allowed with a view to meet the indigenous shortage, as a result of which the prices of these yarns have actually come down during the last one month. Since the polyester filament yarn contracted for imports has so far not arrived, the question of the bigger cotton mill sector competing with the weaker art silk sector has not arisen so far. As and when such a situation is likely to arise, necessary steps to protect the interests of the art silk sector will be considered.

शाह आयोग के दस्तावेजों की चोरी

3006. **श्री दयाराम शाक्य :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शाह आयोग के कुछ दस्तावेज दिल्ली ले जाते हुये रास्ते में रेलगाड़ी में चोरी हो गए थे ;

(ख) क्या यह भी सच है कि कुछ सरकारी अधिकारी और राजनीतिक व्यक्तियों का इन दस्तावेज़ों की चोरी में हाथ है; और

(ग) क्या सरकार का इस मामले में केन्द्रीय जांच ब्यूरो के द्वारा कोई जांच कराने का विचार है ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : (क) से (ग). शाह जांच आयोग के अनुदेशों के दो साइक्लो-स्टाइल सेट और आयोग के विचारार्थ विषयों की अधिसूचनाएं तथा एक पहचान पत्र, आयोग के दो अधिकारियों, जो 15–9–1977 को कलिंग एक्सप्रेस रेलगाड़ी से नई दिल्ली से कटक के लिए यात्रा कर रहे थे, के निजी सामान के साथ, चोरी हो गये थे । गुम हुए दस्तावेजों में कोई महत्वपूर्ण नहीं है । चोरी का एक मामला मध्य प्रदेश में बिलासपुर थाना में दर्ज किया गया है और जांच पड़ताल की जा रही है ।

Misappropriation of Money by a Sub-area Manager in Colliery of Western Coal Fields

3007. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of ENERGY be pleased to state:

(a) whether in the audit reports for 1974-75 and 1975-76 of Umrer Colliery of the Western Coalfields, there is a mention of misappropriation of money to the tune of lakhs of rupees by sub-area Manager; and

(b) whether Government would examine the said audit reports and get the conduct of the concerned Officer investigated and take steps to save the Government Collieries from financial losses?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN) (a) and (b). Certain irregularities regarding local purchase and use of Company's vehicles have been noticed at Umrer Sub-Area, by the Internal Audit Department. Detailed investigations are in progress and necessary action against the persons concerned, if held responsible, will be taken by the Company.

Request from Punjab, Haryana and Rajasthan Governments for raising Support Price of Cotton

3008. SHRI VASANT SATHE:

SHRI NARENDRA SINGH:

SHRI SUKHENDRA SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Governments of Punjab, Haryana and Rajasthan have approached the Ministry for raising the support price of cotton to Rs. 418 per quintal instead of Rs. 255 recently announced by the APC;

(b) if so, the details of the demand made by each State and the reaction of Government to the proposal; and

(c) the decision taken or proposed to be taken?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No, Sir.

(b) and (c). Do not arise.

Officers on Mrs. Gandhi's Payrole

3009. SHRI ANANT DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there is a suspicion that the former Prime Minister's men including Intelligence officers, bureaucrats, publicists and the like have regrouped under a centralised command on Mrs. Gandhi's payrole to scuttle the Janata regime; and

(b) if so, the reaction of Government thereto and the steps taken in this diraction?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). Government had seen a report in the press on this subject. But Government have no other informathis direction?

Representation about declaration of Rohru Tehsil of Himachal Pradesh as Scheduled Tribe Area

3010. SHRI RAMANAND TIWARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether former/present Government have received various representations about declaration of Rohru Tehsil particularly Dadra-Kwar, of Himachal Pradesh as Scheduled Tribe area; and

(b) if so, the action taken or proposed to be taken thereon and the reasons for delay in declaring this area as Scheduled Tribe area?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). Some representations have been received. But as the population of Scheduled Tribes in the Tehsil is only 306 out of the total population of 62,910, the question of declaring it as a Scheduled Area does not arise.

Using of Staff Car of Cement Corporation of India by the then Minister of State during Lok Sabha Election

3011. SHRI SAMAR GUHA: Will the Minister of INDUSTRY be pleased to state whether the staff car of Cement Corporation of India, a Government Undertaking was used for the Lok Sabha election by the then Minister of State, and employees were also induced to work for his election campaign?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): During the months of February and March, 1977, the Office of Shri B. P. Maurya, the former Minister of State in the Ministry of industry, requisitioned a car from the Cement Corporation. The Corporation allowed the use of one of their cars with strict instructions for its use only within Delhi and that too not for any Election purposes. According to the Log Book, the car had been used by former Minister of State fully for 17 days and partly on six days during February, 1977, for two days fully and partly for 16 days during March, 1977. The mileage covered in February 1977 was 2266 kilometres and in March 1977, 1786 kilometres. The Corporation presented a bill for the total mileage payment as per the rules of the Corporation and the same for an amount of Rs. 5143.55 was paid in full in cash by the former Minister of State on the 16th April, 1977. There was no inducement to any of the employeess or the Corporation to work in his Election campaign.

लैन्डिग क्राफ्ट टैंकर के कर्मचारियों द्वारा संघ का गठन

3012. श्री ज्ञानेश्वर प्रसाद यादव : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लैन्डिंग क्राफ्ट टैंकर कहलगांव, फरक्का आदि के कर्मचारियों ने एक

एक अन्तर्देशीय जल परिवहन कर्मचारी संघ का गठन किया है ;

(ख) क्या उक्त संघ पंजीकृत है और उसने मान्यता प्रदान किए जाने के लिए आवेदन किया है ; और

(ग) यदि हां, तो इस बारे में सरकार का क्या कार्यवाही करने का प्रस्ताव है ?

नौवहन और परिवहन मंत्रालय में प्रभारी राज्य मंत्री (श्री चांद राम) : (क) जहां तक सरकार को मालूम है काल गोंग (कहलगांव) या कारागोला में अन्तर्देशीय जल परिवहन कर्मचारी संघ नाम का कोई संघ नहीं है ।

(ख) और (ग). प्रश्न नहीं उठता ।

Loss to Government due to meeting the Cotton Requirements of Textile Mills at subsidised prices

3013. SHRIMATI PARVATHI KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether heavy losses are being incurred by Government in meeting the cotton requirements of various textile mills at subsidised prices;

(b) if so, the details thereof?

(c) whether Government have decided to suspend the import of cotton due to this reason; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The Cotton Corporation of India was directed to sell imported cotton during 1976-77 at ruling prices for corresponding domestic varieties subject to the condition that such sales do not entail a loss beyond 20 per cent as compared to the landed cost. Exact amount of loss to the Corporation or the subsidy to be paid by Government would be known only on completion of sales of imported cotton which are in progress.

(c) and (d). The Cotton Corporation of India contracted for import of 11.61 lakh bales only. Government have not permitted so far further imports.

J.C.I. capable to run Sick Mills

3014. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) if the Jute Corporation of India has since expressed the view that it is capable to "run sick-mills";

(b) if so, the reasons for not handing over to the JCI, the management of the jute mills fallen sick; and

(c) whether the JCI has sought for the clearance for the import of raw jute from Bangladesh and Thailand, and the views of Government thereon?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) No jute mill has been included in the list of sick mills declared as per provisions of law.

(b) Does not arise.

(c) Jute Corporation of India have been authorised to import raw jute from available sources on the basis of firm indents placed by the consuming mills.

Cotton imported from U.S.A.

3015. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether disputes have arisen between American Cotton Shippers and Indian Textile buyers over the quality of cotton imported;

(b) whether the Cotton Corporation of India has failed to bring about a compromise in this regard;

(c) the quantity of cotton imported by the C.C.I. which proved to be of inferior quality; how much of the contracted cotton is yet to be imported; and

(d) the steps C.C.I. has planned to solve this problem?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (d). Out of 3.7 lakh bales of American cotton contracted by the Cotton Corporation of India, dispute about the quality of cotton has arisen in respect of 58,285 bales only. The entire contracted quantity of cotton has already been shipped, out of which 24, 715 bales are under clearance. The Cotton Corporation of India has taken the following steps to solve the problem:—

(1) Arranged a meeting between shippers and representatives of mills as a result of which six cases covering 9972 bales have been amicably settled.

(2) Fifty-eight cases are already in arbitration for quality allowance with East India Cotton Association as per the terms of the contract.

(3) Two meetings of the concerned Americans shippers alone with representatives of the United States Department of Agriculture and representative of the Cotton Council International, Cotton Exporting Organisation was arranged by the Corporation on 8th and 11th October, 1977 specifically with a view to enable the United States Department of Agriculture to intervene and impress on the shippers the necessity for proper settlement.

(4) Representatives of United States Department of Agriculture had a meeting with Cotton Corporation of India on 14.11.77. It was decided then that surveys be conducted by an independent arbitration agency for quantification of quality allowances, so that further action could be taken. Accordingly quality arbitration proceedings are in progress in the East India Cotton Association, where both shippers and Indian mills are represented.

News-item captioned "Higher Price for Cotton Sought"

3016. SHRI VASANT SATHE: Will the Minister of INDUSTRY be pleased to state:

(a) whether attention of the Government has been drawn to the news report appearing in the National Herald dated 9th November, 1977 under the caption "Higher Price for cotton sought";

(b) if so, the reaction of Government to the various points/demands made therein; and

(c) steps taken in the matter?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). The news item "Higher Price for cotton sought" appearing in the National Herald dated 9.11.77 mentions about certain suggestions made by Shri Deorao Patil, Member of Parliament in a letter addressed to the Minister of Commerce. The suggestions *inter alia* relate to fixation of the support price of H-4 variety of cotton at Rs. 500/- a quintal, increasing the level of support prices, extending the role and operations of Cotton Corporation of India, and removal of restrictions on holding of cotton stocks by the Trade.

The support prices are announced based on recommendations of the Agricultral Prices Commission and they are not related to the market prices. The market prices have been much higher than support prices. The market price is influenced by the forces of demand and supply, but the support price is fixed on the basis of cost of production and after taking into account the reasonable remuneration to the growers so that their interest in cotton cultivation is maintained. The question of enlarging the operations of the Cotton Corporation of

India is under active consideration of Government, but Cotton Corporation meanwhile has been actively participating in all the States in the purchase operations. The question regarding the restrictions on holding of cotton stocks by trade is also under active consideration of the Government.

सैनिक कर्मचारियों को ले जा रहे हेलीकोप्टर का लापता हो जाना

3017. **श्री अर्जुन सिंह भदौरिया :** क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार 20 अगस्त, 1977 के "नवभारत टाइम्स" में प्रकाशित इस समाचार से अवगत है कि 4 सैनिक कर्मचारियों को ले जा रहा एक हेलिकोप्टर 14 अगस्त, 1977 से लापता है ;

(ख) क्या इस दुर्घटना के बारे में कोई जांच की गई है ; और

(ग) यदि हां, तो उसका क्या परिणाम निकला है ?

रक्षा मंत्री (श्री जगजीवन राम) : (क) जी हां । भारतीय नौसेना पोत "शक्ति" से उड़ा एक अत्यघीट हैलीकोप्टर, आर्चेट जिसमें 4 सैन्य कार्मिक थे, 14 अगस्त, 1977 को समुद्र में लापता हो गया था ।

(ख) और (ग). एक जांच बोर्ड बिठाया गया था और जांच से यह निष्कर्ष निकला है कि यह हैलीकाप्टर, 14 अगस्त, 1977 को 1 बजे दिन में भारतीय नौसैना पोत "शक्ति" से उड़ा था और वापसी में इस पोत का पता नहीं लग सका । ईंधन समाप्त हो जाने के कारण वह 3.30 बजे समुद्र में डूब गया ।

ट्रैक्टरों आदि के मूल्य

3018. **श्री दया राम शाक्य :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान गत पांच वर्षों के दौरान ट्रैक्टरों, कल्टिवेटर हैरो, ट्राली, "मंजा" आदि के मूल्यों में हुई काफी वृद्धि की ओर गया है ; और

(ख) यदि हां, तो सरकार ने उनके मूल्य कम करने के लिए क्या कार्यवाही की है और उनके मूल्य किस सीमा तक कम किये गये हैं ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) जी, हां । कच्चे माल हिस्से पुर्जों की लागत और ऊपरी खर्चों में वृद्धि हो जाने के कारण तथा पिछले कुछ वर्षों से देश में चली आ रही मुद्रा स्फीति की स्थिति के कारण भी सभी वस्तुओं जिसमें कृषि ट्रैक्टर और इसके उपकरण शामिल हैं के मूल्यों में सामान्य रूप से वृद्धि हुई है ।

(ख) ट्रैक्टरों के मूल्य उचित स्तर पर बनाए रखने के लिए सरकार तीन माडलों के ट्रैक्टरों पर, जो कि अपने अलग-अलग अश्व शक्ति वाले ट्रैक्टरों के मूल्य मार्गदर्शक समझे जाते हैं, मूल्य निगरानी रख रही है । मूल्यों में अब स्थिरता आ गई है ।

सिंचाई के लिये विद्युत् की सप्लाई

3019. **श्री अर्जुन सिंह भदौरिया :** क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार का विचार ग्रामीण क्षेत्रों में सिंचाई कार्यों के लिये अधिक विद्युत सप्लाई करने का है ; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ?

ऊर्जा मंत्री (श्री पा० रामचन्द्रन) : (क) और (ख). ग्रामीण क्षेत्रों में सिंचाई के प्रयोजनों के लिए बिजली सप्लाई के मामलों को उच्च प्राथमिकता देना इस सरकार की नीति है । बिजली की कमी की स्थिति में विभिन्न क्षेत्रों को बिजली की सप्लाई करने के बारे में केन्द्रीय सरकार ने मई/जून, 1974 में राज्य सरकारों को जो निदेश भेजे थे उनमें कृषि-पम्पिंग को अनिवार्य उपभोक्ताओं के समूह–I में सम्मिलित किया गया है । सरकार द्वारा जारी किए गए निदेशों की एक प्रति संलग्न विवरण में दी गयी है ।

विवरण

क. अग्रता-क्रम में उपभोक्ता नियंत्रण सूची 1

समूह 1

1. अस्पताल
2. वाटर वर्क्स और ड्रिनेज
3. संचार सुविधाएं (डाक-तार, आकाश-वाणी, पुलिस वायरलैस यूनिटें आदि)
4. नगर परिवहन
5. रेलवे
6. नगर हवाई अड्डे, बन्दरगाह, गोदियां
7. रक्षा प्रयोजन और रक्षा उत्पादन
8. डरियां
9. रक्षा और विकास अभिमुखी अनु-संधान स्थापनाएं
10. उर्वरक
11. कृषि पम्पिंग, विशेषकर सूखा ग्रस्त क्षेत्रों में
12. खाद्य संसाधन और संरक्षण उद्योग
13. समाचार पत्र और अन्य अनिवार्य मुद्रणालय
14. नागरिक रक्षा
15. मौसम विज्ञान संबंधी प्रयोगशालाएं
16. परिवहन वर्कशाप
17. भषज और औषध निर्माण उद्योग
18. मौसमी किस्म के कृषि उत्पादों पर आश्रित उद्योग (यथा गन्ना पिराई)
19. केवल निर्यात के लिए उत्पादन करने वाले निर्यातोन्मुखी उद्योग ।

समूह 2 विद्युत् और ऊर्जा क्षेत्र में निवेश

1. कोयला खनन और कोयला धुलाई
2. तेल शोधन
3. लघु इस्पात संयंत्रों को छोड़कर लोहा तथा इस्पात उद्योग
4. सीमेन्ट उद्योग
5. विस्फोटक
6. औद्योगिक गैसें
7. अल्युमोनियम उद्योग
8. विद्युत परियोजनाओं के निर्माण के लिए बिजली की सप्लाई

ख. सतत् प्रक्रिया उद्योग

1. धातुकर्मी उद्योग (जैसे फैरो-मैंगनीज, फरो-क्रोम, फैरो-सिलिकान, तांबा, जस्ता आदि)
2. सिन्थेटिक फाइबर
3. कागज़
4. कांच
5. भारी रसायन

ग. अन्य उपभोक्ता

1. घरेलू बिजली और तापन
2. वाणिज्यिक स्थापनाएं जैसे दुकानें, कार्यालय रेस्टोरेन्ट, होटल आदि

3. मनोरंजन केन्द्र (सिनेमा, संगीत कक्ष आदि)

4. गलियों में प्रकाश-व्यवस्था

5. उपर्युक्त क और ख में उल्लिखित उद्योगों से भिन्न उद्योग तथा लघु उद्योग

घ. अनावश्यक उपभोक्ता

1. वाणिज्यिक विज्ञापन अर्थात् सजावट और प्रदर्शन के लिए रोशनी

2. पार्कों और सार्वजनिक स्थानों में शादियों तथा अन्य समारोहों के लिए सजावटी रोशनी ।

3. ठाठ-बाट के प्रयोजनों के लिए खपत जैसे आवासीय वातानुकूलकों आदि के लिए ।

Daily Wages Workers in C.S.I.R.

3020. SHRI K. RAMAMURTHY: Will the Minister of PLANNING be pleased to state:

(a) the number of daily wages workers working in CSIR all over India;

(b) since when they are working in that organisation; and

(c) whether there is any confirmation rule with regard to the employment of CSIR workers and daily wage workers?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). The information is being collected and the Hon'ble Member will be informed in due course.

(c) The rules and orders issued by the Government of India from time to time in regard to confirmation of their staff, are made applicable to the workers (regular employees) of the CSIR. There are no rules for confirmation of Daily Wage Wokers in the CSIR.

Admission of a claim of Rs. 18 lakhs by Deputy Chief Mechanical Engineer of Calcutta Port Trust

3021. SHRI S. K. DHARA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Deputy Chief Mechanical Engineer of Calcutta Port Trust at Haldia had allowed and admitted a claim of additional Rs. 18 lakhs of an electrical Sub-Contractor by unilateral acceptance of escalation on *suo moto* basis at the rate of 1.5 per cent per month by issue of a letter without obtaining approval or sanction of the Board of Trustees or any higher officer;

(b) rules and procedures laid down for such jobs; and

(c) action Government propose to take against the guilty officers and if there has been a violation and malpractice?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRASPORT (SHRI CHAND RAM) (a). No, Sir.

(b) Escalation claims preferred by contractors, if found admissible on examination under the terms of the contract, are placed before competent authority for a decision.

(c) Does not arise.

Production of Soaps by M/s. Hindustan Lever Ltd.

3022. SHRI P. K. KODDIYAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether big companies like Hindustan Lever Limited are producing popular soaps with varying T.F.N. from time to time for the sake of profiteering;

(b) whether such manipulations are possible because toilet soap manufacturers are not required to conform to a standard with I.S.I. marking; and

(c) if so, the action taken by Government against such manipulations?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). It is true that the T.F.M. (Total Fatty Matter) content of soap is not uniform for different brands. The minimum percentage of T.F.M. has been prescribed in the I.S.I. standards. However, the I.S.I. certification scheme is voluntary and hence action can be taken for not conforming to these specifications.

Indian Wagon Industry

3023. SHRI SURENDRA BIKRAM:
SHRI M. RAMGOPAL REDDY:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Indian Wagon Industry has lost many contracts in foreign countries;

(b) whether the industry sought financial assistance for all its products in overseas markets on deferred payment; and

(c) if so, the decision taken thereon?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) to (c). Export of wagons from India is canalised through the Projects & Equipment Corporation of India (PEC) —a subsidiary of the State Trading Corporation of India. Some contracts for wagons in foreign countries could not be procured by PEC because of some developing countries offering much more attractive soft loan terms. In cases where credit is required to be extended to the foreign railway, the PEC approach the financial institutions. Normally, the Indian financial institutions allow a clear credit for a period ranging from 8 to 10 years, and upto 12 years in exceptional cases. The Indian financial institutions generally do not permit credit to cover the foreign exchange required to be incurred in executing the order, nor do they allow credit for expenditure on freight. The Indian financial institutions also insist on international bank. guarantee to be given by the foreign Railway.

Nationality of Mrs. Sonia Gandhi and her stay in India

3024. SHRI KANWAR LAL GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the fact that Mrs. Sonia Gandhi, wife of Shri Rajiv Gandhi has declared her nationality as "Italian";

(b) how long a foreigner can stay at a time in India;

(c) whether Mrs. Sonia Gandhi had applied for stay in India;

(d) if so, for how long and what was the Government's reply; and

(e) the action taken against her by Government for over-staying in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir.

(b). Foreigners are generally allowed to remain in India for so long as the necessity for their continued presence is established, extensions, being granted on a year-to-year basis.

(c) to (e). Mrs. Sonia Gandhi was originally permitted to stay in India till the 13th April, 1969. Her stay was subsequently extended till the 13th April, 1971, by the local authorities. There was a break thereafter when her stay was regularised in August, 1977, and she has been allowed to stay in India till the 13th April, 1978.

डाकुओं द्वारा आत्मसमर्पण और उनका पुनर्वास

3025. **श्री केशव राव घोंडगे :** क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि :

(क) चम्बल घाटी और अन्य स्थानों के ऐसे डाकुओं की संख्या कितनी है जिन्होंने आचार्य विनोबा भावे और श्री जयप्रकाश नारायण के समक्ष आत्म समर्पण किया था; और

(ख) क्या उनके पुनर्वास के लिए केन्द्रीय सरकार का विचार कार्यक्रम शुरू करने का है और यदि हां, तो कब ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : (क) 19 डाकुओं ने आचार्य विनोबा भावे के सामने आत्म समर्पण किया था और चम्बल तथा बुन्देलखण्ड क्षेत्रों के 488 डाकुओं ने श्री जयप्रकाश नारायण के सामने आत्म समपण किया था ।

(ख) केन्द्रीय सरकार के पास आत्म-समर्पण करने वाले डाकुओं के पुनर्वास की कोई योजना नहीं है । परन्तु सम्बन्धित राज्य सरकारों ने खाद्यान्नों का वितरण, नकद अनुदान, भूमि का आवंटन, भूमि के आवंटितियों को आर्थिक सहायता, उनके बच्चों को छात्रवृत्तियां और उनके आश्रितों को रोजगार देने जैसे उपाय हाथ में लिए हैं ।

गुरु गोविन्द सिंह साहिब गुरुद्वारे के प्रबन्ध के बारे में ज्ञापन

3026. **श्री केशव राव घोंडगे :** क्या **गृह** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र में नादेड स्थित गुरु गोबिन्द सिंह साहिब गुरुद्वारे के प्रबंध के बारे में सिख समाज के प्रतिनिधियों की ओर से केन्द्रीय सरकार को कोई ज्ञापन पेश किया गया है; और

(ख) यदि हां, तो उन्होंने क्या **मांग** की है और केन्द्रीय सरकार ने उन पर क्या कार्यवाही की है ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : (क) जी हां, श्रीमान् ।

(ख) मांगों का सम्बन्ध गुरुद्वारा बोर्ड के पुनर्गठन और उसके कर्मचारियों की सेवा संबंधी मामलों से है । ज्ञापन महाराष्ट्र सरकार को भेज दिया गया है, जिसके अधिकार क्षेत्र का यह विषय है ।

वैज्ञानिकों को वापस बुलाया जाना

3027. **श्री केशव राव घोंडगे : क्या योजना** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने विश्वविख्यात महान वैज्ञानिक डा० खुराना और डा० जयन्त नालीकेर को इस देश में वापस लाने के लिए प्रयास किये हैं; और

(ख) यदि हां, तो क्या वे वापस आने के लिए सहमत हो गये हैं ?

प्रधान मंत्री (श्री मोरारजी देसाई) : (क) और (ख). वैज्ञानिक अभिकरणों (साइंटिफिक एजेन्सीज) से पूछताछ की जा रही है और माननीय सदस्य महोदय को जल्दी ही स्थिति से अवगत करा दिया जायेगा ।

कोका कोला द्वारा कोका कोला बाटलिंग कम्पनियों को 6 करोड़ रुपये की प्रतिभूति राशि का वापस भुगतान किया जाना

3028. **श्री दया राम शाक्य :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) कोका कोला की खाली बोतलों के लिए खुदरा विक्रेताओं द्वारा जमा की गई 6 करोड़ रुपये की प्रतिभूति राशि के वापसी भुगतान को सुनिश्चित करने के लिए सरकार क्या कार्यवाही कर रही है; और

(ख) क्या उसी कम्पनी ने अन्य शीतल पेयों की बिक्री प्रारम्भ की है और वह अब खाली बोतलों के लिए नई प्रतिभूति राशि जमा करने के लिए कह रही है ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) कोका-कोला निर्यात निगम द्वारा कोका-कोला तथा फेन्टा की खाली बोतलें निर्यात के लिए पुन: खरीदने के बारे में दिया गया प्रस्ताव सरकार के विचाराधीन है।

(ख) कोका-कोला निर्यात निगम को कोई नया पेय बनाने के लिए स्वीकृति नहीं दी गई है। किन्तु, हाल ही में कुछ भारतीय बोटलिंग कम्पनियों ने बाजार में एक नया पेय निकाला है। बोतलों की जमानत की राशि के भुगतान का मामला एक व्यवसायिक लेन-देन है तथा यह बोटलिंग कम्पनी और फुटकर विक्रेताओं के बीच आपसी-समझौते के रूप में तय किया जाता है।

आर्यभट्ट की वर्तमान कक्षा स्थिति

3029. **श्री केशव राव धोंडगे :**
श्री वयालार रवि :

क्या अन्तरिक्ष मंत्री यह बताने की कृपा करेंगे कि :

(क) आर्यभट्ट की वर्तमान कक्षा स्थिति क्या है;

(ख) अन्तरिक्ष में नया उपग्रह छोड़ने के लिए बनाई गई नई योजना का ब्यौरा क्या है;

(ग) उस पर कितनी धनराशि खर्च की जायेगी; और

(घ) आर्यभट्ट के छोड़े जाने से देश को वैज्ञानिक तथा अन्य क्षेत्रों में क्या लाभ हुए और इस पर देश ने कितना व्यय किया ?

प्रधान मंत्री (श्री मोरारजी देसाई) : (क) आर्यभट्ट, जिसने पृथ्वी के लगभग 14,000 चक्कर पूरे कर लिये हैं, इस समय 24 प्रचक्रण प्रति मिनट की गति से घूम रहा है।

(ख) भू-प्रेक्षण उपग्रह (एस०ई०ओ०) नामक उपग्रह उपयोग प्रौद्योगिकी नीतभारों को ले जायेगा, जो कि देश के विकास से सम्बद्ध होगा। इस उपग्रह का मुख्य उद्देश्य भारतीय भू-संहति के कुल लक्षणों का फोटो-चित्रण तथा सुदूर संवेदन, मौसमविज्ञानी आंकड़ों का विश्लेषण करना और सामान्यतया जल संसाधनों, वानिकी, प्रादेशिक भू-विज्ञान, जल-विज्ञान, हिम आच्छादन, बड़े पमाने पर वनस्पति का मानचित्रण इत्यादि के संबंध में सूचना संकलित करना है।

(ग) द्वितीय उपग्रह की कुल अनुमानित लागत 650 लाख रुपये के लगभग होगी।

(घ) आर्यभट्ट के सफल प्रमोचन ने उपग्रह प्रौद्योगिकी के क्षेत्र में मूल अव-संरचना तथा स्वदेशी क्षमता की स्थापना की है, जिससे अब उपयोग प्रौद्योगिकी उपग्रहों का डिजाइन तथा निर्माण संभव हो गया है।

आर्यभट्ट नामक अन्तरिक्ष खण्ड पर 367 लाख रुपये व्यय किये गये हैं।

नये औद्योगिक लाइसेंसों के लिये आवेदन पत्र

3030. **श्री युवराज :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जनता पार्टी सरकार के शासन काल के दौरान नये औद्योगिक लाइसेंसों के लिये कोई आवेदन-पत्र प्राप्त हुए हैं और यदि हां, तो कितने और उनमें से कितने आवेदनपत्रों पर निर्णय कर लिया गया है;

(ख) क्या भूतपूर्व कांग्रेस सरकार के शासन काल में कुछ उन लोगों को भी लाइसेंस दे दिये गये थे जिनके आवेदन-पत्र ठीक नहीं थे और यदि हां, तो कितने और वर्तमान सरकार ने इस बारे में क्या कार्यवाही की है; और

(ग) जनता पार्टी के शासन काल के दौरान चालू वर्ष में नये, अनिर्णीत पड़े तथा निर्णीत आवेदन-पत्रों का अनुपात क्या है ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) नये उपक्रम लगाने के लिए 1-4-77 से 30-11-77 तक की अवधि के दौरान कुल 307 आवेदन-पत्र प्राप्त हुए थे जिनमें से 112 आवेदन-पत्रों का निपटान किया जा चुका है।

(ख) इस प्रकार का कोई मामला ध्यान में नहीं आया है।

(ग) नये उपक्रम स्थापित करने हेतु लाइसेंसों के लिए प्राप्त आवेदन-पत्रों में से जिनका निपटान 1-12-77 तक किया जाना था, 59 प्रतिशत आवेदन-पत्रों का निपटान किया जा चुका है। शेष आवेदन-पत्रों के विभिन्न स्तरों पर विचाराधीन हैं तथा अनिर्णीत आवदन-पत्रों के यथाशीघ्र निपटान हेतु सभी संभव प्रयास किये जा रहे हैं।

औद्योगिक उत्पादों और कृषि उत्पादों की उत्पादन लागत और बिक्री मूल्य में असमानता

3031. **डा० लक्ष्मीनारायण पांडेय :** क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या औद्योगिक उत्पादों और कृषि उत्पानों की उत्पादन लागत और बिक्री मूल्य में भारी असमानता है;

(ख) क्या यह भी सच है कि उद्योगपति अपने औद्योगिक उत्पादनों पर 50 प्रतिशत से अधिक लाभ अर्जित करते है; और

(ग) इसको नियंत्रित करने के लिए क्या उपाय किये जा रहे हैं ?

उद्योग मंत्री (श्री जार्ज फर्नानडिस) : (क) औद्योगिक उत्पादों और कृषि उत्पादों के बीच उत्पादन लागत और विक्रय मूल्य की किसी भी प्रकार प्रत्यक्ष तुलना कर पाना सम्भव नहीं हैं फिर भी, जहां तक हाल के वर्षों के सम्बन्धित मूल्यों का सम्बन्ध है, व्यापार की शर्तें 1973-74 और 1974-75 की अवधि में इन दो वर्षों में उनके मूल्यों में तेजी से आई वृद्धि के कारण कृषि उत्पादों के अनुकूल रही है। बाद में इस प्रवृत्ति में कुछ पलटाव आया था तथा व्यापार की शर्तें 1975-76 और 1976-77 में उत्पादकों के हक में चली गई। किन्तु 1977-78 के शुरु के 7 महीनों में व्यापार की शर्तों में कृषि के पक्ष में कुछ सुधार हुआ है।

(ख) और (ग). उन क्षेत्रों में जहां मूल्यों पर नियंत्रण है अथवा जहां मूल्यों का निर्धारण सरकार द्वारा किया जाता है, उद्यम में किये गये पूंजी निवेश पर केवल उचित लाभ की अनुमति दी जाती है। अन्य मामलों में लाभ प्रत्येक एकक में तथा हर साल भिन्न-भिन्न होता है। सामान्य रूप से भारतीय रिजर्व बैंक द्वारा तुलन पत्रों के

किये गये विश्लेषण के अनुसार पिछले दशक में विभिन्न उद्योगों की बिक्री पर लाभदेयता की दर 8.8 प्रतिशत से 10.7 प्रतिशत तक अलग अलग रही है।

Approval by Karnataka Government to undertake a big project to improve Sericulture with World Bank Assistance

3032. SHRI G. Y. KRISHNAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Karnataka Government has sought the approval of the Central Government to undertake a big project to improve sericulture with World Bank Assistance; and

(b) if so, the details regarding the project and whether the World Bank has accepted in principle the project and details to modernise the process of production of silk yarn?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Yes, Sir.

(b) Details regarding the project are as under:

	Allocation (Rs. Lakhs)		
	Grant	Loan	Total
1. Establishment of Government Silk Farms	192·60	Nil	192·60
2. Establishment of Bivoltine Grainages	2281·70	Nil	2281·70
3. Extension and Training. .	2925·90	Nil	2925·90
4. Establishment of modern Cocoon markets	457·70	Nil	457·70
5. Improvement in reeling and establishment of reeling sheds	Nil	3523·80	3523·80
6. Establishment of Silk Marketing Board	140·00	1281·00	1421.00
TOTAL .	5997·90	4804·80	10802·70

The Government is examining the project of the Karnataka Government before recommending the same for World Bank assistance.

Use of Slaughter Mining Methods

3033. SHRI R. L. P. VERMA: Will the Minister of ENERGY be pleased to state:

(a) whether Central Government are subsidising the nationalised coal sector to the extent of Rs. 100 crore a year for neutralising wage increase; and

(b) whether slaughter mining has continued on a wide scale and such slaughter mining methods have been adopted particularly during the observance of production-cum-safety fortnights?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a). The Central Government is not subsidising the nationalised coal sector. However, non-plan support to the extent required is given to Coal India Limited by way of loans which are to be repaid with interest.

(b) No, Sir.

भद्रपुर तापीय विद्युत् परियोजना के निर्माणाधीन 'फ्यूल आयल टैंक' का डूब जाना

3034. श्री रीतलाल प्रसाद वर्मा: क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भद्रपुर तापीय विद्युत परियोजना में निर्माणाधीन चौथी यूनिट के 'फ्यूल ग्रायल टैंक' की ग्राधारशिला 5 ग्रक्तूबर, 1977 को जल भरकर इसका परीक्षण करते समय डूब गई थी जिससे 2 लाख रुपये की हानि हुई; ग्रौर

(ख) यदि हां, तो सरकार ने इस मामले में क्या कार्यवाही की है?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) : (क) ग्रौर (ख). जब एक फ्यूल ग्राइल टैंक का जलीय परीक्षण किया गया था तो ईंट की चिनाई से बनी ग्राधारमूलक दीवारों में दरारें पाइ गयी थीं। परियोजना ग्रधिकारियों ने लगभग 3,000/- रुपये की लागत से ये दरारें ठीक करा ली हैं।

Recommendation of Fuel Policy Committee on Consumption of Coal

3035. SHRI R. L. P. VERMA: Will the Minister of ENERGY be pleased to state:

(a) whether Fuel Policy Committee had recommended in 1972 that coal should be primary source of energy in India but in spite of that, consumption level for the past five years have not increased beyond 7 per cent growth per year;

(b) whether it shows stagnation in economy for the last five years; and

(c) whether the present Government propose to initiate any action on this?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The Fuel Policy Committee had recommended that coal should be considered as the primary source of energy in the country for the next few decades and the energy policy of the country should be designed on this basic premises.

The consumption of coal from 1973-74 has gone up as follows:

		Percentage increase
1973-74	77·74 million tonnes	
1974-75	86·15 million tonnes	10·8
1975-76	92·86 million tonnes	7·8
1976-77	99·60 million tonnes	7·2

The growth rate is evidently more than 7 per cent.

(b) and (c). Does note arise.

Regularisation of Employees in Central Industrial Security Force

3037. SHRI S. R. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Assistant Commandants, Inspectors, HSG and Security Guards holding *ad hoc* appointments in the Central Industrial Security Force for over one year; and

(b) the steps proposed by the Government to regularise such appointments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL):

(a) Asstt. Comdts --101

Inspectors —141

HSGs —Upto date figures in respect of Head Security Guards are

not available at the Headquarters. The figures are being obtained from the field units/Zonal Hqrs. The same will be furnished on receipt.

SGs —Nil

(b) Action is in hand to regularise these appointments.

Officers and Men of C.I.S.F.

3038. SHRI S. R. REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of officers and men of Central Industrial Security Force who completed more than five years of service in Delhi;

(b) whether Government propose to rotate them; and

(c) if not, what is the Government's policy in this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL)

(a) (i) Officers —10

Men —77

(b) and (c). Yes, except 4 officers and 26 men who belong to non-uniformed posts of Central Industrial Security Force.

Misuse of Funds by Bombay Textile Research Association under C.S.I.R.

3039. DR. VASANT KUMAR PANDIT: Will the Minister of PLANNING be pleased to state:

(a) whether complaints of misuse of public fund and mal-administration has been received regarding Bombay Textile Research Association under the control of the Council of Scientific and Industrial Research receiving grants from Central Government;

(b) whether no research activity nor scientific knowledge and technology is being encouraged by the institution;

(c) whether the scientific and senior staff is dissatisfied with regard to the working and administration of the above unit;

(d) whether Government have looked into the administrative expenses and activities of the above institution; and

(e) if so, the steps taken to reorganize it and remove the deficiencies?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a). Yes, Sir. The Bombay Textile Research Association has been recognised by the Council of Scientific and Industrial Research for grant in aid but is not under the control of the Council of Scientific and Industrial Research as such.

(b) to (e). The matter is being looked into and the Hon'ble Member will be informed of the position in due course.

Matching Contribution by States for the Central Assistance for Handloom

3040. DR. VASANT KUMAR PANDIT:

SHRI GOVIND RAM MIRI:

Will the Minister of INDUSTRY be pleased to state:

(a) whether in the release of assistance to State Governments for handloom development Schemes, the Central Government are mostly insisting on matching contributions from State Governments and if so, the details thereof;

(b) whether the State Governments have requested that matching contributions may not be insisted upon; and

(c) if so, the action taken by the Central Government thereon?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) Out of four Centrally Sponsored Co-operative coverage Schemes there is

a matching contribution from the State Governments in respect of three schemes. They are:

(i) Share Capital Assistance for revitalisation of Dormant Primary Handloom Weavers Co-operative Societies and formation of new ones;

(ii) Share Capital Assistance for Apex Co-operative Societies of Handloom weavers:

(iii) Share Capital Assistance for State Handloom Development Corporations.

(b) Yes, Sir.

(c) Matter is under consideration.

Projects Undertaken at Central Scientific Instruments Organisation

3041. SHRI BHAGAT RAM: Will the Minister of PLANNING be pleased to state:

(a) how many fresh projects (major & minor) were undertaken at the Central Scientific Instruments Organisation during the last three years and how many of them were completed and in how much time and how many of them were taken up by the industry and the money received *vis-a-vis* expenditure on the Project; and

(b) how many Service and Maintenance Centres are being run by the Administration and details of the receipt and expenditure on these Centres for the last three years?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a). The Central Scientific Instruments Organisation (CSIO), Chandigrah, has intimated that about 70 projects were undertaken by the organisation during the years 1974-75, 1975-76 and 1976-77. Out of them 32 projects have been completed and 38 projects are continuing. The processes were completed within the span of 1 to 3 years.

The information about the processes handed over to industry and the amount earned on account of that is not readily available and the Hon'ble Member will be informed in due course.

The expenditure incurred projectwise is not available as the projectwise accounts are not maintained.

(b) Eight Service and Maintenance Centres are being run by the CSIO. The Hon'ble Member will be informed of the details of the receipt and expenditure on these Centres in due course as the information is not readily available.

Shifting of Doordarshan Kendra Amritsar

3042. SHRI BHAGAT RAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it has been decided by Government to shift Doordarshan Kendra, Amritsar (located at present in New Delhi) to Amritsar;

(b) if so, the reasons thereof; and

(c) the reason for not shifting to Jullundur where T.V. building has almost been completed to avoid extra expenditure and to utilise the huge amount incurred on the building at Jullundur?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No, Sir. The intention is to shift it to Jullunder when the Jullunder Kendra is ready. The existing T.V. set up at Amristar will then be a relay centre to Jullundur.

(b) Does not arise.

(c) The studios have not been set up at Jullundur yet. The Jullundur Kendra is expected to be commissioned in 1978-79. The activities of the Amristar Kendra will then be shifted from Delhi to Jullundur.

स्वतन्त्रता सेनानियों को पेंशन

3043. **श्री अर्जुन सिंह भदौरिया :** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत के प्रथम स्वतंत्रता संघर्ष के स्वतन्त्रता सेनानियों के ऐसे दुखी परिवारों की राज्यवार संख्या कितनी है जिन्हें केन्द्रीय सरकार वर्ष 1957 से पेंशन दे रही है; और

(ख) क्या उत्तर प्रदेश में तांत्या परिवार भी वर्ष 1957 से सरकारी पेंशन प्राप्त कर रहा है?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल): (क) जिन व्यक्तियों ने 1857 के संघर्ष में भाग लिया था उनके उत्तर प्रदेश से 15, मध्य प्रदेश से 2, और दिल्ली से एक वंशजों को पेंशन स्वीकृत की गई है।

(ख) जी हां, श्रीमान। उत्तर प्रदेश में तांत्या टोपे के तीन वंशजों को 1959 से पेंशन स्वीकृत की गई है।

Setting Up of Industries where there is Maximum Unemployment of the Educated in Kerala

3044. SHRI GEORGE MATHEW: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Central Government propose to set up industries under the Public Sector where there is maximum unemployment of the educated; and

(b) whether Central Government have got any plans to set up some of the new industries under public sector in Kerala?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) One of the important objectives of the Government is to maximise employment through industrialisation which would also benefit the educated unemployed persons. Establishment of industries in the Public Sector would promote such employment.

(b) The Rolling Plan for 1978-83, which would include provision for new industries in the Public Sector by the Central Government in various States including Kerala, is being formulated.

Hill-Highway on the Western Ghat of Kerala

3045. SHRI GEROGE METHEW: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Government of India are considering a proposal to build a Hill Highway along the Western Ghats in Kerala; and

(b) if so, what assistance the Central Government propose to give to the State for that purpose?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir. This road when built, will be a State Road and, therefore, falls within the sphere of activities of the State Government.

(b) Does not arise.

Per Capita Expenditure on Development of Villages

3046. SHRI RAMANAND TIWARY: Will the Minister of PLANNING be pleased to state per capita expenditure on the Development of villages during all the Five Year Plans, Plan-wise and State-wise?

THE PRIME MINISTER (SHRI MORARJI DESAI): It is not possible to classify all Plan outlays as benefit-

ing either rural or urban areas specifically. Thus it is not feasible to estimate how much of past plan expenditure has gone into the villages. It is regretted that no meaningful estimate of per capita development outlay on villages can be proposed, either State-wise or on all India basis.

आपात स्थिति के दौरान आकाशवाणी से प्रसारित नाटक और रूपक

3047. **श्री सुरेन्द्र विक्रम :** क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) आपात स्थिति के दौरान आकाशवाणी से प्रसारित कितने नाटकों और रूपकों को वास्तव में अति उत्तम होने की संज्ञा दी जा सकती है;

(ख) आपात स्थिति के दौरान आकाशवाणी में प्रशंसनीय काम करने वाले व्यक्तियों के नाम क्या है;

(ग) सरकार ने उन्हें उनके काम के लिए क्या प्रोत्साहन दिया था; और

(घ) क्या मंत्रालय में ऐसा उत्तम कार्य करने वाले व्यक्तियों को प्रोत्साहन देने की कोई पद्धति है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण आडवाणी) : (क) आपात स्थिति के दौरान अर्थात जून, 1975 से मार्च, 1977 तक, आकाशवाणी ने लगभग 8,000 नाटक और इतनी ही संख्या में रूपक उन विभिन्न भाषाओं में प्रसारित किये जिनमें आकाशवाणी के केन्द्रों से कार्यक्रम प्रस्तुत किये जाते हैं। इन कार्यक्रमों की अवधि 5 मिनट और 60 मिनट के बीच थी।

इनमें से 9 नाटकों को और 7 रूपकों को "आकाशवाणी वार्षिक पुरस्कार" दिये गये थे। दो कार्यक्रमों को एशिया पैसिफिक ब्राडकास्टिंग यूनियन द्वारा अन्तर्राष्ट्रीय पुरस्कार दिये गये थे। पुरस्कार स्क्रिप्ट और कार्यक्रम तैयार करने की श्रेष्ठता के आधार पर दिये गये।

किसी भी कार्यक्रम को अति उत्तम होने की संज्ञा नहीं दी गई।

(ख) एक विवरण सभा पटल पर रखा है जिसमें उन व्यक्तियों के नाम दिये हुए हैं जिनको 1975 और 1976 में आकाशवाणी पुरुस्कार और उसी अवधि के दौरान एशिया पैसिफिक ब्राडकास्टिंग यूनियन के पुरुस्कार प्राप्त हुए। [ग्रन्थालय में रख दिया गया। देखिये संख्या एल टी-1295/77]

(ग) इन व्यक्तियों को जो एक मात्र प्रोत्साहन दिया जाता है वह "आकाशवाणी पुरुस्कार" है जैसा कि उक्त (ख) के उत्तर में उल्लिखित विवरण में दिया हुआ है।

(घ) जी, हां। "आकाशवाणी पुरुस्कार" हर वर्ष दिये जाते है।

मध्य प्रदेश के आदिवासी क्षेत्रों का विद्युतीकरण

3048. **श्री श्यामलाल धुर्वे : क्या ऊर्जा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछड़े आदिवासी क्षेत्रों के विद्युतीकरण के बारे में सरकार की कोई योजना है ;

(ख) यदि हां, तो माण्डला (मध्य प्रदेश) के ग्रामीण क्षेत्रों का विद्युतीकरण करने के लिये सरकार ने क्या उपाय किये हैं ; और

(ग) यदि हां, तो इन क्षेत्रों का विद्युतीकरण कब तक हो जाएगा ?

ऊर्जा मंत्री (श्री पा० रामचन्द्रन) : (क) पिछड़े आदिवासी क्षेत्रों के विद्युतीकरण के लिए ग्राम विद्युतीकरण निगम आसान और उदार शर्तों पर राज्य बिजली बोर्डों को ऋण देता है ।

(ख) मण्डला जिले में ग्राम विद्युतीकरण की 804 लाख रुपए की ऋण सहायता की दो स्कीमें ग्राम विद्युतीकरण निगम द्वारा अनुमोदित कर दी गई हैं । इनमें से 172 गांवों के विद्युतीकरण की तथा 1700 पम्पसैटों के ऊर्जन की परिकल्पना है । ये स्कीमें कार्यान्वयन की विभिन्न अवस्थाओं में हैं । इनके अलावा, चालू वर्ष के दौरान लिफ्ट सिंचाई स्कीमों के अन्तर्गत भी नौ गांवों का विद्युतीकरण किया जाएगा ।

(ग) बिजली का विस्तार कृषकों और उपभोक्ताओं द्वारा उत्पन्न भार विकास पर निर्भर होगा ।

Precision guided devices

3049. SHRI D. D. DESAI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of the revolution in military hardware manufacture created by the introduction of Precision Guided Devices;

(b) if so, whether our defence production is tuned to the needs of using precision guided devices; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHER SINGH): (a) and (b). Yes, Sir.

(c) The Defence Production sector is making certain guided missiles at present and is gearing itself to meet future requirement of the Services. It would not be in the public interest to disclose details.

Designing and manufacture of electron Microscope

3050. SHRI D. D. DESAI: Will the Minister of ELECTRONICS be pleased to state:

(a) whether indigenous capacity to design and manufacture electron microscopes exists in the country; and

(b) if so, the details thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). A prototype scanning electron microscope has been assembled at the Central Scientific Instruments Organisation (CSIO) Chandigarh in collaboration with a number of other laboratories. The Central Electronics Engineering Research Institute(CEERI), Pilani has developed all the associated electronics including the scan generator and power supplies, the Bhabha Atomic Research Centre (BARC) has contributed towards the electron gun; the National Physical Laboratory (NPL), New Delhi has designed the vacuum systems; while the systems hardware including lens design and assembly of the Unit has been done at the CSIO, Chandigarh. The Banaras Hindu University (BHU), which has a sophisticated electron-optical bench, was also involved in the work on lens design. Scientists from BARC and the Indian Institute of Technology, Delhi have acted as consultants to the project. The prototype electron microscope will be available for user trials by the end of 1977. The Central Electronics Ltd. a public sector corporation, has been given the responsibility for development of production technologies for the Scanning Electron Microscope resulting from this development project. To decrease the time between R. & D. and final production, the Central Electronics Ltd. has been associated with this project right from the beginning.

Bringing down the share of the multinationals and big Business houses in production of Soap and other Consumer Items

3051. SHRI K. MALLANNA: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal under consideration of Government to bring down the share of the multinationals and big business houses in the production of soap and other consumer items with a view to encouraging production of these items in the small scale sector; and

(b) if so, the details regarding the policy of Government in this regard?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). It is the policy of the Government to encourage the production of wage goods necessary for mass consumption and consumer articles in the small scale sector and by the village industries to the extent possible and in a progressive manner to provide fuller employment. The Industrial Licensing Policy Resolution of 1973 has already excluded foreign majority companies and large houses from industries not listed in Appendix I of that Resolution except where the production is predominently for exports. Small and medium entrepreneurs are preferred *vis-a-vis* foreign majority companies and large houses for setting up of new capacity. Cooperatives and small and medium entrepreneurs are encouraged to participate in the production of mass consumption goods. The Government aims by consistent and vigorous implementation of these policies, to bring down in due course the share of foreign majority companies and large houses in the production of soap and other consumer items.

Amount for Advertisements to 'Surya' and 'Reader's Digest' by Cement Corporation of India

3052. SHRI SAMAR GUHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Cement Corporation of India gave large amount for advertisements to 'Surya' and 'Reader's Digest'; and

(b) if so, facts thereabout?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). The Cement Corporation of India gave an advertisement in 'Surya' at a cost of Rs. 4 000/- and another advertisement in the special supplement for February, 1977 issue of 'Reader's Digest' at a cost of Rs. 7,000/-.

Road Bridge on Jamuna between Delhi and Mathura

3053. SHRI DHARM VIR VASISHT:
SHRI NAWAL SINGH CHAUHAN:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received representations from Haryana and Uttar Pradesh representatives in Parliament and State Assemblies for providing a road bridge on the Jamuna river between Delhi and Mathura; and

(b) if so, steps taken to meet the demand?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). Presumably the reference relates to the proposed Yamuna Bridge near Palwal. The Haryana Government are concerned with it as it falls on a State road. While Government have not received any representations, about this bridge as such, a Central loan assistance of Rs. 1.00 crore was agreed to for it in the 4th Plan. Latest cost estimates as intimated by Haryana Government, however, amount to Rs. 187.40 lakhs. Haryana Government have agreed to meet the excess of Rs. 87.40 lakhs from

their Central Road Fund Allocations. Actual construction rests with the Haryana Government. Approaches on the Haryana and Uttar Pradesh sides are to be constructed by the two Governments respectively from their own resources including their Central Road Fund Allocations.

फिल्मों के दोबारा प्रिंट पर उत्पादन शुल्क

3054. **श्री उग्रसेन :** क्या **सूचना और प्रसारण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पुरानी फिल्मों के दोबारा प्रिन्ट निकालने पर उत्पादन शुल्क लगाये जाने के कारण फिल्मों की बिक्री में कमी हो गयी है ; और

(ख) यदि हां, तो क्या सरकार का विचार दुबारा निकाले जाने वाले इन प्रिन्टों पर उत्पादन शुल्क की छूट देने का है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण अडवाणी) : (क) सरकार के पास इस सम्बन्ध में कोई निश्चित सूचना नहीं है। तथापि, यह संभव है कि उन पुरानी फीचर फिल्मों की प्रिंटों, जो सार्वजनिक प्रदर्शन के लिए पहली बार जारी किये जाने से बारह महीने के बाद तैयार की जाती हैं पर हाल ही में लगाए गए शुल्क के कारण पोजीटिव कोरी फिल्मों की मांग कम हो जायेगी ।

(ख) पुरानी फिल्मों के दोबारा निकाले जाने वाले प्रिंटों को उत्पादन शुल्क से छूट देने के लिए सरकार को कुछ अभ्यावेदन मिले हैं। इनकी जांच की जा रही है।

भारत में स्वीडन की बहुराष्ट्रीय औद्योगिक फर्में और उनके द्वारा बनाई जा रही वस्तुयें

3055. **श्री उग्रसेन :** क्या **उद्योग** मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में स्वीडन की बहुराष्ट्रीय फर्मों के नाम क्या हैं और उनके द्वारा किन-किन वस्तुओं का उत्पादन किया जा रहा है ; और

(ख) क्या इन फर्मों ने नई वस्तुओं का उत्पादन प्रारम्भ कर दिया है और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

उद्योग मंत्री (श्री जार्ज फर्नांडिस) : (क) विवरण क संलग्न है ।

(ख) विवरण ख संलग्न है ।

विवरण (क)

(क)	कम्पनी का नाम	कार्यकलाप
1	2	3
1	ए० जांनसन एण्ड कम्पनी (इण्डिया) ए०बी०, कलकत्ता ।	मुख्य कम्पनी के लिए स्टेनलैस स्टील के सामान, वाटर टर्बाइन, हिस्से पुर्जे, वाल्व आदि की सप्लाई के आर्डर प्राप्त करने हेतु एजेन्ट के रूपमें कार्य कर रही है ।

1	2	3
2	स्केन्डीनावियन एयरलाइन्स सिस्टम, कलकत्ता।	विमान द्वारा परिवहन।
3	स्वडीश मैच कम्पनी लिमिटेड, बम्बई।	दियासलाई का उत्पादन।
4	एशिया एलेक्ट्रिक (इण्डिया) प्राइवेट लिमिटेड, बम्बई।	विद्युत मशीनें, औजार, सामान आदि।
5	एसोसिएटिड बियरिंग कम्पनी लिमिटेड, बम्बई।	धातु की वस्तुओं का उत्पादन।
6	एटलस थोपको (इण्डिया) प्राइवेट लिमिटेड, बम्बई।	मशीनी—औजारों का उत्पादन।
7	के० एम० डब्लयू० जांनसन लिमिटेड, कलकत्ता	इंजीनियरी कार्यशालाओं सहित मशीनें (परिवहन एवम् विद्युत मशीनों को छोड़ कर)।
8	सेंडाविंथ एशिया लिमिटेड, पूना—2	—वही—
9	एस० एफ० इण्डिया लिमिटेड, 24—परगना।	खाद्य-पदार्थों को छोड़ कर अन्य वस्तुओं के फुटकर व्यवसाय में।
10	वेस्टर्न इण्डिया मैच कम्पनी लिमिटेड, बम्बई।	दियासलाई का उत्पादन।
11	इरिकसन टेलीफोन सैल्स कारपोरेशन ए० बी० कलकत्ता।	दूर-संचार के साज-सामान आदि का आयात तथा वितरण।
12	एस० के० एफ० के० ओ० (इण्डिया) बियरिंग कम्पनी लिमिटेड, बम्बई।	धातु से बनी वस्तुओं का उत्पादन।
13	स्थेन्डिया इन्शोरेंस कम्पनी लिमिटेड, कलकत्ता।	सामान्य बीमा।
14	वल्कन लवाल लिमिटेड, बम्बई।	डेरी मशीनों और उपकरणों के व्यवसायिक तथा वाणिज्यिक क्रियाकलापों सहित उत्पादन कार्य।
15	कन्थल इण्डिया लिमिटेड, कलकत्ता।	इस्पात की ढलाई और गढाई करना।
16	फेसिट एशिया लिमिटेड, मद्रास	टाइपराइटरों और गणना मशीनों का उत्पादन।

विवरण (ख)

1975—77 (अक्तूबर, 1977 तक) की अवधि में जारी किए गए औद्योगिक लाइसेंसों और आशय पत्रों के अन्तर्गत आने वाले उन क्षेत्रों को दर्शाने वाला विवरण जिनमें स्वीडिश कम्पनियों द्वारा विविधीकरण किया गया है।

क्रम सं०	प्रार्थी का नाम और पता तथा उपक्रम का स्थान	उत्पादन की वस्तु, क्षमता और आशय पत्र/औद्योगिक लाइसेंस की किस्म
1	2	3
	आशय-पत्र	
1975 कुछ नहीं।		
1976		
1	मैसर्स विमको लिमिटेड, बम्बई (गोवा, दमन और दिव)।	1 डिब्बों में बन्द मांस तथा कीमा-मांस उत्पाद—13500 मी० टन 2 उपोत्पाद : (क) चर्बी—2,000 मी० टन (ख) रक्त, हड्डियां, मांसाहारी भोजन (पालतू पशु तथा सतों सहित)—4,500 मी० टन (नई वस्तु)
2	मैसर्स विमको लिमिटेड, बम्बई, (कोटा—राजस्थान)।	1 ओसीन—3,000 मी० टना 2 उपोत्पाद डाई—कैल्शियम फासफेट—6,000 मी० टन। (अलग उपक्रम में नई वस्तु)
1977 कुछ नहीं।		
	औद्योगिक लाइसेंस	
1976		
1	मैसर्स एटलस कोपको (इण्डिया) लिमिटेड, बम्बई, (पूना—महाराष्ट्र)।	(क) अकुआ रिग्स। हथौड़ा—160 संख्या। रोटेशन यूनिट। (ख) यंत्रचालित छिद्रण उपकरण वैगन—50 संख्या कैरियर—30 संख्या आदि। (नई वस्तु)।

Supply of Consumer Items to the Defence Personnel

3056. SHRI R. K. MHALGI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the supply of Consumer items to the defence personnel throughout the country has been affected for the last some days due to the indefinite strike by the employees of the Canteen Stores Department; and

(b) if so, what action has been taken or Government propose to take and when?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The strike of the Canteen Stores Department employees Union, which started on the 15th November. has now been called off. The supplies of consumer items to Defence Personnel have remained unaffected.

Law and Order in North Eastern States

3057. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the law and order situation in the North Eastern States of Assam, Nagaland, Manipur, Meghalaya and Mizoram is deteriorating very fast;

(b) whether the situation is caused by boundary disputes between some of those States and revival of the activities of insurgents in those areas; and

(c) the reaction of Government to the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) No Sir. There has been no deterioration in the law and order situation in the North Eastern States.

(b) and (c). Do not arise.

Substandard Boilers of ACC Vickers Babcock Ltd.

3058. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that whilst ACC Vickers Babcock Ltd. including its Durgapur Plant are selling boilers entirely at their price, their boilers, specially big ones, are not upto the required standard and specification;

(b) whether it is also a fact that the Boiler Inspector of West Bengal Government refuse to pass their products because that was below the specification; and

(c) if so, will the Government enquire into the matter and take suitable action against this company?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) The ACC Vickers Babcock Ltd. are selling boilers in competition with the Bharat Heavy Electricals Ltd. and as such they would not be in a position to sell boilers at their own price. We have not received any complaints to this effect. We have also not received complaints to the effect that their boilers including big ones are not up to the required standard and specification.

(b) There has been no case where a boiler manufactured by M/s. ACC Vickers Babcock Ltd. was refused to be passed and certified by the Boiler Inspector of West Bengal Government because that was below the specification.

(c) Does not arise.

Shortage of Raw Wool causing unemployment of Weavers

3059. SHRI YADVENDRA DUTT: Will the Minister of INDUSTRY be pleased to state:

(a) whether an acute shortage of raw wool needed for carpet weaving

has occurred leading to unemployment of a very large number of weavers, causing acute distress;

(b) if so, whether this has threatened over export trade in the world market;

(c) whether Iran and Pakistan, our main competitors have cut the prices of their export by subsidising the manufacturers so as to undersell our carpets in the international market; and

(d) what is Government doing to meet the shortage of raw wool, and also the steps taken to meet the undercutting by our competitors?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). No, Sir.

(c) Iran and Pakistan are our competitors in the field of export of carpets; the exact amount of subsidy given to exporters of carpets in these two countries is not known.

(d) While carpet weavers are at present not facing shortage of raw wool, whenever shortage would occur India will have to import wool from abroad for production of carpets in the country, and cash assistance is actually being given to Indian exporters of carpets to the extent that they are priced out in the foreign markets.

Spurt in Thefts in Delhi

3060. SHRI O. P. TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there has been a sudden spurt in theft cases in Delhi during the month of September and October, 1977; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The number of theft cases in September, 1977 was less as compared to the months of July and August, 1977. However in the month of October, 1977 there was a slight increase in the number of thefts.

(b) Great emphasis is being laid to check the incidents of theft by intensifying patrolling by both uniform men and plain clothes staff especially in the crime affected areas, by developing criminals intelligence, surveillance over known criminals; organising Nakabandi and traps, externment of bad characters, frequent drives against anti-social elements and having a regular general 'Gasht' with an element of surprise for criminals by changing its timings and dates.

Giving of Pistols to Congress Workers during Elections

3061. SHRI YADVENDRA DUTT: Will the Minister of DEFENCE be pleased to state:

(a) whether his attention has been drawn to the charge made at page 155 of Shri Janardan Thakur's book 'All the Prime Minister's Men' that the former Minister of Defence had given orders to the Ordnance Disposal Department of the Army that Congress workers should be given five hundred pistols during the elections and if so, whether a copy of that order would be laid on the Table of the House; and

(b) whether that order was complied with and if so, whether the pistols were returned?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No orders were received by Ordnance Directorate of Army HQ for issue of Pistols to Congess workers during elections.

(b) Does not arise.

Purchase of U. S. Fighter Planes

3062. SHRI JYOTIRMOY BOSU: Will the Minister of DEFENCE be pleased to state:

(a) whether India is going to buy US fighter planes and whether it will mean more price for us to pay;

(b) whether it is also a fact that there are certain disadvantages in this deal; and

(c) if so, details thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) There is no proposal under consideration at present.

(b) and (c). Do not arise.

Closure of Jute Mills

3063. SHRI JYOTIRMOY BOSU: Will the Minister of INDUSTRY be pleased to state:

(a) how many jute mills are now lying closed;

(b) whether the Minister gave an assurance some months ago that closed jute mills would be reopened within a short time; and

(c) what are the reasons for non-fulfilment of the assurance?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) 7 jute mills are lying closed at present.

(b) and (c). At the end of 1976 the following 8 jute mills were lying closed:—

1. Khardah Co. Ltd.
2. Union Jute Mills
3. Bharat Jute Mills
4. Waverly Jute Mills
5. Alexandra Jute Mills
6. Naffarchandra Jute Mills
7. Kelvin Jute Co.
8. R. B. H. M. Jute Mills

Out of these 8 mills, two mills, Waverly and Kelvin had started functioning by 1.2.1977. The management of three units Khardah, Union and Alexandra, have been taken over by the Government and the first two have already started functioning. Alexandra Jute Mills is expected to start operating very soon.

Another unit, Naffarchandra Jute Mills which has been taken over by the proprietors of a running jute mill, has also started functioning. Possibilities are being explored regarding reopening of R. B. H. M. Jute Mill.

So far as Bharat Jute Mill is concerned it is considered that there is no possibility of reopening it.

From the above, if would be seen that 5 out of the eight jute mills lying closed at the end of 1976 have started functioning and another is expected to start working very soon. Moreover, one of the these 8 units is not capable of being restarted.

लोगों के पिछड़ेपन के निर्धारण के लिए आर्थिक गणना करना

3064. श्री सुरेन्द्र विक्रम :

श्री एस० जी० मुरुगय्यन :

क्या योजना मंत्री बताने की कृपा करेंगे कि क्या सरकार का विचार देश में एक ऐसी आर्थिक गणना कराने का है जिससे यह पता लग सके कि कौन कौन लोग आर्थिक रूप से पिछड़े हुए हैं और यदि हां, तो, कब तक ?

प्रधान मंत्री (श्री मोरारजी देसाई) : ऐसी गणना कराने का कोई विचार नहीं है जिससे यह पता लग सके कि कौन कौन लोग आर्थिक रूप से पिछड़े हुये हैं ।

Disruption of Coal Production in Eastern Region

3065. SHRI SAUGATA ROY:

DR. SUBRAMANIAM SWAMY:

Will the Minister of ENERGY be pleased to state:

(a) whether the coal production has got seriously disrupted in the Eastern region leading to stoppage of work at Durgapur Steel Plant;

(b) what are the reasons for this disruption; and

(c) what steps the Government are taking to remedy the situation?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) and (b). Coal production in the Eastern Region was affected due to inadequate availability of explosives as a result of the strike at Gomia Explosives factory. Another cause was the strike at coal washeries at Dagda & Bhojudih. However during the months of September and October 1977, about 3,64,000 tonnes of Coal was supplied to the Durgapur Steel Plant. Last year during these months, the supply was to the tune of 3,25,000 tonnes. There was no stoppage of work at the Durgapur Steel Plant.

(c) The strike at the explosives factory and the coal washeries has since been withdrawn and normal production has been resumed. The coal companies are taking action to step up coal production.

Fresh Inquiry into the Murder of Shri L. N. Mishra

3067. SHRI SAMAR GUHA:

SHRI ISHWAR CHAUDHRY:

SHRI UGRASEN:

SHRI YADVENDRA DUTT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government will take follow-up action after submission of inconclusive findings about killing of late Lalit Narain Mishra, a former Minister of the Central Government by the Mathew Commission;

(b) whether wife and close relatives of late Lalit Narain Mishra have not been examined by the Mathew Commission;

(c) whether Mathew Commission could not proceed with the enquiry quite freely due to pressure under the situation created by the last Emergency;

(d) if so, whether a fresh inquiry will be instituted about the killing of Late Lalit Narain Mishra; and

(e) if so, facts thereabout?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The criminal case instituted in this connection is pending before the trial Court and is *sub judice*.

(b) The family members of late Shri Lalit Narain Mishra were represented before the Commission with their counsel. Dr. Jagan Nath Mishra, brother of late Shri Mishra, was examined by the Commission.

(c) The Commission has not made any such observations in its Report. Attention is, however, invited to the memorandum of action laid on the Table of the House, alongwith the Report of the Commission on November 14, 1977.

(d) and (e). Government have no proposal for a fresh inquiry at this stage.

Supply of Junk Computor Equipment to Government by I.B.M.

3068. SHRI KANWAR LAL GUPTA: Will the Minister of ELECTRONICS be pleased to state:

(a) whether Government are aware of the report published in 'Patriot' dated the 23rd November, 1977, about supply of junk Computor equipment to Government by I.B.M.;

(b) if so, the facts thereof; and

(c) the action taken by Government thereon?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Government is aware of the report referred to in the question.

(b) and (c). In accordance with the provisions of the Foreign Exchange Regulation Act (FERA), 1973, Government had asked IBM to convert their branch into an Indian company and to dilute the foreign equity in that company to 40 per cent. However, in their response of 7 November, 1977, IBM have conveyed to Government their inability to comply with these requirements of the FERA, and their decision, as a consequence, to phase out their operations here. As part of this phase-out, IBM have offered that the computer and other data processing equipment which have been rented out by them to users, would be sold outright to users on the following terms:

(i) The purchase price would be an amount equivalent to three month's rental charges;

(ii) Existing users would continue to use their IBM equipment during the three months for which the above purchase price is paid and IBM would provide maintenance services during this period at no additional charge. IBM's phase-out plan is under the consideration of Government.

PART II

12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF INDIAN STATISTICAL INSTITUTE, CALCUTTA FOR 1973-74 AND 1974-75

THE PRIME MINISTER (SHRI MORARJI DESAI): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistic Institute, Calcutta, for the year 1973-74.

(2) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1974-75. [*Placed in Library. See* No. LT-1277/77].

NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (AMENDMDNT) REGULATIONS, 1977

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): I beg to lay on the Table a copy of the Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1977 (Hindi and English versions) published in Notification No. S.R.O. 278 in Gazette of India dated the 13th August, 1977, under section 185 of the Navy Act, 1957. [*Placed in Library. See* No. LT-1278/77].

ANNUAL REPORTS OF DEVELOPMENT COUNCIL FOR AUTOMOBILES, AUTOMOBILE ANCILLARY INDUSTRIES ETC., AND DEVELOPMENT COUNCIL FOR PAPER PULP AND ALLIED INDUSTRIES FOR 1976-77, BURN CO. & BRIATHWAITE CO. (INDIA) LTD. (AQUISITION AND TRANSFER OF UNDERTAKINGS) RULES, 1977, ETC. ETC.

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): I beg to lay on the Table—

(1) A copy each of the following Reports (Hindi and English versions) under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:—

(i) Annual Report of the Development Council for Automobiles, Automboile Ancillary Industries, Transport Vehicle Industries, Tractors, Earthmoving Equipment and Internal Combustion Engines for the year 1976-77. [*Placed in Library. See* No. LT-1279/77].

(ii) Annual Report of the Development Council for Paper, Pulp and Allied Industries for the year 1976-77. [*Placed in Library. See* No. LT-1280/77].

(2) A copy of the Burn Company and Indian Standard Wagon Company (Nationalisation) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 755(E) in Gazette of India dated the 7th November, 1977 under sub-section (3) of section 31 of the Burn Company and Indian Standard Wagon Company (Nationatisation) Act 1976. [*Placed in Library. See* No. No. LT-1281/77].

(3) A copy of the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 756(E) in Gazette of India dated the 7th November, 1977, under sub-sesction (3) of section 30 of the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Act, 1976. [*Placed in Library. See* No. LT-1282/77].

(4) A copy of the Corrigendum' to the English version of the Audit Report* on the account of Coir Board, Ernakulam for the year 1975-76. [*Placed in Library. See* No. LT-1283/77].

NOTIFICATIONS UNDER MERCHANT SHIPPING ACT, 1958 AND SEAMEN'S P.F. (AMT.) SCHEME, 1977

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

(i) The Merchant Shipping (Fire Appliances) Amendment Rules, 1977, published in Notification No. G.S.R. 1223 in Gazette of India dated the 17th September, 1977.

(ii) The Indian Merchant Shipping (Construction and Survey of Passenger Steamers) Amendment Rules, 1977, published in Notification No. G.S.R. 1444 in Gazette of India dated the 29th October, 1977. [*Placed in Library. See* No. LT-1284/77].

(2) A copy of the Seamen's Provident Fund (Amendment) Scheme, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1591 in Gazette of India dated the 19th November, 1977, under section 24 of the Seamen's Provident Fund Act, 1966. [*Placed in Library. See* No. LT-1285/77].

ANNUAL REPORT OF DEVELOPMENT COUNCIL FOR FOOD PROCESSING INDUSTRIES FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Development Council for Food Processing Industries for the year 1976-77, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [*Placed in Library. See* No. LT-1286/77].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND DELHI SALES TAX (THIRD AMT.), RULES, 1977

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 722(E) published in Gazette of India dated the 30th November, 1977 together with an explanatory memorandum.

*The Audit Report was laid on the Table on 15.6.77.

(ii) G.S.R. 729(E) published in Gazette of India dated the 2nd December, 1977 together with an explanatory memorandum. [*Placed in Library. See* No. LT-1287/77].

(2) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F. 4/33/75-Fin. (G) (ii) in Delhi Gazette dated the 26th November, 1977 under section 72 of the Delhi Sales Tax Act, 1975. [*Placed in Library. See* No. LT-1288/77].

12.03 hrs.

PUBLIC ACCOUNTS COMMITTEE

FIRST REPORT

SHRI C. M. STEPHEN (Idukki): Sir, I present the First Report of the Accounts Committee on Paragraphs 30, 33 and 38 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINTH REPORT

SHRI M. RAM GOPAL REDDY (Nizamabad): I present the Ninth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON PETITIONS

FIRST REPORT

गो उग्रसेन (देवरिया) : महोदय, आपकी आज्ञा से, मैं याचिका समिति का पहला प्रतिवेदन प्रस्तुत करता हूं।

PETITION *re*. DEMANDS OF RAILWAYMEN

PROF. DILIP CHAKARVARTY (Calcutta South): Sir, I present a petition signed by Shri J. P. Chaubey, General Secretary, All India Railwaymen's Federation, regarding demands of Railwaymen.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice. There is an explosive situation developing in Kanpur in which five persons died, and this is happening because of gross mismangament on the part of the employers, the Swadeshi Cotton Mills. It is a very serious situation...

MR. SPEAKER: I have allowed a call-attention on that matter.

SHRI JYOTIRMOY BOSU: I want to make a submission 60 days' wages have not been paid, and a sum of Rs. 5 lakhs has been spent on his son's marriage last night at 1, Barakhamba Road—the Jaipurias. It is a very serious matter...

MR. SPEAKER: You cannot make a speech now. I have allowed a call-attention.

SHRI C. M. STEPHEN (Indukki): the Home Minister has made a statement in Bombay saying that the Shah Commission will issue a warrant against Mrs. Indira Gandhi. He has also said that the Shah Commission will inquire into the justifiability of Emergency Declaration. This is an interference in the judicial process. The Shah Commission is a body in the finding of which the nation puts a lot of stock. It is dangerous to allow the credibility of the Shah Commission to be eroded and to give an impression that the Ministers are interfering. (*Interruptions*) An impression is gaining ground that the Shah Commission is functioning under the directive of the Home Minister. Well this is a very serious situation and this is matter on

which a discussion in the House is necessary. I cannot think of a situation more serious than this—the Home Minister giving directives to the Shah Commission by open statements, public statements to the Press and on the public platform. What business has the Home Minister to say that the Shah Commission will issue a warrant? What business has he to say that the Shah Commission will give a report about the justifiability of the Emergency? Is the Shah Commission a proxy of the Home Minister? This is what is being done and, therefore, I gave notice for an Adjournment Motion to discuss this very serious situation that the Home Minister has created by giving the impression that the Shah Commission is functioning under his directive. This is a serious situation and I seek your permission to move that the House may adjourn to discuss this very serious matter. (*Interruption*).

MR. SPEAKER: I have already disallowed this adjournment motion. I called for the comments of the Home Minister and the Home Minister has said that the press report is wrong and he has also produced another Paper which published the news. He has said that he had merely stated that the Shah Commission has the power to issue a warrant. (*Interruptions*).

SHRI C. M. STEPHEN: "'A warrant will be issued by the Shah Commission' the Home Minister Mr. Charan Singh said today" That is what has been reported. (*Interruptions*).

MR. SPEAKER: As between the statement published in the Press and the statement of the Home Minister, I accept the statement of the Home Miniser. That apart, this very news item has been published by another Paper and the version given in that other Paper is different. (*Interruption*).

There will be no further recording in regard to this matter.

* * *

12.10 hrs.

QUESTIONS OF PRIVILEGE

(i) CERTAIN REMARKS BY SHRI MADHU LIAMAYE ABOUT THE SPEAKER OF FIFTH LOK SABHA

MR. SEAKER: Shri C. M. Stephen has given a notice of question of privilege against Shri Madhu Limaye, MP for certain observations made by him in the House on 16th November, 1977 in respect of Speaker of Fifth Lok Sabha.

I have gone through the English translation of the statement made by Shri Madhu Limaye when his privilege motion against Mrs. Gandhi, the former Prime Minister, was taken up. During the course of his statement, he observed as follows:

> "When Shrimati Indira Gandhi got two-thirds majority, she was continuously working towards the subversion of the procedures and the rights of this House. Not only that, most dangerous thing was that the Prime Minister's Secretariat became all powerful and even started dominating the Lok Sabha Secretariat. Which questions should be accepted for discussion, which should be rejected and which questions should carry incorrect replies—all this was decided in the Prime Minister's Secretariat. Since she had a two-thirds majority, the Speaker was always under the fear of being removed if he acted to hold the dignity and privileges of the House. The result was that the sanctity of the House (*Interrutpions*) the people removed (*Interruptions*)"

The inference drawn by Shri Madhu Limaye may or may not be correct. But I am of the opinion that these observations do not amount to a breach of privilege either of the House or of the former Speaker. In this view, it is not necessary for me to

***Not recorded.

[Mr. Speaker]

decide the question whether a former Speaker has any privilege.

Hence, the consent asked for under Rule 222 is not granted.

SHRI C. M. STEPHEN (Idukki): Sir, this is a really sad day in the annuals of the Lok Sabha to say that a statement that the Speaker is functioning under the fear of being removed would not amount to a breach of privilege. It is really laying down a very dangerous precedent. You are now telling us that if I say that you are functioning under fear of being removed by the Janata Party, it will not amount to a breach of privilege. That is the precedent that you are laying down. We take note of this and we will make use of this precedent.. (*Interruptions*).

12.15 hrs.

(ii) ALLEGED INQUIRY BY THE SHAH COMMISSION ABOUT PROCLAMATION OF EMERGENCY

MR. SPEAKER: Shri Vasant Sathe has given a notice of question of privilege against Shri J. C. Shah, Chairman, Commission of Inquiry for alleged inquiry regarding proclamation of emergency which was approved by Houses of Parliament.

Shri J. C. Shah has made it clear in his statement made on 5th December, 1977 that he is not inquiring into the validity of the declaration of Emergnecy. He has further stated that he has no competence to do so. He has also stated that he is only inquiring into the transactions which had immediately preceded and led to the declaration of Emergency.

Whether a commission appointed under the Commission of Inquiry Act is competent to enter into the facts and circumstances or the transaction which immediately preceded and led to the declaration of Emergency or the steps taken in pursuance of the declaration of Emergency is a mater for courts to decide.

Therefore, *prime facie* there is no contempt of Parliament or breach of privilege of Parliament. Hence, the notice given under rule 222 is not sustainable.

I decline to give my consent to the same.

SHRI YASHWANTRAO CHAVAN (Satara): Sir, I have got one point to make and that is we would like to protest against this decision of yours. What is happening in the Shah Commission is quite contrary to the facts that you mentioned here.

The antecedents and the incidents are being examined there... (*Interruptions*) We, therefore, ... (*Interruptions*) It is completely elastic... (*Interruptions*)

SHRI KANWAR LAL GUPTA (Delhi Sadar): On a point of order, Sir... (*nterruptions*).

SHRI YASHWANTRAO CHAVAN: I protest and we have decided to stage a walk out as a protest against your ruling.

Shri Yeshwantro Chavan and some other hon. Members then left the House.

SHRI KANWAR LAL GUPTA: I rise on a point of order. Rule 188 says:

> "No motion which seeks to raise discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi judicial functions or any commission or court of enquiry appointed to enquire into...

MR. SPEAKER: What is it that you are making out? I have disallowed it.

श्री कंवर लाल गुप्त: मेरा कहना यह है कि लीडर आफ दि आपोजीशन ने शाह कमीशन के बारे में जो डेरोगेटरी रिमार्क्स किये हैं, वे वास्तव में शर्मनाक हैं। इतने जिम्मेदार आदमी को, जो इतने साल तक मंत्री रह चुके हैं, इस तरह की घटिया बात नहीं कहनी चाहिए। यह कानून के भी, और यहां के प्रोसीजर के भी, खिलाफ है। हम शाह कमीशन का सम्मान करते हैं और इस सदन को उस के प्रोसीजर में किसी तरह की बाधा डालने का कोई अधिकार नहीं है। हम आशा करते हैं कि लीडर आफ दि आपोजीशन यहां पर एक अच्छे स्टैंडर्ड का निर्माण करेंगे, ताकि सदन का काम ठीक तरह से चल सके।

SHRI SHYAMNANDAN MISHRA (Begusarai): May I bring to your kind notice another aspect of the matter which you might consider for future occasions?

Now the terms of reference of the Shah Commission clearly indicate that he could go into the circumstances..

MR. SPEAKER: I have mentioned it.

SHRI SHYAMNANDAN MISHRA: He has mentioned it but how do you sa that it is for the court to judge. In fact it is for this House which has appointed that Commission and has also approved the terms of reference. The terms of reference clearly indicate that the Shah Commission could go into the circumstances immediately preceding the proclamation of emergency. Then the question of privilege does not arise at all. That point should have been brought to the notice of the hon. Members who have sought to bring the motion of privilege.

SHRI KANWARLAL GUPTA: Those derogatory remarks made by the Leader of the Opposition should be expunged from the records. Anything against Mr. Shah should be expunged.

(iii) HOME MINISTER'S STATEMENT ON AIR AND T.V. ABOUT SABOTAGE CASES

MR. SPEAKER: Now about the notice of question of privilege given by Shri Vayalar Ravi against the Minister of Home Affairs, I do not think that any question of privilege arises in the present case. I also do not think that the broadcast made by the Home Minister was inappropriate. Evidently, the Home Minister made a broadcast to the nation with a view to warn the public about the existence of certain state of affairs. He also wanted to inform the public of the various steps taken by the Government. Early information to the public in respct of the matters mentioned in the broadcast was necessary and the same was in public interest.

Under these circumstances, the consent, asked for under Rule 222 is refused.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of clarification, Sir. What about the observations made by the Leader of the Opposition?

MR. SPEAKER: That subject is over.

SHRI JYOTIRMOY BOSU: I want to know whether it remains on the record or you expung it from the record?

MR. SPEAKER: I am not expunging it.

(iv) ALLEGED MISLEADING STATEMENT BY MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION OF 24-11-1977

MR. SPEAKER: Shri C. M. Stephen has given notice of a privilege motion against the Minister of State in the Ministry of Agriculture and Irrigation. The telex message received by the Ministry of Agriculture have been shown to me. The statement made by the Minister of State in the Ministry of Agriculture and Irrigation, Shri Bhanu

[Mr. Speaker]

Pratap Singh accords with those messages. A copy of the telex sent by the Chief Minister of Kerala to the Prime Minister had been sent to the Ministry of Agriculture. In that copy there is no specific request for aid. But Shri C. M. Stephen showed me his copy of the telex. In that copy there is a specific request for aid. The last paragraphs of the two telex messages are not identical. They materially differ. No one is in a position to explain how this contradiction came into existence.

Under these circumstances, I decline to give my consent under rule 222.

SHRI C. K. CHANDRAPPAN (Cannanore): Since nobody could convince you, would you ask the Minister to present a photostat copy of the original?

MR. SPEAKER: If you want I will ask the Minister to place a photostat copy on the table of the House.

(*Interruptions*)

SHRI JYOTIRMOY BOSU: They had coffee.

MR. SPEAKER: They have a right to come, they are coming now.

(*Interrutpions*)

SHRI SHYAMNANDAN MISHRA: I seek your indulgence. I had mentioned......

SHRI SAUGATA ROY (Barrackpore): The opposition is getting no protection.

MR. SPEAKER: Probably, I must get protection from the Opposition now.

SHRI SHYAMNANDAN MISHRA: I am seeking your indulgence with regard to the reference to the terms of reference of the Shah Commission. The words exactly used are......

MR. SPEAKER: I have seen that.

SHRI SHYAMNANDAN MLSHRA: I have said about the circumstances. I want to correct it. 'The abuse of power immediately preceding the proclamation of emergency'. These are the words.

SHRI JYOTIRMOY BOSU: I have given notice for very important thing. arising out of an assurance on the floor of the House. I have written to the Chairman and the Members of the Assurance Committee. Kapadia Kohinoor Mills have extracted more than Rs. 22 crores.

MR. SPEAKER: I do not know anything.

SHRI JYOTIR MOY BOSU: I have got documentary evidence. Now an enquiry has been instituted by the Ministry of Finance. The Enquiry Committee has submitted a report to the Ministry of Finance. There it has been revealed that two erstwhile Reserve Bank Governors and the former Minister of Banking are involved in conspiring and they committed this big fraud on the nationalised bank. We could like the Government to lay on the table of the House the report that has been submitted on the fraud committed on the Central Bank of India by Kapadias, Reserve Bank Governors and the Banking Minister's office.

12.24 hrs.

MATTERS UNDER RULE 377

(i) Flouting of Safety Rules in certain Private Coal Mines of Bihar

श्री ओम प्रकाश त्यागी (बहराइच) : अध्यक्ष महोदय, मैं आपके द्वारा सरकार का ध्यान एक बहुत ही गम्भीर घटना की ओर दिलाना चाहता हूं और चाहता हूं कि सरकार इस सम्बन्ध में कोई उचित कार्यवाही शीघ्र ही करे ।

धनबाद, हजारी बाग और गिरिडीह के क्षेत्र में और उसके आस पास बहुत बड़ी

संख्या में प्राइवेट कोयला खदान काम कर रहे हैं। वहां सेफ्टी रूल्स की बिल्कुल उपेक्षा करके कोयला निकाला जा रहा है। अगर सरकार ने तुरन्त इधर ध्यान नहीं दिया तो वहां चासनाला जैसी बहुत बड़ी दुर्घटना हो सकती है। मैं सरकार का ध्यान इस ओर आकर्षित कर रहा हूं। सन् 1973 में सरकार ने कोल माइन्स का नेशनलाइजेशन किया। बहुत सी माइन्स उसमें निकल गई थीं। लगभग 85 कोल माइन्स थीं प्राइवेट जो प्राइवेट हाथों में चल रही हैं। सुप्रीम कोर्ट में उसके केसेज भी चल रहे हैं। सबसे खतरनाक चीज यह है कि सी सी एल की एक सिरका खदान है, वह अण्डर ग्राउण्ड माइन है और उसके ऊपर एक बुन्दू कोयला खदान हैं जो कि ऊपर चल रही है। अगर यहां परपेंडीकुलर वे में कोयला खोदा गया और दोनों के मध्य की दीवार पतली और वहां पानी आया तो इस खदान में चला जायेगा और वहां चासनाला जैसी बहुत बड़ी दुर्घटना होने की सम्भावना है। लेकिन सरकार की ओर से कोई ऐक्शन नहीं लिया जा रहा है। मैं सरकार से प्रार्थना करूंगा कि कोल खदानों के ऊपर सेफ्टी कानूनों को लागू किया जाये और बाकायदा नियमों के अनुसार उन को चलाया जाये। पहले कोई लाइसेन्स लेता था तो उस पर रूल्स एण्ड रेग्युलेशन्स लागू होते थे लेकिन नेशनलाइजेशन के बाद कोई रूल नहीं है। ऐसी स्थिति में अगर कोई दुर्घटना हो गई और उसके बाद आप इंक्वायरी कमेटी बिठायेंगे तो कोई लाभ नहीं होगा, सरकार को टाइम पर ही ऐक्शन लेना चाहिए—यह मेरी प्रार्थना है।

12.28 **hrs.**

(ii) GRIEVANCES OF RAILWAYMEN

PROF. DILIP CHAKRAVARTY (Calcutta South): Thank you for your permission to raise certain points, concerning the problems of railwaymen.

Yesterday, one lakh of railwaymen assembled before the Parliament under the organisational leadership of the All India Railwaymen's Federation.

I recall, Sir, with a sense of pride that some 20 years ago I was also connected with the Railwaymen's Federation. All India Railwaymen's Federation, its members in particular and the Railwaymen in general, are much concerned about the activities of the anti-so cial and unscrupulous elements which haved raised their ugly heads in causing accidents, causing injuries to railway workers, killing innoncent passengers and railway workers etc. besides causing heavy damage to railway property. This has appeared in their petition. I again take this opportunity to offer my thanks to the leadership of the All India Railwaymen's Federation The Railwaymen, after the withdrawal of emergency, did excellent work. They not only enabled the hon. Railway Minister to place a surplus budget before Parliament (with the profit of Rs. 45 crores), but, by their hard work, they have enabled the Indian Railways to anticipate a profit of Rs. 80 crores in the current year. But, unfortunately, Sir, we have not, as yet been able to fulfil many of the very basic needs of these railwaymen.

I again recall, with a sense of pride, of the last railway men's strike, which was imposed on the railwaymen. The strike has been led by our honoured colleague Mr. George Fernandes in 1974. Their six point charter of demands is yet to be fulfilled. It is common knowledge that the railway workers work round the clock. It is also common knowledge that railway workers are industrial employees and are governed by the provisions of the Industrial Disputes Act. They have very little in common with the civil servants. Yet they are bracketed with the civil servant working in the Central Secretariat of the Government of India I will give an illustration. Take Group D employees of the Railways such as Khalassis, station porters, shunting porters, safety porters, etc. Their duties not only involve hazards and

[Prof. Dilip Chakravarty]

technicalities but also risks of their own lives in addition to other difficulties. They have been treatetd unfortunately at par with a peon of the Central Secretariat. Although the railwaymen are all industrial employees, they have been denied parity in wages and bonus which the other industrial employees get in public sector undertakings. Discrimination is going on with regard to payment of bonus etc. *vis-a-vis* the employees in public under takings. During last 30 years' congress misrule, they had to resort strikes three times and on all the three occasions when the strike was withdrawn they were assured that their grivances will be looked into. But nothing has been done. It is only the Janata Government now which is looking into their grievances rather sympathetically. They have pointed out that the existing set up of the management was created by the Britishers for their own benefits.

MR. SPEAKER: You are repeating only what is mentioned in the Petition.

PROF. DILIP CHAKRAVARTY: No, Sir. I only wan to say that the railwaymen would like to have a scientific wage structure. (*Interruptions*).

SHRI C.K. CHANDRAPPAN (Cennanore): Sir, I rise on a point of order. (*Interruptions*) He is going on reading it.

PROF. DILIP CHAKRAVARTY: I am only placing the problems faced by the railwaymen.

SHRI C.M. STEPHEN (Idukki): Sir, I rise on a point of order. My point of order is that under Rule 168, a Member presenting a petition shall confine himself to a statement.

MR. SPEAKER: Mr. Stephen, you are under a misconception. I allowed him under Rule 377. Even under Rule 377, he should not go on making a speech.

PROF. DILIP CHAKRAVARTY: I am placing some of the basic problems faced by the railwaymen in the country with the hope that Government will look into their grievances and see that an expeditious remedy is found out for ameliorating the grievances of the railwaymen.

12.32 hrs.

(iii) STRIKE IN SCINDIA STEAM NAVIGATION COMPANY

श्रीमती मृणाल गोरे (बम्बई-उत्तर) : अध्यक्ष महोदय, बम्बई, कलकत्ता और दूसरे प्रदेशों में सिंधिया स्टीम नेविगेशन कम्पनी में पिछले 15 दिनों से हड़ताल चल रही है। मैं इस हड़ताल की ओर सभाग्रह और मन्त्री महोदय का ध्यान खींचना चाहती हूं। आप सभी लोग जानते हैं कि एमर्जेन्सी के दौरान अनेकों कम्पनियों और दफ़तरों में यूनियन में काम करने वाले लोगों के ऊपर किसी-न-किसी प्रकार से ऐक्शन लिया गया, बहुत से लोगों को काम से निकाल दिया गया। जैसे ही जनता पार्टी की सरकार पावर में आई—26 या 27 अप्रैल, 1977 को हमारे लेबर मिनिस्टर ने एक सर्कुलर निकाल कर सभी जगहों पर भेजा, जिसमें कहा गया था कि सरकारी और खानगी सभी कम्पनियों में ऐमर्जेन्सी के दौरान जिन लोगों के खिलाफ ऐक्शन लिया गया है, नौकरी से निकाला गया है, उनको तुरन्त री इंस्टेट किया जाना चाहिये, काम पर रखना चाहिये।

सिंधिया स्टीम नविगेशन कम्पनी की यूनियन के जैनरल सेक्रेटरी—श्री लक्ष्मी नारायण को भी एमर्जेन्सी के काल में निकाला गया था। अप्रैल से लेकर नवम्बर तक इस सर्कुलर को लेकर वहां की यूनियन इस बात की कोशिश करती रही कि श्री लक्ष्मी नारायण को काम पर वापस लिया जाय। लेकिन कम्पनी का कहना था कि उनको निकाला नहीं गया था, बल्कि उन्होंने खुद राजीनामा करके इस्तीफ़ा दिया था। घटना इस प्रकार थी कि उस समय बीस सूत्री कार्यक्रम को

लेकर कम्पनी ने यूनियन को विश्वास में न लेकर कुछ सर्कुलर निकाले थे, जिनके विरुद्ध श्री लक्ष्मी नारायण ने कहा था कि यूनियन को कंसल्ट किये बिना सर्कुलर नहीं निकाले जाने चाहिये थे। यह हमारी यूनियन को अधिकार है, जो हमने लड़ कर हासिल किया है। इस सवाल को लेकर कम्पनी ने उन्हें इस्तीफ़ा देने के लिये मजबूर किया और एमर्जेन्सी के काल में किस प्रकार से काम चलता था—आप सब लोग जानते हैं। पुलिस ने श्री लक्ष्मी नारायण और यूनियन के अन्य पदाधिकारियों को इन्टैरोगेट किया और यह धमकी दी कि इस्तीफ़ा नहीं दिया तो मीसा में बन्द कर देंगे, तब उन्होंने बाध्य होकर इस्तीफ़ा दिया। दूसरे दिन सुबह सवा-सात बजे उनका इस्तीफ़ा मंजूर करके उनके घर पर पैसेन्जर से सूचना भेज दी गई और उसी दिन रात को उनके ड्यूज सैटिल करने के लिये उनके घर पर उनके ड्यूज़ भेज गये। लेकिन उन्होंने ड्यूज़ स्वीकार नहीं किए, यह कह कर कि मैंने इस्तीफ़ा नहीं दिया है, बल्कि मुझे इस्तीफ़ा देने के लिये मजबूर किया गया है। इस बात को हमारे लेबर-मिनिस्टर भी जानते हैं, शिपिंग मिनिस्टर भी जानते हैं और प्राइम मिनिस्टर भी जानते हैं कि श्री लक्ष्मी नारायण ने खुद इस्तीफ़ा नहीं दिया, एमरजेन्सी के काल में जिन लोगों के साथ अत्याचार हुए हैं, उनमें से यह भी एक केस है।

इन सब बातों को दृष्टि में रखते हुए— श्री लक्ष्मी नारायण को तुरन्त री-इंस्टेट होना बहुत महत्वपूर्ण बात है। अध्यक्ष महोदय, नवम्बर तक जब यह नहीं हुआ, तो आखीर में यूनियन को स्ट्राइक पर जाना पड़ा और आज स्थिति यह है कि बम्बई और कलकत्ता के पोर्टस में कई दिनों से 15 दिन से शिप्स को रोका गया है और इम्पोर्ट का जो माल आने वाला है, उसको रोका गया है। करीब 3 दिन से पोर्ट और डाक वर्कर्स और नेशनल फेयरर्स यूनियन के कर्मचारियों ने सिंधिया के शिप्स को हाथ लगाने से इंकार कर दिया है और अगर परिस्थिति ऐसी ही चली, तो यह स्ट्राइक और भी फैल जाएगी। आज साउथ बम्बई की करीबन 40 यूनियनों ने एकत्रित होकर इमर्जेन्सी के समय पर जिन पर अत्याचार हुए थे, ऐसे लोगों को न्याय दिलाने के लिए एक कोआर्डीनेशन कमेटी प्रस्थापित की है और उस कोआर्डीनेशन कमेटी ने भी कहा है कि अगर इन लोगों को न्याय नहीं मिला, तो हम लोगों को भी कार्यवाही करनी पड़ेगी। इसका बड़ा गम्भीर अर्थ है।

मैं यह भी कहना चाहूंगी कि जबकि प्राइम मिनिस्टर ने सिंधिया कम्पनी के मालिक श्रीमती सुमिती बैन मोरारजी को लिखित रूप में कह दिया है कि श्री लक्ष्मी नारायण को री-इंस्टेट करना चाहिए, सिंधिया कम्पनी के जो मालिक हैं वे प्राइम मिनिस्टर का उपदेश भी नहीं मानना चाहते हैं। मैं यह भी कहना चाहूंगी कि श्री सुमिती बैन मोरारजी के भूतपूर्व प्रधान मन्त्री श्रीमती इन्दिरा गांधी के साथ काफ़ी अच्छे रिलेशन्स रहे हैं और इस कारण 60, 65 करोड़ रुपये का लोन भी इस कम्पनी को दिया गया है। ऐसी कम्पनी जो अपने मजदूरों पर, अपने कर्मचारियों पर अन्याय करती है और जो प्राइम मिनिस्टर की एड-वाइस को भी मानना नहीं चाहती है, उसको क्यों यह मदद दी जाए। मैं चाहूंगी कि उससे यह मदद विदड्रा कर ली जाए और उस पैसे को रिकवर करने के लिए हम लोग कार्यवाही करें। मेरा तो यह भी कहना है कि आखिर श्री लक्ष्मी नारायण को न्याय दिलाने का फ़र्ज केवल यूनियन या सिंधिया कम्पनी के कर्मचारियों का ही नहीं है बल्कि इस पूरे हाउस का भी है क्योंकि इस हाउस में यह कहा गया है कि इमर्जेन्सी के दिनों में जिन लोगों पर अत्याचार हुए हैं, उनको न्याय दिलाया जाएगा। इसलिए मैं सब लोगों से प्रार्थना करूंगी और अपोजीशन के लोगों से भी अपील करूंगी कि ऐसे लोगों को न्याय दिलाने में वे सहायता करें। भूतपूर्व

[श्रीमती मृणाल गोरे]

प्रधान मन्त्री की बहुत अच्छी दोस्त श्रीमती सुमिती बैन मोरारजी रही हैं। उसी दोस्ती के आधार पर आज भी वे इस प्रकार का बर्ताव करना चाहती हैं और अपने कर्मचारियों को न्याय नहीं दिलाना चाहतीं, तो ऐसे लोगों को सबक सिखाना चाहिए और श्री लक्ष्मी नारायण को किसी हालत में सर्विस में लेना चाहिए। उसी जगह पर उनको सर्विस में वापस लेना चाहिए। मैं चाहती हूं कि सरकार इस तरफ़ ध्यान दे।

12.39 hrs.

(iv) CLOSURE OF UNIVERSITIES AND COLLEGES DUE TO STUDENT UNREST.

श्री भगत राम (फिलोर) : अध्यक्ष महोदय, देश के कोने कोने में जो स्टूडेंट्स में अनरेस्ट फैली हुई हैं और कई यूनिवर्सिटीयां और कालेज बन्द पड़े हैं, यह सब इसलिए हो रहा है कि जो अधिकारी लोग हैं, वे स्टूडेंट्स की बात को समझ नहीं पा रहे हैं और सही ढंग से उनकी प्राब्लम को टैकिल नहीं कर रहे हैं और डेमोक्रेटिक मैथड नहीं बर्त रहे हैं जिसकी वजह से स्टूडेंट्स को उकसाया जा रहा है।

मैं आप को पहली और दूसरी तारीख को मेरठ में जो स्टूडेंट्स पर लाठी चार्ज हुआ और वहां पर गोली चली, उसके बारे में बताना चाहता हूं। वहां के कुछ टीचर्स और स्टूडेंट्स ने मुझे वहां पर बुलाया और मैं वहां पर 5 तारीख को गया था। मैं वहां पर मेरठ कालिज के प्रिंसिपल, वहां के वार्डन्स, स्टूडेंट्स और कुछ शहरियों से भी मिला और मुझे जो वहां पर बताया गया, उससे मैं कनविस्ट हूं कि पहली तारीख को जो वहां पर डी० एन० पालीटेक्नीक, प्रतापर में स्टूडेंट्स में थोड़ा सा अनरेस्ट था, मामूली सा झगड़ा था, पुलिस उसको हल करने के लिए तैयार थी लेकिन वहां के जो डी० एम० हैं, वे जब वहां पर आए, तो उन्होंने आर्डर दिया कि स्टूडेंट्स पर लाठी चलाई जाए। बिना कोई वार्निंग दिये स्टूडेंट्स पर वहां पर लाठी चलाई गई और उसके बाद उन पर गोली का आर्डर दिया और बिना वार्निंग के गोली चली। बहुत से स्टूडेंट्स को पीटा गया। मैंने एक ऐसे स्टूडेंट्स को देखा जिसके हाथ में पहले ही चोट लगी थी। बसों में चढ़ते हुए स्टुयुडेंट्स को पीटा गया, रेलवे स्टेशन पर स्टुयुडेंट्स को पीटा गया। यही नहीं जो स्टूडेंट्स अपने माता-पिताओं के साथ खेतों में काम कर रहे थे, उन्हें गिरफ्तार किया गया।

वहां के स्टुडेंट लीडर्स एक डेपुटेशन ले कर डी० एम० से मिलने गए। डी० एम० ने उनसे मिलने से इन्कार कर दिया। यही नहीं उनको गिरफ्तार किया गया। उन पर लाठीचार्ज किया गया और बड़ी बेरहमी से पीटा गया।

एक होस्टल में पुलिस घुस गई और बिना प्रिंसीपल और कालेज के अधिकारियों की इजाजत के उसमें घुसी। उसमें पोस्ट ग्रेजुएट्स स्टूडेंटस रहते थे। मैंने स्वयं वहां जा कर देखा है कि किस बेरहमी के साथ वहां पर पुलिस ने स्टयुडेंट्स को पीटा है। दरवाजे और चटखनियां कमरों की टूटी पड़ी थीं। किसी का हाथ टूटा था, किसी की टांग पर जख्म था। बहुत-सा सामान उनका इधर-उधर बिखरा पड़ा था। लड़कों का सामान लूटा गया, लड़कों के कपड़े खून में लथपथ थे। खून में लथपथ कुछ कपड़े मैं यहां लाया हूं जो कि आपको यहां सदन में दिखाना चाहता हूं। यह खून से लथपथ कमीज जो मैं आप को दिखा रहा हूं एक मिल्ट्री साइंस के लेक्चरार की है।

मुझे बाद में दूसरे होस्टल के बारे में भी बताया गया। वहां पर भी पुलिस गई थी। वहां का फाटक तोड़ने की पुलिस ने कोशिश की लेकिन वहां फाटक टूटा नहीं। अगर उस होस्टल का फाटक टूट जाता तो पुलिस अन्दर घुस जाती। दूसरे होस्टलों के बारे में भी मुझे

ऐसा बताया गया कि पुलिस ने उन होस्टलों में भी घुसने की कोशिश की लेकिन उसे वहां घुसने की इजाजत नहीं दी गई। अगर पुलिस इन होस्टलों में भी घुस जाती तो किस तरह का व्यवहार वहां के लड़कों के साथ करती, यह आप जानते हैं।

उसके बाद में जेल चला गया। वहां पर मैंने एक स्टुडेंट के हाथ में प्लास्टर चढ़ा हुआ देखा। कुछ लड़कों के शरीर पर चोटों के निशान थे। वहां पर जो कुछ स्टुडेंट्स के साथ हुआ है, वह सब नहीं होना चाहिए था। कोई ऐसी स्थिति वहां उत्पन्न नहीं हुई थी जिसे बातचीत से हल नहीं किया जा सकता हो।

वहां के अधिकारियों ने जो वहां के स्टुडेंट्स के साथ बिहेवियर किया है इसकी पूरी इन्क्वायरी होनी चाहिए। आज जब कि सरकार डेमोक्रटिक ढंग से चलने का दावा करती है उस समय भी स्टूडेंट्स के साथ वैसे ही जुल्म हों जैसे कि एमर्जेंसी में होते रहे थे यह अच्छा नहीं है। जो अधिकारी एमर्जेंसी के दौरान जुल्म करते रहे, वही अब फिर आगे होकर कुछ कर रहे हैं, वह स्टयुडेंट्स के अधिकारों को छीन रहे हैं। इसलिए मेरी अपील सरकार से है कि स्टयुडेंट्स के साथ डेमोक्रेटिक ढंग से पेश आए और आधिकारी लोग भी उनके साथ ठीक ढंग से व्यवहार करें।

12.44 hrs.

PAYMENT OF BONUS (AMENDMENT) BILL—*contd.*

MR. SPEAKER: We shall now take up further consideration of the Payment of Bonus (Amendment) Bill. There are a large number of persons who want to speak. So, Shri Saugata Roy may kindly be brief.

SHRI SAUGATA ROY (Barrackpore): I am speaking from our party's time only. While speaking yesterday, I had occasion to congratulate the hon. Minister for bringing forward the Ordinance. I shall not repeat what I said then but in order to preserve continuity. I shall recapitulate one or two points. I mentioned that along with other workers, Railways, Ordinance factories, P & T and CPWD should also be considered industrial workers and should be paid bonus. I also objected to the amendment under which section 34(3) had been deleted. And the employees' right for a negotiated settlement in excess of amounts calculated from the allocable surplus—that is gone. I also sought for the right of the employees and the warkers to ask for the accounts of the Company in case they were not satisfied with the Balance Sheets that were provided by the Company. The point is that the Minister has done a very good thing by this restoration of bonus, which was a right earned by the workers after a long and tremendous struggle. But as I said, the Minister in spite of restoring bonus, has not been full hearted in his approach because the Janata Party manifesto had pointed out that bonus should be a deferred wage. But nowhere either in the Minister's speech or in the statement of Objects and resons of the Bill, has it been mentioned that bonus is a deferred wage. I am saying this because if bonus is really to be a deferred wage, then bonus should become the first charge on the company along with salaries and wages which are not given after calculating the allocable surplus on the profit sharing basis. I want to press this further because when the original payment of Bonus Act came in 1965, at that time, the concept of deferred wage was not there. It was conceded that Bonus will be given to workers as part of the share of the profits of the undertakings and at that time it was also conceded that bonus was meant mainly for private sector industrial undertakings. So, the whole Bonus Act, which was originaly promulgated in 1965 and to which subsequent modifications and amendments were made, is based on an entirely wrong presumption. After the Bonus Commission came out with

[Shri Saugata Roy]

a report that Bonus should be a deferred wage, it is necessary in this context to review the whole Bonus Act and to thoroughly overhaul it and give another term for Bonus. At present there is Section 32 in the original Act, which has not been excluded by the present amendment put forward by the Minister. That Section gives a large no. of organisations exemption from payment of bonus, like local bodies, corporations and municipalities and some corporations of the Central Government. You will be surprised to hear that even workers working under Building Contractors are excluded from the payment of bonus because of the existence of this Section. I would request the Minister not only not to end with this patch work which he has done in restoration of bonus but also to consider overhauling the Bonus Law so that the concept of deferred wage to worker is introduced and incorporated in the whole scheme of things and it becomes a basic right of the workers.

As I said yesterday, inspite of the restoration of bonus and inspite of the atmosphere of relief that has pervaded the working class, a lurking fear is there that this bonus restoration has been done only for this year in order to fulfill some of the election pledges of the Janata Party. As I said, now the Government has appointed a Commission with a former bureaucrat, Mr. Bhoothalingam as the Chairman of the Commission on National Wage Policy. Our fear and the fear of the working class is that under the guise of this Commission, an attempt is being made to take away the right of bonus from the workers, which was originally given to them after long struggle and after the recommendation of the Bonus Commission. It has not been made clear that what the national Wages Commission is actually meant to do. But, if I remember right, the Prime Minister had said recently that Railway Workers' bonus can only be considered after the report of the Commission National Wage Policy is submitted. This means, the whole scheme of things is being postponed and the Commission on National Wage Policy is being given time so that ultimately the right of the workers is taken away. I want to ask the Minister why was it necessary to appoint a former bureaucrat, against whom a lot of allegations had been made on the floor of this Parliament as the head of the Commission on National Wage Policy. There are many leaders, respected trade union leaders in the Janata Party itself who can head that Commission and who can look after the National Wage Policy. But the present governments seems to be interested in appointing as heads of commissions only retired bureaucrats against whom a lot of allegations have been made. Apart from Mr. Bhoothalingam, the notorious former Governor of West Bengal, Shri Dharam Vira has been made the Chairman of the Police Commission. I do not understand the sweetness of the Janata Party towards former bureaucrats who have been thoroughly discredited. I am fully convinced about the Labour Minister's good intentions. But he is under great pressure. It was with great difficulty that he got the new amendment passed. Again the same pressure is being brought on him to postpone the decision on bonus and to take away the rights of the workers. I can only say that the workers in the country are very restive today. I have already brought it to the notice of the Labour Minister that there have been more strikes this year than in any year preceding the emergency. There is total industrial unrest in this country, which is often taking violent forms as in Ghaziabad, Kanpur and many other places. In West Bengal, we were the pioneers of violent activities on the trade union front, but it seems the people of Maharashtra and other States have overtaken us. These are the signs of danger which the Labour Minister must take note of. That is why a total review of the labour situation is called for. This situation has arisen because the Janata Party promised lot of things to

the industrial working class, but because of different pressures, pushes and pulls, they are not able to fulfil those promises. That is why labour in this country is restive. I heard the Labour Minister's speech restoring the right of the workers to bonus. After saying that section 83 has been included again, he said there is still clause 36 which applies and wihch gives exemption to certain companies under certain situations from payment of bonus. A few days later, all the big jute mill-owners met the West Bengal Chief Minister and sent representations to the Central Ministers saying, "We are all sick. We cannot pay bonus". There was a strike in the jute mills and today 6 jute mills are lying closed. One of them belongs to the Bird and Co. who declared a lock out just to deprive the workers, the bonus due to them.

Everybody appreciates the action of the Labour Minister in restoring bonus. But he should declare categorically that the government has no intention of going back on the policy. He should categorically state what the policy of the government is about paying bonus to the railways, Defence employees and P&T employees. He should also state whether the Bhoothalingam Committee has the power to take away the right of bonus from the workers. He should also make clear what forum he proposes to take resourse to discuss the industrial unrest in the country.

With these words, I support the Bill.

श्रीमती अहिल्या पी० रांगनेकर (बम्बई-उत्तर मध्य) : अध्यक्ष महोदय, यह जो बोनस का बिल आया है चुनाव के बाद पूरे हिन्दुस्तान में मजदूर वर्ग यही अपेक्षा करता था । क्योंकि मंत्रिमंडल में बहुत से मजदूर लीडर हैं जिन्होंने बोनस के लिये पूरे हिन्दुस्तान के मजदूरों को बहुत दफ़ा रास्ते पर लाये थे और बोनस की लड़ाई की थी । इसलिये सब मजदूर वर्ग की यह अपेक्षा थी कि जब यह बोनस कानून आ जायगा तब सब मजदूरों को न्याय मिलेगा, चाहे वह पब्लिक सेक्टर में हों, चाहे प्राइवेट सेक्टर में हों, चाहे रेलवे के मजदूर हों और चाहे पी० एँड टी० के मजदूर हों ।

हम इस बिल का स्वागत तो इसलिये करते हैं कि इमर्जेन्सी में मजदूरों का जो हक छीन लिया गया था, वह उन्हें वापस मिल रहा है, लेकिन फिर भी इस बिल में बहुत खामियां हैं, और जब तक उन्हें दूर नहीं किया जाता है, तब तक हमारे देश में मजदूरों का आन्दोलन चलता रहेगा और इंडस्ट्रियल मोर्चे पर कभी शान्ति नहीं होगी ।

लेबर मिनिस्टर ने अपने भाषण में जो बातें कही थीं, वे इस बिल में नहीं । मैं उनकी इच्छा को समझ सकती हूं । उन के सामने क्या रुकावटें हैं, यह भी हम समझ सकते हैं । लेकिन लेबर मिनिस्टर के साथ और भी कई मिनिस्टर हैं, जो बाहर मजदूरों के पक्ष में ऐलान करते रहते हैं । उन्हें उन लोगों को अपने साथ लेकर लड़ाई जारी रखनी चाहिए ।

जनता पार्टी ने अपनी इकानोमिक पालिसी के स्टेटमेंट में जो कहा है, वह एक डेंजरस बात है । अगर उसे अमल में लाया जायेगा, तो उसका मजदूरों के बोनस पर बहुत बुरा प्रभाव पड़ेगा । उसके पेज 16 पर कहा गया है :

"These surpluses should not be thrown away by way of indiscriminate distribution of dividends and bonus and increasing the perks and amenities of the top people."

इसका मतलब यह है कि ऊंचे आदमियों को एमेनिटीज़, आदि जो कुछ मिलता है, अगर मजदूरों के बोनस को भी उसी लेवल पर रखा जायेगा, तो यह मजदूरों के साथ अन्याय होगा । मैं उदाहरण दे सकती हूं कि टाप लोगों को सब कुछ मिलता है, लेकिन

[श्रीमती अहिल्या पी० रांगनेकर]

मज़दूरों को कुछ नहीं मिलता है । यह बिल 1965 के बिल से भी पीछे गया हैं । मिसाल के तौर पर क्लाज 6 में जो नया एडीशन हुआ है, वह मज़दूरों के साथ धोखा है और वह मज़दूरों का बोनस छीन लेने वाला है । इसके अनुसार मालिक-वर्ग मज़दूरों को बोनस देने से पहले डवेलपमेंट रीबट को अपनी इनकम में से काट सकता है । शिपिंग कारपोरेशन में इस दफ़ा 33 करोड़ रुपये का मुनाफ़ा हुआ है । लेकिन उसने कहा है कि वह डेवेलपमेंट रीबेट की हैसियत से 54 करोड़ रुपया वापस लेना चाहता है । इसका अर्थ यह हैं कि 33 करोड़ रुपये का मुनाफ़ा होते हुए भी, अगर वह 54 करोड़ रुपया डेवेलपमेंट रीबेट की हैसियत से वापस लेता है, तो 21 करोड़ रुपये का लाभ होता है और इसका परिणाम यह होगा कि मज़दूरों को कुछ नहीं मिलेगा । मज़दूरों के काम की वजह से इतना मुनाफ़ा होते हुए भी उन्हें कुछ नहीं मिलेगा ।

मज़दूर वर्ग की मांग को देखते हुए लेबर मिनिस्टर को इस प्राविजन को डिलीट कर देना चाहिए । इस तरह मुनाफ़े में से पैसा काटना एक ग़लत तरीका है— मज़दूरों को लूटना है । ऐसे और भी कई उदाहरण हैं कि मालिक लोग अपनी इनकम में से डेवेलपमेंट रीबट को काट लेते हैं और बोनस के लिए एक परसेंट भी नहीं बचता है ।

अभी तक मज़दूर वर्ग और मालिक वर्ग के बीच डाइरेक्ट नेगोशिएशन्ज़ से करार होते रहते थे । इस बिल में यह एमेंडमेंट किया गया है कि अगर ऐसा एग्रीमेंट होगा, तो उसके लिए गवर्नमेंट की प्रायर परमिशन चाहिए ।

यह तो गलत बात है । गवर्नमेंट की प्रायर परमिशन क्यों चाहिए ? मज़दूर वर्ग और मालिक वर्ग के बीच में नेगोशिएशन्स कर के किसी एक एग्रीमेंट में आते हैं तो उसमें अगर हम यह कहेंगे कि नहीं, हमारी प्रायर परमिशन ऐग्रीमेंट का अमल में लाने के लिए चाहिए तो यह गलत है । अभी एल आई सी में आपको मालूम है . . . . .

13. hrs.

MR. SPEAKER: You can continue after lunch, Mrs. Rangnekar.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): How much time has been allotted, Sir?

MR. SPEAKER: Only 2 hours have been allotted.

SHRI RAVINDRA VARMA: When will the clause-by-clause be taken up?

MR. SPEAKER: After that, 2 hours were allotted for consideration. Out of that, one hour was taken yesterday. To-day also same time has been taken. Another 40-45 minutes will be available.

AN HON. MEMBER: Can you extend it?

MR. SPEAKER: No, there are a number of other important Bills. We now adjourn for lunch.

13.01 hrs.

The Lok Sabha adjourned, for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

PAYMENT OF BONUS (AMENDMENT) BILL—*contd.*

श्रीमती अहिल्या पी० रांगनेकर : उपाध्यक्ष महोदय, मैंने अभी एल०आई०सी० के बारे मेंऔर जो ऐसे एग्रीमेंट्स हुए थे, उन के

बारे में कहा था । जनता पार्टी ने पिछला इलैक्शन लड़ने के समय उन को कहा था कि बोनस की तरफ हम "डैफर्ड-वेज" की दृष्टि से देखेंगे, लेकिन यहां उस का कोई जिक्र नहीं किया गया है ।

मैं इस बात को हाउस के सामने लाना चाहती हूं कि रिजर्व बैंक ने अपने सर्वे में जो रिपोर्ट बोनस कमीशन को दी थी उस में रिजर्व बैंक ने जो लिखा था, उस में उन्होंने यह बताया था कि अभी जो प्रोडक्शन-कास्ट है, उस में मजदूरों की जो पगार जाती है, उस पगार के खर्चे में कमी हो रही है । पिछले चार-पांच सालों में प्रोडक्शन की कास्ट में मजदूरों के वेतन के ऊपर जो खर्च होता है, वह कम हो रहा है--इस लिए बोनस की आवश्यकता है । लेकिन इस का जिक्र बोनस के इस नए कानून में नहीं है । यदि आप बोनस की तरफ डैफर्ड-वेज की दृष्टि से देखेंगे, तब ही पब्लिक सैक्टर में, शिपिंग कारपोरेशन में, रेलवे, पोस्ट-एण्ड-टेलीग्राफ में बोनस दिया जा सकेगा हम को इस बात को असूलन भूल नहीं जाना चाहिए ।

आज देश में जो सम्पत्ति का निर्माण हो रहा है -- वह मजदूरों की मेहनत की वजह से हो रहा है लेकिन ऐसा कहा जा रहा है कि देश में जो कुछ हो रहा है उस का फायदा मजदूरों की तरफ जाता है, देहात के हमारे गरीब किसानों को कुछ नहीं मिलता है । मजदूरों और गरीब किसानों के बीच में झगड़ पैदा करने की प्रवृत्ति पैदा की जा रही है । आज मजदूरों को जो मिलता है वह सम्पत्ति-निर्माण के अनुसार मिलता है । किसान को मजदूर नहीं लूटता है, जमींदार लूटता है, जो उस को जमीन नहीं देता है । अगर किसान की समस्या को हल करना है तो किसान को जमीन देनी चाहिए । मजदूरों और किसानों के बीच में झगड़ा पैदा करने की जो कोशिश की जा रही है, वह गलत है । आज आप देखते हैं कि इस देश में काला-पैसा अभी भी बहुत चल रहा है, इस सरकार ने उस को काबू में लाने की अभी तक कोई कोशिश नहीं की है । मजदूरों को जो पगार मिलती है, इस से किसानों को नुकसान होता है--यह विचारधारा गलत है, इस विचारधारा को दूर करना चाहिए ।

आप ने यह कानून एक ही साल के लिए रखा है--यह गलत है । आप को इसे 1974 से लागू करना चाहिए था, क्योंकि आप को मालूम है कि आपातकाल के दौरान ऐसी बहुत की कन्सर्न्ज हैं, जिन्होंने करोड़ों रुपए का मुनाफा कमाया है, लेकिन उन्होंने मजदूरों को उन का हिस्सा नहीं दिया । चुनाव के दौरान हमारे मजदूर लीडरों ने उन को बड़ेबड़े आश्वासन दिये थे, लेकिन यह कानून तो 1965 से भी पीछे जाता है । हमारे मजदूरों ने उस समय यह मांग की थी कि हमारे मिल-मालिक जो एकाउन्ट्स देते हैं, हमें उन को देखने का अधिकार होना चाहिए । यह अधिकार छीन लिया गया है । हमारा कहना यह है कि एक एमेंडमेंट निकालना चाहिए कि मजदूरों को उन का हिसाब देखने का अधिकार होना चाहिए । मैं आप को कई उदाहरण दे सकती हूं । शिपिंग कारपोरेशन में जो अफसर लोग है उन्होंने 72 लाख रुपया टेलीफोन पर खर्च किया है और उन के पास 32 कारें हैं । उन का आने जाने पर ही बहुत ज्यादा खर्च हो जाता है और मजदूरों को इस सब खर्चे का हिसाब देखने का अधिकार नहीं है । इस से भ्रष्टाचार बढ़ता ही चला जाता है । कोई भी खर्च वे दिखा देते हैं और मजदूरों को ऐसे खर्चे का हिसाब देखने का अधिकार नहीं है । इसलिए मेरा कहना यह है कि यह जो उन का अधिकार छीन लिया गया है यह उन को मिलना चाहिए । आडीटेड एकाउन्ट्स पेश होते है लेकिन मजदूरों को उन को देखने का अधिकार नहीं है । यह लगत है ।

आप कहते हैं कि मजदूरों को उत्पादन में हिस्सा लेना चाहिए । अगर उत्पादन कार्य

[श्रीमती अहिल्या पी० रांगणेकर]

में उन को हिस्सा लेने का अधिकार है, तो एकाउन्ट्स देखने का भी अधिकार रहना चाहिए । इस के अलावा बोनस के बारे में उन पर न्याय होना चाहिए और पूरा बोनस उन को मिलना चाहिए ।

SHRI VINODBHAI B. SHETH (Jamnagar): Do you know that the officers of the Shipping Corporation were beaten in Calcutta port and they are in hospital?

श्रीमती अहिल्या पी० रांगनेकर : वह बात अलग है, आप उसे उठाइए । जो मारा जाता है, वह हमें मालूम है । आप देखते हैं कि जो फाइरिंग हुई वह क्यों हुई । मजदूरों को डेढ़ महीने का पगार नहीं मिला और अगर उन को डेढ़ महीने की तन्ख्वाह नहीं मिलती है, तो घेराव करने का उन का अधिकार है । उन्होंने मेहनत की है, काम किया है और उसकी उन को तन्ख्वाह मिलनी चाहिए । अगर नहीं मिलती है तो घेराव करने के अपने अधिकार को वे नहीं छोड़ेंगे । अपनी तन्ख्वाह का पैसा मांगने का अधिकार मजदूरों का है । हम बोनस मेहरबानी की हैसियत से नहीं मांगते हैं । हम इस को डैफर्ड वेजेज मानते हैं । हमारी मेहनत से जो पैदा हुआ है, उस में हमारा अधिकार है । यह अधिकार हम चाहते हैं, हम कोई भीख नहीं चाहते हैं, हम कोई खास नजराना नहीं चाहते हैं । इस तरीके से हम इस सवाल को देखते हैं । जो पब्लिक सैक्टर है, उस में भी यह लागू हो ।

हमारे जो लेबर मिनिस्टर साहब हैं, उन के क्या ख्यालात है, वे हमें मालूम हैं । अगर उन को वे अमल में लाना चाहते हैं तो एक काम्प्रीहैंसिव बिल उन को लाना चाहिए । इस में तो एक साल के लिए बोनस की बात कही गई है । एक काम्प्रीहैंसिव एक्ट बनाना चाहिए जिस में सभी त्रुटियों को दूर करना चाहिए । पब्लिक सैक्टर के लिए, रेलवे मजदूरों के लिए, रेलवे वर्कशाप में जो काम करते हैं, उन सब को उस में लाना चाहिए । क्या वे मजदूर नहीं हैं, इन्डस्ट्रियल वर्कर्स नहीं हैं । सुप्रीम कोर्ट के कई जजमेंट्स हैं जिनमें यह कहा गया है कि बैंकों के वर्कर्स और शिपिंग कारपोरेशन के कर्मचारियों को भी इन्डस्ट्रियल वर्कर्स की हैसियत से देखना चाहिए, लेकिन उन को बोनस का अधिकार नहीं है । यह गलत है । रेलवे वालों को और पोस्ट एण्ड टेलीग्राफ वालों को, सब को बोनस तो मिलना ही चाहिए इस तरीके से इस में हमें बदल करनी चाहिए ।

आखीर में मैं यह कहती हूं कि ये कहते हैं कि भूतलिंगम कमेटीज हम ने बनाई है जीकि वेजेज, कीमतों और दूसरी बातों को ध्यान में रख कर और कोरिलेट कर के अपनी सिफारिशें देगी, लेकिन भूतलिंगम कमेटी में मजदूरों का कोई भी नुमायन्दा नहीं है । मैं अभी कह देना चाहती हूं कि यह मजदूरों के सिर पर भूत बैठने वाला है और यह मजदूरों का नुकसान करने वाला है । इसलिए भूतलिंगम कमेटी की जो रिपोर्ट आने वाली है, उस के कारण चार चार साल के वेजेज के बारे में जो डिस्प्यूट पड़े हुए हैं, उन को सैटिल नहीं किया जा रहा है । उस में आप कुछ नहीं करते हैं और भूतलिंगम कमेटी की जब रिपोर्ट आएगी, तब उन को करेंगे । मेरा कहना यह है कि चार चार साल से वे डिस्प्यूट्स पड़े हुए हैं, उन को जो वेज रिपोर्ट आप के सामने हैं, उन को देख कर तय करना चाहिए । इस से मजदूरों का बहुत नुकसान हो रहा है और

फिर उसमें बोनस का भी सवाल आता है। भूतलिंगम कमेटी से जो मजदूरों के बारे में आने वाला है, वह हमें आज से मालूम है। इसलिए मैं यह चाहती हूं कि इसका आप फिर से री-आर्गेनाइजेशन करिये और मजदूरों का नुमायन्दा भी उस में आप लें, नहीं तो मजदूरों को उस पर कोई भरोसा नहीं रहने वाला है। इसके कारण जो वेज फ्रीज हो गई है, उसको भी रोका जाए, यह मैं कहना चाहती हूं।

इन शब्दों के साथ मैं समाप्त करती हूं।

SHRI PRASANNBHAI MEHTA (Bhavnagar): Mr. Deputy-Speaker, Sir, I rise to support this Bill. At the outset, I congratulate the Labour Minister for taking appropriate measures to create pre-emergency conditions and return the right of the workers in respect of bonus.

The workers of this country had to struggle hard to achieve the right of the bonus as a deferred wage. But, as you know, in the year 1975, in the month of September, on one fine morning, when the workers got up they found that their hard earned bonus, the concept of bonus, had been snatched away from them by the previous Government by stroke of the pen by issuing an Ordinance on 25th September, 1975. Now that was a bolt from the blue to them and it was a boon to the capitalists. That Ordinance completely changed the basic concept of the bonus. The workers of this country who had achieved that, after a long struggle, lost their right of bonus overnight.

It will not be out of place if I may mention that no trade union, either the central organisation or the regional trade union, had asked for any enhancement in the rate of the bonus from 4 per cent to 8 per cent. But the Government had enhanced the rate from 4 per cent to 8 per cent for their party ends in order to fetch more votes for their party. Actually, no trade union had demanded any increase in the rate of bonus; but it suited them to enhance it for their party ends.

When this Ordinance was promulgated, when this was before the House for disapproval from the Opposition and approval from the Treasury Benches, the Members sitting opposite today did not voice their concern. On the contrary, they tried to defend this draconian Bill which snatched away the right of the bonus, the concept of the bonus. Not only that, they supported it by saying that the industry would not be able bear the burden of 8.33 per cent of the bonus, they opposed it actually. I think they should thank the Labour Minister today for providing them a good opportunity to correct their misdoings and I hope they will support this Bill without finding faults with the present Government.

There is a controversy going on whether the losing units should pay the bonus. This is not a new thing. I may mention here that in the year 1955, the Textile Labour Association, on behalf of the textile workers of Ahmedabad, entered into a voluntary pact wherein it was agreed that the industry will pay a minimum bonus of four per cent to the workers irrespective of profit or loss, which means that the losing units will also pay a minimum bonus of four per cent on 'Set-off-set-on' principle to their workers. Can any one say that the industrialists of Ahmedabad are not competent for running their business? Can any one say that they are not competent to protect their business interest? Can any one say that the voluntary pact was entered into under any coercion? No, Sir. It was absolutely in the larger interest of industrial peace that the textile workers of Ahmedabad, the TIA and the industrialists entered into a voluntary pact for a minimum bonus of four per cent, and that was in res-

[Shri Prasannbhai Mehta]

pect of the losing units also. Thereafter, that was adopted by Bombay and other industrial cities of the country. Ultimately it resulted into an enactment in the year 1965 with some modifications....

AN HON. MEMBER: Even long before 1942 there was four per cent bonus in Kerala.

SHRI PRASANNBHAI MEHTA: Not in respect of losing units.

AN HON. MEMBER: Yes, in respect of them also.

SHRI PRASANNBHAI MEHTA: Therefore, it is no good to say that the losing units cannot pay bonus. Of course, this is a genuine controversy, but it has been proved beyond doubt that it does not affect the industry adversely if the losing units are asked to pay bonus.

Now, the Labour Minister has tried to restore the pre-Emergency position. But there remains one thing to be done. I would like to bring to the notice of the hon. Labour Minister that a great injustice has been done to the LIC workers. The previous Government brought a Bill in this House annulling the bilateral agreement under which the LIC workers had got bonus, and all my friends sitting on the Opposite now, supported this Draconian Bill annulling the bilateral agreement entered into by the LIC and its employees. Thus, they had snatched away the bonus of the LIC employees also. I would request the hon. Minister to give a new consideration to this problem also.

Now the Janata Government has fulfilled its promise and restored the pre-Emergency position. It is now for the workers of this country to respond to this. 8.33 per cent bonus will not go a long way, cannot be sustained, if the production does not increase and if the industry is not renovated properly and modernised and if adequate reserves are not ploughed back. Therefore, I appeal to the workers also to respond to the Government by way of increasing production and productivity. I have given notice of a few amendments. Of course, it was at a late hour, but I would request the Hon. Minister to give due consideration to these amendments.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Mr. Deputy Speaker, Sir, at the outset I would like to congratulate the Minister on bringing forward this piece of legislation though I must say it is rather like the proverbial Curate's egg 'good in parts'. I cannot understand why he has been so timid. It is a very welcome gesture that 8.33 per cent now becomes statutorily the minimum bonus. Previously, year after year we had raised it again and again and Ordinance after Ordinance had to be brought, but the statutory bonus on the statute book continued to be 4 per cent. Now we have this guaranteed safeguards that the working class will get this minimum of 8.33 per cent. Every year the workers have to argue, struggle, to suffer, to compel the employers to pay higher wages and adequate bonus and this minimum bonus at least gives some safeguard: I do not say it does far enough. But I cannot understand the timidity of the Minister. He may be a small man but, surely, he is capable of standing up against the giant employers and removing the ceiling on bonus? That is what was expected—that the ceiling of 20 per cent would also be removed because this is what has agitated the working class for many years, and this removal of the ceiling would also be in keeping with his own election pledges to the workers in the country and in his own constituency where there is a large industrial complex—that bonus is a deferred wage. I would like to say that bonus should not have any pre-conditions except

that a worker claiming bonus should have worked in the factory during the year for which bonus has to be calculated.

I heard the Minister very carefully. He lived into the past—which is very important, because it is from the past then we learn lessons for the present and for the future. But when he talked about the Emergency and about how this inalienable right of workers to bonus was curtailed during the Emergency, he forgot to pay the tribute that is necessary to the workers of our country— because our workers have a revolutionary tradition. Of course, I do not blame Mr. Subramaniam Swamy for not being able to mention those instances because he was busy with his James Bond peregrinations abroad, and the Minister may not have seen them in the Press because it was a censored Press which did not give the news. But the fact is that thousands and lakhs of workers in Bombay went on strike for bonus on 15th October, 1976 at a call given by the Girni Kamgar Union. Similarly, workers of the National Textile Corporation and Mills in Bombay went on strike on the 20th October when Rs. 100 was announced and they got this Rs. 100 increased to Rs. 200/-. So, give a credit where it is due at least, Mr. Minister. I am not asking you to go further than that. Why do you damn the whole working class of this country by one word, saying they were frightened when they were not frightened? The working class fought back. They did whatever they could and succeeded in many cases. In Chheharta in Amritsar the workers managed to get even from small concerns as much as 14.5 per cent bonus and in Coimbatore, after the Ordinance came, even from the big monopoly mills which pointed out that they were earlier having a profit of Rs. 2 crores but suddenly went into losses, the workers were able to wrest bonus. Apart from that, in January 1976 there was a large-scale Dharna throughout the country and 20,000 workers went to jail for bonus and cases against these workers are still going on. Such cases as the Baroda Dynamite Case have been withdrawn, but the working class has not been given recognition for their putting up a fight against the misuse of Emergency.

Yesterday the Railway workers demonstrated for bonus. (Prof. Chakravarty also spoke from the other half today though he did not speak yesterday). Bonus was one of the issues of the May 1974 strike. And, I would like to remind you that I went to jail at that time and my case still continues in the court. It has not been withdrawn though the Baroda Dynamite case has been withdrawn. Will the hon. Minister pay me my conveyance every week when I go to Tis Hazari? Is this the way you have recognised the railway workers and their strike? You talk about the heroism. What about those poor Northern Railway workers who day after day have to go to courts and are not given leave with pay? Is this the way you champion the cause of the railway workers? Please delve deeper into the position what the working class is today, particularly the railway working class.

You can claim bouquets for yourself for the Ordinance, but let me remind you that just preceding your Ordinance, which has all its defets, there was the one-day strike throughout Kerala and also the step taken by the Kerala Government, who said: "We are giving bonus, whether your Ordinance, which has all its defects, by the working class." As the United Front Government of Kerala stood by the working class in 1975 and 1976. There is a history of bonus; you cannot forget it. That is why, we say: Give bonus as a deferred wage, recognise that principle, fulfil your promise and do not betray the working class or try to bamboozle them because the writing on the wall was

[Shrimati Parvathi Krishnan]

there for those who perpetrated the Emergency and the writing on the wall will be there for those who go against the interest of the working class of a country like ours.

There is another point and that is that you are giving another present to the employers in the form of investment allowance. You know, how year after year, the employers continue to cook their accounts to bamboozle the workers and that is why we demanded the right to investigate and question the accounts and that right has not been given to the workers. It is no good only having your statutory minimum bonus, unless you also have the pre-conditions to enable the working class to get what is their due right as bonus. Apart from the minimum by examining the accounts may be, they are able to get more. They should be in a position to get more, but you shut those doors and you leave the employers' profit sacrosanct. Then, you have people like Shri Subramaniam Swamy (who is conveniently absent), he talks in terms of how the workers' income is going down, sheds crocodile tears, but makes no reference to the fact that while profits go up, the share of the workers in cost of production has been steadily going down. That is not just what I say, the figures are those of the Reserve Bank of India; they have said that it has gone down to 14.7 per cent.

Mr. Deputy-Speaker, Sir, in this Bill, we have given certain amendments and since you insist on ringing your bell more than once, we will speak when the amendments come, but I hope, the Minister being the reasonable man as he is, having the interest of the working class at his heart, as he does, will accept our amendments, particularly the amendment to revalidate those agreements which were nullified during the Emergency period, as a result of which even today, the workers are having some deductions which they were paid over and above what was there in the Bonus Ordinance during the Emergency.

श्री उग्रसेन (देवरिया) : उपाध्यक्ष महोदय, कब्ल इसके कि मैं इस बिल पर अपनी राय जाहिर करूं, मैं श्रम मंत्री को बधाई देना चाहता हूं, जिन्हें श्रमिकों के साथ काम करने का काफ़ी मौका मिला है। उन्होंने आपातकालीन स्थिति का कम से कम एक पाप तो काट दिया है। जब श्रीमती पार्वती कृष्णन् बोल रही थीं, तो मैं जो अपना भाषण लिख कर लाया था, मैं उसे भूल गया, और मुझे दूसरा भाषण याद आ गया। हम लोग जेलों में थे, तो पढ़ा करते थे।

उपाध्यक्ष महोदय : आप जरा वक्त का भी ख्याल रखें

श्री उग्रसेन : बोनस ऐक्ट 1965 का बना, वह भी बहुत पूरा नहीं था। मैं भी मजदूरों में काम करता हूं, रोडवेज़ की यूनियन चलाता हूं। हम बराबर मांग करते चले आए हैं कि बोनस कोई बख्शीश नहीं है कि करोड़ीमल चाहेंगे तो देंगे, नहीं चाहेंगे तो नहीं देंगे। बोनस हमारा हक है। 12 महीने काम करते हैं, 13 महीने की मजदूरी देनी चाहिए, बिलकुल देनी चाहिए। उस में कोई शको सुबहा नहीं है। तो हम तो यह बराबर मांग करते आए हैं। बीच में जब बोनस ऐक्ट बन गया, पास हो गया और लागू हो गया उस समय भी हम ने कहा था कि यह बोनस ऐक्ट प्रतिष्ठानों पर लागू नहीं हुआ है। उन के मजदूरों ने एल आई सी ने और दूसरे लोगों ने समझौते से कुछ पा लिया तो पा लिया। मगर चूंकि बोनस ऐक्ट 1965 उन पर लागू हो गया इसलिए नहीं मिलेगा, ऐसी बात नहीं होनी चाहिए। मगर जब यह कट गया तो मैं पार्वती जी से पूछना चाहता हूं, मैं डांगे साहब से पूछना चाहता हूं, वह मेरे लायक दोस्त हैं, जब मैं एच एम पी में काम

करता था तो वह भी काम करते थे ए आई टी यू सी में और पार्वती जी भी करती थीं, अभी मैं एन ई रेलवे में पहले दिन भाषण कर के आया, दूसरे दिन पार्वती जी चली गई, बराबर जाती है, मैं उन से जानना चाहता हूं कि जब यह बोनस ऐक्ट कटा और एमर्जेंसी में नया बोनस 1976 संशोधन अधिनियम आ गया कि यह नहीं मिलेगा, चार फीसदी मिलेगा जहां मुनाफा होगा, पूरा पूरा सफाया कर दिया, लाखों मजदूरों का हक मार दिया तो उस समय ए आई टी यू सी ने हिन्दुस्तान के अंदर कौन सा जेहाद छेड़ा ? हमारे सुब्रह्मण्यम् स्वामी जी इस बात को नहीं जानते हैं तो उन को मत ललकारिए हम लोग जो मजदूरों में काम करते हैं हम को ललकारिए। उस समय आप ने क्या किया ? हम लोग तो जेलों में थे लेकिन हमारे साथी जो थे कोई ऐसी फैक्ट्री नहीं थी जहां उन्होंने इस सवाल को न उठाया हो। मैं रोडवेज़ मजदूर सभा में काम करता हूं। बोनस की बात पर हमारे लोगों ने हल्ला किया। मामूली कंडक्टर और ड्राइवर्स बेचारे चले गए। आप के ही मुकदमे नहीं चल रहे हैं। हम जनता पार्टी के हैं, हमारे भी मुकदमे चल रहे हैं। कुछ टेंकनिकलिटीज़ हैं, कुछ गलतियां हैं, कुछ मजबूरियां हैं ला की जिससे वे चल रहे हैं, चलने नहीं चाहिए, उठ जाने चाहिए, इसमें कोई दो राय नहीं है। तो मैं माननीय मंत्री जी को इसके लिए बधाई देता हूं और जो जनता पार्टी के श्रमिक-संघ हैं, जो जनता पार्टी के श्रम-संगठनों को चलाते हैं उन लोगों ने इसका विरोध किया था। हम इसका स्वागत करते हैं।

एक अमेंडमेंट हम ने भी दिया है। पार्वती जी सुन लें, वह तो 8, 10 और तीन की ही बात करती हैं, मैंने उसमें एक और बढ़ाया है, मैं ने यह संशोधन दिया है कि दस प्रतिशत बोनस मिलना चाहिए और हम ने यह कहा है कि जितने प्रतिष्ठान हैं सब पर यह लागू होना चाहिए। अभी रांगनेकर जी बोल रही थीं कि शिपिंग कारपोरेशन में 34 करोड़ का मुनाफा हुआ, उसमें 21 करोड़ का वे जहाज खरीदेंगे और कुछ करोड़ का घाटा दिखा कर मजदूरों को कुछ नहीं देंगे। उत्तर प्रदेश रोडवेज की बात मैं कर रहा हूं, उसमें 20 करोड़ 80 लाख का मुनाफा हुआ, सुनते हैं कि 3 करोड़ की बस खरीदने वाले हैं और कुछ रुपया और मजदूरों से मांग रहे हैं ताकि बस खरीद लें। बोसन कभी नहीं दिया। तो यह जो एम्प्लायर का हक है चाहे वह सरकारी हो या गैर-सरकारी हो कि रिबेट के नाम पर, डेंवलपमेंट के नाम पर या और किसी नाम पर मालिक लोग लाभ आपस में बांट लेते हैं और कह देते हैं कि बड़ा घाटा है, हम मजदूरों को कुछ नहीं दे सकते, इस तरह मजदूरों का हक मारते हैं, यह चीज खत्म होनी चाहिए।

तीसरी बात मैं यह कहना चाहता हूं कि यह केवल एक साल के लिए नहीं होना चाहिए। अभी जो दिया गया उसमें यह कहा गया कि यह एक साल के लिए है। यह नहीं होना चाहिए। जो कानून माननीय मंत्री जी लाये हैं उसमें आवश्यक सुधार करके उसको हमेशा के लिए लागू करना चाहिए। बोनस जैसा मैंने कहा हमारा हक हैं, यह हम बचपन से नारा लगाते रहे मजदूर क्षेत्र में कि हम अपनी मांगें लड़ कर लेंगें उसके चलते चाहे जो कुछ हो और मैं आपको यह बता दूं कि मैंने एक बिल का नोटिस दिया है, एक बिल सर्कुलेट किया है, अगर वह मंजूर हो जाएगा तो प्राइवेट मेम्बर बिल के रूप में मैं उसे मूव करूंगा। उसमें मैं तीन बातों की मैं मांग करने वाला हूं। पहली बात तो यह है कि राइट टु एम्प्लायमेंट। हम को रोज़गार का अधिकार मिलना चाहिए। अगर समक्ष हैं, बीमार नहीं हैं तो रोज़गार हम को मिलना चाहिए, यह हमारा अधिकार है और यह फंडामेंटल राइट में 19वीं धारा में जोड़ा जाये। अगर सरकार रोज़गार न दे तो बेकारी का भत्ता दे। दूसरा मैंने यह जोड़ा

[श्री उग्रसेन]

है, मैं इसकी हवा बना रहा हूं और इसके लिए भाषण करता हूं कि राइट टु रिकाल हो। पार्लियामेंट और असेम्बली के प्रतिनिधि अगर गड़बड़ करें तो जनता को हक होना चाहिए कि उन्हें वापस बुला ले।

SHRI C. K. CHANDRAPPAN (Cannanore): You are the Chairman of the Petitions Committee. A petition on these lines is coming to your commitee.

श्री उग्रसेन : बहुत अच्छी बात है। मैंने उस प्राइवेट मेम्बर बिल में तीसरी मांग यह की है फंडामेंटल राइट्स में जोड़ने की और मैं सदन के सदस्यों से कहना चाहता हूं तथा आपके द्वारा सारे हिन्दुस्तान से कहना चाहता हूं कि जब मजदूर मालिक के साथ बात कर के थक जाये, हाथ जोड़ कर अनुनय विनय करके थक जाये तो उसे हड़ताल करने का हक होना चाहिए, राइट टु स्ट्राइक संविधान में जुड़ना चाहिए। तो मैं इसकी हवा बनाना चाहता हूं।

अन्त में मैं मंत्री जी से अपील करता हूं कि हमारे जो सेंटिमेन्ट्स हैं उनको अपना उत्तर देते समय अपने ध्यान में रखें। पूर्वी जिलों के गरीब मजदूर सबसे ज्यादा मारे गये हैं, वहां का खेतिहर मजदूर आज भी 80 पैसे पा रहा है। दूसरी तरफ 50-51 में बिड़ला 152 करोड़ से बढ़ते-बढ़ते आज 1075 करोड़ तक पहुंच गये। उग्रसेन के बाप ने उनको नहीं बढ़ाया। मोहतरमा इन्दिरा गांधी और उनके बाप ने उनको बढ़ाया है। जनता पार्टी ने उनको नहीं बढ़ाया है। एक शेर है, दुष्यंत कुमार ने लिखा है उसको मैं आपकी खिदमत में पेश करता हूं :

यहां तक आते आते सूख जाती हैं सभी नदियां
मुझे मालूम है पानी कहां ठहरा हुआ होगा।

जनता पार्टी का राज आया तो सब नदियां सूख गयी थीं। इन शब्दों के साथ मैं निवेदन करना चाहता हूं, सविनय और सादर, मंत्री जी से कि मेरे विचारों पर, जो मैंने सदन के समक्ष रखें हैं, उचित ध्यान देंगें और इस बिल के लिए तो मैं उनको बधाई देता हूं।

SHRI C. M. STEPHEN (Idukki): Mr. Deputy-Speaker, here is a Bill in respect of which I would say that I support, and yet, I support not.

I am reminded of the adage of the mountain giving birth to a mouse. I cannot think of another example which would examplify this adage.

Well, the question as to how far this Bill is a progressive measure would depend upon the answer you may give to one or two major questions—whether as has been claimed by some friends the Bill accepts the principle of bonus being a deferred wage or not?

2. Whether the Bill restores the *status-qou* prior to emergency?

3. Whether the Bill incorporates the promises that the Janata Party friends, some of them at least have been giving to the Government employees, to Departmental employees such as the Railways and P & T?

To all these questions the answer regretfully is a big 'no'.

It was claimed as if something momentous has happened as a result of this Bill. I recall the message given by the Prime Minister to the nation when it came out as an Ordinance, the Press Conference and the message given by the Labour Minister when this Ordinance came out in a tone which reminds one of the messages to the nation when China attacked India or Pakistan attacked India—something so momentous. The claim was made that the Janata Party gave the CDS and now they are giving bonus.

Well, I do not have the time to go into the veracity of these claims. The House knows what happened about the CDS. The attempt was made by the Government to get CDS funded in the Provident Fund. Resistance was put up from this side. Division was pressed for and the Bill was passed by the Janata Party Members. It was taken to the Rajya Sabha. There motion was given opposing the Ordinance. The result was they could not press that measure there. Being so, they were compelled to pay the CDS amount. But it pained me very much to head Shri Morarji Bhai of all people whom, whatever be my differences of opinion with him I should accept as an honest man, making a statement regarding CDS contrary to this fact. Certain tall claims were made about certain things. My hon. friend Shri Prasann bhai Mehta was telling us about the TLA. At that time it was an affiliate of the INTUC. Let me tell you this. The concept of deferred wage does not start with 1955 only. It started long back. It started in my State of Travancore, to which my friend Shri Ravindra Varma belonged or belongs. Both of us come from there. At that time Sir C. P. Ramaswamy Iyer was the Diwan. Then a tripartite conference was held. A tripertite agreement was entered into whereby it was agreed that whether there was profit or less, every industrial establishment, irrespective of the number of employees, irrespective of its character, should be given four per cent bonus as a deferred wage. That was the set up in 1942. Following that there were many, many judgements, which we were able to get. Bonus has got its own history. There are many cases of industrial disputes, commission's findings, ordinances, Acts, amendments, rulings and adjudications. It has got a long history behind it. We know the formula, the appellate tribunal formula arrived at between RMMS and the mill-owners of Bombay. As the House will recollect, the Bonus Commission was appointed at that time when Shri Ravindra Varma and I were in the same benches. He was in the same party. In 1965 the Bonus Ordinanee came which gave a minimum of 4 per cent. When my friend from the other side spoke of the dark days of the Congress rule, this is something of an oasis, whereby the workers could get 4 per cent of minimum bonus in 1965.

After that, what happened was, a certain section of the Act was struck down. Labour conferences were held, standing committees met. Again the Labour Ministers met in Delhi and the demand was raised by the Labour Ministers that the minimum bonus should be raised from 4 per cent to 8-1/3 per cent. It is not as if there were no demands from the labour unions. Let me remind you that it is not the position. There was a resolution of the INTUC which asked for an increase of the minimum bonus from 4 per cent to 8-1/3 per cent. I hope that Mrs. Parvathi Krishnan might be able to give a resolution from their side. The main point was this, namely, the workers are not getting a living wage; he does not have anything to fall back upon at the end of the year. So, there must be some amount of money with them, to meet the accumulated needs of the workers. Therefore, the idea was, a part of the wages must be deferred and it must be given at the end of the year. The principle of deferred wage has to be accepted, subject to a minimum of a certain percentage and beyond that, on the basis of the sharing of the profits. This has been the demand of the workers. In 1971, after this, in Bombay, there was a discussion and then emerged the Khadilkar Formula. A graded basis was arrived at having 5 per cent, 6 per cent, 8 per cent etc. Beyond that, this is to be on the basis of profit-sharing. That was the agreement which was evolved to which INTUC was the sole signatory and party and all the Central Trade Unions welcome that, that after all, 8-1/3 per cent bonus was accepted. But the employees repudiated that. We of

(Shri C. M. Stephen)

the INTUC therefore, went back on that. And then the Bonus Commission was appointed. That Bonus Commission gave an interim report and, on the basis of that interim report, in 1972, the first Ordinance was promulgated which gave for one year this 8-1/3 per cent bonus.

After that, year after year, this promulgation of ordinance was made.

MR. DEPUTY-SPEAKER: Mr. Stephen, you should conclude now.

SHRI C. M. STEPHEN: I want a little more time.

MR. DEPUTY-SPEAKER: The trouble is that we have only 20 more minutes for discussion and the Speaker has said that there should be no extension of time. So, we will have to adjust that.

SHRI RAVINDRA VARMA: I do not mind giving 8-1/3 per cent of my time to him!

SHRI C. M. STEPHEN: Thank you. Let me now carry on. What I was saying was this. This principle was accepted. But, still, the Bonus Commission had not decided; the Government had not decided as to whether it must be a permanent feature or not.

Therefore, year after year, Ordinances became necessary. This Ordinance applied only for one year. Every time when it came to this House, amendments were moved by us, including myself, demanding that it must become a permanent feature. But you understand one thing that in every party, every member need not follow the same party line and need not share it. This is one of the differences of opinion and I am very clear in my mind by looking at Mr. Ugrasen and other friends sitting over there that where there are large areas of agreement, there emotionally and intellectually, we will all travel together. Nevertheless, under party descipline, you will be voting in a particular pattern and we will be voting in a particular pattern. But there should be no misunderstanding about the basic stand of the Trade Union Members, irrespective of the way we vote.

Nevertheless, we will judge you and we will value you by your reactions to the trade union workers who will be having certain proposals that are coming up. I am saying this only because when we were in the Treasury Benches, we put forward our point of view and demanded that this 8-1/3 per cent bonus business must become a permanent feature. But, year after year, ordinances came. And this went on upto 1974. 1975 Ordinance could not come because, by that time, the emergency came.

SHRI PRASANNBHAI MEHTA: I may remind him that we were pressing to bring forward a Bill to that effect. But, it never came.

SHRI C. M. STEPHEN: All that happened. Nobody opposed it. What I am saying that let us remember this. The emergency came; as a result of that, the customary ordinance of granting 8-1/3 per cent bonus on an annual basis did not emerge. As far as I am concerned, I remember, the Indian worker represented in the INTUC editorially commented upon it; the Working Committee demanded that; every trade union demanded it. This did not come. In September, 1976 what we got was the Ordinance that there would be no bonus unless there was a surplus profit. This came here. I do not want to say much about what happened here. But, we managed to get certain of the provisions amended; we managed to get it amended that this provision shall not apply to the industrial work ers who are drawing a minimum wage. Formerly it did apply to all the minimum wage workers as well. I moved an amendment and I got the Government to accept that amendment so that the workers drawing the minimum wage, irrespective of the profit or loss, get the minimum bonus. That

provision we were able to preserve and that money was paid. Originally, the law was that it must be refunded. We were able to get back that money. So, with respect to whatever agreement there was, whatever money there was paid must be preserved and that must not be encroached upon. Beyond that, we were not able to get what we wanted. This struggle went on after that. I am now claiming one thing that it is not as if the matter was left at that. The trade unions raised their voice and went ahead with it. As we were part of Government, we moved the Prime Minister and we remained on deputation and the result was that we were able to get the notification of the Government brought out towards the end of 1976. That notification was brought by Mr. Raghunatha Reddy and he conceded certain fundamental things. The question: whether this Bill will go up to that extent at least or not. That notification said that if there is no surplus profit or if there is no available surplus in net profit, even if it is one paise, then Rs. 100 minimum will be given. But with respect to the other 4 per cent bonus business, this will continue. The workers will have the right to examine the accounts, even the audited accounts. This is what is stated. This is a major change. It is stated that the Tribunal will have the right to reopen the accounts, even the audited accounts. The Tribunals will have the right to challenge any expenditure made in the account. The tribunals will have the right to appoint a fresh auditor to go into the accounts which the worker is challenging. The Trade Unions appearing before the tribunal will have the right to get the accounts and to examine those accounts. These points were also conceded. Then, as far as productivity bonus is concerned, it was agreed that the ceiling would be given away. The productivity bonus will be in force and the ceiling will be given away. For this the Government has said that necessary legislative changes will follow to implement the decision taken by the Cabinet on Monday. It was at this stage that we went to polls and the Government has now come. Now, I am putting the question to the hon. Minister are we prepared to go at least to this extent? Are we prepared to ensure that the examination of accounts be ensured to the workers rather than keeping the audited position completely and workers being shut out of it? What has happened today?

My friend, Shrimati Parvathi Krishnan, has said that 8-1/3 per cent has been restored. Let me correct it. It is not restored. 8-1/3 per cent has been restored for one year beginning from any day, from 1976-77. The restoration is for one year. Well, the worker was a casuality with respect to 1974-75, to 1975-76. The bonus was struck down. But have you restored the *status quo ante* as you claim? Then you must give the benefit of 8-1/3 per cent for the period 74-75, 75-76, 76-77 and for succeeding accounting years. Otherwise, you are not restoring the *status quo ante*. Therefore, it is only for one year. It is not a permanent legislation. The other period is left in vacuum. The forward area is put in vacuum. Nothing is done about it. There was nothing in the previous bill as such that an agreement must have the prior consent of the Government. You have now incorporated a new provision "any formula outside the Bonus Act formula will require the approval of the Government". You now stipulate for restoring the *status quo ante* that after I sign an agreement I must come to the Government for sanction if the workers has to get that amount. For an agreement there was no ceiling formula. You are now putting ceiling even in the case of agreement that you are arriving at With respect to other things, you are not giving it at all

Now, you are keeping the Section 32. I have moved an amendment today that Section 32 which excludes

[Shri C. M.Stephen]

certain sections of our workers namely, the railway workers, Post and Telegraph workers, all those workers and departmental workers, with respect to them, with respect to the minimum bonus at least Section 32 shall not apply. The minimum bonus must have to be paid to these people. These are the amendments I have moved. Therefore, I would only say that this is a Bill which, I would say, I support and that I support not because this is a camouflage you just made a commitment. You want to make an appearance of satisfying the commitment. You have failed in making even that appearance and workers are not idiots who cannot understand the gravity of the situation. They will understand what has been done and what has not been done and I say this, Sir, that you stand charged at the bar of the working people for committing an act of deceit and with respect to that I condemn the Bill to that extent. It has gone half-heartedly and for half-hearted concession I do not thank you. Your own character does not permit you to go along. At least do what the notification permitted you to do; that is the request that I make in conclusion.

15.00 hrs.

SHRI K. MAYATHEVAR (Dindigul): Sir, I welcome this Bill on certain conditions and reservations. The objective of the Bill is stated to be to correct the mischief committed by the then Congress Government during the time of the Emergency. It does not deliver any new goods for the uplift of the working class. Therefore I want to say that this Bill amounts to putting old wine into old bottle.... (*Interruptions*) It is not a new bottle; in fact it is rotten wine being put in a rotten bottle.

What are the promises that you have given to the people at the time of elections. You have stated that if you were voted to power you would right the wrongs and irregularities and illegalities. This Bill is beating about the bush. What all was done by the Congress Government is repeated by the Janata government. What is the new thing? What is the fundamental change you have introduced in this Bill for the uplift and welfare of the workers? There is nothing new nothing beneficial to the working community That is why I say old wine, rotten wine in rotten bottle, in fact broken bottle I think restrospective effect should be given to this provision. Prior to Emergency the benefit of 8.33 per cent was there; in times of emergency it was scrapped in the interest of capitalists and monopolists. Therefore, there was heavy loss for the working class during the emergency. If they were really interested in the working class they should have given restrospective effect from the time of the declaration of the emergency. It has not been by this Bill. No compensation was given to the working class who had lost heavily because of the stoppage of bonus.

Now, you are introducing a ceiling of 20 per cent on payment of bonus. This ceiling is dangerous. My suggestion on behalf of the All India Anna DMK is that there should not be any ceiling for bonus, 20 or 25 per cent. This is because a ceiling on the bonus is a ceiling on the productivity itself. It is a ceiling on the productive capacity, competency and the ability of the working class. Therefore it is not a stimulus or encouragement to the working class My suggestion is, there should not be any limitation or ceiling or bar for bonus.

The working class is entitled to get more and more bonus in proportion to the enhancement and increase in production. As students of economics know fully well, if you produce more, the prices will come down, you can promote your international trade. You can reduce the price level within the country also. Another point is, you can get more and more foreign

exchange by that. There will not be a scarcity of foreign exchange. Therefore, to contain inflation inside the country, I suggest that this Government should scrap and take away the ceiling imposed for bonus *i.e.* maximum of 20 per cent and it should be made in proportion to the increase in production. You must make it as unlimited bonus to which the working class is entitled to. It will be a very good stimulus and encouragement to the working class in India.

As my sister, Shrimati Parvathi Krishnan pointed out correctly, when you were in opposition before 1977 Elections, Mr. Fernandes and so many other Ministers including Prof. Madhu Dandavate were making a hue and cry in this hon. House demanding higher and higher bonus payment to Railway Workers. What are you doing now? You are withholding all your talks and promises which you have made. You simply say now, we were talking when we were in Opposition and now we have dropped all those things because we have now shifted to the treasury bench. There should not be a dual policy. We must have only one policy throughout. Therefore, I would request you to drop the maximum ceiling of 20 per cent for bonus, in the interest of the working class. I support the bill otherwise, with the reservations I have mentioned. I congratulate the hon. Minister for bringing this Bill at least, because by this you have rectified certain mistakes committed by the illegal child 'Emergency'. With these words, I welcome this Bill.

SHRI CHITTA BASU (Barasat): Sir, I rise to support this Bill subject to certain comments of mine. Since you have not given me more time, I shall merely mention the points. The Bill, although is a welcome step, suffers from a host of infirmities and it is a measure which lacks teeth. I catalogue them. It is only for one year. Secondly its coverage has not been extended. It has not repealed the most preposterous Act of the Parliament in the matter of LIC. It does not speak any thing of it. Sir, it also reveals unerringly the slide back of the Janata Government in the matter of electoral promises, particularly in relation to the concept that bonus is a deferred wage. Sir, it also the question of giving retrospective effect in the matter of bonus claim of the workers from the year 1974. It also clings to the time-worn concept that in India, inflation is the result of wage-push and not co... ...sh. It also tries to pigeon-hole the basic question of bonus by appointing the Bhoothalingam Committee which has been properly named as a ghost upon the working class. This committee is a subtle device to pigeon-hole and shelve the entire question of bonus as the rightful claim and inalienable right of the working class of the country. Sir, I have only catalogued the weaknesses of the Bill brought forward by the minister. Since you have rung the bell, it has prevented me from saying something good about the Bill and that is his ill luck!

श्री मनोहर लाल (कानपुर) : उपाध्यक्ष महोदय, मैं आपका आभारी हूं कि आप ने मुझे दो मिनट का समय दिया है।

श्रम मंत्री महोदय ने बोनस के सम्बन्ध में जो बिल प्रस्तुत किया है, मैं उसका हृदय से समर्थन करने के लिए, और हिन्दुस्तान के मजदूरों की तरफ़ से उनका अभिनन्दन करने के लिए, खड़ा हुआ हूं।

अभी आपोजीशन के माननीय सदस्यों ने कहा कि बोनस मज़दूरों का हक़ है और उन्होंने इस बिल को अपनी कन्डीशनल सपोर्ट दी। मैं उनसे एक बात पूछना चाहता हूं कि उन्नीस महीने की इमर्जेन्सी में, जबकि पार्लियामेंट विद्यमान थी, कांग्रेस और सी० पी० आई० के भाइयों ने मज़दूरों का बोनस छीन लिया था; तब उन्होंने इसके लिए—प्रयास क्यों नहीं किया था।

[श्री मनोहर लाल]

जनता पार्टी के चुनाव के मैनिफ़ेस्टो में कहा गया था कि श्रीमती गांधी, कांग्रेस पार्टी और सी०पी०आई० ने मिल कर जिन कानूनों के द्वारा बोनस का अधिकार छीन लिया है और सी०डी०एस० को लागू कर दिया है, उन कानूनों को ख़त्म कर दिया जायेगा। यह जो बिल प्रस्तुत किया गया है, वह जनता पार्टी की मानता के अनुकूल है, जो चुनाव के समय व्यक्त की गई थी। मैं मानता हूं कि इस बिल में बहुत सी ख़ामियां हैं, जिनका समाधान किया जाना चाहिए, लेकिन समयाभाव के कारण मैं इस समय उनके बारे में कुछ नहीं कहूंगा।

बोनस को लेकर आज देश के श्रमिक वर्ग में बहुत अशान्ति है। अभी कल कानपुर में स्वदेशी काटन मिल के मजदूरों पर, जो बकाया तन्ख्वाह की मांग कर रहे थे, पुलिस ने गोली चलाई, जिससे बारह आदमी मारे गये। मैं ने इसके सम्बन्ध में कालिंग एटेन्शन नोटिस दिया है, जो स्वीकार कर लिया गया है।

भारत हैवी इलैक्ट्रिकल्ज के सब यूनिटस में बोनस दिया जाता है, किन्तु झांसी यूनिट में मजदूरों को बोनस नहीं मिलता है। मंत्री महोदय इस पर विचार करें और इस सम्बन्ध में एकरूपता लाने का प्रयास करें। मैं यह भी आग्रह करना चाहता हूं कि नेशनल वेज पालिसी के बारे में शीघ्र निर्णय किया जाये, ताकि श्रमिक वर्ग में जो अशान्ति है, उसे दूर किया जा सके।

इन शब्दोंके साथ मैं मंत्री महोदय द्वारा प्रस्तुत बिल का समर्थन करता हूं।

SHRI VASANT SATHE (Akola): Is the minister aware that the Supreme Court has now laid down that in cases where the balance sheets are challenged, the tribunal can go into the question of the correctness of the balance sheets? Now by section 13 you are going back on the law which has been laid down. Is it a progressive step? Will you reconsider this? Secondly, I have myself, as President of a press union, entered into an agreement with one of the employers for bonus higher than 8.33 per cent According to section 17, even for this we will have to take the permission of the government. Will you reconsider the position relating to these two things?

श्री हरिकेश बहादुर (गोरखपुर) उपाध्यक्ष महोदय, सब से पहले तो मैं माननीय श्रम मंत्री जी को बधाई देना चाहता हूं कि उन्होंने एमर्जेंसी से पहले की स्थिति बोनस के मामले में रेस्टोर कर दी है। मैं एक बात कहना चाहता हूं कि रेलवे एम्प्लाईज के बोनस के मामले में सहानुभूतिपूर्वक विचार करना चाहिये।

मैं निवेदन करना चाहता हूं अभी कानपुर के अन्दर एक बड़ी दुर्घटना हो गई है जिसमें मजदूरों की मांग को लेकर झगड़ा हुआ। उसमें 12 मजदूर मारे गये और दो आदमी मिल-मालिकों की तरफ से मारे गये। अगर मजदूरों के झगड़ों को नहीं निपटाया गाया तो इस तरह की घटनाएं और आगे भी हो सकती हैं। इसलिए मेरा निवेदन है कि आप इस तरफ ध्यान दीजिये।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Mr. Deputy Speaker, Sir, first of all I would like to thank the hon. Members who have taken part in the debate on this Bill. As the House has noticed, there has been a general welcome for the main provisions in this Bill. Every one who spoke on this Bill welcomed the fact that the Government wants to restore the statutory minimum bonus of 8.33 per cent. The criticisms that were levelled against this Bill were on the ground that some other things which could have been mentioned have not been mentioned and the Bill would have

7.12.77

been much better if it had incorporated provisions on certain other matters which are agitating the minds of the hon. Members as well as workers outside this House.

At the very outset I made it clear that the intention of the Government in promulgating the Ordinance which this Bill still seeks to validate was to deal with an emergent situation which did not brook any delay. The Government did not think that it should use the opportunity to put before the country or this House its firm and final thoughts on all matters which are relevant to the subject of bonus.

Sir, many hon. Members were kind enough to say good things of me personally—I am very thankful to them—although I am aware of the fact that there was some mixing of metaphors of which I was a victim. A very distinguished hon. Member accused me of timidity, of being a small man whereas another distinguished hon. Member said that the mountain was in labour and it produced a mouse. I do not claim to be a mountain, nor do I deny that I am perhaps a small man, but I must say that it is rather uncharitable on the part of a lady to accuse one of timidity because it can often be very difficult to answer a charge of timidity from a lady.

SHRI VASANT SATHE: You know that ladies are most afraid of mouse.

SHRI RAVINDRA VARMA: I am not surprised that the hon. Member, Mr. Sathe speaks for all kinds of constituencies including that of mice.

SHRI VASANT SATHE: You know ladies react to a mouse.

SHRI RAVINDRA VARMA: I do not want to cross words with you on your experience with ladies and mice.

Sir, the main criticisms against the Bill related to the coverage of the Bill, the concept of bonus, the period for which the 8.33 per cent bonus was being reinstated, the right of workers to negotiate agreements and formulae other than the minimum bonus formula of 8.33 per cent, There was also a demand for an increase in the quantum of the bonus, to which my hon. friend Shri Ugra Sen on this side referred apart from the right of the workers—or the desirability of the workers' right—to scrutinize the profit and loss accounts of companies, and the entries in regard to profit and loss accounts. There was also a reference to the question of investment allowance and the provision in this Bill regarding it. I shall try to deal with these major matters, as briefly as possible, within the time at my disposal today.

On the question of the concept—if I may be permitted to speak about it—I must say that an attempt was made from the other side, particularly to ask us what our concept of the bonus was. I do not want to begin by saying that perhaps it does not lie in the mouth of some people to pose this question. I do not want to begin by saying this. Nevertheless, I would like to point out to this House, and to remind some of my hon. friends—whose memory might have been affected by the many things that have happened and by passage from this side to that—that the then Government amended the very title of the Bonus Act. The title was changed from "An Act to provide for the payment of bonus to persons employed in certain establishments and for matters connected therewith," to "an Act to provide for the payment of bonus to persons employed in certain establishments on the basis of profits, or on the basis of production or productivity and for matters connected therewith...." This is a clear and categorical throwing out of the concept of bonus as a deferred wage. It is clear that the Act dealt only with

(Shri Ravindra Varma)

bonus linked with productivity and profit. After having voted for that—of course one can certainly have second thoughts; and I don't grudge that right to anybody—if one asks the question: "What about, the concept of bonus as a deferred wage?" I do not know what to say.

I entirely agree with my friend—I have been a great admirer of his right from my childhood, I still remain one. I would have liked to hear more from him He can make the impossible look possible, the illogical look logical, and he can sometimes sound unapologitic, about something for which his conscience is biting him all the time. That is the greatness of the art of oratory as practised by my distinguised friend, Mr. Stephen.

My friend Shri Stephen treated the House to one of these exhibitions of oratory when the Bill was before the House in 1976. I have studied what he had to say then; and I put much store by what he said. Perhaps he himself does not. At that time he very clearly raised this question. He said:

> "The Government says that the bonus is not a deferred wage. But it is profit-sharing, or productivity sharing. These two principles have been spelt out. I welcome this Bill in one respect." *viz.*, with the concept of bonus as it was cleared up.

What has been cleared up? Bonus as a deferred wage, or bonus as linked to profit? He did not stop there; He want on to say..(*Interruptions*) He can be very emotional; and he can be very prolific with his language. I admire it—once again. He went on to say that this opened a new chapter in industrial relations in this country. He also said that this new formula, this new idea actually posed a challenge to the working classes, provided a great opportunity. A great opportunity for what? To demonstrate their ingenuity. Because bonus was no longer a deferred wage; you will have to get bonus. Therefore, this idea of throwing out the concept of bonus as deferred wage provides an incentive to the workers to demonstrate their ingenuity in other ways by which they could secure the bonus by working harder.

SHRI C. M. STEPHEN: "Working harder" is not what I said.

SHRI RAVINDRA VARMA: Those are my words.

SHRI C. M. STEPHEN: Do not read what is not there.

SHRI RAVINDRA VARMA: I will not do it. This is about him. But that does not answer the question about our case, and I am quite conscious of it.

As Shri Stephen has said, and other hon. Members from this side of the House have said, the Janata Party's manifesto makes a clear reference to bonus as a deferred wage. It cannot be erased. But I would also like to refer to the fact that this is not the only sentence in the manifesto. Any sentence has to be understood in the context in which that sentence is put down. There are three ideas in the manifesto. One is about deferred wage bonus being a deferred wage. The second is the need to have an integrated wages-income-prices policy. The third is the need to see that a surplus is generated and, while generating a surplus, to ensure that the workers receive their legitimate share of the benefits of increased production and productivity. I am quoting from memory, not the exact words. Therefore, the concept of bonus has to be understood in the context of these three main points that I have mentioned.

The next question that came up was about the coverage of the Bill. I did not say at any stage, the Government did not say at any stage, that this Bill sought to extend the coverage of the Bonus Act as it existed.

No. What we have claimed is that we are restoring the coverage that existed, and I do not think any hon. Member has said that we have not done so, that we have not restored the coverage as it existed. Now, if you say that the coverage is inadequate, it is a different matter. My hon. friend, Shri Chitta Basu has always said so, and if I mistake not, if my memory does not fail me, it is actually his Bill in the other House that provoked the not so easily provocable Shri Khadilkar to say something which went to the benefit of the workers.

Therefore, as far as the question of coverage is concerned, there has always been a demand in this country, and in this House, that the coverage must be extended to cover the railways, the P&T, all Government employees; in fact, it is the same thing as saying that the restrictions and inhibitions put down in section 32 should be removed. One of the effects of removing section 32 from the Act would be to take away the list of undertakings to which the Act does not apply. The result is that you extend the coverage to all wage earners a concept that one of the amendments seeks to introduce.

On this question, I would like to say in all humility, as my hon. friends have pointed out, in spite of the fact that this demand has been there for many years, the Government in the past did not find it possible immediately to accept the demand. You do not deny this, I am sure. On the other hand, I might remind my hon. friend, Shri Stepen, that in 1975 if I am not mistaken, there was an amendment which empowered the appropriate governments to extend the coverage of the Act to establishments with less than 20 but not less than ten employees. What has been the result? Unfortunately for all of us, the fact is that the appropriate Governments have not, in most of the States, used or invoked this amendment to extend the coverage to establishments below 20 but not below ten. Why? Because the extension of this coverage as something to do with the economic viability of undertakings of industries, and therefore the economic progress of the country.

I will take another 15 minutes. Can I continue?

MR. DEPUTY-SPEAKER: If you like to continue tomorrow, you may do so.

SHRI RAVINDRA VARMA: I am in the hands of the House and the Chair.

MR. DEPUTY-SPEAKER: He may continue next time.

15.31 hrs.

MOTION RE. STEPS FOR REMOVAL OF ECONOMIC BACKWARDNESS OF FOUR DISTRICTS OF EASTERN UTTAR PRADESH

SHRI YADVENDRA DUTT (Jaunpur): I beg to move:

"That this House regrets that the Government have not so far implemented the recommendations of the Joint Study Team set up in 1962 by the Planning Commission and the Government of Uttar Pradesh (Patel Commission) regarding the steps to be taken for the removal of the economic backwardness of four districts of Eastern Uttar Pradesh."

उपाध्यक्ष महोदय, 16 वर्ष के बाद इस सदन के अन्दर श्री विश्वनाथ सिंह गहमरी के बाद आज पूर्वी उत्तर प्रदेश की बात उठाने का सौभाग्य मुझे प्राप्त हो रहा है ।

[श्री यादवेन्दर दत्त]

भारतवर्ष में केवल उत्तर प्रदेश ही अकेला पिछड़ा हुआ है, ऐसी बात नहीं है बल्कि देश में अन्य प्रदेशों के भी हिस्से हैं जैसे मराठ-वाड़ा का हिस्सा है, उड़ीसा का हिस्सा है, मध्य प्रदेश के हिस्से हैं और सारे प्रदेशों में बैकवर्ड हिस्से हैं। तमिलनाडू में भी सेलम का हिस्सा है।

श्री एम० रामगोपाल रेड्डी (निज़ामा-बाद) : आसाम में भी हैं।

श्री यादवेन्द्र दत्त : आसाम में भी हैं, मैं मानने को तैयार हूं।

मैं यह समझता हूं कि वास्तव में पिछड़ेपन के बारे में देश के हर हिस्से से जहां भी पिछड़ा-पन है, उसकी आवाज उठनी चाहिए। यह सही बात है कि पटेल कमीशन सन् 1962 में बना था और आज 1977 है। आज तक कोई भी काम उस पर नहीं हुआ है और मैं आप को उत्तर प्रदेश सरकार की पलानिंग और डेवलपमेंट की जो रिपोर्ट है, उसका एक वाक्य सुना देना चाहता हूं, जिसमें उन्होंने स्पष्ट कहा है कि सेन्ट्रल गवर्नमेंट ने, विकास की दृष्टि से जो योजना बनी थी, उसका कार्यान्वयन करने के लिए किसी प्रकार की सहायता नहीं दी। मैं यह समझता हूं कि भारत सरकार के ऊपर यह सब से बड़ा कलंक का टीका है। इसके लिए कौन जिम्मेदार है? इसकी जिम्मेदारी जनता सरकार की नहीं हो सकती। इसकी जिम्मेदारी हमारे उन मित्रों की है जो आज उधर बैठे हुए हैं, जिन पर इस काम को करने की जो जिम्मेदारी थी, उन्होंने अपनी उस जिम्मेदारी को नहीं निभाया और उसका नतीजा यह हुआ है कि पूर्वी उत्तर प्रदेश और देश के अन्य जो पिछड़े हुए हिस्से हैं, वे सारे और भी पिछड़ गये। मैं पिछड़े इलाकों का एक उदाहरण आपको देता हूं और पूर्वी उत्तर प्रदेश के बारे में जो आंकड़े हैं वे मैं आपको देता हूं। ये आंकड़े कोई मेरे घर के नहीं हैं, बल्कि ये आपकी लाइब्रेरी के आंकड़े हैं।

श्री एम० रामगोपाल रेड्डी : प्रदेश छोटे कर दीजिए।

श्री यादवेन्द्र दत्त : अगर एक बड़े प्रदेश में यह चीज दूर नहीं होगी, देश को एक बनाने से दुर नहीं होगी और इस के लिए हिन्दुस्तान में कई सूबे बनाने पड़ेंगे तो यह देश के लिए बड़ा घातक होगा। जिस देश को और प्रदेशों को एक रखने के लिए हमारे माननीय मोरारजी भाई सत्याग्रह करते रहे, उसी में आप लोग यह बात सोचते रहे और करते रहे। यह आपके वैचारिक पतन का द्योतक है, इसे देश का उत्थान नहीं माना जा सकता है।

उपाध्यक्ष महोदय, आप देखें कि किस तरह से पूर्वी उत्तर प्रदेश के जिलों का यह हाल हुआ। मैं सारे आंकड़ों में नहीं जाऊंगा क्योंकि बहुत समय लग जाएगा। आप मोटे तौर पर इन्हें लीजिए। पूरे आंकड़ें भी मुझे आपकी लाइब्रेरी से प्राप्त नही हो सके हैं जो प्राप्त हुए हैं, उन्हीं से आपको बताता हूं —

सन् 1974 में उत्तर प्रदेश की आमदनी 1961 से बढ़ कर 268 रुपये हो गई, जबकि पहले यह 261.54 रुपये थी। इसी अवधि में सम्पूर्ण देश की आमदनी 251.54 रुपये से बढ़ कर 780.97 रुपये हो गयी। इन 16–20 वर्षों के पराक्रम के बाद आपने हम को कहां पहुंचा दिया?

फिर उपाध्यक्ष महोदय, यह भी विचार करने की बात है कि देश में 70 परसेंट लोग पावर्टी लाइन के नीचे हैं। 600 मीलियन

पापुलेशन में 70 परसेंट लोग पावर्टी लाइन के नीचे हैं। इस पर हमारे रुपये का 30 परसेंट तक डिवेल्युशन हो चुका है । पावर्टी लाइन को 67 पैसे रोज से नीचे मानते हैं। उसमें 30 परसेंट डिवल्युएट कर लीजिए, तो पावर्टी लाइन के नीचे रहने वाले इन लोगों की ग्रामदनी 30–35 पैसे रोज ग्राती है । हमारे देश के गरीब लोगों की यह ग्रागदनी रह गयी है । मैं ग्रपने उधर के मित्रों से पूछना चाहता हूं कि क्या ग्राप इसमें, रोटी, कपड़े, मकान, बच्चों की पढ़ाई ग्रौर दवा-दारू का इंतजाम कर सकते हैं ? नहीं कर सकते हैं (**व्यवधान**)

उपाध्यक्ष महोदय, इतने वर्षों तक यह हमारे साथ मजाक किया गया है । यह जो योजना ग्रायी थी, इसका इम्प्लीमेंटेशन नहीं किया गया । ग्रगर मैं सारे ग्रांकड़े देने बैठूं, तो बहुत समय लग जाएगा । मैं ग्रापके सामने उत्तर प्रदेश में बेरोजगारी के ग्राकड़ें प्रस्तुत करना चाहता हूं । मैं समझता हूं देश के सारे पिछड़े इलाकों में यही हालत होगी । मैं जौनपुर का उदाहरण ग्रापके सामने प्रस्तुत करना चाहता हूं । जौनपुर में ग्रनएजूकेटिड, बिलो मैट्रिक लोग 4,97,005, एजूकेटिड मैट्रिक लोग 1,19,070 ग्रौर टोटल 5,69,050 लोग है । प्रोफेशनल्स है 4 इंजीनियर्स ग्रौर 2 मेडिकल डाक्टर्स । मैडीकल 38, एजुकेशन 576, एग्रिकलचरल 34, ला 36 । यह हमारी बढ़ती हुई बेरोजगारी की स्थिति है ।

प्रश्न यह है कि पूर्वी उत्तर प्रदेश की ग्रोर दुर्लक्ष्य क्यों किया गया है ? इसके ऐतिहासिक कारण हैं । मैं ग्रापको पूर्वी उत्तर प्रदेश का थोड़ा सा बैकग्राउंड देना चाहता हूं जिससे माननीय सदस्यों ग्रौर सारे देश को सही स्थिति समझ में ग्रा जाएगी । यह वह इलाका है जिस ने कभी दासता बरदाश्त नहीं की है । रिवोल्ट ग्रौर स्वतंत्रता इस इलाके का हमेशा हालमार्क रहा है । यही कारण है कि इस इलाके को सत्ता के द्वारा दबाया गया हैं मैं बहुत दूर नहीं जाता हूं । 1857 में, गंगा ग्रौर यमुना के बीच जो द्वाबा का इलाका है वह सारा पूर्वी उत्तर प्रदेश का इलाका है, बिहार के पश्चिमी हिस्से का इलाका ग्रौर ग्रारा जिले से ले कर इधर तक का जो इलाका है यह सारे का सारा ग्रंग्रेजों के राज्यकाल से दबाया गया है । इस इलाके के इतिहास को ग्राप देखें । 1921 में ग्रगर देश में कहीं बगावत पहले छिड़ी तो यहां छिड़ी । चोरी चोरा कांड, जो गोरखपुर का है, ग्रपना ग्रलग स्थान रखता हैं । साथ ही यदि विरोध पक्ष का कहीं उदय हुग्रा हैं, तो तीस बरस की इस ग्राजादी के ग्रन्दर ग्रधिकांशत: पूर्वी उत्तर प्रदेश से ही हुग्रा है । इसी को एक मात्र कारण कहा जा सकता है जिस की वजह से हमारी ग्रोर दुर्लक्ष्य किया गया है । इसका नतीजा यह हुग्रा है कि हमारे यहां के ग्रधिकांश लोग बम्बई में जा कर रहने पर मजबूर हो गए हैं । जौनपुर के पांच लाख ग्रादमी ग्राज भी वहां रह रहे हैं । गोरखपुर की सारी लेबर, धनबाद से ले कर कलकत्ता तक मौजूद है । इस घोर गरीबी के कारण उनको ग्रपने घरों को छोड़ कर जाने पर मजबूर हो जाना पड़ा है । इस स्थिति में हमारे यहां के लोगों को ला कर खड़ा कर दिया गया है । ग्राज उनके सामने भीख मांगने की हालत पैदा हो गयी है । मैं जानता हूं कि बम्बई में हमारे जौनपुर के भाई कितनी बदतर हालत में रहते हैं । उनकी हालत को मैंने ग्रपनी ग्रांखों से देखा है । नीचे भैंस बंधी हुई है, गोबर पड़ा हुग्रा है, ऊपर उनके चारपाई टंगी है । मेरे मित्र पाटिल साहब स्वीकार करेंगे कि उनको वहां पर हिकारत की दृष्टि से देखा जाता है, हिकारत से उनको भैया कह कर पुकारा जाता है । प्रधान मंत्री जी मुझे क्षमा करें इस स्थिति को उनके सामने रखने के लिए । लेकिन यह स्थिति है । पहले प्रेम ग्रौर ग्रादरवश भैया शब्द का इस्तेमाल

[श्री यादवेन्द्र दत्त]

किया जाता था लेकिन आज हिकारत की दृष्टि से इस शब्द का इस्तेमाल किया जाता है । इसके माने बहुत बुरे हो गए हैं ।

श्रीमती पार्वती कृष्णन बहुत जोरों से मजदूरों की समस्याओं को और महंगाई की समस्या को यहां उठाती हैं, और कहती हैं कि उनका मन फट रहा है। लेकिन क्या कभी उन्होंने पूर्वी उत्तर प्रदेश के हरिजनों तथा दूसरे लोगों को गोबर में से अन्न बीन कर खाते हुए देखा है । माननीय शिव नारायण इसका साक्षात् प्रमाण दे सकते हैं । पूर्वी उत्तर प्रदेश की गरीबी की हालत यह है कि आज भी वहां का आदमी, गरीब आदमी गोबर में से अन्न बीन बीन कर खाता है चैत मास के अन्दर, जिस को गुबरी बोलते हैं । चैत में जब फसल कटी है, आप चल कर देख लें, वहां आदमियों और चिड़ियों में होड़ लगी रहती है कि खेत में गिरे हुए दाने को उठा कर कौन ले जाता है ।

गरीबी का चित्रण आपके सामने रखने के लिए मैं वहां की इंडैटिडनैस का एक आंकड़ा देना चाहता हूं । आज जौनपुर में और मैं समझता हूं कि मोर और लैस सारे पूर्वी उत्तर प्रदेश में, पटेल कमिशन की रिपोर्ट के अनुसार हर किसान के घर में औसतन इतना ही गल्ला पैदा होता है जिस को साल भर में एक महीने ही अपने घर में रख कर वह खा सकता है और ग्यारह महीने उसको कर्ज लेकर खाना पड़ता है । इस दुर्लक्ष्यता का यह परिणाम है कि हमारे ऊपर इतना कर्जा लद गया है—200 प्वाइंट समथिंग परसेंट । इतनी अधिक रूरल इंडेटिडनैस बढ़ गयी है ।

एक माननीय सदस्य : हरिजन ही बीन बीन कर इन दानों को खाते हैं, या दूसरे भी खाते हैं ?

श्री यादवेन्द्र दत्त : सभी खाते हैं ।

इस हाउस में हरिजनों के बारे में बड़ा प्यार लोगों में उमड़ता है । लेकिन मैं एक प्रश्न पूछता हूं उपाध्यक्ष महोदय, और हिम्मत के साथ पूछता हूं कि यहां बहुत से लोग बैठे हुए हैं जिनके पास काफी जमीनें हैं, उनमें से कितनों ने अपनी जमीनें हरिजनों को दी हैं ? मैं कह सकता हूं कि मैंने दी है, और इस विषय पर अधिक नहीं कहना चाहता क्योंकि वह अपनी आत्मश्लाघा होगी । और अगर किसी माननीय सदस्य को शक हो, तो जौनपुर में मेरी पुरानी स्टेट में चले जायें । एक भी हरिजन अगर उनको भूमिहीन मिल जाय, तो मैं राजनीति से इस्तीफा दे कर बाहर जाने को तैयार हूं । आज से 25 वर्ष पहले हम लोग हरिजनों को जमीनें दे चुके हैं । आप त्याग की बात करते हो तो त्याग कर के दिखाओ खाली बैठकर उधर से हमारे प्रधान मंत्री पर आक्षेप करो, इसकी कोई कीमत नहीं ।

आज हमारी गरीबी की हालत का कारण यह है कि अधिकांश पूर्वी उत्तर प्रदेश की आमदनी का स्रोत शूगर केन है । जौनपुर की बात छोड़कर मैं और जिलों के बारे में बता दूं कि आजमगढ़, देवरिया, बस्ती, गोरखपुर यह सारे जिले शुगर केन एरियाज है । हमारे यहां गन्ने के प्रोडक्शन से कितनी चीनी निकलती है ? उत्तर प्रदेश का एक बड़ा भारी भू-भाग, जहां की जनसंख्या 7 करोड़ है, वहां जो मूल स्रोत है उनकी आमदनी का जिसको आप कैश क्रोप कहते है, वह शुगर केन है । आज वहां स्थिति क्या है ? मैं एकरेज अन्डर शूगर केन में नहीं जाता, यील्ड पर हैक्टर बतला रहा हूं । आजमगढ़ में चीनी की यील्ड पर हैक्टर 3,113 किलोग्राम है । अब इसके साथ साथ, उपाध्यक्ष महोदय, अगर आप देश के दूसरे सूबों का भी कमपेरिजन करते चलें तो ज्यादा अच्छा होगा । बस्ती में यील्ड है 3,598 किलोग्राम प्रति हैक्टर और जौनपुर में 3,502 किलोग्राम प्रति हैक्टर अब इससे आप जरा मुकाबला करें आंध्र

प्रदेश का मुझे खुशी है कि हमारे देश में एक हिस्सा न जिसके अन्दर शूगर केन का इतना अच्छा उत्पादन है, और खुशी है कि वहां का शूगर प्रोडक्शन प्रति हैक्टर बहुत अधिक है, और देश में सबसे अधिक है । आंध्र प्रदेश में 8,747 किलोग्राम प्रति हैक्टर उत्पादन है । हमारे इलाके से करीब करीब तिगुना है । असम में 3,829 किलोग्राम प्रति हैक्टर, जो हमसे बहुत मायनों में पिछड़ा हुआ प्रदेश है, लेकिन चीनी में आगे है । इसी प्रकार से सारे हिस्से में देखें, तो 6,000, 7,000, 8,000 किलोग्राम प्रति हैक्टर चीनी का उत्पादन है । एक माननीय सदस्य महाराष्ट्र का पूछ रहे हैं कि वहां क्या उत्पादन है ? महाराष्ट्र में 8,601 किलोग्राम है । तो हम गरीब क्यों नहीं होंगे ? प्रश्न उठता है कि यह इमबैलेंस क्यों है ? और मैं स्पष्ट कहता हूं, कोई घमन्ड की बात नहीं कि पूर्वी उत्तर प्रदेश की जमीन सबसे अधिक जरखेज जमीन है, गंगा-जमना का द्वाबा एक समय सरप्लस था और अगर हमारे मित्र लाइब्रेरी में जाने का कष्ट करें तो 1921 की ऐग्रीकल्चरल रिपोर्ट निकाल कर देखें तो पायेंगे कि उस समय उत्तर प्रदेश एक सरप्लस स्टेट थी और हम देश के दूसरे भागों को गल्ला भेजते थे--100 मिलियन टन तक ब्रिटिश एम्पायर के जमाने में । और आज हमारी यह हालत क्यों हो गई है, खासकर पूर्वी उत्तर प्रदेश की ? इसीलिये कि सारा शूगर केन अनइरीगेटेड है । इर्रीगेशन का जितना जाल बिछा हुआ है आंध्र प्रदेश में, महाराष्ट्र में, और माननीय पाटिल साहब से अगर कहूं, मराठवाड़ा को छोड़ कर, उतना हमारे यहां सिंचाई का जाल नहीं है । तो जितना अधिक इर्रीगेशन होगा गन्ने के लिये उतना ही अधिक चीनी का उत्पादन होगा । हमको इर्रीगेशन देते नहीं और कहते हो कि तुम्हारे गन्ने में चीनी कम है इसलिये तुम्हारे गन्ने का भाव कम होगा । मुझे बताया गया कि हमारे यहां गन्ने का दाम 12 रुपये प्रति क्विंटल है, और सूखी लकड़ी, जो चूल्हे में जलायी जाती है, उसका है 20 रुपये क्विंटल । रिक्वरी हमारे यहां कम है, इसलिये हमारा किसान कम पैसा पाता है । और रिक्वरी कम इसलिये है कि सिंचाई नहीं है ।

दूसरा कारण यह है कि हमारे जिले में 12 लाख आदमी हैं और हमारे पास एक मील सडक है और सड़क के लिये मैं जौनपुर का क्लासिकल उदाहरण दिये देता हूं । उत्तर प्रदेश के बहुत बड़े जिलों में जौनपुर जिला है और उसमें केवल एक पक्की सड़क लम्बी चौड़ी है--सुल्तानपुर से जौनपुर होते हुए मिर्जापुर तक । उस के इधर उधर कोई सड़क नहीं है । दूसरी सड़क जौनपुर से बदलापुर होते हुए सुल्तानपुर जाती है । इस के अलावा और कोई सड़क नहीं है ।

जौनपुर में आलू बहुत पैदा होता है--फरुखाबाद के बाद उसी का नम्बर है । जो गांव सड़क के किनारे पर हैं, उन्हें तो ठीक भाव मिलता है । लेकिन दूसरे गांव सड़क से जितनी ही दूर है, कार्टेज के नाम पर उतना ही भाव घट जाता है । इस वजह से उन गांवों की कृषि अनइकानोमिक होती जाती हैं, और सिंचाई की व्यवस्था न होने के कारण पैदावार नहीं बढ़ पाती है, और दाम भी ठीक नहीं मिल पाता है । नतीजा यह है कि उस क्षेत्र की आर्थिक स्थिति दिन-ब-दिन नीचे गिरती जा रही है. ।

जौनपुर की स्थिति यह है कि हर महीने बम्बई और कलकत्ता से छ: लाख रुपये के मनी-आर्डर आते हैं, तब जौनपुर के लोगों के घर का खर्चा चलता है । अगर बाहर के सब स्रोत बन्द हो जायें, तो वहां के लोगों का जीवन-यापन असम्भव हो जाये । गोरखपुर और देवरिया आदि से न जाने कितनी लेबर धनबाद और कलकत्ता आदि नगरों में गई हुई है । अगर वे लोग पैसा बचा कर न

[श्री यादवेन्द्र दत्त]

भेजें, तो इस क्षेत्र में घरो में आने के लिए भूंजी भांग भी नहीं रहेगी।

हमारे मित्र पूछ सकते है कि मैं ये सारे आंकड़े क्यों दोहरा रहा हूं। मैं यह सारे आंकड़े इसलिए दोहरा रहा हूं कि हमारे बहुत से मित्र नये हैं, बहुत से ऐसे मित्र हैं जो इस विषय में कुछ नहीं जानते है, और उधर बहुत से ऐसे मित्र हैं जो जानते हुए भी सो रहे हैं। इस लिए सब को जगाने के लिए ही मैं ये आंकड़े दे रहा हूं।

प्रश्न यह है कि उत्तर प्रदेश की यह स्थिति क्यों है? यह बिल्कुल स्पष्ट है कि किसी भी राज्य का उदय और विकास वहां की राजनैनिक स्थिरता, पोलीटिकल स्टेबिलिटी, पर निर्भर करता हैं। यह उत्तर प्रदेश का दुर्भाग्य रहा है कि स्वर्गीय पन्त जी के बाद उस राज्य को न पोलीटिकल स्टेबलिटी मिली है और न डायनामिक लीडरशिप मिली है। एक डायनामिक मुख्य मंत्री हुआ था—चौधरी चरण सिंह, जिन की सरकार को कांग्रेस के मित्रों ने नौ महीने भी नहीं चलने दिया और उस को तोड़ दिया।

एक माननीय सदस्य : वहां प्राजेक्ट नहीं दिये गए।

श्री यादवेन्द्र दत्त : वहां पर प्राजेक्टस तो बहुत हैं, लेकिन उनका एक्सीक्यूशन नहीं होता। इस बात से मुझे एक कहानी याद आ गई है। एक बारात किसी के दरवाजे पर पहुंची, मगर उस घर में खाने की कोई व्यवस्था नहीं थी। उन्होंने सोचा कि कसे उन्हें टाला जाये। उन्होंने एक बड़ी लम्बी फेहरिस्त दे दी कि इतने छुरी-कांटे, इतनी प्लेटें, इतनी थालियां और इतने लोटे आ रहे हैं।। बरातियों को इससे कुछ उम्मीद हुई। लेकिन कोई भी चीज नहीं आयी। कुछ समय के बाद उन्हें कह दिया गया कि घर में सबको हैजा हो गया है।

वही हाल प्रजेक्टस का हुआ है। प्राजेक्टस बनाई गई, लेकिन उनका कोई परिणाम नहीं निकला, क्योंकि एक तो वहां पोलीटिकल स्टेबिलिटी नहीं थी, और दूसरे, इम्प्लीमेंटेशन की मशीनरी नहीं खड़ी की गई। तीस वर्ष के बाद आज भी वहां कोई मशीनरी नहीं है। मुझे कभी कभी आश्चर्य होता है कि शासन का जो ढांचा अंग्रेज छोड़ कर गये, उसमें आज तक हम कोई परिवर्तन नहीं कर सके। आखिर शासन का ढाचा बनता कैसे है? जो शासक होते हैं वे अपनी आवश्यकता के अनुसार बनाते हैं अंग्रेजी ने अपनी आवश्यकता के लिए ढांचा बनाया। उसी ढांचे को पीटते हुये हम चले आए और उसी ढांचे का नतीजा हैं कि यहां एमर्जेंसी लग सकी। किसी को पता नहीं चला, किसी से पूछा नहीं गया। अगर ढांचे में परिवर्तन हुआ होता, रूल्स रेगुलेशंस में परिवर्तन हुआ होता, तो सम्भवतः इस तरह की एमर्जेंसी लगा कर तानाशाही नहीं आ सकती थी। परन्तु वह ढांचा था इम्पीरियलिज्म का, और उस इम्पीरियलिज्म के ढांचे के ऊपर कुछ भी किया जा सकता है।

तो अवश्यकता क्या है? पहली आवश्यकता यह है कि हमारे प्रदेश की और सारे बैकवर्ड एरियाज का टेक्नो-इकोनामिक सर्वे होनी चाहिये। मैंने पूछा कि टैक्नो-इकानामिक सर्वे की कोई रिपोर्ट आपके यहां है, तो पता लगा कि कुछ नहीं है। . . . जब तक टैक्नो-इकोनोमिक सर्वे नहीं होगा तब तक आगे काम नहीं हो सकता . . . (व्यवधान).

एक माननीय सदस्य : कमीशन से घबड़ा रहे हैं माननीय साठे साहब।

श्री यादवेन्द्र दत्त : यह कमीशन और ओमिशन दोनों से घबड़ाते हैं। इनके घबड़ाने की बात को छोड़ दीजिए। साठे साहब तो

कभी कभी हमको 'दाढ़ी में तिनके वाली' पुरानी मसल याद दिलाते हैं ।

फिर दूसरी बात यह है—Preparation of a long-term perspective programme based on local resources endowed in the region and needs of the local people.

अगर आप विकास करना चाहते हैं, तो स्थानीय आवश्यकता क्या है इस की जानकारी होनी चाहिये, और उस आवश्यकता को पूरा करने के लिए हमारे रिसोर्सेज वहां पर क्या हैं ? यह कटोरा ले कर भीख मांगने की पद्धति हम लोग बन्द करें । हम दुनियां से ट्रेड मांगें, एड नहीं । हम एड मांगने के लिए नहीं तैयार हैं । और मैं एड में विश्वास नहीं करता हूं हम ट्रेड मांगें . . . . .

प्रधान मंत्री (श्री मोरारजी देसाई) : मांगें क्यों ? हम उनसे ट्रेड करें ।

श्री [illegible] दत्त : मेरा मतलब यही है कि हम उन से ट्रेड करें ।

Our demands are for trade, not for aid.

तो जो हमारे लोकल रिसोर्सेज हैं, जो लोकल नीड्स हैं उन के ऊपर प्लान्स का आधार होना चाहिये । हमारी लोकल नीड्स क्या हैं ? आज पहली लोकल नीड है सड़क । अगर सारे पूर्वी उत्तर प्रदेश में कम्युनिकेशन हमको मिल जाता है तो हमारा विकास हो जाएगा । कुछ ह्यूमन इनीशिएटिव से होगा; कुछ इस सरकार के माध्यम से होगा, कुछ प्रान्तीय सरकारों के माध्यम से होगा और कुछ स्थानीय माध्यम से होगा । लेकिन अगर कम्यूनिकेशन नहीं रहा, तो कोई विकास नहीं होगा । तो पहली आवश्यकता है कम्यूनिकेशन की ।

दूसरी आवश्यकता है इरीगेशन और ड्रिंकिंग वाटर की । पूर्वी उत्तर प्रदेश ही इसके लिए मशहूर है, जहां की घेघा की कहानी प्रचलित है । गले में बड़े बड़े घेघे होते हैं । लैक आफ आयोडिन और अन्यान्य चीजों की कमी के कारण यह रोग होता है । तो आवश्यकता है ड्रिंकिंग वाटर की, शुद्ध पेय जल की । एक ओर सड़कों का विकास हो, उसके साथ साथ रेल का विकास भी चाहिए । मैं एक उदाहरण देना चाहता हूं । मदोही का नाम मशहूर है कारपेट एक्सपोर्ट के लिए । लेकिन उस कारपेट के एक्सपोर्ट में 40 प्रतिशत कालीन जौनपुर की मड़ियाहूं और मछलीशहर तहसील में बनायी जाती है और ये दोनों तहसील ऐसी हैं कि जिनमें सड़कों का नाम तक नहीं है । चुनाव में हम लोगों की जीपों की स्प्रिंग तीन तीन चार चार बार मड़ियाहूं तहसील में टूटे, तो भगवान की बड़ी दया है । पैदल जाना वहां आसान है लेकिन सड़क से जीप से पड़ोसी गांव तक भी जाने में तीन तीन घंटे लगते हैं. . . . . (**व्यवधान**). . . .

मुझे कहना बहुत है, थोड़ा कह लेने दें । 16 वर्षों के बाद इन बातों को कहने का अवसर आया है और सरकारें सो जाती हैं उनको जगाने का अवसर भी आया है । इसलिए मानवता के नाम पर आप से प्रार्थना करता हूं कि मुझे समय दें ।

तो पहली आवश्यकता सड़कों की है, सड़कों के साथ पानी चाहिये । पेय जल की स्थिति यह है कि जहां जनवरी आती है, मिर्जापुर का जो पहाड़ी क्षेत्र है जो सारा विन्ध्य के पठार पर है, वहां पीने के पानी का नाम नहीं रह जाता और उसका असर जौनपुर में भी आता है । मड़ियाहूं तहसील का जो बरसठी इलाका है, उसके रामपुर ब्लाक और बरसठी ब्लाक में जनवरी में पीने का पानी नहीं रह जाता । लोग कुएं से कीचड़ निकालते हैं, उसे कपड़े में बांध कर टांग देते हैं, जो पानी टपक टपक कर गिरता है उसको पीते हैं । जहां हमें इरीगेशन चाहिये वहां पेय जल की योजना भी चाहिये और साथ ही रेलवे भी चाहिये ।

16 hrs.

जैसा कि मैं पहले कह रहा था जहां तक कालीन उद्योग की स्थिति का सम्बन्ध है, आज

[श्री यादवेन्द्र दत्त]

कालीन बुनने वाले भदोही के मड़ियाहूं तहसील से और मछलीशहर तहसील से रा-मैटीरियल साइकिलों पर लाते हैं। एक साइकिल पर कितना रा-मैटीरियल आ सकता है? कितने कालीन लदेंगे एक साइकिल पर यह जरा बता दीजिए। एक साइकिल पर मुश्किल से एक कालीन का रा-मैटीरियल आता है। कालीन बुनने के बाद लोग ऊंटों पर लाद कर ले जाते हैं। अगर रेलवे बन जाये और बहुत दूर तक रेलवे बनाने की भी जरूरत नहीं है--बरसठी रेलवे स्टेशन से भदोही मुश्किल से दस मील है, इसको भदोही से कनेक्ट कर दिया जाए और सड़कें बन जायें तो जो परिवार आज एक कालीन बनाता है वह सड़क से, गाड़ियों से और रेलवे से दो चार कालीनों के लिए रा-मैटीरियल ला सकता है और घर में बैठ कर कालीन बना कर भदोही भेज सकता है। इस प्रकार से उसकी इनकम बढ़ जायेगी, उसका सेल्फ-एम्प्लायमेंट बढ़ जाएगा।

मैं उस एरिया के विकास के लिए कुछ और सुझाव प्रधान मंत्री जी को देना चाहता हूं क्रिएशन आफ इकोनामिक एन्फ्रास्ट्रक्चर। यदि आप औद्योगिक विकास चाहते हैं, तो बिना इन्फ्रास्ट्रक्चर के औद्योगिक विकास नहीं होगा। सारे पूर्वांचल के लिए एक बार तो चार करोड़ रुपए दिए गए थे, लेकिन 1965-66 में वह भी देना बन्द कर दिया गया। इसलिए पहले इन्फ्रा-स्ट्रक्चर चाहिये। औद्योगिक विकास के लिए पावर भी चाहिये। आज जौनपुर की स्थिति यह है—मैं इसलिए वहां का उदाहरण दे रहा हूं क्योंकि हमारे सिर पर बीतती है अन्यथा जो हालत जौनपुर की है वही हालत गाजीपुर की है, मिर्जापुर की है, बलिया की है, देवरिया की है और गोरखपुर की है? कि जिस दिन बिजली आ जाये उस दिन हम समझते है दिवाली हो गई, नहीं तो अमावस्या बराबर हमारे घरों में रहती है। फोन करिए तो कोई उठाता नहीं है। कभी मालूम होता है कि ओबरा की टर्बाइन टूट गई, तो कभी रास्ते में तार टूट गया। तो वहां पर हमें रेगुलर बिजली की सप्लाई चाहिए, तभी औद्योगिक विकास सम्भव हो सकता है।

तीसरी आवश्यकता इस बात की है कि वहां पर फाइनेंशियल इंस्टीट्यूशन्स बनाये जायें। उद्योग चलाने के लिए फाइनेंस चाहिए। बिना पैसे के यह कैसे हो सकता है? सरकार के जो फाइनेंशियल आर्गेनाईजेशन्स हैं उनका वहां पर पूरा उपयोग होना चाहिए। साथ ही यह भी आवश्यक है कि उनके रूल्स में बदलाव किया जाये। आज के रूल्स के अन्तर्गत यदि किसी छोटे आदमी को फाइनेंशियल इंस्टीट्यूशन से कर्जा लेना हो तो वह पा नहीं सकता है क्योंकि उस में इतने आधिक हिन्डेंसेस है। मैं कहता हूं की कार्पेन्टर है, वुडवर्कर है या साइकिल पार्टस बनाता है उसको रा-मैटीरियल के अगेंस्ट फाइनेंस किया जाये।

इसके साथ ही वहां पर एजूकेशन भी चाहिए। उत्तर प्रदेश का वह हिस्सा आज यूं ही इस मामले में पिछड़ा हुआ है, मैं उसके आंकड़ों में जाना नहीं जाहता हूं। हमें वहां पर एजूकेशन चाहिए, लेकिन टेक्निकल एजूकेशन हम बाबू बनाने वाली एजूकेशन नहीं चाहते हैं, क्योंकि बाबू बनाकर हम बेरोजगारी ही बढ़ायेंगे। इसलिए वहां पर टेक्निकल एजूकेशन चाहिए। मैं इसके लिए बड़े जोर से आग्रह करूंगा कि प्रान्तीय सरकार का सहयोग लेते हुए केन्द्र इस चीज को अपने हाथ में ले। और केन्द्र के माध्यम से सारा विकास हो, क्योंकि अगर आज आप एक हजार करोड़ रुपया भी लगा देंगे, तो भी दस वर्ष में हम उस स्तर पर पहुंचेंगे जिस स्तर पर सारा हिन्दुस्तान 1961 में था। आज हम इतना ज्यादा पिछड़े हुये हैं।

तीसरी आवश्यकता यह है कि एक डवलपमेंट अथारिटी बननी चाहिये—केन्द्र में। उस अथारिटी के माध्यम से केन्द्र को विकास करना

चाहिये। मेरी मांग है कि हमारे विकास की दृष्टि से हमारा एक आर्गेनीजेशन होना चाहिये।

जहां तक कृषि का प्रश्न है—आज हमारी गरीबी का कारण यह है कि हम डबल और मल्टिपल क्रापिंग सिस्टम को फैलाव नहीं करते हैं। उसके लिए जहां पानी चाहिये, खाद चाहिए, वहां इन चीजों को खरीदने के लिए पैसा चाहिये। हमारे उस एरिया में 80 प्रतिशत किसान छोटे-किसान हैं और इतनी ज्यादा फाइनेन्शल डिफिकल्टी में हैं कि वे इन चीजों को खरीदने की सामर्थ्य नहीं रखते। इसलिए, उपाध्यक्ष महोदय, हमारा निवेदन है कि हमारे पूर्वी उत्तर प्रदेश को मल्टीपल-क्रापिंग-सिस्टम-आफ-एग्रीकल्चर के अन्तर्गत लाना चाहिये। उसके लिए खाद, पानी सब्सिडाइज्ड रेट पर पर्याप्त मात्रा में दें।

इन शब्दों के साथ मैं आप का आभारी हूं—आप की आज्ञा का उल्लंघन करते हुये भी मैं बोलता गया और आपने मुझे बोलने दिया। एक चीज मैं अभी भी कहना चाहता हूं—जो हमारी हालत है, उस हालत की वेदना को यदि आप सुनना चाहें तो मैं भोजपुरी में एक लाइन आप की सेवा में पेश कर दूं—उसमें हमारी सारी वेदना स्पष्ट हो जाती है—

"कहिला खिलाओं दूध-भात साथी,
लगली भूमंगनी भात,
उछड़ मरला खिलात साथी,
कहिता बड़ भात साथी।"

उस सरकार ने तीन वर्ष तक हमारे साथ घात किया है, आज आपको उस का प्रायश्चित करना होगा और प्रायश्चित का एक ही मार्ग है कि एटलीस्ट 1200 करोड़ रुपया उन 12 डिस्ट्रिक्ट्स के विकास के लिए भारत सरकार दे। उसके लिए एक स्पेशल अथारिटी बनाये और उसके माध्यम से उस क्षेत्र का सर्वांगीण विकास किया

जाये, तब इस कमीशन की रिपोर्ट का कोई अर्थ होगा, अन्यथा "दे आर ओनली रिपोर्टस आफ प्रोमीशन्स" और इस प्रोमीशन के भागीदार हमारे वे मित्र हैं जो उधर बैठे हुये हैं।

इन शब्दों के साथ मैं फिर प्रधान मंत्री जी से आग्रह करता हूं कि वे मेरी बात को अस्वीकार करते हुये हमारे विकास, हमारी गरीबी को दूर करने की दृष्टि से, उस प्रदेश के साढ़े-सात करोड़ लोगों के उत्थान की दृष्टि से कोई आश्वासन दें और मैं उस आश्वासन का स्वागत करूंगा।

MR. DEPUTY SPEAKER: Motion moved:

"That this House regrets that the Government have not so far implemented the recommendations of the Joint Study Team set up in 1962 by the Planning Commission and the Government of Uttar Pradesh (Patel Commission) regarding the steps to be taken for the removal of the economic backwardness of four districts of Eastern Uttar Pradesh."

SHRI BRIJ BHUSHAN TIWARI (Khalilabad): I beg to move:

That in the motion,—

add at the end—

"and directs the Government to submit its schemes to the House within three months to implement the recommendations of the said Joint Study Team." (1)

SHRI RAM DHARI SHASTRI (Padrauva): I beg to move:

That in the motion,—

add at the end—

"and further regrets that 15 years have passed but nothing has been done so far and therefore directs the Government that a special authority be created for the purpose before March 31, 1978." (2)

SHRI UGRASEN (Deoria): I beg to move:

That in the motion,—

add at the end—

"and calls upon the Government to ensure that sufficient funds are provided by the Central as well as State Government so that the recommendations of the Patel Commission are implemented within two years." (3)

SHRI M. V. KRISHNAPPA (Chikballapur): I visited the Eastern Districts of U.P. 25 years ago when it was reported in this House that people were starving and dying in the month of September. It was the first visit of mine, after my appointment as Deputy Minister of Food and Agriculture, along with our leader Shri Rafi Ahmed Kidwai. We flew from Calcutta and landed at Ghasia. Those four districts are really very backward districts. Not only in U.P., all over the country there are certain pocket —chronically deficient areas—Failure of rains, over-population and various other backwardnesses of the area are responsible for this Various Commissions, Ministries and Planning Commission have given thought to it and they have planned certain schemes.

Especially in the Eastern districts, they seem to have made no mark at all. UP has the richest soil in the country It has got the two great sacred rivers of India, Ganga and Yamuna. It has given us our Prime Ministers after the freedom of the country. And yet it is most unfortunate that this State should remain one of the backward States in the country. The people of the State remain poor. Probably that might be one of the reasons why Mr. Jayaprakash Narayan wanted to divide some of the bigger States into smaller ones so that more of attention could be paid to the various parts of the backward areas. There are places like Deoria, Basti and Gorakhpur and various other parts which we visited at that time. They are backward. If the rain is delayed, if the monsoon does not set in in time, people suffer a great deal. I know people who have migrated from there to various parts of India. There are some who have migrated to various parts of the world. Even people living in Surinam, Dutch Guiana and so on trace their origin to eastern districts of UP and western districts of Bihar. They are very lovable people. They are very loyal people. They are very patriotic people. In fact, one of the persons who went to Dutch Guiana about 25 years ago became a Minister there, one Mr. Misra by name. I went to receive him at Palam Airport. He became the Minister in the country, now called Surinam. As soon as he landed at the airport, he left the place, went ahead and took the sacred earth and put it on his head. He told me that he had come here for the first time in his life. He told me that it was his sacred duty to bow to mother earth. He put the sacred mother earth on the head of his wife also. They are such lovable people, who still love the country. They should not be left in the lurch, they should not be allowed to face various kinds of difficulties. There are people who work as casual labourers, as riskshaw-pullers and so on. They are doing various kinds of jobs.

These parts of our country require reorganisation, reorganisation in the sense that we develop the area further, we put in more agro-based economic industries and so on. We should provide them with more and more of irrigation facilities. What is necessary is that there should be, migration in view of the increase of population and the land. Government must move these people where we create big projects. Take Tungabadhra project for instance. We had to spend Rs. 250 to Rs. 300 crores. It took us 15 to 20 years. There were difficulties encountered because the people of the area did not know methods of irrigation. People from other areas could have been moved by planned governmental action. More people

would have offered to go in there if colonies were created and land given to them. They would have developed the area very quickly. That should have been done rather than leaving the area for natural development. In respect of such areas where we want to create irrigation potential, where we want to put in big projects, instead of leaving this to natural development, Governmental planned action should be taken to move people from our densely populated regions. If you move them in thousands they will go there. I have seen this that individuals may not like to go, but if you move them in thousands, if you move them with all their relatives and kith and kin, they would like to go there, because they want to live with their own relatives etc. So, what I feel is that the Government itself should have prepared a plan to remove these populations to the places where we are building huge, big, irrigation projects. There the land has to be developed. We spend Rs. 100 crores but it takes 20 to 25 years to bring all the targeted area under irrigation and in all these twenty years, the whole money which we have invested is going to be a waste. Instead of allowing for a natural development to take place for the irrigation potential. it is better we move people from these thickly populated areas where the land resources are limited, where water resources are limited and where, in spite of Government's efforts to bring them forward—it would be a very difficult thing in deed—it is better that Government should have a plan of moving the people. This is being done in many parts of the globe—not in our country—and, in America, they did that. And whenever they found a new State where a particular industry could be developed or where horticultural develoment was possible, there they move the people. In California they moved the people. There it was possible to develop the horticulture in a big way where the entire population of America could be moved. Government helped them that way.

I would here appeal to the Prime Minister to have a plan for the mass movement of people of these thickly populated areas where resources are limited, to such places where huge projects are created and huge amounts are spent.

With these words, I sympathise with Shri Dutt for the development of eastern districts in U.P. I feel that a lot has to be done for the development of the eastern districts of U. P.

श्री हरिकेश बहादुर (गोरखपुर) : मान्यवर, मैं सर्वप्रथम आपको धन्यवाद देना चाहता हूं कि आपने एक बहुत अहम सवाल पर बोलने का मुझे मौका दिया है।

16.17 hrs.

[Shri D. N. Tiwary *in the Chair*].

पूर्वी उत्तर प्रदेश के जिलों के सम्बन्ध में जो ज्वाएंट स्टडी टीम की रिपोर्ट आयी है वह गाजीपुर, आजमगढ़, देवरिया और जौनपुर जिलों के ऊपर है। जब कि पूर्वी उत्तर प्रदेश में गोरखपुर, वाराणसी और फैजाबाद डिवीजनों के लगभग 12 जिले आते हैं और लगभग सभी जिलों की स्थिति ऐसी है। यहां तक कि लखनऊ और इलाहाबाद डिविजनों के तमाम जिलों की स्थिति भी उसी प्रकार की है जैसी कि ऊपर बताये गये जिलों की है।

जो समस्याएं आज इन जिलों की जनता के सामने है, अगर मैं विस्तार से उस पर प्रकाश डालने लगूं तो बहुत समय लग जाएगा, इसलिए मैं संक्षेप में कुछ बातें आपके सामने रखना चाहता हूं। इन जिलों में यातायात की कमी है और वह इस कारण से है कि इस क्षेत्र में सड़कों की कमी है। सड़कों की कमी के कारण से इस क्षेत्र का पूरा विकास नहीं हो सका। अगर मुझसे कहा जाए कि उस क्षेत्र के विकास के लिए सबसे पहले कौन-सा कदम उठाना चाहिए तो मैं साफ तौर पर सरकार से निवेदन करना चाहूंगा कि उस क्षेत्र के विकास के लिए हमें सर्वप्रथम सड़कों का निर्माण करना होगा। वहां पर लिंक

[श्री हरिकेश बहादुर]

रोड्स की कमी के कारण लोग एक गांव से दूसरे गांव में आ-जा नहीं सकते हैं। बरसात के दिनों में तो सड़कों की कमी के कारण और भी बुरी हालत उस क्षेत्र में हो जाती है और वे बाहरी दुनियां से कटसे जाते हैं।

इसके साथ, ही वहां सिंचाई की कमी के कारण हमेशा सूखा पड़ा करता है और किसानों को भारी नुकसान उठाना पड़ता है। लगभग भुखमरी की स्थिति वहां पर पैदा हो जाती है। इसलिए वहां जहां सड़कों का निर्माण करने की आवश्यकता है, उसी के साथ साथ वहां सिंचाई की सुविधाएं भी जुटाने की आवश्यकता है।

उस क्षेत्र के लिए तीसरे बांधों के निर्माण को टाप प्रायरटी देने की जरूरत है। पूर्वी उत्तर प्रदेश के जिलों में तमाम नदियां बहती हैं और बरसात के दिनों में वहां इतनी भयंकर बाढ़ आती है कि सैकड़ों और हजारों वर्ग मील तक खेत पानी में डूब जाते हैं। इन नदियों से करोड़ों रुपये की क्षति होती है और जन-धन का नुकसान होता है। इस सब को रोकने के लिए वहां बांधों का निर्माण भी बहुत आवश्यक है। कुछ बांध वहां बनाये भी गए हैं लेकिन आज भी बांधों की वहां विशेष कमी है। गोरखपुर में राप्ती नदी के किनारे बांध न होने से वहां पर फसल को काफी क्षति पहुंचती है। किसानों को नुकसान उठाना पड़ता है। ऐसी हालत में मैं माननीय प्रधान मंत्री जी से आग्रह करूंगा कि पूर्वी उत्तर प्रदेश में सड़कों, सिंचाई की सुविधाएं और बांधों के निर्माण को अत्यन्त प्राथमिकता दें।

गांवों में वहां पर बच्चों के वास्ते पढ़ाई के साधन नहीं हैं। गांवों में स्कूल न होने के कारण उनको पढ़ने की सुविधा नहीं है। इस वास्ते वहां स्कूलों का निर्माण किया जाना बहुत आवश्यक है। जनता पार्टी ने चुनाव में वादा किया था कि कक्षा दस तक शिक्षा निःशुल्क कर दी जाएगी। मैं चाहता हूं कि प्रत्येक गांव में नहीं तो दो या तीन गांवों को मिलाकर कम से कम एक स्थान पर उनके बीच में प्राइमरी स्कूल तो बना ही दिया जाना चाहिए। यह बहुत जरूरी है।

साथ ही वहां उद्योग धंधों का निर्माण भी आवश्यक है। इनके वहां न होने की वजह से वहां बेरोजगारी चरम सीमा तक पहुंच चुकी है। उद्योग धंधे वहां पर होंगे तो बेरोजगारी को कम करने में सहायता मिलेगी और लोगों को रोजगार मिलेगा।

बहुत सी चीजें वहां पर पैदा होती हैं। जो लोकल रिसोर्सिस हैं उनको आप मोबिलाइज करें, स्माल स्केल इंडस्ट्रीज़ का वहां आप विकास करें। ऐसा आपने किया तो पूर्वी उत्तर प्रदेश का कुछ विकास हो सकता है।

वहां पर रेलवे लाइनों के अभाव के कारण यातायात के साधन नहीं बन पाए हैं। इस वजह से लोगों को आने जाने में बहुत कठिनाई होती है। पूर्वी उत्तर प्रदेश का सर्वे हुआ था और उसके बाद रिपोर्ट भी आई थी। उस पर ध्यान दिया जाना चाहिए। मैं रेल मंत्री जी से निवेदन करना चाहता हूं कि जो भी प्राजेक्ट उस इलाके के लिए उनके सामने आए उसको वह जितनी जल्दी हो सके, उसे स्वीकृति प्रदान करें, उसको पूरा करवाएं।

वहां बड़ी लाइन बनाने की योजना थी। लेकिन पैसे के अभाव के कारण वह कार्य ठप्प पड़ा हुआ है और जो युवक उसमें लगे हुए थे कैजुअल लेबर के रूप में वे आज बेरोजगार हो गए हैं, आज उनके पास कोई साधन नहीं है रोजगार का। उनके सामने रोजी रोटी की गम्भीर समस्या आ कर खड़ी हो गई है।— ब्राड गेज लाइन बनाने की जो प्राजेक्ट पहले से सरकार के सामने

है अगर उसमें तेजी लाई जाए तो मैं समझता हूं कि ऐसे तमाम लोगों को रोजगार मिल सकता है जो आज वहां पर इस कारण से बरोजगार हो गए हैं। इसमें पूर्वी उत्तर प्रदेश के विकास के लिए भी बहुत बड़ा साधन तैयार हो जाएगा।

वहां पर अस्पतालों की भी बहुत कमी है। 20-20 और 25-25 गांवों तक के बीच वहां में भी कोई अस्पताल नहीं है। इस कारण वहां के लोगों को तरह तरह की कठिनाइयों का सामना करना पड़ता है। मेरा निवेदन है कि प्रत्येक पंचायत अदालत में जिसमें एक दस गांव होते हैं, अस्पताल बनाने की व्यवस्था की जानी चाहिये।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूं कि आपने मुझे इक अहम सवाल पर बोलने का मौका दिया है।

श्री ब्रज भूषण तिवारी (खलीलाबाद): सभापति महोदय, एक बहुत ही महत्वपूर्ण प्रस्ताव आज इस माननीय सदन के सामने पेश किया गया है। यह कहा जा चुका है 1962 में इसी लोक सभा में पूर्वी जिलों की आर्थिक स्थिति, सामाजिक स्थिति और वहां के पिछड़ेपन के बारे में बड़ी बहस हुई थी और उस बहस से द्रवीभूत होकर तत्कालीन प्रधान मंत्री श्री जवाहरलाल नेहरू ने सदन को यह आश्वासन दिया था कि इन क्षेत्रों का सर्वेक्षण कराया जाएगा और इन क्षेत्रों के विकास की संभावना को दृष्टि में रख कर नियोजित ढंग से उसका विकास किया जाएगा और बहुत ही प्रभावकारी होगा। यह योजना उस इलाके के सर्वांगीण विकास को दृष्टि में रख कर बनाई जाएगी। इसके लिए एक संयुक्त अध्ययन दल का गठन किया गया था और उसने 1964 में अपनी रिपोर्ट तैयार की और वह छपी। आज यह आवश्यक हो गया है कि हम इस सदन में प्रधान मंत्री श्री मोरारजी देसाई से यह मांग करें कि इस संयुक्त अध्ययन दल की सिफारिशों को कार्यान्वित किया जाए।

पूर्वी जिले पन्द्रह हैं। नमूने के तौर पर चार जिलों की स्थिति का अध्ययन किया गया था। मैं यह नहीं कहता हूं कि केवल यही एक इलाका पिछड़ा हुआ है। पिछड़े हुए इलाके आंध्र में भी हैं, बिहार में भी हैं, महाराष्ट्र में भी हैं, उड़ीसा और असम में भी हैं। परन्तु उत्तर प्रदेश के यह पूर्वी इलाके जो हैं यहां पर संभावनायें हैं इसके विकसित होने की। वहां पर तमाम साधन हैं अगर उनका इस्तेमाल किया जाय। अगर दृष्टि में परिवर्तन हो तो हम इन इलाकों के विकास के लिए कुछ कर सकते हैं। यह सही है कि उस इलाके की बहुत पुरानी ऐतिहासिक परम्परा रही है विद्रोह की, क्रान्ति की, परिवर्तन के प्रति आतुर होने की, और उसके साथ साथ वहां की सांस्कृतिक विरासत भी हमारी सभ्यता के लिए धरोहर रही है। कबीर की वह नगरी रही है, तुलसीदास की नगरी रहीं है और गौतम बुद्ध की नगरी रही है, और जितने नये विचार पैदा हुए हैं उन नये विचारों की अगुवाई भी उस इलाके में हुई मगर इतिहास की विडम्बना है कि सांस्कृति धरोहर होते हुए, ऐतिहासिक परम्परा होते हुए भी हमारे गद्दीनशीन लोगों के कारण उनकी दुर्बुद्धि और विक्षुब्ध मन के कारण, उस इलाके की तरफ जो ध्यान दिया जाना चाहिये था वह नहीं दिया गया। आज यह बहस आप के गुनाहों का परदाफाश करता है कि आपकी करतूतें क्या कह रही हैं।

यह सही हैं कि आप पिछले आंकड़े देखले कि पूर्वी क्षेत्रों में 194 रु० प्रति व्यक्ति आय है और एक बार इसी सदन में स्वर्गीय डा० लोहिया ने प्रति व्यक्ति औसत आय के सवाल को उठाया था जिसके माध्यम से

[श्री ब्रज भूषण तिवारी]

दुनिया में यह बात सामने आई थी कि भारत एक ऐसा देश है जहां पर 25, 30 फी सदी क करीब ऐसे लोग हैं जो 4, 5 आने प्रति दिन आय पर अपनी जिन्दगी बसर करते हैं, और उसमें से 70 फी सदी लोग केवल इसी पूर्वी उत्तर प्रदेश के इलाकों के हैं। यह मैं इसलिए नहीं कहता हूं क्योंकि मैं उसी इलाके से आता हूं, मगर यह हकीकत है।

तमाम तर्क दिये जाते है कि वहां के लोग मेहनती नहीं हैं, वहां के लोग रिस्क नहीं लेना चाहते। मगर मैं इसको स्वीकार नहीं करता क्योंकि जो गरीबी है उसने वहां के लोगों के उत्साह को मार दिया है। आप कल्पना कीजिये कि वहां के लोग बम्बई जाते हैं, कलकत्ता भाग जाते हैं, मद्रास और देश के किसी भी कोने में आप पूर्वी उत्तर प्रदेश के लोगों को पायेंगे। कारण क्या है। कारण यह है कि वहां उनकी रोटी का इंतजाम नहीं है इसलिए उन इलाकों के जो हिम्मती और मेहनती, स्वस्थ तथा परिश्रमी लोग हैं वह सब भाग कर इन नगरियों में जाते हैं। बिड़ला की मिलें उनके पसीने से चलती हैं, बड़ी बड़ी अट्टालिकायें उनकी मेहनत से ही बनती हैं। और जब आमदनी का बटवारा हुआ तो हमारे इलाके के लोगों की आमदनी जहां 1947–48 के बाद कुछ ही मात्रा में बढ़ पायी वहां औरों की आमदनी छलांगें मार कर बढ़ गई। इसलिये यह इलाके उजाड़ हो गये। इसलिये सब से पहला काम यह है कि इन इलाकों को बसाना पड़ेगा, और इसके लिये जरूरी है कि वहा की जो खेतिहर आबादी है, जो 90, 96 प्रतिशत लोग खेती में हैं उस में से 25 फी सदी लोग ऐसे हैं जो खेतिहर मजदूर हैं और खेत नहीं हैं, और उनमें 72 फीसदी लोग ऐसे हैं जो एक एकड़ से कम खेत वाले हैं। वहां की खेती इस काबिल नहीं है कि सभी लोगों को काम दे सके। बस्ती जिले में 34, 35 लाख की आबादी है और वहां केवल साढ़ चार चीनी मिलें हैं और वह भी तपेदिक की मरीज हैं, उनकी मशीनें बेकार हो गई हैं, उनकी उत्पादन क्षमता खत्म हो गई। 5, 6 दिन हुए दो, तीन मिलें चली हैं और बाकी अभी भी बन्द हैं। गोरखपुर में खाद का कारखाना है जिसमें मुश्किल से 500, 700, 800 आदमियां को काम मिल सकता हैं। तो खेती बहुत खराब हालत में है। बाढ़ से निरन्तर हमारी खेती बरबाद हो जाती है, फ़सल बरबाद हो जाती है, और बाढ़ के बाद सूखा हमको तंग कर देता है। हमारे इलाके में सिंचाई का इंतजाम नहीं है। पूरा पूर्वी उत्तर प्रदेश एक तरफ़ बाढ़ से त्रस्त रहता है, और दूसरी तरफ़ सूखे से झुलसता है। इस कारण उस क्षेत्र में जो खेती वहां पर जिन्दगी का सहारा है, उसका सर्वनाश हो गया है। जब वहां खेती न रहे और उद्योग धंधे न खुलें, तब वहां के लोग बाहर भाग जायें, या भूख से मर जायें, ये दो ही विकल्प उन के सामने रहे हैं।

पटेल कमीशन ने सुझाव दिया था कि वहां छोटे उद्योग-धंधे खोले जा सकते हैं। गन्ने की खोई से कागज बनाया जा सकता है, शीरे से एल्कोहल या पेट्रो-कैमिकल्ज़ आदि के उद्योग खोले जा सकते हैं, डेरी के उद्योग को बढ़ावा दिया जा सकता है। हमारे यहां मगहर और खलीलाबाद के हाथ के बने कपड़े की देश की सब मंडियों में शोहरत है। लेकिन चूंकि गरीब बुनकरों के पास पूंजी नहीं है, उनके करघों को आधुनिक नहीं बनाया गया है और उन्हें कोई सुविधा नहीं दी गई है, इसलिये उनकी अवस्था बहुत दयनीय हैं। सरकार की रिपोर्ट के अनुसार बैंकों द्वारा केवल 10 फ़ीसदी पैसा ग्रामीण कार्यों के लिए दिया गया है, जब कि 90 फ़ीसदी पैसा बड़े बड़े उद्योग-धंधों और बड़े नगरों में दिया गया हैं। श्री साठे इस बात का बड़ा हल्ला मचाते हैं कि गांवों में बैंकों की शाखायें खोल दी गई हैं, लेकिन स्थिति

यह है कि खेतिहर जो पैसा बैंकों में जमा करते हैं, वह सारा वहां से निकल कर शहरों में चला जाता है ।

इसलिए उस क्षेत्र में फ़िनांशल इंस्टीट्यूशन्ज़ की शाखायें खोलनी पड़ेंगी, उन्हें पूरा प्रश्रय और प्रोत्साहन देना पड़ेगा; जो कुटीर उद्योग मर गये हैं, उन्हें जिन्दा करना पड़ेगा; बड़े-बड़े उद्योग-धंधों का जाल बिछाना पड़ेगा; विकास की सभी सम्भावनाओं का पता लगाना पड़ेगा; सभी साधनों का इस्तेमाल करना पड़ेगा; तभी वह क्षेत्र कुछ प्रगति करने की स्थिति में हो सकेगा । वहां पर सड़कों का निर्माण करना भी बहुत आवश्यक है । वहां पर बहुत से तीर्थस्थल हैं । अगर वहां पर अच्छे पर्यटन-केन्द्र बनाये जायें, तो बाहर के लोगों को वहां भ्रमण के लिए आकर्षित किया जा सकता है । वहां पर सिंचाई के बहुत साधन हैं, और बहुत क्षमता है, खेती की पैदावार की क्षमता है, कारखानों के उत्पादन की क्षमता है, वहां पर विशाल श्रम शक्ति है । अगर इन सबका इस्तेमाल किया जाये, तो हम कांग्रेसी भाइयों के गुनाहों को खत्म कर पायेंगे, और एक नये हिन्दुस्तान और एक नई मानवीय सभ्यता का विकास करके हम नये सिरे से अपनी योजनाओं को सही, सार्थक और सगुण बना पायेंगे ।

मैंने यह संशोधन दिया है कि प्रस्ताव के अन्त में यह जोड़ा जाये :

> "और सरकार को निदेश देती है कि वह उपर्युक्त संयुक्त अध्ययन दल की सिफारिशों को क्रियान्वित करने के लिये तीन महीने के अन्दर अपनी योजनाएं सभा के समक्ष पेश करे ।"

जब तक हम इस क्षेत्र के विकास के लिये एक समय-बद्ध कार्यक्रम और योजना नहीं बनायेंगे, तब तक केवल आश्वासनों से काम नहीं चलने वाला है । इसलिए मैं चाहूंगा कि मेरे संशोधन को सर्वसम्मति से पास किया जाय ।

सभापति महोदय : चूंकि बोलने वाले सदस्यों की संख्या बहुत है, इसलिए अब कोई माननीय सदस्य दस मिनट से ज्यादा न लें ।

श्री राम सागर (सैदपुर) : सभापति महोदय, मैं माननीय सदस्य, श्री यादवेन्द्र दत्त, द्वारा प्रस्तुत प्रस्ताव का समर्थन करता हूं । पिछले बजट-सत्र के दौरान उद्योग मंत्रालय पर चर्चा के समय हमने पूर्वी उत्तर प्रदेश, और विशेषकर पटेल कमीशन की रिपोर्ट, की ओर सरकार का ध्यान दिलाया था । लेकिन समयाभाव के कारण मैं पूर्वी उत्तर प्रदेश के उन चार जिलों, या अन्य पिछड़े हुए जिलों, का सारा चित्र सदन के सामने नहीं रख पाया था । आज मैं श्री यादवेन्द्र दत्त को बधाई देता हूं कि उन्होंने यह प्रस्ताव लाकर जौनपुर, आज़मगढ़, ग़ाज़ीपुर और देवरिया ही नहीं, बल्कि सम्पूर्ण पूर्वी उत्तर प्रदेश के आर्थिक दृष्टि से पिछड़े हुए जिलों, के सम्बन्ध में सब मुद्दों पर विचार-विमर्श करने के लिए मौका दिया है । जब पटेल कमीशन गठित हुआ था उस वक्त पूर्वी उत्तर प्रदेश में केवल चार जिलें पिछड़े थे और इस वक्त पूर्वी उत्तर प्रदेश के 12 जिले आर्थिक दृष्टि से पिछड़ गये हैं । पूरे देश में 156 जिले पिछड़ गये हैं । यह है 30 साल के कांग्रेसी शासन का करिश्मा । लगातार समाजवादी नारा लगाने के बावजूद भी, गरीबी हटाओ का नारा लगाने के बावजूद भी, देश की तरक्की के नाम पर 19 महीने तक इस देश में एमर्जेंसी लगाने और आर्थिक विकास के नाम पर विरोधी दल के नेताओं को जेल में ठूंसने के बावजूद भी यह है हमारे देश के आर्थिक विकास का ढांचा कि जहां द्वितीय लोक सभा में हमारे देश के चार जिले पिछड़े थे वहां आज 156 जिले पिछड़ गये । मैं समझता हूं कि इस तरीके से समाज को धोखा देने का काम और विश्वासघात

[श्री राम सागर]

करने का काम, अमीरों को और अमीर और गरीबों को और गरीब बनाने का काम कांग्रेस दल के अलावा और कोई नहीं कर सकता और किसी के अंदर यह हिम्मत नहीं हो सकती।

पटेल आयोग की संस्तुतियों को लागू करने की बात हम इसलिए करते हैं कि केवल गाजीपुर, जौनपुर, आजमगढ़ और देवरिया ही नहीं हमारे प्रदेश के और देश के जितने भी आर्थिक दृष्टि से पिछड़े हुए जिले हैं उन संस्तुतियों के आधार पर अगर उनका सर्वेक्षण कराया जाय और वहां विकास का काम किया जायें, खेती और उद्योग धन्धे खोले जायें तो वास्तव में उनका विकास हो सकता है। इसलिए हम लोग चाहते हैं कि जौनपुर, आजमगढ़, गाजीपुर और देवरिया ही नहीं बल्कि सम्पूर्ण पिछड़े जिलों के कल्याण के लिए पटेल आयोग की संस्तुतियों के आधार पर उन जिलों में भी योजनाएं चलाई जायं ताकि उन जिलों का भी कल्याण हो सके।

प्रधान मंत्री जी सौभाग्य से यहां बैठे हैं और दरअसल वे पूर्वी उत्तर प्रदेश के पिछड़े जिलों और अन्य पिछड़े जिलों का विकास करना चाहते हैं। जनता पार्टी की सरकार से जनता को बहुत आशा भी है और हमारे प्रधान मंत्री जी जिस सूझ बूझ के तपे तपाय व्यक्ति हैं उन से विशेष तौर से आशा है। दरअसल आज जिस मुद्दे पर यहां चर्चा हो रही है उसका निराकरण करने के लिए अगर जनता पार्टी की सरकार तैयार है तो हम प्रधान मंत्री जी से आग्रह करेंगे कि वे अपने सभी मंत्रियों को आदेश दें कि सभी मंत्री अपने दृष्टिकोण से उन पिछड़े हुए जिलों का विकास करने के लिए जुट जायें।

जहां पर कांग्रेस सरकार की पिछले तीस साल की गलत आर्थिक नीतियों के परिणाम-स्वरूप हम पिछड़ गये हैं वहां पर पूर्वी उत्तर प्रदेश की आबादी के घनत्व और वहां की जमीन के बारे में भी हमें कुछ विचार करना चाहिए। सन् 1962 में पटेल आयोग ने अपनी रिपोर्ट में यह दिया है कि जहां पूरे उत्तर प्रदेश को आबादी का घनत्व 649 प्रति वर्ग मील था वहीं पूर्वी उत्तर प्रदेश में 1094 था, आज इस वक्त वह बढ़ कर 1284 हो गया है। समूचे उत्तर प्रदेश की जनसंख्या कुल जनसंख्या की 87.1 प्रतिशत है और पूर्वी क्षेत्र की जनसंख्या 92.7 प्रतिशत है। सन् 62 में जो पटेल आयोग की दृष्टि से चार जिले लिये गये थे उसमें देवरिया जिले में उस समय आबादी का प्रतिशत 97.8, गाजीपुर में 96.7, आजमगढ़ में 95.2 और जौनपुर में 94.7 था। यह हमारी आबादी का घनत्व था। इसी तरीके से हमें जमीन की तरफ भी थोड़ा ध्यान देना होगा कि जहां आबादी इतनी अधिक है वहां जमीन की क्या हालत है। सन् 1962 में पटेल आयोग की रिपोर्ट के अनुसार वहां जोत का आकार बहुत ही छोटा था। 1 एकड़ से भी छोटे कास्तकार गाजीपुर में 13.6 प्रतिशत, आजमगढ़ में 25.4 प्रतिशत, जौनपुर में 32.7 प्रतिशत और देवरिया में 43.1 प्रतिशत हैं। दस एकड़ से ऊपर की जोतों के जो किसान हैं उनका प्रतिशत है 1.4। इन जिलों में 36.8 प्रतिशत लोग भूमिहीन हैं। ये हैं वहां की आबादी और जोत के आंकड़े। जमीन कम है, आबादी ज्यादा है। लेकिन हमारे पास जो जमीन है, हम प्रधान मंत्री से निवेदन करना चाहते हैं कि पूर्वी क्षेत्र में लगभग उसमें से एक चौथाई जमीन खेती लायक नहीं है, पूर्णतया ऊसर के रूप में है। पूरे देश की सिंचाई की क्षमता सरकारी आंकड़ों के अनुसार 17 प्रतिशत है, अंग्रेजों के समय में 13 प्रतिशत थी, 30 साल के कांग्रेसी शासन काल में 4 प्रतिशत बढ़ कर 17 हो गई है, लेकिन पूर्वी उत्तर प्रदेश में 11 प्रतिशत है। जमीन कम है, जो जमीन है उसमें एक चौथाई ऊसर है और जो है उसमें सिंचित जमीन केवल 11 प्रतिशत है, 89

प्रतिशत जमीन असिंचित है। तो उस प्रदेश का भला कैसे हो सकता है। जो भी सिंचाई के साधन हैं उनमें अधिकांश ट्यूबवेल बेकार रहते हैं। गाजीपुर, जौनपुर, बनारस आदि जिलों में गंगा और गोमती नदियों से पम्प नहरें निकाली गई हैं लेकिन वर्तमान समय में जो उनकी सिंचाई करने की क्षमता है अगर वह क्षमता इसी प्रकार से बरकरार रही तो सिंचाई के लक्ष्य केवल कागज के पन्नों तक ही सीमित रह जायेंगे। इसलिए मैं सरकार से निवेदन करूंगा उस पिछड़े इलाके को सुधारने के लिए जो ऊसर ज़मीन है उसे ऊसर भूमि सुधार योजना के अन्तर्गत ले करके खेती के योग्य बनाया जाये और जो असिंचित ज़मीन है उसकी सिंचाई के लिए उचित साधन उपलब्ध किये जायें तथा जो साधन इस समय मौजूद हैं उनको पूरी क्षमता से चलाने का प्रयास किया जाये ताकि अन्न के मामले में आत्मनिर्भरता आ सके।

आज उत्तर प्रदेश में 80 फीसदी लोग गरीबी की रेखा के नीचे हैं। वहां पर आज भी 80 फीसदी लोग ऐसे हैं जिनको जाड़े के दिनों में तन ढकने के लिए कपड़ा मयस्सर नहीं होता है। आग बालकर वे रात व्यतीत करते हैं। दुबे जी ने यहां पर कहा कि वहां पर जानवरों के गोबर से निकले हुए अन्न को खाते हैं लेकिन मैं कहता हूं कि जानवर के गोबर से निकला हुआ अन्न भी उनको भरपेट खाने के लिए नहीं मिलता है। आज वहां पर यह स्थिति है।

उद्योग-धंधों की हालत तो पूछना ही बेकार है। वहां पर कुछ शुगर मिलें हैं जिनमें सारे लोग खप नहीं सकते हैं। इसलिए लोग शहरों की ओर भागते हैं। वहां पर आबादी बढ़ रही है, रहने के लिए मकान नहीं हैं। इसलिए मैं निवेदन करूंगा कि पूर्वी उत्तर प्रदेश के विकास के लिए वहां पर उद्योग-धंधों का जाल बिछाया जाये और यह तभी सफल हो सकता है जबकि वहां पर आवागमन के साधन उपलब्ध किये जायें। उत्तर प्रदेश में छोटी रेल लाइन के आस पास रहने वाले जो किसान हैं वे अपनी खेती के उत्पादन को दूर तक नहीं भेज सकते हैं। बनारस और जौनपुर जैसे स्थान जो हैं जहां पर बड़ी लाइन है वहां के किसान अपनी सब्जी कलकता बम्बई भेजते हैं लेकिन जहां पर छोटी लाइन जाती है जैसे गाज़ीपुर वहां के किसान अगर कैश क्राप पैदा भी करना चाहें तो उसको बाहर भेजने के लिए उनके पास साधन नहीं हैं क्योंकि छोटी लाइन से वे भेज नहीं सकते हैं। इसलिए मैं निवेदन करूंगा कि उस क्षेत्र के विकास के लिए छोटी लाइन को बड़ी लाइन में परिवर्तित किया जाये।

जहां तक उद्योग-धंधे चलाने की बात है, वहां पर जो गरीब तबके के लोग हैं उनको आज भी आसानी से पैसा नहीं मिलता है। इसके लिए आवश्यक है कि लाइसेंसिंग प्रणाली का सरलीकरण किया जावे और उनके लिए पैसे की व्यवस्था की जाये। उद्योग-धंधों को बढ़ाने की जिम्मेदारी सरकार को अपने ऊपर लेनी चाहिए।

एक चीज़ और है। पिछले तीस सालों में हमारे कांग्रेस वाले हरिजनों के लिए छाती पीट-पीट कर रोये हैं लेकिन अगर आज सबसे ज्यादा दबा हुआ कोई तबका है तो वह हरिजनों का ही है। वहां पर लगभग 95 फीसदी इस प्रकार के भूमिहीन लोग हैं जिनके पास खाने पीने का कोई भी साधन नहीं है। मैं निवेदन करूंगा कि हरिजनों की शिक्षा के लिए प्रबंध किया जाये। इसके अलावा बैंकों को आदेश दिये जायें कि उद्योग-धंधों के लिए सरल शर्तों पर कम सूद पर रुपया दिया जाये। उनके लिए टेक्निकल शिक्षा का प्रबन्ध किया जाये और उनको उद्योग-धंधों में लगाया जाये तभी उनकी बेकारी दूर हो सकती है, उनकी गरीबी दूर हो सकती है। इन शब्दों के साथ मैं श्री यादवेन्द्र दत्त दुबे के प्रस्ताव का समर्थन करता हूं।

श्री रामधारी शास्त्री (पडरौना) : मान्यवर, मैं माननीय दुबे जी का शुक्रगुजार हूं कि उन्होंने इस गड़े मुर्दे को उखाड़ा और एक अवसर प्रदान किया कि सरकार का ध्यान उत्तर प्रदेश के पूर्वी जिलों की ओर आकृष्ट हो सके। इसके साथ ही मैं कांग्रेस के श्री कृष्णप्पा जी का भी शुक्रगुजार हूं जिन्होंने पूर्वी जिलों की ओर सरकार का ध्यान आकृष्ट किया और उसके बारे में जो उनकी जानकारी थी उससे सदन को अवगत कराने का प्रयास किया।

1962 में भारत सरकार और उत्तर प्रदेश सरकार ने मिलकर एक ज्वाइंट टीम की स्थापना की थी और सबसे गरीब चार जिलों का, प्रायर्टी देकर, अध्ययन करने का प्रयास किया गया। 1964 में इसकी रिपोर्ट तैयार हो गई लेकिन तब से आज तक इसकी ओर सरकार का ध्यान नहीं गया। आज दुबे जी ने इस मोशन के द्वारा सरकार का ध्यान इस ओर खींचा है इसके लिए मैं उनको बधाई देता हूं।

मान्यवर, हमारे इन चार जिलों में—देवरिया, आज़मगढ़, जौनपुर, गाज़ीपुर है। संयोग से मैं देवरिया जिले का रहने वाला हूं। देवरिया की 30 लाख जनसंख्या में से लगभग 95 प्रतिशत लोग देहातों में बसते हैं। वहां के 80 प्रतिशत लोग ऐसे हैं, उनकी आर्थिक स्थिति ऐसी हैं कि जिनके पास साईकल भी रखने की क्षमता नहीं है और बैलगाड़ी, जो किसान के लिये आवश्यक हथियार है, मैं समझता हूं, मुश्किल से दस फीसदी लोगों के पास होगी। इन चार जिलों का क्षेत्रफल पूरे प्रदेश के क्षेत्रफल का सवा-छः प्रतिशत है, परन्तु सारे उत्तर प्रदेश की जनसंख्या का दस फीसदी से ज्यादा इन चार जिलों में रहते हैं। देवरिया में अनेकों नदियां है—गण्डक, बूड़ी गण्डक, सरजू, राप्ती, मौन, खनवा, दर्जन से ज्यादा छोटी और बड़ी नदियां हैं, जिनमें हमेशा बरसात में बाढ़ आया करती है, परन्तु कुछ ऐसे भी स्थान हैं जो हमेशा सूखे से तबाह रहते हैं। देवरिया जिले में अभी भी ऐसी स्थिति है कि एक वर्ग मील में करीब 1200 आदमी बसते हैं। जनसंख्या का घनत्व, मैं समझता हूं, सारे देश के मुकाबले देवरिया में सबसे अधिक है और ये सब गरीबी की रेखा के नीचे है। जहां पिछले महायुद्ध के बाद दुनिया के दो बड़े राष्ट्र रूस और अमरीका में इस बात की होड़ रही कि जमीन पर नहीं, चांद और सितारों की दुनिया में घर बनायें, वहां उसी दुनिया में देवरिया और अन्य पूर्वी जिलों के लोग दाने-दाने के लिये तरसते हैं। आज हमारी सब से बड़ी समस्या यह है कि हम अपने बाल-बच्चों का पेट किस तरह से भरें।

आजकल जाड़े के दिन हैं—यदि मैं यह बात कहूं तो इसमें कोई अतिश्योक्ति नहीं होगी—कि देवरिया के गांवों में बसने वाले हर किसान परिवार के पास जाड़ा काटने के लिये एक रजाई भी नहीं है। चाहे देवरिया जिला हो, बलिया, गाज़ीपुर और जौनपुर हो, आज़मगढ़ हो या बिहार के कुछ हिस्से हों—वहां का किसान पुआल ओढ कर या चटाई ओढ़ कर गुज़र करता है। आज जब हिन्दुस्तान के दूसरे भागों के लोग दुलाई से जाड़ा नापते हैं, हमारे यहां के लोग शरीर से जाड़ा नापते हैं। शाम को साढ़े तीन हाथ के सोते हैं, लेकिन जब सुबह उठते हैं तो सिकुड़ते-सिकुड़ते दो हाथ के रह जाते हैं, उनका घुटना और नाक जुड़ जाता है। सारी रात आग के सामने बैठ कर गुजार देते हैं। यह स्थिति हमारे इस पूर्वांचल की है।

उनके पास पहनने को कपड़ा नहीं है—हमारे गांव का किसान अपने परिवार की स्त्री को साल भर में मुश्किल से एक जोड़ा साड़ी जुटा पाता है। यदि मैं यह कहूं तो कोई आश्चर्य की बात नहीं होगी कि जब किसान की स्त्री को स्नान करना होता है तो सारे

घर को बन्द कर के नंगी हो कर स्नान करना पड़ता हैं और उसके बाद फिर उसी कपड़े को उठा कर पहन लेती है—यह हमारे जिले की स्थिति है।

सरकार के मौजूदा कानून के अनुसार एक ब्लाक में 125 गांव होते हैं, जिनके लिये एक अस्पताल की व्यवस्था है। हमारे अनेक स्थानों पर इस तरह के अस्पताल की आज तक स्थापना नहीं हो सकी है। इस जाड़े की ठिठुरती रात में अगर किसी गरीब किसान का इकलौता लड़का बीमार हो जाये, उसको मियादी बुखार हो जाय तो कोई ऐसी व्यवस्था नहीं है कि वह वहां जा कर अपने बच्चे के लिये दवा लाकर उसकी जिन्दगी को बचा सके। आज तक इस बात की कोई व्यवस्था वहां पर नहीं हो सकी है।

शिक्षा के बारे में मैं केवल इतना कहना चाहता हूं—जहां दिल्ली में बड़े-बड़े फैंसी स्कूल हैं, जहां बड़े लोगों के बच्चे पढ़ते हैं जिन पर 200-250 रुपया महीना खर्च होता है, वहां हमारे प्राइमरी स्कूलों में बच्चों को बैठने के लिये बोरियां भी मुयस्सर नहीं हैं। हमारे किसानों के बच्चे जमीन पर बैठते हैं या अपने घर से चटाई उठा कर लाते हैं तब उस पर बैठते हैं। इस तरह की हमारे यहां स्थिति है कि केवल 17, 18 प्रतिशत ही हमारे यहां शिक्षित लोग हैं।

हमारे यहां छुआछूत है। हरिजनों की बात कही गयी। सभापति महोदय, आप स्वयं इससे परिचित हैं कि हमारे यहां आज भी इस तरह का हरिजन है कि अगर किसी व्यक्ति के यहां शादी-विवाह, जश्न या उत्सव होगा तो सब मेहमानों के जाने के बाद पत्तलों में जो झूंठन बच जाती है, उसके एक एक दाने को चुनकर रख लेते हैं और खाते हैं। इस तरह के परिवार आज भी आपको वहां पर मिलेंगे जो इस तरह से अपना पेट भरते हैं।

हमारे यहां पानी की बड़ी दिक्कत है। लोगों को साफ पानी पीने को नहीं मिलता है, खनुआ, घाघं और झरही जो नदियां हैं, इनके किनारे पर बसे हुये लोग इनका ही पानी पीते हैं। साफ पानी की उनके लिए कोई व्यवस्था नहीं है और नाले, नदियों का पानी उन्हें पीना पड़ता है। इसके लिए कोई व्यवस्था होनी चाहिये। मान्यवर, चाहे जितनी भी योजनायें बनाई गई हों, लेकिन उत्तर प्रदेश के पूर्वी जिलों की ओर कोई ध्यान नहीं दिया गया है और आज हम इस दर्दनाक स्थिति में पहुंच गये हैं। इसलिए मैं आप के माध्यम से सरकार से कहना चाहता हूं कि जो पटेल आयोग ने सिफारिशें की हैं, उन पर अमल होना चाहिये।

इसके साथ ही यह भी सही है कि जैसा कि दुबे जी ने कहा है कि पूर्वी जिलों का भारत के स्वतन्त्रता संग्राम में बहुत बड़ा हाथ रहा है। देवरिया जिला अपना सानी नहीं रखता, गोरखपुर जिला अपना सानी नहीं रखता और बलिया का इतिहास तो आप को मालूम ही है। इसी तरह से जौनपुर और आजमगढ़ जिलों ने स्वतन्त्रा संग्राम की लड़ाई में सर्वाधिक योगदान दिया है। वहां पर हमारी सांस्कृतिक परम्पराएं भी मिलती हैं। देवरिया भगवान बुद्ध की निर्वाण भूमि है। वहां से तमाम संस्कृति का प्रचार हुआ है मान्यवर मैं अगर यह कहूं कि विश्व में मल्ल गणतंत्र की स्थापना सबसे पहले कुशीनगर देवरिया में हुई थी, तो कोई अतिश्योक्ति नहीं होगी लेकिन इस धरती को आज कोई पूछने वाला नहीं है। हमारे देवरीया जिले में गन्ने की मुख्य फसल है और मेरे निर्वाचन क्षेत्र, पदरौना में ही 9 मिलें हैं। मैं आपको बताऊं कि उत्तर प्रदेश में कुल 77 चीनी मिलें हैं और उनमें से 14 मिलें हमारे देवरिया जिले में हैं। इस जिले में किसान केवल गन्ने पर ही निर्भर करता

[श्री रामधारी शास्त्री]

है । मैं यह कहना चाहूंगा कि सरकार ने एक्साइज ड्यूटी को तो कम किया है लेकिन किसानों के गन्ने के दाम नहीं बढ़े हैं। इस तरह से उसको बहुत नुकसान हो रहा है । मान्यवर, मैं यह कहना चाहता हूं कि हमारे पास इतनी क्षमता है कि चीनी सम्बन्धी उद्योगों को वहां पर स्थापित किया जाए। वहां पर कागज के कारखाने लगाये जा सकते हैं । बेत से बनने वाले सामान और इस तरह की नई नई सम्भांवनाओं को ढूढा जा सकता है ।

इसलिए में आपके माध्यम से सरकार से यह कहना चाहता हूं कि पटेल कमीशन की सिफारिशों को रद्दी की टोकरी में नही डालना चाहिये । पिछली सरकार ने ऐसा ही किया था । मेरा कहना यह है कि उसकी सिफारिशों को लागू किया जाना चाहिये और इसके साथ ही मेरा एक सुझाव यह है और इसके लिए मैंने संशोधन भी दिया है कि इस काम के लिए एक स्पेशल आथोरिटी स्थापित हो और एक स्पेशल संस्थान बनायी जाये जो पूर्वी जिलों की गरीबी को देखें, और उनमें विकास का काम करे । जब ऐसा होगा तभी कुछ वहां काम हो सकेगा ।

इन शब्दों के साथ मैं समाप्त करता हूं ।

श्री बसंत साठे (अकोला) : सभापति महोदय, सबसे पहले तो मैं यादवेन्द्र जी का आभार मानना चाहता हूं कि एक बहुत अच्छे विषय को उन्होंने उठाया है और उससे केवल उत्तर प्रदेश के पूर्वी इलाकों का ही नहीं बल्कि सारे देश के जो पिछड़े हुये इलाके हैं, उनके सवालों की तरफ भी उन्होंने ध्यान आकर्षित किया है ।

मैं इस सदन में एक ही प्रार्थना करना चाहता हूं कि अब तो 8, 9 महीने हो गये हैं और हम लोगों का पहले जो दृष्टिकोण किसी चीज को देखने का था और उस समय गुस्से में, नाराजगी में लगातार एक ही चीज बाहर आ जाती थी कि ये जिम्मेदार हैं, ये जिम्मेदार हैं, चलो ठीक है, वह हो गया । अब आप तीस साल की बात ही करते रहेंगे । इन तीस सालों में भी जो लोग उधर बेंचिज पर बैठे हुये उनमें से कुछ लोग भी सल्तनत में रहे हैं, नेतृत्व में रहे हैं । मोरारजी भाई उस समय नेतृत्व में रहे हैं । ऐसे ही चरणसिंह जो उत्तर प्रदेश के मुख्य मंत्री थे । दल बदलुओं के पहले नेता थे । इसलिए अब यह बात छोड़ दी जाये । . . . (**व्यवधान**)

16.55 hrs.

[SHRI M. SATYANARAYAN RAO *in the Chair*]

सभापति महोदय, मैं यह प्रार्थना करना चाहता हूं कि यह सवाल बुनियादी है । अगर हमें गरीबी को हटाना है, गरीब और अमीर की खाई को कम करना है, गरीबी की रेखा के नीचे जो लोग हैं उनको ऊपर लाना है तो हमें आर्थिक बुनियादी सवालों की तरफ ध्यान देना होगा । मैं मानता हूं कि यह काम केवल सरकार ही नहीं कर सकती, इसमें विरोधी पक्ष का भी सहयोग होना चाहिये । लेकिन यह सहयोग कब हो सकता है ? यह बुनियादी सवाल केवल उत्तर प्रदेश या पूर्वी उतर प्रदेश का ही नहीं है, यह सारे देश का सवाल है ।

सभापति महोदय, एक कमेटी बनी थी—टैक्सेशन लाज सेलेक्ट कमेटी । उस कमेटी का सदस्य होने का सौभाग्य मुझे भी प्राप्त था । उस कमेटी का उद्देश्य था कि इस देश में जो कालाधन है उसका पता लगाया जाए और यह पता लगाया जाए कि वह कितना है । उसका उद्देश्य यह भी था कि ऐसे उपाय सोचे जायें कि वह काला धन कैसे निकाला जा सकता है ? आपको सुन कर आश्चर्य होगा कि इस

देश में बीस हजार करोड़ रुपए का कालाधन इस देश के चन्द लोगों के हाथ में है। यह चन्द लोग कितने हैं ? एक लाख से ऊपर की ग्रामदनी पर जो इंकम टैक्स देने वाले लोग हैं उनकी संख्या 2,700 है । अर्थात् जो 2,700 कम्पनियां और व्यक्ति इतना टैक्स देती हैं उन के हाथ में यह कालाधन केन्द्रित है । अगर इसमें से आधा रुपया भी इस देश के इलाकों में, इसके बुनियादी स्ट्रक्चर पर लग जाए तो इस देश का कायापलट हो जाए । यह बीस हजार करोड़ रुपये का कालाधन चंद लोगों के हाथ में है। हमने इस देश के विकास के लिए एक राष्ट्रीय नदी ग्रिड योजना बनायी थी जिसका जिक्र मोरारजी भाई ने भी किया था। इसे युनाइटेड नेशन्सन ने भी स्वीकार किया था कि यह एक बड़ी अच्छी योजना है। इस पर दस हजार करोड़ रुपये लगेंगे ।

THE PRIME MINISTER (SHRI MORARJI DESAI): It is being examined. It will take two years.

SHRI VASANT SATHE: Government is examining it. I am thankful to you.

मैं यह कहना चाहता हूं कि इस योजना पर दस हजार करोड़ रुपये की लागत आयेगी, यह लागत एक दिन में या एक साल में तो आयेगी नहीं। इसका एक फेज्ड प्रोग्राम होगा। इस नेशनल रिवर ग्रिड में आपके चम्बर रेवाइन और राजस्थान केनाल की योजनाएं भी आ जाएंगी। इस योजना के अन्तर्गत लाखों नौजवानों को काम दिया जा सकता हैं । लाखों एकड़ अतिरिक्त भूमि की सिंचाई हो सकती है। लाखों लोगों को इस पर बसाया जा सकता है। इस तरह की योजना से दो काम होंगें। हर साल जो बाढ़ें आती हैं, जिससे करोड़ों रुपये का नुकसान हो जाता है, वह बचेगा और इस योजना से बहुत बड़ी मात्रा में अतिरिक्त भूमि की सिंचाई हो सकेगी। उत्पादन भी बढ़ेगा। इस देश व्यापी योजना पर हमें विचार करना होगा। लाखों लोगों को इससे रोजगार मिलेगा। मोरारजी भाई ने दस साल की मियाद रखी हैं कि इसके अन्दर सभी लोगों को रोजगार मिल जाएगा यह काम इस योजना से इससे पहले भी हो सकता है।

आप लोग धन की बात करते हैं । धन केवल नोट तो हैं नहीं। नोट और रुपया तो माध्यम है। असली सम्पत्ति तो इस देश की वस्तु है। वस्तुओं का निर्माण करें। आप आबादी को देखें और मार्किट को देखें। यह देखें कि कितनी बड़ी हमारी मार्किट है। परचेंजिग पावर लोगों की क्या है। 2.1 परसेंट के पास ही परचेंजिग पावर है। जिसकी आमदनी दो सौ रुपया प्रति मास से ज्यादा है ऐसे लोग इस देश में 2.1 हैं। ये 1 करोड़ 25 लाख होते हैं। दिल्ली, बम्बई, बड़े-बड़े शहरों में दो सौ रुपये से ज्यादा आमदनी महावार रखने वाले लोगों के पास ही परचेंजिग पावर है, रीअल मार्किट वही है । वस्तुएं निर्मित होंगी लेकिन उनको खरीदने वाले कौन होंगें ? यहां होंगें । जब तक आप गांवों में परचेंजिग पावर नहीं देगें तब तक कुछ नहीं होगा—

17.00 hrs.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): From where have you got the figure of 2.1 per cent?

SHRI VASANT SATHE: From the Planning Commission.

SHRI BIJU PATNAIK: It is wrong.

SHRI VASANT SATHE: It has been published also. You get that figure. Why do you quarrel with me? You are again quarreling just like about

[Shri Vasant Sathe]

4-anna figure. It is 2.1 per cent who are having a monthly income of Rs. 200 and above.

यह किसी पक्ष का सवाल है यह तमाम देश का सवाल है। प्लानिंग कमिशन के लेवल पर आप इस बात को उठाइये। आज सारी मार्किट की जो बड़े बड़े व्यापारी हैं वही कंट्रोल करते हैं। आपको एक राष्ट्रीय व्यापार आयोग, मार्किटिंग आर्गेनाइजशन की स्थापना करनी होगी। उसको चीजों के वितरण के काम को नियमित करना होगा। ऐसा आप करेंगें तभी आपका काम चल सकता है। अब क्या होगा। वस्तुएं गांवों में बनेंगीं। वहां पर परचेजिंग पावर कहां से आयेगी? उनकी बिक्री नहीं हो सकेगी। मैंने उदाहरण दिया था। गावों में कोई साबुन भी बनाए तो उसका साबुन बिकता नहीं है। जो मैट्रिक पास हैं या बी ए हैं उनसे आप कोई इस तरह का छोटा मोटा कारखाना अगर आप लगवा देते हैं तो उसके माल को खरीदने वाला कोई नहीं होगा। लोहे की बकेट अगर आपने बनवा दीं, या कुदाल बनवा दी तो उसको लेगा कौन, फावड़ा लेगा कौन? ये जो चीजें हैं इसलिए नहीं बिकेंगी कि लोग कहेंगें कि हमें तो लिवर ब्रदर्ज का साबुन चाहिए, टाटा का बना हुआ बकेट चाहिये। स्माल स्केल इंडस्ट्रीज की बहुत बात हो रही है। लेकिन उनकी स्थापना गांवों में इसलिए नहीं हो सकती है कि उनके द्वारा बनाई गई वस्तुओं की बिक्री और वितरण की कोई व्यवस्था नहीं है। जब तक आप मार्किट को कंट्रोल नहीं करेंगें, पूंजीपतियों के हाथ में देश का व्यापार रहेगा तब तक आपको सफलता नहीं मिल सकती है। अगर आप इन लोगों के साथ कहेंगे कि ये छोटे उद्योग धंधों वाले कम्पीट करें तो बात नहीं बनेगी।

यह केवल पूर्वी उत्तर प्रदेश का ही सवाल नहीं है। यह एक व्यापक सवाल है। यह जो पावरटी है उसका सवाल है, गरीबी का सवाल है। इस गरीबी के सवाल को अगर आप हल करना चाहते हैं तो कमिशन बनाने से यह हल नहीं होगा। कमिशन बहुत बन चुके हैं। नेशनल कमिशन आन एग्रिकलचर ने पूरी योजना तहसीलवाइज बनाई हुई है। फिर से श्री यादवेंन्द्र दत्त जी ने कहा कि एक नया कमिशन बना दिया जाए। अगर बना दिया गया तो समझ लीजिए कि पांच साल के लिए छुट्टी हो गई। इस सवाल पर आप देश व्यापी विचार करें। यह एक बुनियादी आर्थिक सवाल है और आप सोचें कि कैसे इसको हल किया जा सकता है। पूंजी देश में मुट्ठी भर लोगों के हाथ में संकलित न होने पाए, इसका कोई आपको हल निकालना चाहिये। इसी पर सारी चीज का दारोमदार हैं। इसको यदि आपने हल नहीं किया तो बात बनने वाली नहीं है। तब आप हमारी और हम आपकी टीका करते रहेंगे। इस टीका टिप्पणी में पूंजीपति मजे मारते रहेंगें, हमारे राज में भी मारते रहे हैं और आपके राज में भी मारते रहेंगे। तो समाजवाद धरा का धरा रह जाएगा और तुम और हम एक दूसरे का सर मारते रहेंगें। मेहरबानी कर के अब इससे ऊपर उठो और देश के आर्थिक सवाल को बुनियादी तौर ` कैसे हल करें इसके ऊपर ध्यान दें, यह मेरी सरकार से प्रार्थना है। मैं माननीय यादवेन्द्र दत्त जी को फिर से एक बार धन्यवाद देता हूं कि वह एक अच्छा सवाल विवाद के लियें लाये। हां, एक बात उन्होंने कहीं, जिसका मुझे अफसोस है और वह यह कि उत्तर प्रदेश देश को प्रधान मंत्री देता रहा है इसीलिये वह पिछड़ा रहा। तो मुझे डर लगा कि कहीं गुजरात का नम्बर तो नहीं आयेगा। इसलिए ऐसा न कहिये। अगले प्रधान मंत्री शायद चौधरी चरण सिह आ जायें उत्तर प्रदेश से। इसलिए उत्तर प्रदेश को प्रधान मंत्री देने के लिये न टोकिए यही मेरा आपसे कहना है।

श्री रुद्रसेन चौधरी (केसरगंज) : मान्यवर, आपने पिछड़े उत्तर प्रदेश के बारे में मुझे भी बोलने का अवसर दिया है इस के

लिए मैं आपको धन्यवाद देता हूं। मैं बहराइच जिले से आता हूं जो नेपाल की सीमा पर स्थित है, इस पूरे क्षेत्र का जो पहला सवाल है पिछड़ेपन का वह यह है कि यह पूरा क्षेत्र घाघरा और राप्ती नदियों के बीच में है इन दोनों नदियों का सारा पानी जो पहाड़ से चलता है वह पूरे क्षेत्र में प्रवाहित होकर बाढ़ की विभीषिका पैदा करता है। सबसे प्रमुख समस्या हमारी यही है यहां के निवासियों को बाढ़ से प्रति वर्ष लड़ना पड़ता है। बाढ़ग्रस्त क्षेत्र होने के कारण वहां सिंचाई की सुविधाएं आज तक उपलब्ध नहीं कराई गई इसलिये पानी की कमी का भी लोगों को सामना करना पड़ता है। कभी कभी सूखे का भी सामना करना पड़ता है। आप विचार करें जहां बाढ़ का इतना भयंकर प्रकोप होगा वहां पर केवल दो ही फसलें किसान पैदा कर सकते हैं, वह हैं गन्ना और धान। इन दोनों फसलों के बारे में यह निश्चित है कि इन में बाढ़ सहने की क्षमता है उसके साथ साथ दूसरी कठिनाई यह भी है कि इन फसलों को पानी भी अधिक चाहिये। बाढ़ का सामना तो किया, लेकिन जब बाढ़ चली गई तो उसके बाद पानी की कोई सुविधा आज तक सरकार ने नहीं दी। मुझे पता है कि घाघरा से एक नहर निकाली जा रही है, वह योजना हाथ में ली गई है, वह शुरू हुई है, लेकिन उसके अन्तर्गत बस्ती, गोंडा, बहराइच और गोरखपुर जनपद का कुछ थोड़ा सा हिस्सा आने वाला है। वह नहर कब तक पूरी होगी कहा नहीं जा सकता। कितना केन्द्र उस योजना के लिए पैसा देगा, हम उसका पूरा लाभ उठा पायेंगे कि नहीं, यह अभी कहना कठिन है। क्योंकि जब भी नहर पूरी होगी तो केवल खरीफ की फ़सल के लिये ही पानी दे सकेगी, रबी की फ़सल के लिये पानी नहीं दे सकेगी। दोनों सीजनों में पानी देने के लिये राप्ती और घाघरा पर जो दो योजनायें प्रस्तावित हैं--करनाली और भालूडांग-- इनको जब सरकार हाथ में लेगी तो सिंचाई की समस्या हल हो सकेगी और दोनों प्रमुख फसलों को जिन पर उस क्षेत्र की आर्थिक प्रगति निर्भर करती है, उन को लाभ होगा।

आज चीनी मिलों की हालत आपको मालूम है। थोड़े दिन पहले इस क्षेत्र की चीनी मिलें शुरू हुई है यह कहा जाता है कि चूंकि रिकवरी कम है इसलिए किसान को पैसा कम मिलता है। इस क्षेत्र में एक ओर बाढ़ से गन्ना खराब होता है दूसरी ओर गन्ने के लिये न बोने के पहले और न बाद में सिंचाई की व्यवस्था है तो आप बतायें कि गन्ना अच्छा कहां से पैदा होगा? धान भी केवल वर्षा पर निर्भर होने की वजह से भरपूर पैदावार नहीं देता।

मैं प्रधान मंत्री जी से यह निवेदन करना चाहता हूं कि चूंकि इस क्षेत्र की सब से प्रमुख समस्या सिंचाई की है, इसलिए वह पहले इसी की ओर ध्यान दें। इसे विशेष रूप से हाथ में लेने पर यह समस्त क्षेत्र उन्नति कर सकता है। जब तक इस क्षेत्र में खेती की उन्नति नहीं होगी, तब तक इसके विकास के अवसर उपलब्ध नहीं हो सकते। पिछली सरकार ने जो विकास योजनाएं बनाई थीं, वे आज भी चल रही हैं। जहां छोटे तथा सीमांत किसान ज्यादा संख्या में हैं, वहां छोटे तथा सीमांत किसान विकास एजेंसियां स्थापित की गई थीं। मुझे पता है कि रायबरेली जनपद के प्रत्येक विकास खण्ड में ऐसी एजेंसियां स्थापित हैं, लेकिन पूर्वी उत्तर प्रदेश के बहुत थोड़े विकास खण्डों में ये एजेंसियां कायम की गई हैं। इससे प्रकट होता है कि पिछली सरकार द्वारा जो भी एजेंसियां स्थापित की गई, अथवा विकास के जो भी माध्यम बनाये गये, उसमें भेदभाव किया गया।

इस क्षेत्र को दूसरों के समकक्ष लाने के लिये विशेष प्रयास और विशेष साधन जुटाने की जरूरत है। जब तक ऐसा नहीं किया जाएगा, तब तक उस क्षेत्र की समस्यायें हल नहीं होंगी।

[श्री उग्रसेन चौधरी]

जैसा कि माननीय सदस्य ने कहा है, वहां पर आवागमन को सड़कों की—भी एक प्रमुख समस्य है। नदी-नालों का जाल बिछा हुआ है; बड़ी बड़ी नदियां हैं। इस लिए वहां पर सड़कों का निर्माण भी यथाशीघ्र करने की आवश्यकता है। वहां की जमीन में बहुत उर्वरा-शक्ति है और जल की भी कमी नहीं है। यदि यहां सिंचाई की समुचित व्यवस्था हो जाये, तो इस क्षेत्र का विकास होने में कोई कठिनाई नहीं है—और केन्द्रीय सरकार इसके लिये सक्षम भी है। अगर प्रधान मंत्री जी इस ओर विशेष ध्यान दें, तो इस क्षेत्र की उन्नति हो सकती है।

आज भगवान की कृपा से ऐसा अवसर आया है कि हमने इस विषय पर विचार करना शुरू किया है। माननीय सदस्य, श्री यादवेन्द्र दत्त, को यह प्रस्ताव लाने के लिए मैं धन्यवाद देता हूं और सरकार से पुनः आग्रह करता हूं कि इस ओर विशेष ध्यान देकर हमें आगे बढ़ने का अवसर प्रदान करें।

श्री उग्रसेन (देवरिया) : सभापति महोदय, आज जो विषय श्री यादवेन्द्र दत्त ने सदन के समक्ष रखा है, उस के सम्बन्ध में कई माननीय सदस्यों ने अपने विचार व्यक्त किये हैं। जब पटेल कमीशन बना, और हमारे पूर्वांचल की धरती पर आया, तो मैंने उसका स्वागत किया। मैं उस समय विधान सभा का सदस्य था, और मुझे पटेल कमीशन के साथ महीनों तक रहने का सौभाग्य प्राप्त हुआ। उत्तर प्रदेश सरकार ने कमीशन के सामने कुछ आंकड़े प्रस्तुत किये और उनकी सहायता के लिये विरोधी दलों के हम लोगों ने भी अपने आंकड़े प्रस्तुत किये।

कमीशन ने अपनी रिपोर्ट दी, और वह 1964 में छप गई। उसके बाद केन्द्रीय सरकार ने उत्तर प्रदेश सरकार को 4.80 करोड़ रुपया पूर्वी जिलों के विकास के लिए दिया। लेकिन जिस काम के लिए वह रुपया दिया गया था, वह उस काम पर खर्च नहीं किया गया। कांग्रेस सरकार ने वह पैसा दूसरी जगह खर्च कर दिया। मैंने इस सदन में सवाल किया था, और चिट्ठी भी लिखी थी, कि पूर्वी जिलों के विकास के लिए जो रुपया दिया गया था, वह देवरिया में खर्च न किया जाता, तो गोरखपुर में खर्च कर दिया जाता, अगर आजमगढ़ में खर्च न होता, तो बलिया या वाराणसी में खर्च हो जाता, लेकिन आखिर वह रुपया कहां खर्च किया गया। श्री साठे की सरकार ने उस ओर कोई ध्यान नहीं दिया।

कमीशन ने अपनी कुछ संस्तुतियां दी थीं। जब हम लोग उत्तर प्रदेश विधान सभा में इस प्रश्न को उठाते थे, तो दूसरे क्षेत्रों के भाई कहते थे कि पूर्वी जिलों के लोग बड़े निकम्मे और काहिल हैं। उसके जवाब में मैं कुछ नहीं कहूंगा। हमने पूर्वी जिलों में लोगों से वादा किया था कि अगर वे हमें चुन कर लोक सभा में भेजेंगे, तो हम उन साढ़े तीन करोड़ लोगों की वकालत करेंगे, जो शोषित, उत्पीड़ित और प्रताड़ित हैं, जो मज़लूम और मजबूर हैं, जो गरीबी में रहते हैं, जो इन्सानियत की जिन्दगी बसर करना चाहते हैं, लेकिन नहीं कर सकते हैं।

मैं अपनी बात कहने से पहले पटेल कमीशन की रिपोर्ट में से कुछ पंक्तियों को पढ़ना चाहता हूं: —

> "इस के अलावा ये लोग पीढ़ी-दर-पीढ़ी अत्यन्त दयनीय स्थिति में जीवन-यापन कर रहे हैं। जब पूरे दिन काम करने के बाद भी लोगों को दो वक्त खाना न मिले, सूखा और बाढ़ के कारण एकमात्र पेशा कृषि भी पूर्णतः अनिश्चित और अलाभकारी हो, प्रारंभिक चिकित्सा व जन-स्वास्थ्य सुविधाओं के अभाव में अल्प-पोषित लोग अनेक बीमारियों के शिकार हो जाते हो, तो कोई आश्चर्य नहीं

[... क्षु]

नहीं कि लोग कर्म करने में विश्वास खो बैठें और भाग्यवादी बन जायें । विद्यमान सामाजिक स्थिति और दृष्टि-कोण ऐतिहासिक गतिविधियों का परिणाम है । यह जनता की मूलभूत प्रकृति है । यदि शिक्षा, स्वास्थ्य व परिवहन की सुविधाओं की वृद्धि के साथ साथ आर्थिक विकास की शक्तियों को भी गतिशील किया जाये, तो इन में परिवर्तन लाया जा सकता है ।"

यह पटेल कमीशन ने तीन चार महीने घूमकर और उनके आंकड़ों को देख कर कहा ।

इस का बड़ा पुराना इतिहास है । यह सही है कि यह तथागत महात्मा बुद्ध के परिनिर्वाण की स्थली है, यह स्वामी महावीर की भूमि है और 1857 में यहीं राजा देवी बक्श सिंह ने जो गोंडा के थे और बन्धू सिंह जी ने आजादी की लड़ाई लड़ी थी। अंग्रेजों ने इस को दबाया और कांग्रेस की हुकूमत आई तो उन्होंने भी इसे दबाया। सन 1942 की क्रान्ति पूर्वांचल के सोलह जिलों में कोई कम नहीं हुई। 8 अगस्त को ही वहां क्रान्ति की चिन्गारी भड़क गई। कांग्रेस के लोग आए तो उन्होंने भी हमें दबाया। किन्तु जय प्रकाश जी की समग्र क्रान्ति को लेकर पूर्वांचल की जनता ने जनता पार्टी को करीब करीब शत प्रतिशत मतदान किया और हम लोग यहां पर आए। तो आज उन की तरफ से मैं आप से कुछ कहना चाहता हूं। आज हमारे यहां की प्रति व्यक्ति आमदनी क्या है ? देवरिया की 155.88 उस समय की है और इस समय की भी बताता हूं। मैं पूरब और पश्चिम का भेद बताना चाहता हूं। जब 1970–71 में पूर्वी उत्तर प्रदेश में एक आदमी को साल की आमदनी 221 रुपये थी तो पश्चिमी उत्तर प्रदेश की औसत आमदनी 343 थी और 155.8 तो केवल देवरिया जिले की जहां से मैं आता हूं वहां की है । सेठ साहब चले गए, मैं अपने गुरु डा० लोहिया की बातों की याद दिलाना चाहता हूं । व्रज भूषण तिवारी जी ने भी इस बात को कहा । उन्होंने कहा था इसी सदन में 1967–68 में कि हिन्दुस्तान में 27 करोड़ लोग साढ़े तीन आने रोज पर गुजर करते हैं। साढ़े सोलह करोड़ लोग एक रुपये रोज पर गुजर करते हैं। उस समय 50 करोड़ की देश की आबादी थी। उस में साढ़े पचास लाख 34 रुपये से लेकर 3 लाख रुपये रोज पर गुजर करते हैं। बिरला के परिवार की एक दिन की आमदनी उन दिनों 3 लाख थी। आज भी इस से कुछ कमीबेश होगी। पूर्वांचल की ओर इन सोलह जिलों की बात मैं बताता हूं कि साढ़े तीन आने से वह चार आने नहीं हुई है, वह पौने तीन आने पर चली गई। हमारे पास जमीन नहीं है । बड़े बड़े भूपति हमारे यहां हैं जो हजारों एकड़ जमीन रखे हुए हैं। सरदार सुरजीत सिंह मजीठिया हैं। हजारों एकड़ जमीन उन के पास है। जो सीलिंग का कानून बनाया उस में एक इंच जमीन उनकी नहीं निकाली गई। जब तक जमीन बड़ों से छीन कर छोटों को नहीं बांटी जायेगी, गरीबों का भला नहीं हो सकता है । सारे पूर्वांचल के लोग कलकत्ता बम्बई आदि जगहों में मजदूरी करने के लिए जाते हैं। कलकत्ते के बाबू साहब, बम्बई के भइया और खदानों के कुली मजदूर हमीं है। हमारा खाना क्या है ? क्या हमारा लोक भोजन है, क्या हमारा लोक भवन है, क्या हमारी लोक भूषा है और क्या हमारी लोक भाषा है, उस के बारे में सदन के सदस्यों का मालूम नहीं है । हमारा लोक भवन है पलानी। भोजपुरी में झोपड़ी को पलानी कहते हैं। हमारा लोक भोजन क्या है ? हमारे यहां नदी नालों में जो केकड़ा होता है, दोहना होता है वह और आम की गुठली की रोटी, गोबर के अनाज की रोटी खाकर लोग बसर करते हैं। यह हमारा लोक भोजन है । लोक भूषा क्या है— कोपिनी, यह लंगोटी टाइप होती है और गांवों में साढ़े निन्यानवे फीसदी माताओं

[श्री उग्रसेन]

बहनों के लिए कहीं भी सार्वजनिक पाखाने नहीं बने हैं । मैं बर्मा गया था, वहां कोई भी गांव ऐसा नहीं जहां सार्वजनिक पाखाने नहीं थे । यह स्थिति आज तीस साल की योजनाओं के बाद है जो हमारी यह गरीबी है, और हमारी लोक भाषा क्या है--भोजपुरी, कितनी प्रिय हैं, उस के लिए भी कुछ नहीं हुआ है । तो लोक भोजन नहीं, लोक भूषण नहीं, लोक भाषा नहीं, और लोक भवन नहीं । इस हालत में पूर्वी उत्तर प्रदेश के जिलों के चार करोड़ लोग रहते हैं ।

मैं कुछ सुझाव देना चाहता हूं, और मैं क्या सुझाव दूंगा, पटेल कमीशन ने सुझाव दिया है । पटेल कमीशन ने लिखा कि आजमगढ़ में ऊसर का रिक्लेमेशन कर दिया जाये । कहीं हुआ ? क्यों नहीं हुआ ? उस ने लिखा कि आजमगढ़ और देवरिया में छोटे मोटे हथियार, पटाखे वगैरह बनाने के कारखाने लगा दिए जायें । नहीं खोले गए । पटेल आयोग ने लिखा कि कोई कागज बनाने की मिल वहां खोल दी जाये और शीरे से सिंथेटिक रबड़ बनाया जाये । उत्तर प्रदेश में एक ही कारखाना सिन्थेटिक रबड़ का बरेली में है, दूसरा कारखाना नहीं खोला गया । सारा शीरा दूसरी जगह चला जाता है । और ये चीनी मिलें हमारे शोषण का जरिया हैं । आज भी पचास लाख, तीस लाख कमाते हैं और राष्ट्रीयकरण के नाम पर इन लोगों ने मशीनें उठा कर कलकत्ते बम्बई में जा कर बेच दीं । ये हम पर ऐसे लदे हैं कि हमारे मतदाता कहते हैं कि यह जोंक की तरह हैं जो हमारा खून पीते हैं । कब यहां से जायेंगे ? कब सरकार इनकी मिलों को लेगी ? मिलें लेने की बात कही गई है । 12 मिलें ली गई थीं और 19 करोड़ की पूंजी दी गई थी लेकिन पांच वर्ष में 8.33 करोड़ डिप्टी कलक्टर खा गए, 8.33 करोड़ का घाटा हो गया--बरनाला साहब इसकी जांच करें । तो फिर हमारा राष्ट्रीयकरण आगे कैसे बढ़ेगा ?

हमारे यहां कोई उद्योग धन्धा नहीं है । हमारे यहां कटहल होता है जो कि कानपुर भेज दिया जाता है । मैं चिल्लाता हूं कि कटहल से आचार बनाने का या कोल्ड ड्रिन्क बनाने का कारखाना खोल दिया जाए लेकिन नहीं खोला जाता है । हमारे यहां कर्घे थे, बड़ा काम होता था लेकिन वह भी समाप्त हो गए हैं । इस तरह से हमारे यहां उद्योगीकरण कुछ नहीं है । बाहर जहां जाते हैं वहां से निकाले जाते हैं । खानों से निकाले जाते हैं । बर्मा से हम निकाले गए । मुझे इस बात का गर्व है कि पूर्वांचल के लोगों ने आजाद हिन्द फौज में जाकर आजादी की लड़ाई लड़ी । आज हमारे यहां कोई ऐसा गांव नहीं है जहां पर आजाद हिन्द फौज के कर्नल, जनरल और बड़े हवलदार न हों । जबसे वे वहां से लौट कर आए हैं भूखों मरते हैं, उनके बच्चे भुखमरी के शिकार हैं और उनको कोई भी पूछने वाला नहीं है । उनको फौज में नहीं लिया गया, पेंशन उनको मिलती नहीं है । उन्होंने आजादी की लड़ाई लड़ी है इसलिए उसका फल भोग रहे हैं । मैं माननीय प्रधान मंत्री जी से कहूंगा कि आपने भी आजादी की लड़ाई लड़ी है, हम भी आजादी की लड़ाई लड़ते जा रहे हैं लेकिन हमें उसका फल न भोगाया जाए बल्कि हमें भी इन्सान की तरह से अपनी जिन्दगी बसर करने दिया जाए ।

मैं एक सुझाव देना चाहता हूं । घाघरा और राप्ती दो बड़ी नदियां हैं जिनका पर सेकेन्ड तीन तीन लाख क्यूसेक से ज्यादा पानी का डिसचार्ज है लेकिन उन पर एक पैसे का भी काम नहीं हुआ है । मैंने प्रधान मंत्री जी को खत लिखा है कि आप नेपाल जा रहे हैं आप वहां के बादशाह से बात कीजिए जो करनाली योजना है, भारत सरकार के सिंचाई विभाग के उस सुझाव को अगर नेपाल के महाराजाधिराज और उनकी सरकार

अगर मान लेती है तो 3600 मेघावाट बिजली साल में पैदा होगी और सिंचाई की व्यवस्था भी होगी। नेपाल को मुफ्त बिजली भी दी जा सकती है और हमेशा हमेशा के लिए हमारी बाढ़ की समस्या भी समाप्त हो जाएगी। उसी प्रकार से भालू बांध की योजना है। 1958-59 में मैंने विधान सभा में हल्ला मचाया कि जलकुंडी योजना बनाइए। इनकी सरकार ने सात लाख रुपया सर्वेक्षण पर भी खर्च किया। उन दिनों में जलकुंडी योजना, जिसको भालू बांध भी कहते हैं, अगर बन जाती तो 45 करोड़ का खर्चा आता जबकि आज उस पर डेढ़ सौ करोड़ खर्चा करना पड़ेगा। उन दिनों करनाली योजना 55 करोड़ में बन जाती जबकि आज उस पर 250 करोड़ खर्चा करना पड़ेगा। लेकिन इन्होंने नहीं बनाया। क्यों नहीं बनाया? मेरी बातों का इन पर कोई असर नहीं हुआ।

यह जो पटेल कमीशन की रपट है उसको माठे साहब पढ़े। मैं किसी कमीशन की मांग नहीं करता। हमने सुझाव दिया है कि केन्द्र की सरकार और राज्य की सरकार को साल में इतना धन दे दें कि पटेल साहब ने जो सिफारिशें की थीं उनको लागू कर दिया जाए। कम से कम इतना काम कर दिया जाए। कहा जाता है कि दूसरे सूबों में प्रति व्यक्ति इतनी आमदनी हुई हैं लेकिन वहां पर प्रति व्यक्ति खर्चा कितना है? दिल्ली में एक आदमी के रहने पर 40-50 रुपया साल में खर्चा किया जाता है लेकिन देवरिया में प्रति व्यक्ति जो इन्वस्टमेंट है वह 14-15 रुपया था जो कि अब 17-18 रुपया हो गया होगा। एक बार मधु लिमये जी ने लोक सभा में प्रश्न किया था कि 17 साल की योजनाओं में किस स्टेट को कितना मिला तो किसी स्टेट को प्रति व्यक्ति 500 रुपया मिला, किसी स्टेट को 400 रुपया प्रति व्यक्ति मिला लेकिन उत्तर प्रदेश को प्रति व्यक्ति 101 रुपया मिला और हमारे पड़ोसी डा० रामजी सिंह की स्टेट को 99 रुपया प्रति व्यक्ति ही मिला। तो उसमें भी हम पिछड़े हुए हैं। हम हल्ला तो बहुत करते हैं लेकिन होता कुछ नहीं है। हमारे गुरु डा० लोहिया जी कहते थे कि तुम प्रधान मंत्री मत लो, प्रधान मंत्री दक्षिण का होगा तो तुम्हें योजनायें मिलेंगी। मैं अभी दक्षिण की ओर गया हुआ था, मैंने देखा हैदराबाद, कर्नाटक वगैरह में सारी योजनायें चलाई गई है। अब प्रधान मंत्री हमारे मोरारजी भाई हो गए हैं इसलिए मैंने कहा कि हमें अब कहना चाहिए कि सारी की सारी योजनायें पूर्वांचल में चलाई जायें क्योंकि उस हिस्से को सभी लोग भूले हुए थे। कांग्रेस राज्य में तो हमें केवल एक ही योजना मिली हुई थी—प्रधान मंत्री बनने की योजना—आप दूसरी कोई भी योजना उत्तर प्रदेश और बिहार के लिए हो तो बता दें।

अन्त में मैं एक सुझाव देना चाहता हूं। पटेल कमीशन की जो रिपोर्ट है उसको पढ़ा जाए और उसमें जो भी फीज़िबिल हो उसको दो तीन साल में प्लान कर दिया जाए। लेकिन इसमें प्रायर्टी किसको दी जाए उसके बारे में भी मैं कहना चाहता हूं। आप नदी घाटी योजनाओं को पायर्टी दीजिए क्योंकि उससे बिजली मिलेगी और सिंचाई भी होगी। नेपाल भी फले फूले—यह भी देखना हमारा फर्ज है। उसकी भी हम मदद करें और उससे हमारे यहां बाढ़ भी हमेशा के लिए समाप्त हो जाएगी। साथ ही घाघरा के पेटे में रहने वाले साढ़े तीन करोड़ लोगों का भी भला हो जाएगा।

इसके साथ ही एक बात और भी कहना चाहता हूं कि छोटे-मोटे उद्योग धन्धे खादी एवं ग्रामोद्योग की तरफ से खुलवा दें। देवरिया की 30 लाख की आबादी है जिसमें 12-13 लाख बेकार हैं। उनके पास कोई काम नहीं है, वे सो रहे हैं, घूम रहे हैं और काम के बिना मर रहे हैं। इसकी वजह से वहां प्रति व्यक्ति

[श्री उग्रसेन]

आमदनी भी नहीं बढ़ रही है। इसके जरिए उनकी आमदनी भी बढ़ जाएगी।

पढ़ाई लिखाई का क्या हाल है वह भी आप देखें। पढ़ाई-लिखाई की जो हालत है, आप सब जानते हैं। मैं तो आप को यह सुझाव दूंगा कि साक्षरता सेना बना दीजिये; भूमि सेना बना दीजिये और ये लोग दो वर्ष के अन्दर हर आदमी को लिखना-पढ़ना सिखा देंगे। हमारे यहां आज बड़े-बड़े कालिज और यूनीवर्सिटीज़ हैं। मैं मोरारजी भाई को एक सुझाव देना चाहता हूं—इनको 6 साल के लिये बन्द कर दीजिये। आप कहेंगे कि मास्टर साहबान कहां जायेंगे। वे भी वहां जायेंगे, जैसे चीन में बांध बन रहा था तो इन सब लोगों को वहां लगा दिया गया। मेरे गुरु आचार्य नरेन्द्र देव ने मुझे बताया था—वे शांघाई शहर में गये तो देखा कि तमाम प्रोफेसर, मास्टर लोग मक्खी-मार आन्दोलन में लगे हुए थे, उस आन्दोलन का यह परिणाम निकला कि पीकिंग और शांघाई से मक्खियों का सफाया हो गया, इसी तरह से इन लोगों को भी 6 वर्ष के लिये योजना के काम में लगा दीजिये। ये लोग हर वर्ष लाखों की संख्या में लोगों को पास कर देते है, उसके बाद उनको नौकरी नहीं मिलती और समाज में व्यवस्था फैलती है।

चौथी बात मैं यह कहना चाहता हूं—हमारे प्रधान मंत्री जी हम को पैसा दे देंगे, हमारे उत्तर प्रदेश के मुख्य मंत्री राम नरेश जी यादव पैसा दे देंगे, लेकिन होता क्या है—वह पैसा पानी की तरह से छन-छन कर जब नीचे के स्तर पर पहुंचता है तो शून्य हो जाता है—पिछड़े इलाकों के विकास के लिये कुछ बचता ही नहीं इन पिछड़े इलाकों के विकास के लिये—चाहे पूर्वी उत्तर प्रदेश हो, बिहार हो, आन्ध्र प्रदेश हो, तामिलनाडू हो, पश्चिमी बंगाल हो—इन पिछड़े इलाकों के विकास के लिये, इनको ऊपर उठाने के लिये यदि विशेष "अवसर" का सिद्धान्त हमारी जनता पार्टी की सरकार मान जाये, इन को विशेष अवसर दे, तब इन का विकास हो सकता है।

आपके इकानामिक्स विभाग के आंकड़ों के अनुसार हिन्दुस्तान में 58 जनपद ऐसे हैं जो बहुत पिछड़े हुए हैं, दरिद्रता की सीमा रेखा के नीचे हैं, इनमें से 22 उत्तर प्रदेश में हैं और इन 22 में से 16 पूर्वी उत्तर प्रदेश में हैं। इसलिये, सभापति महोदय, मैं आपके माध्यम से माननीय मोरारजी भाई से सादर, सविनय निवेदन करना चाहता हूं कि पटेल कमीशन की किताब को ठीक से पढ़ा जाये। केवल भाषण करने के लिये लायब्रेरी से मंगा कर और पढ़ कर फिर लायब्रेरी को वापस कर दिया जाये—ऐसा नहीं होना चाहिए। पटेल साहब ने जिन बातों को लिखा है और जो काम अभी तक नहीं हुए हैं, उनको देखा जाये, कौन फीज़िबिल है, कौन जल्दी हो सकते हैं, किनको पैसा लगा कर ऊपर उठाया जा सकता है—उनकी तरफ शीघ्र ध्यान दिया जाये। मैं आज उन लोगों की तरफ से बोल रहा हूं—जिनके पास न खाने को हैं, न मकान है, न पहनने को है और न शिक्षा है। मुझे विश्वास है कि जनता पार्टी की सरकार, राज्य और केन्द्र में दोनों, हमारे गरीब, फटेहाल, बेकार लोगों की ओर ध्यान देगी और हमें भी इन्सानों की जिन्दगी बसर करने का, जो पिछले 31 वर्षों में नहीं हो पाया, मौका देगी।

सभापति महोदय, आप को बहुत-बहुत धन्यवाद, आप ने मुझे इतना समय दिया।

सभापति महोदय : इस मोशन पर दो घंटे का टाइम दिया गया है, अब तक दो घंटे हो गये हैं।

श्री गौरी शंकर राय (गाजीपुर) : सभापति महोदय, इन चार जिलों में से एक

जिले का मैं भी रहने वाला हूं---इसलिये मैं अवश्य बोलना चाहता हूं।

कुछ माननीय सदस्य : हम भी पिछड़े इलाकों से आते हैं---हमें भी बोलने का मौका दिया जाये।

श्री ओम प्रकाश त्यागी (बहराइच) : मेरा प्रस्ताव है कि इस बहस पर समय बढ़ाया जाये।

सभापति महोदय : मुझे कोई एतराज़ नहीं है---इसके बारे में हाउस फैसला करे।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): We have no objection if the hon. Members want the time to be extended but the discussion should end to-day. That was the recommendation of the Business Advisory Committee.

MR. CHAIRMAN: All right, how much time?

SHRI RAVINDRA VARMA: By half an hour.

MR. CHAIRMAN: That means that I will have to call the Prime Minister at quarter to six.

SHRI K. LAKKAPPA (Tumkur): What is all this? This is all regionalism.

श्री गौरी शंकर राय : साढ़े छः बजे तक तो यह पहले ही चलने वाला था। आप थोड़ी मदद करें---इसके टाइम को थोड़ा बढ़ायें। मैं भी उन चार जिलों में से एक का प्रतिनिधि हूं।

सभापति महोदय : लेकिन प्रधान मंत्री जी को कहीं जाना है।

श्री गौरी शंकर राय : हम जानते हैं कि उनकी कठिनाई है, लेकिन हम क्या करें। जहां का मैं प्रतिनिधि हूं, वहां के प्रतिनिधि के बोलने पर ही यह कमीशन बना था। आज का प्रस्ताव मेरा भी था, हम दोनों सदस्यों का था।

MR. CHAIRMAN: The time allotted is over. I will call Mr. Lakkappa. There are many other hon. Members also wanting to speak. Now the hon. Prime Minister says that after 6 p.m. he will not be here as he has a prior appointment.

श्री गौरी शंकर राय : इसको कल के लिये पोस्टपोन कर दीजिये। पिछले छः महीनों से मैं कोशिश कर रहा था कि यह प्रस्ताव यहां आये।

श्री उग्रसेन : प्रधान मंत्री जी कल जवाब दे दें।

श्री गौरी शंकर राय : प्रधान मंत्री जी कल जवाब दें। हम छः महीने से कोशिश कर रहे थे कि यह प्रस्ताव आवे और आज यह प्रस्ताव यहां आया है। इसलिए इस पर हमें भी बोलना है।

सभापति महोदय : प्रधान मंत्री जी को 6 बजे जाना है, इसलिए वे आज पहले बोल लें और उसके बाद आप बोल लीजिये।

श्री गौरी शंकर राय : हमारी बात सुन कर जब प्रधान मंत्री जी बोलेंगे तभी हमें संतोष होगा। अगर आज इस पर बहस पूरी नहीं हो सकती तो प्रधान मंत्री जी कल जवाब दे दें और आज हमें बोलने का मौका दिया जाये।

SHRI HARIKESH BAHADUR: Reply may be given by the Prime Minister to-morrow.

SHRI RAVINDRA VARMA: If this is approved by the House, the debate may go on to-day and the Prime Minister may reply to-morrow morning. He will take fifteen minutes.

[Shri Ravindra Varma]

To-morrow there is the discussion on Netaji.

SHRI MORARJI DESAI: There are very few in the Opposition. What is the use of a reply to-day: If it is permitted I can reply to-morrow.

MR. CHAIRMAN: Prime Minister will reply to-morrow.

Is it the desire of the House to extend the time of the House? If so, should it be extended by an hour or half-an-hour? It may go upto 18.30.

SHRI YADVENDRA DUTT: I have one submission to make. Originally the time given was from 3.30 to 6.30. It may be extended beyond that.

MR. CHAIRMAN: The time allotted is 2 hours. We have completed two hours also. I should have called the Prime Minister to reply and also yourself. But as Members were anxious to speak on this and it is a very important subject, I appreciate their anxiety. That is why I give them a chance. Since the Prime Minister has agreed to speak to-morrow, let us extend time upto 18.30.

Is it the desire of the House to extend the time of the House upto 19.00 hrs.?.

SHRI VAYALAR RAVI (Chirayinkil) We agree.

SOME HON. MEMBERS: Yes, the time may be extended upto seven O'Clock.

SHRI RAVINDRA VARMA: With the Half-an-hour discussion be from 6.30 P.M. to 7 P.M.?

MR. CHAIRMAN: The House will continue upto 7 P.M.

SHRI K. LAKKAPPA (Tumkur): Motion has been moved by Shri Yadvendra Dutt on an important subject. I support the sentiments and the views as also the object with which this has been moved in this House.

I heard the other side with rapt attention. The mover has also made very important points. In 1962 a Joint Committee was set up by the Planning Commission to examine the backwardness of four districts of Eastern U.P. I have that report in my hand. The very important aspect of it was this. Their aim was to ensure uniform rate of growth and uniform level of development in different regions of the country. The Study Team was authorised to explore the possibility of understanding the depth of backwardness in Eastern U.P. As the House is aware, three Prime Ministers have come from U.P. The more the Prime Ministers from U.P., the more the backwardness of U.P. Another person from U.P. is also trying inside to become Prime Minister. Well, I don't know how much backwardness of U.P. is there. Our Prime Minister has to look into this U.P. State has dominated all along the political will of this country. We have found the creation of an atmosphere of distress, dissatisfaction, inequalities and imbalances, especially, regional imbalances and these things have been very clearly reflected. It is not that we are pleading in this forum saying that roads have not been built, fisheries have not been developed, or industries have not been developed and so on, in any particular region. It is not that we are saying that railway lines have not been laid in this place or that place. What we are saying is that we should take an overall view of the country, the regional imbalances of the country, the backwardness and so on. Economic growth is not uniform throughout the country. This is not a surprising thing in respect of U.P. alone.

Pandit Nehru brought to our country the concept of scientific planning at that time. But in the implementation of planning what we find now is that the very object has been nullified, by various expert committees and so on because it is only the will of the bureaucrats which has been prevailing. The present Government is also adding more confusion and we don't know what the concept of rolling plan is.

There has been no scientific analysis of the backwardness of the country in terms of development, industrial growth and so on. This is the situation which is prevailing today.

Therefore, the entire situation has to be studies on the basis of giving equality of development, sharing of resources in an equitable manner. We should see that all corners of U.P. or of any other State, for that matter, are dealt with in a proper and effective manner. Proper growth must be ensured. Even the Patel Commission report is only a fractional report. It is not based on any scientific basis or any such thing. They have only examined some people and given a report. For the last so many years nothing has been improving. All the representatives of the regions have been pleading in the House that the backwardness has to be removed, not only in U.P. but everywhere wherever there is backwardness. So, this is the situation that is prevailing now.

So far as implementation of the recommendations of the Administrative Reforms Commission are concerned, divergent views have been expressed. Even Shri Jayaprakash Narayan had recently made a statement in Bihar further reorganisation will only mean this—the bigger a State the bigger will be its problem; there cannot be any economic growth. U.P. is quoted as an example. Population of U.P. has assumed greatest dimension now. This is the biggest State of India which could not only produce a large number of M.Ps but also M.L.As and they can control the whole of India politically. This applies not only to the Janata Party but also to the Congress Party by virtue of the strength. That is not at all good. Is it possible to run the administration efficiently if U.P. is left in this state? I will not advocate that all the bigger States should be split into smaller ones. I only want that there should be a rational approach as far as reorganisation of the bigger States is concerned.

In U.P. there are now 56 districts. In U.P. there used to be more than one hundred ministers let alone the Ministers of State and Deputy Minister. Even making use of the entire government machinry is it possible to improve the situation in U.P. as far as removal of its backwardness is concerned? That is the most important aspect which has got to be kept in mind. I hope my hon. friends will not mind taking help from the Centre on this basis.

There are ever so many rivers in this country. Ganga is there. We have got natural wealth available in plenty in this country. And nature is so kind to this country so far as natural wealth is concerned. But, have we tried to exploit the natural wealth of this country for the betterment of the people or for the economic prosperity of this country? No. That is because of lack of rational thinking on our part. The bigger the States you create the bigger the problems will be. For development of any part of the country, politics comes in. I would say that U.P. is bringing in politics. I may tell you that so far we had three Prime Ministers from U.P. And another man, Shri Charan Singh is trying to become Prime Minister. He hails from U.P.

What the Planning Commission should do or what the Prime Minister should do is this. Wherever you feel that there is a big State, you should see that there must be a rational and viable administration without creating regional imbalance. This sort of atmosphere is what we want now. You should see to it that each backward State of the country is developed uniformly and you should see that assistance is given to each such state in a uniform manner. The entire planning of this country requires to be done on a rational and scientific manner. I am sorry to state that the Planning Commission and the present Government are simply creating more confusions thereby adding fuel to the fire.

Reorganisation of U.P. is no doubt important. But, at the same time, I

[Shri K. Lakkappa]

request the Prime Minister to see to it that all these points which I have brought out are taken into account by Government and Government should see to it that the regional imbalances in all the backward regions are removed as early as possible.

For the development of backward areas of the States, the country should be taken as a whole and not U.P. alone.

With these words, I support the Motion moved by my hon. friend.

श्री द्वारिका नाथ तिवारी (गोपालगंज) : यह बात नहीं है कि देश के पिछड़े हिस्सों और रिजनल इम्बैलेंसिस के सम्बन्ध में इस सदन में चर्चा कभी नहीं हुई। करीब-करीब हर सेशन में इन समस्याओं पर वाद विवाद होता रहा है। कांग्रेस गवर्नमेंट के समय में भी होता रहा है और जनता सरकार के समय में हुआ है। बजट के समय भी इस पर ध्यान दिलाया जाता है। सरकार की तरफ से आश्वासन भी मिलते है कि पिछड़ेपन को दूर करने के लिए वह कदम उठायेगी और उठा रही है। लेकिन जो पिछड़े हुए भाग है वे अभी भी पिछड़े हुए बने हुए है और उनमें कोई ताकत नहीं आ रही है कि वे स्वावलम्बी हो सकें। यह भी सरकार को समझना चाहिये कि जब किसी शरीर का या देश का एक अंग कमजोर होता है तो सारे अंग में ताकत होने के बावजूद भी वह शरीर न बढ़ सकता है और न देश आगे जा सकता है। पिछड़ा हिस्सा आगे वाले को भी पीछे खींच सकता है। प्रस्तावक महोदय ने कहा था कि उत्तर प्रदेश के चार जिलों की जो बात है वह तो एक प्रतीक मात्र है, देश के हर प्रान्त में, हर हिस्से में कुछ ऐसे इलाके हैं जो बहुत पिछड़े हुए है। सौभाग्य से पंडित जवाहरलाल नेहरू के समय में उत्तर प्रदेश के पिछड़े हिस्सों का प्रश्न उठा और एक कमीशन मुकर्रर हुआ जिसका नाम पटेल कमीशन था और उसने एक रिपोर्ट दी वहां के पिछड़ेपन के सम्बन्ध में। अभी हमारे पूर्व वक्ताओं ने भी अपने-अपने इलाकों की हालत को सदन के सामने रखा है और बतलाया है कि कितनी दयनीय स्थिति वहां की है। पिछड़ापन नापने के लिए चार मापदंड होने चाहियें। पहला यह कि पर-केपिटा इनकम क्या है, दूसरा यह कि पर केपिटा बिजली का कंजमशन क्या है, तीसरा यह कि क्वान्टम आफ अनऐम्प्लायमेंट क्या है और चौथा यह कि शिक्षा का विस्तार कितना है। इन चारों बातों को आप देख लें तो मालूम हो जायेगा कि देश का कौन सा हिस्सा बहुत पिछड़ा हुआ है, या सब से अधिक पिछड़ा हुआ है। जितने पिछड़े इलाके है उन में कहीं 185, 200, 210 रु० से ज्यादा परकेपिटा इन्कम नहीं है। नौर्थ बिहार हो या पूर्वी उत्तर प्रदेश हो या तेलंगाना हो या और कहीं भी हो सकता है। देश के हर प्रदेशों का मुझे मालूम नहीं है, लेकिन जो बड़े समृद्धिशाली प्रदेश भी है उन में भी कुछ पौकेटस पिछड़े हो सकते है जिनकी दशा बहुत दयनीय हो सकती है। इन चार मापदण्डों पर सरकार को चाहिये कि एक सर्वेक्षण कराये, एक एरिया मार्क कर दे कि यह यह हिस्से पिछड़े हुए है और उनको सब फ़ेसिलिटीज दें आगे बढ़ने के लिए। जब तक ऐसा नहीं होगा तब तक जो आगे है वह और आगे बढ़ते जायेंगे और पीछे वाले पीछे रह जायेंगे और उनमें अन्तर इतना हो जायगा कि फिर वे पिछड़े इलाके कभी भी आगे बढ़ नहीं सकते है।

तो मैं सरकार से कहूंगा कि जैसे उत्तर प्रदेश के चार जिलों के सम्बन्ध में कहा गया है पटेल कमीशन की रिपोर्ट में, उत्तर प्रदेश के और भी जिले है जो इतने ही पिछड़े हुए है, इसी प्रकार नौर्थ बिहार में भी 5, 6 जिले ऐसे है जिनकी परकैपिटा इन्कम 190, 195 रु० है, लिट्रेसी बहुत कम है, अन-ऐम्प्लायमेंट बहुत ज्यादा है, बिजली की खपत जहां मद्रास में 110 यूनिट प्रति व्यक्ति

है वहां नीचे बिहार में 12, 14 यूनिट प्रति व्यक्ति है । कितना अन्तर है । हमको देखना चाहिये कि जो स्टेटस हम से अधिक प्रोग्रेस कर चुके है उनके मुकाबले में हमको आधी भी चीजें उपलब्ध होती है कि नहीं । सरकार को पहले यह देखना चाहिये, हमको अगर उस मकाबल में नहीं तो कुछ कमोबेश सुविधायें भी अगर वहां पिछड़े इलाकों में पहुंचा सके तो हमारा पिछड़ापन दूर हो सकता है, अन्यथा नहीं हो सकता है ।

सरकार की नीति मैंने देखी है । बिजली का कारखाना अगर लगाना है तो पिछड़े इलाकों को बिजली देने के लिये नहीं, बल्कि जो कुछ एडवान्स्ड स्टेट है उनमें बिजली के कारखाने लगा दिये जाते है । वहां बिजली की सप्लाई बढ़ जाती है, और जहां पहले से कमी है वहां और कमी हो जाती है । चौहान साहब जब वित्त मंत्री थे तो मैंने यह बात कही थी और उन्होंने आश्वासन दिया था कि हम कुछ कर रहे है । लेकिन वह हुआ नहीं । हम लोग वहीं के वहीं रह गये । ट्रेड में, इंडस्ट्री में कहा गया कि पिछड़े इलाकों को इतनी सबसिडी दी जाये । वह सबसिडी ले कौन ? उनके पास इतनी शक्ति नहीं है कि अपनी इंडस्ट्री काम कर सकें । तो आपको सरकार की तरफ से वहां इंडस्ट्री कायम करनी है और लोगों को एम्प्लायमेंट देना है ।

बिहार के सम्बन्ध में कहा जाता है कि नेचर ने उसे बहुत फ़ेवर किया है । लेकिन वास्तव में स्थिति यह है कि वहां प्लेंटी में स्केरसिटी है । वहां पर इतने नैचुरल रीसोर्सिज़ है, लेकिन उनका एक्सप्लायटेशन ठीक से नहीं हो रहा है । अगर कुछ होता भी है, तो बाहर के लोग वहां इतने हावी हो गये है कि वहां के बाशिन्दों को उनका ज्यादा फल नहीं मिल पाता है । उन्हें एम्प्लायमेंट में भी अपना उचित हिस्सा नहीं मिलता है ।

मैं सरकार से कहूंगा कि वह इन चार आधारों पर एरियाज़ का मार्क कर दें । पर-कैपिटा इनकम, पर कैपिटा कनज़म्पशन आफ इलेक्ट्रिसिटी, परसेंटेज आफ एजुकेशन और परसेंटेज आफ एम्प्लायमेंट । जहां तक गवर्नमेंट के पर कैपिटा इनवेस्टमेंट का सम्बन्ध है, अगर पिछड़े हुए राज्यों को एडवांस्ड स्टेटस के समकक्ष नहीं लाया जायेगा, तो वहां क्या प्रगति हो सकती है ? प्लानिंग कमीशन कहता है कि मैचिंग ग्रांट दो--जितनी मदद केन्द्र से मिलेगी, उतने रीसोर्सिज़ स्वयं उपलब्ध करो, और पिछड़े हुए राज्य इसके लिए समर्थ नहीं है । नतीजा यह है कि एडवांस्ड स्टेटस को अधिक पैसा मिलता है, और पिछड़े हुए राज्यों को रीसोर्सिज़ को मैच न कर पाने की वजह से कम मिलता है । यह नीति बदलनी चाहिए, अन्यथा पिछड़े इलाके हमेशा के लिए पिछड़े रह जायेंगे, और आगे बढ़े हुए इलाके आगे बढ़ते चले जायेंगे ।

मैं प्रधान मंत्री जी से कहूंगा कि इस मापदंड के अनुसार देश के किसी भी हिस्से में जितने इलाके पिछड़े हों, उन्हें आगे बढ़ाने के लिए वह कोशिश करें।

श्री गौरी शंकर राय (गाज़ीपुर) : सभापति महोदय, इस क्षेत्र की करुणाजनक स्थिति का वर्णन बहुत से मित्र कर चुके है । इसलिये मैं उन्हें दोहराना नहीं चाहता हूं । इसकी कथा यह है कि उस क्षेत्र से इस सदन के एक सदस्य, श्री विश्वनाथ सिंह गहमरी, ने वहां की गरीबी का चित्रण करते हुए बताया कि लोग गोबर से दानों को निकाल कर खाते है । पंडित नेहरू को इस बात का ज्ञान नहीं था कि इस देश में ऐसे भी मनुष्य रहते है, जो गोबर में से दाने निकाल कर खाते है । उन्होंने कहा कि एक कमीशन बना दिया जाये । वह कमीशन 1962 में बना और उसने अपनी रिपोर्ट दी ।

[श्री गौरी शंकर राय]

उसके बाद एक दफ़ा थोड़ा सा रुपया सेंटर ने दिया, लेकिन फिर उसने उस क्षेत्र के लिए कभी कोई फ़ंडज़ एलाट नहीं किये। माननीय सदस्य, श्री तिवारी ने कहा है कि इस विषय पर यहां हर साल बहस होती थी। मुझ इसका पता नहीं है : उस कमीशन के सम्बन्ध में ये उद्देश्य थे आर्थिक और सामाजिक समस्याओं का अध्ययन, दो योजनाओं में हुए विकास का मूल्यांकन और तेज गति से उस इलाके की प्रगति।

उस कमीशन ने अपनी रीकमंडेशन में कहा था कि स्टेटस को फ़ंडज़ के अलाटमेंट के सम्बन्ध में कुछ नया ओरियेंटशन करना चाहिये---राज्यों को केन्द्र से जो धन एलाट होता है उस के सिलसिले में नये तरीके से सोचना चाहिए। मैं उस रिपोर्ट में से कुछ वाक्य पढ़ना चाहता हूं :---

"While recommending specific schemes/projects of development in different fields, the study team has suggested certain recommedations in the pattern and policy of central assistance to the states for development of backward areas, special machinery for implementation, personnel policy, rationalisation of administrative procedure to accelerate the tempo and execution of the development plans in the backward areas. I am sure that these suggestions would be considered with due care and specific action taken by the appropriate authorities."

दुर्भाग्य यह है कि किसी एप्रोप्रिएट एथारिटी ने इस का ड्यू नोटिस ही नहीं लिया---किसी ने उसे नहीं पढ़ा। जैसा कि कमीशन ने सजेस्ट किया है, जब तक पिछड़े इलाकों को आगे बढ़ाने के लिए यहां से फंडज को एलाट करने के पैटर्न में परिवर्तन नहीं किया जायेगा, उन के लिए अलग से एलोकेशन नहीं होगा और इम्प्लीमेंटेशन की मशीनरी की तरफ विशेष ध्यान नहीं दिया जायेगा, तब तक उन इलाकों की प्रगति का टेम्पो बढ़ने वाला नहीं है।

हमारे मित्रों ने कहा है कि यह रिपोर्ट कोल्ड स्टोरेज में पड़ी हुई है। सरकार से मेरा निवेदन है कि अब ये इलाके, या इस प्रकार के दूसरे इलाके, अब अधिक दिनों तक इस स्थिति को बर्दाश्त करने वाले नहीं हैं। सभी नेताओं के द्वारा प्रति वर्ष क्षेत्रीय असंतुलन, रिजनल इमबेलेंसिज ; की बात कही जाती रही है। लेकिन रीजनल इम्बैलेंस को दूर करने के लिए फिर से मैं दोहराना चाहता हूं कि सारे देश के स्तर पर जो पिछड़े हुए रीजन्स हैं उन के लिए केन्द्र से एलाटमेंट करने के पैटर्न को बदलना पड़ेगा नहीं तो जो पिछड़ा रहेगा उस को कम एलाट होगा और जो आगे होगा उस को ज्यादा एलाट होगा। ऐसे काम चलने वाला नहीं है।

अब मैं इस सबंध में दो बातें और बता देना चाहता हूं। इसी कमीशन ने पृष्ठ 143 पर लिखा है, मैं उसे पढ़ना नहीं चाहता। उन को यह अनुभव मिला कि पिछले दो प्लान पीरियडस में जो एलोकेशंस हुए हैं जिन में कहा गया है कि पिछड़े इलाके की मदद की जाय, उन को उस का कोई विशेष लाभ नहीं मिला है। बल्कि अनफेवरेबल पोजीशन उन की रही है। सर्वथा दयनीय स्थिति यह है कि इस टीम ने कहा है कि डाटा भी नहीं कलेक्ट कर सके, अध्ययन भी नहीं कर सके। पृष्ठ 145 पर इस का रेफरेंस उन्होंने दिया है। इस के बाद इस टीम ने पृष्ठ 161 पर कुछ बातें स्पष्ट रूप से केन्द्रीय सरकार के लिए खास तौर से कही हैं और उस में सिर्फ यहीं के लिए नहीं बल्कि देश के दूसरे इलाकों का भी इशारा उन्होंने किया था। उन्होंने कहा है ;

"The growth of population is so heavy that if the area is entirely left for development by the private sector, the development may not be quick enough to bring about the desired increase in the avenues of employment, income and standard of living. Heavy investments would therefore, be necessary to achieve the desired results. The Central Government is already putting up heavy projects involving substantial investments, the locations of which are decided on various criteria. Keeping this in view, it is recommended that such of these projects which could be located in the backward areas including eastern UP may be located in this area. Among the Central Projects that could be suggested for location in this area are machine tools, machine tools accessories, tool kit units and a small tractor manufacturing unit. It should also be possible to locate one or two ordinance factories in these districts. Investment of Rs. 15 to 20 crores could be envisaged for this purpose."

उन्होंने बड़ा स्पष्ट कहा है कि यहां पर जो इंडस्ट्री की बात है उसमें प्राइवेट सेक्टर से काम नहीं चलगा । जब तक सरकार पब्लिक अंडरटेकिंग के जरिए वहां फोकल प्वाइंट नहीं बनाएगी तब तक उन का किसी प्रकार का विकास नहीं हो सकता । मैं इस राय का नहीं हूं कि कमीशन बनाया जाये हालांकि उधर के बैठे हुए लोग कमीशन के नाम पर चौंक जाते हैं । साठे साहब नहीं हैं, मैं उनसे कहना चाहता था जैसा दुबे जी ने कहा कि यह शाह कमीशन नहीं है, दण्ड देने वाला कमीशन नहीं है बल्कि प्रगति लाने वाला कमीशन है । ये ख्वामख्वाह चौंक जाते हैं । लेकिन मैं कमीशन की बात नहीं करता और वह इसलिए नहीं करता कि उसमें समय लगेगा । उसमें जो रेकमेंडेशंस हैं उन के अलावा जिन चन्द बातों को मैं आप की सेवा में अर्ज करना चाहता हूं ।

मैं प्रधान मंत्री से कहना चाहता हूं, हमारे नेता विरोधी दल में बैठे हुए हैं और उस शासन में प्रधान मंत्री जी भी रहे हैं, मैं उन की बात को टालता नहीं हूं लेकिन यह कहना चाहता हूं कि जिस देश में 30 वर्ष की आजादी के बाद और सुनियोजित अर्थ व्यवस्था के इतने दिन चलने के बाद भी पीने के पानी का अभाव हो, उस देश के लिए हमारे कुछ मित्रों को गर्व हो सकता है चाहे वह उधर के हों या इधर के हों मगर मुझे और मेरे जैसे कुछ लोगों को उस के लिए शर्मिन्दा होने की इजाजत आप दें । मैं शर्मिंदा हूं इस देश के एक नागरिक होने के नाते कि 30 वर्ष के बाद यहां के लोगों को पीने का पानी नहीं प्राप्त है । इस लिए मैं प्रधान मंत्री से कहना चाहता हूं कि सारे पिछड़ेपन के पहले इस बात की व्यवस्था हो जाये कि पूर्वी उत्तर प्रदेश के इन जिलों में और सभी पिछड़े इलाकों में चलने के लिए सड़क और पीने के लिए पानी की व्यवस्था हो जाये । यह सरकार पिछले तीस साल में पीने के पानी की व्यवस्था नहीं कर सकी है । मैं कोई एम्बीशंस प्लान प्रधान मंत्री के सामने नहीं रखना चाहता हूं । वह बड़ ह्यूमनिस्ट भी हैं और गांधियन भी हैं । मैं उन से किसी प्रोजक्ट, किसी प्लानिंग या समाजवाद के नाम पर नहीं दरख्वास्त करना चाहता हूं, इंसानियत के नाते, इंसान और जानवर के पीने के, पानी का इंतजाम हो जाये, इस की मांग करता हूं । सब से पहले सरकार को यह निर्णय करना चाहिए । ऐसा निर्णय सरकार ने किया है लेकिन उस के इम्प्लीमेंटेशन के लिए जो करना चाहिए उस में अभी कमी है । इसलिए मैं प्रधान मंत्री से कहना चाहता हूं कि सब से पहले उस का इंतजाम हो जाये । मैं गाजीपुर जिले से प्रतिनिधि होकर आता हूं । वहां पर 600 गांवों में प्रति वर्ष पानी का अभाव होता है । कभी कभी एक हजार गांवों में हो जाता है और पिछले वर्ष 600 गांवों में पानी का अकाल हो गया था । स्केयर्सिटी नहीं थी, वाटर फेमिन हो गया था । पीने के पानी की यह स्थिति है ।

[श्री गौरी शंकर राय]

18 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

दूसरी बात—पब्लिक अंडरटेकिंग के कारखाने की बात मैंने कही लेकिन सब से पहले जैसा हमारे मित्रों ने कहा जाने को रास्ता नहीं हुआ तो कोई विकास वहां नहीं जा सकता है। इन्हीं सड़कों के रास्ते से विकास गांवों में जा सकता है, उस को वहां ले जाया जा सकता है। नदियों के इलाके हैं। बाढ़पीड़ित इलाके हैं। गाजीपुर के जिस क्षेत्र से मैं आता हूं उसके अलावा और इलाकों में भी नदियों पर पुल नहीं है। एक ही जिला तीन तीन हिस्सों में ही जाता है। मैं खुद इस बरसात में एक तहसील में जा नहीं सका इसलिए कि बीच में गंगा पड़ती है, बिहार से हो कर जाना पड़ेगा। एक ही जिला तीन हिस्सों में बटा हुआ है, आज भी वहां पर जाने का कोई रास्ता नहीं है। तो मैं कहना चाहता हूं कि विकास करने की बात बाद में आती है उसके पहले इंफ्रास्ट्रक्चर की स्टेज आ जाये। पहले वहां पर सड़कें, पुलियां बन जायें और इनसान तथा जानवरों के लिए पीने के पानी की व्यवस्था हो जायें। किसी साइंटिफिक अथवा समाजवादी प्लानिंग के लिए नहीं, मानवीय दृष्टिकोण से प्राणिमात्र के लिए जो आवश्यक बातें हैं उनकी योजना आप स्वीकार करें। इसके लिए केन्द्रीय सरकार अलग से फंड स्टेट गवर्नमेंट्स को दे। इसके इंप्लीमेंटेशन के लिए कोई अलग से मेकेनिज्म बनाये और अलग से उसके लिए फंड एलाट करे। अभी तक यह होता रहा है कि जब कभी हमने पूछा—मुझे प्रदेश में रहने का अवसर मिला है—कि ईस्टर्न उत्तर प्रदेश में कितना खर्चा हो रहा है तो उनका जितना सारा बजट एलाटमेंट होता था उसको जोड़ कर बता देते थे कि कुल इतना खर्चा हो रहा है। उतना भी खर्चा वहां पर वास्तव में नहीं हो रहा था, उससे भी कम खर्चा हो रहा था क्योंकि मैचिंग ग्रांट नहीं होती थी और उस रुपए को इस्तेमाल करने की कैपेसिटी नहीं होती थी। समय नहीं है नहीं तो वह भी मैं आपको बताता। उस मामले में जो क्रेडिट का रेशियो है डिपाजिट के साथ वह मिनिमम है सारे देश में।

25 परसेंट के पास है, जब कि सारे उत्तर प्रदेश में करीब 45 परसेंट से कम ही, 40 परसेंट ही है। हमारे देश में केरल में 110 परसेंट है, जहां आदमी जमा करता है—100 रुपए, तो 110 रुपये लेता है। महाराष्ट्र में 104 परसेंट है। मैं नहीं कहता कि हमारे यहां 104 हो जाये, लेकिन ये सारी कठिनाइयां है और जो सुविधायें मिलती है, उन का प्रयोग नहीं कर पाते हैं, क्योंकि उस के लिये इन्फ्रास्ट्रक्चर नहीं है। इस लिये जो बुनियादी बातें है, जैसे पीने का पानी और चलने का रास्ता, उस की सारी योजनायें अलग से होनी चाहिये। एक कोने से दूसरे कोने में जाने के लिये पुल हो—ऐसी व्यवस्था होनी चाहिये।

मान्यवर, माइनर इरिगेशन की बात चल रही है। उस इलाके में सिचाई नहीं है, नामिनल सिचाई की व्यवस्था है। बरसात के सहारे और आसमान के सहारे युगों से लोग चले आ रहे हैं और आज भी चल रहे हैं।

छोटी इंडस्ट्रीज, की बात कही जाती है, लेकिन वहां पर किसी तरह की कोई इंडस्ट्री नहीं है और न उस का कोई केन्द्र बनने वाला है। अगर सरकार उस क्षेत्र में बड़ी लाइन की व्यवस्था कर सके तो मेरे ख्याल में कुछ संभावना हो सकती है।

प्राइमरी स्कूलों की जहां तक बात है—मैं चाहूंगा आज से कुछ दिन बाद नेता-विरोधी दल खुद मेरे साथ चलें। मंत्री की हैसियत से गये होते तो उन को नहीं दीखता, लेकिन मैं उनको चल कर दिखाऊंगा कि

उस इलाके में बीसों गांव में छप्पर के स्कूल हैं या बरगद के पेड़ के नीचे बैठ कर बच्चे पढ़ते हैं । प्राइमरी पाठशालायें तक वहां पर नहीं हैं । लड़के घरों से टाट के बोरे लेकर जाते हैं और उस पर बैठ कर पढ़ते हैं । मैं निन्दा नहीं करता--नेता-विरोधी दल की, कि उन्होंने तीस साल में कुछ नहीं किया । मैं कहता हूं अभी से इस पर ध्यान दिया जाये । प्रधान मंत्री जी भी अपने लोगों को वहां भेजे और अगर हमारी बात पर विश्वास हो तो इस दिशा में जो बुनियादी चीजें हैं उन को सुधारने का पहले प्रयास किया जाना चाहिये और उस के बाद समाजवाद, जिस पर बड़े प्रवचन हो चुके हैं, का निर्माण होगा ।

छोटी सिचाई की योजनायें बनाई जायें । एक बात और है--जिस को मैं बार-बार कहता रहा हूं और आज फिर दोहराना चाहता हूं कि इस देश में एक भी ट्रैक्टर का कारखाना नहीं है । लोग कहेंगे कि मैं गलत बोल रहा हूं, लेकिन मैं जानता हूं कि 18 एकड़ की हदबंदी हो जाने के बाद 80 फीसदी जो किसान हैं, उनके पास ढाई-तीन एकड़ की जमीन है । उन के लिये छोटे ट्रैक्टर बनाने का कोई भी कारखाना इस देश में नहीं है । छोटे किसानों के लिये कोई भी छोटा ट्रैक्टर या छोटी-छोटी मशीनें जो उनके इस्तेमाल के लायक हों--देश में नहीं बनते हैं । आप मकेनाइज्ड फार्मिंग की बात करते रहे हैं, लेकिन छोटे किसानों के पास भी मकेनाइज्ड फार्मिंग हो सके, इस की कोई व्यवस्था नहीं हुई है । केवल 2 परसेंट बड़े फार्मर्स के लिये सारी व्यवस्था हुई है । इस दृष्टिकोण से भी इस मामले पर विचार होना चाहिये ।

मैं प्रधान मंत्री जी से कहूंगा--कि स्पेशल-एड के साथ-साथ इन्सेन्टिव स्कीमें इन इलाकों को दी जायें और स्पेशल कन्सेशन्ज़ दिये जायें । मार्केट की सुविधा प्रदान की जाये, अन्यथा उद्योगों की तरक्की वहां नहीं हो सकती है । इस मामले पर जल्दी अमल होना चाहिये ।

मैं एक बात और कहना चाहता हूं--हमारे तिवारी जी ने कहा कि यहां पर हर साल रीजनल-इम्बैलेंस पर बहस होती थी । लेकिन मैं आप के माध्यम से तिवारी जी और आप को बतलाना चाहता हूं--हर साल तो यहां बहस होगी ही, लेकिन बहस होने के बाद यदि बहुत दिनों तक उस बहस पर ध्यान नहीं दिया जायेगा, तो मैं इस बात की आवश्यकता नहीं समझूंगा कि मैं इस पार्लियामेंट का मैम्बर बना रहूं । सभापति महोदय, यहां आने का हमारे पास कोई अवसर नहीं था, हम विधान-सभाओं में हल्ला किया करते थ, स्टैटस के पास पैसा नहीं था, केन्द्र ने कभी उस तरफ नहीं देखा । लेकिन अब मुझे विश्वास है कि यह सरकार धरती की तरफ देखेगी, आसमान की तरफ देखना छोड़कर लोगों की बुनियादी जरूरतों की की तरफ देखेगी, जिन के न रहने से हम दुखी ही नहीं हैं, शर्मिदा ही नहीं हैं, लज्जाजनक स्थिति में हैं--वह स्थिति अवश्य दूर की जायेगी ।

श्री राम नरेश कुशवाहा (सलेमपुर) : माननीय सभापति महोदय, मैं बड़ा ही आभारी हूं कि आप ने मुझे बोलने का समय दिया । हम लोग कितने पिछड़े हैं, हमारे पिछड़ेपन का यह सुबूत है कि 15 वर्ष पहले की रिपोर्ट पर आज विचार कर रहे हैं । इन 15 वर्षों में दुनिया कहां-से-कहां पहुंच गई--इस का कोई लेखा-जोखा पटेल आयोग की किताब में नहीं मिलेगा । हम 15 वर्ष पहले जितने पिछड़े थे, इन 15 वर्षों के ज़माने में हम कितना और पीछे चले गये, इस का केवल अनुमान ही लगाया जा सकता है ।

पटेल आयोग का कहना है--मैं नहीं कह रहा हूं--पूर्वी उत्तर प्रदेश के देवरिया ज़िले में जहां फी आदमी पर 19 ग्राम घी खर्च होता है, उत्तर प्रदेश के ही मथुरा जिले

[श्री राम नरेश कुशवाहा]

में 76 ग्राम खर्च होता है । सारे उत्तर प्रदेश में जनसंख्या का जो घनत्व है, उस का दूना अकेले देवरिया ज़िले का है । सभापति महोदय, जब कभी पूर्वी उत्तर प्रदेश के पिछड़ेपन की बात आती है तो फौरन लोग कह देते हैं कि पूर्वी ज़िले के लोग आलसी हैं । लेकिन मैं कहना चाहता हूं—सारे देश में जहां कहीं भी मेहनत का काम होता है—वहां जाकर आप देखिये—केवल उत्तर प्रदेश और बिहार के लोग ही आप को मिलेंगे । चाहे बम्बई हो, चाहे कलकत्ता हो—जहां कहीं भी निर्माण का काम हो रहा हो, श्रमिकों की ज़रूरत हो तो आप को उत्तर प्रदेश के पूर्वी ज़िलों के आदमी मिलेंगे, बिहार के आदमी मिलेंगे । हिन्दुस्तान में जितनी खानें हैं—उन में जितने श्रमिक काम करते हैं, उन में आधे से अधिक पूर्वी ज़िलों के हैं, बिहार के हैं । पत्थर काटने वाले कोयला काटने वाले, अधिक से अधिक काम करने वाले इन्हीं ज़िलों के लोग हैं । मैं आप के माध्यम से सरकार से पूछना चाहता हूं —क्या आप ने कभी उन को काम करने का अवसर दिया ? उन को कभी भी काम करने के अवसर नहीं मिले ? फिर भी उन को काम-चोर कहा जाता है । पूर्वी उत्तर प्रदेश के लोग कामचोर नहीं हैं, अगर कामचोर होते तो कोयला खदानों में काम नहीं करते, बम्बई में जा कर भैया जी नहीं कहलाते, कलकत्ते में जा कर हिन्दुस्तानी नहीं कहलाते । जहां कहीं भी कुली मिलेगा—वह पूर्बिया ही मिलेगा, पश्चिमी बिहार का मिलेगा । रिक्शा चलाने वाला, खोमचा लगाने वाला—सब इन प्रदेशों के ही मिलेंगे । इस तरह मेहनत करने वालों की गरीबी का उपहास करना, काम-चोर कहना उचित नहीं है । आज तक आप ने उन को कौन-सा काम दिया है ?

पूर्वी उत्तर प्रदेश आज अपने क्रान्तिकारी स्वभाव का फल भोग रहा है । गुलामी के दिनों में पूर्वी उत्तर प्रदेश ने मुग़ल बादशाहों के छक्के छुड़ा दिये थे । मेरे ही क्षेत्र में मझौली राज्य है, जहां का राजा जब औरंगजेब से हार कर अपने महल में गया तो उस की रानी ने उसे महल में प्रवेश नहीं करने दिया । वह सलीम नाम का राजा था, उसी के नाम से हमारे यहां सलीमपुर कस्बा है । उस की रानी अंत तक लड़ती रही । 1857 में बाबू कुंवर सिंह के नेतृत्व में पूर्वी जिलों ने जितनी लड़ाइयां लड़ी, उस का इतिहास बेजोड़ है । अंग्रेजों के साथ, मझौली की लड़ाई में हमारे श्री भंवन सिंह, गोपाल सिंह और मेरे पितामह श्री रामनाथ जी कुशवाहा को गोली का शिकार बनाने के आदेश हो गये थे, उन की सारी सम्पत्ति छीन ली गयी थी । अंग्रेजों के साथ भी लड़ाइयां हुई, उसमें अगर आप इतिहास उठा कर देखें, तो पूर्वी उत्तर प्रदेश का हिस्सा सब से ज्यादा है और कांग्रेस के जमाने में भी सन 1952 के चुनाव में सब से पहले सोशेलिस्ट पार्टी का झंडा गाड़ने वाला वही इलाका है । अकेले देवरिया में चार विधान सभा की सीटें और एक लोक सभा की सीट सोशिलस्ट पार्टी ने दी थी जबकि सारे उत्तर प्रदेश में लोक सभा की दो सीटें सोशलिस्ट पार्टी को मिली थीं और वे बलिया और देवरिया के जिले थे । इन दोनों जिलों में मेरा क्षेत्र पड़ता है ; मेरा कहना यह है कि हमेशा पूर्वी उत्तर प्रदेश ने सत्तारूढ़ पार्टी से टक्कर ली है लेकिन जब विकास की बात होती है चाहे वह उन्नत बीज देने की बात हो और चाहे दूसरी चीजों की बात हो, वे उस को नहीं मिली । बीज की बहुत सी वेरायटीज निकली हैं और पता नहीं क्या-क्या हुआ लेकिन मैं आपको बताना चाहता हूं कि पूर्वी उत्तर प्रदेश के चीनी मिलों के संघ के अध्यक्ष श्री भगवती प्रसाद खैतान ने जो एक किताब "प्राब्लेम आफ़ शूगर इण्डस्ट्री इन ईस्टर्न यू० पी०" लिखी है, उस में उन्होंने बताया है कि सन 1939 में जब कोई गन्ना विकास विभाग नहीं था, तो पूर्वी जिलों की जो चीनी मिलें हैं उन में रिकवरी 11 पर सेन्ट थी और आज हम क्या देखते हैं कि सब विकास होने के बाद, अच्छे

बीज और अच्छी खाद देने के बाद भी रिकवरी 9 और 10 पर सेन्ट के बीच में है। इस में हमारा क्या दोष है, हमारे खेतों का क्या दोष है, हमारे गन्ने का क्या दोष है ? मेरा कहना यह है कि 1934 और 1939 के बीच में जो चीनी मिलें बनी थीं, वे आज पुरानी हो गई हैं जोकि गन्ने के रस से पूरी रिकवरी नहीं देती हैं। इन मिलों की मशीनरी खराब हो गई है और इस से बेचारे गरीब किसानों का नुकसान होता है। इसके अलावा पश्चिमी उत्तर प्रदेश में चीनी के दाम एक रुपये ज्यादा मिलते हैं और पूर्वी उत्तर प्रदेश में एक रुपया कम मिलते हैं। इसलिए मेरा आप से नर्म निवेदन यह है कि पटेल कमीशन की जितनी सिफारिशें हैं उन को लागू किया जाए। पटेल कमीशन ने कहा था कि वहां के विकास के लिए पहली शर्त यह है कि ब्रोड गेज लाइन वहां पर बनाई जाए। अगर ब्रोड गेज लाइन बन जाती है, तो हम बहुत-सी योजनाओं को पूरा कर सकते हैं और वहां पर विकास का काम हो सकता है। मैं आपको बताऊं कि वहां पर छतौनी में एक रेल का पुल बनने का प्रस्ताव था और उस का उद्घाटन भी हो गया था और काम भी शुरू हो गया था लेकिन अब हम ने सुना है कि वह काम बन्द हो रहा है। मैं यह कहना चाहता हूं कि पूर्वी उत्तर प्रदेश के जिलों का विकास तब तक नहीं हो सकता जब तक पटेल कमीशन के सुझावों को अमल में नहीं लाया जाता, वहां पर उस पुल को नहीं बनाया जाता, और पूर्वी जिलों को बड़ी लाइन से नहीं जोड़ा जाता। हमारे यहां उद्योगपति हैं लेकिन वे कलकत्ता चले जाते हैं और वहां पर अपने उद्योग लगा लेते हैं। मैं ने कई उद्योगपतियों से पूछा कि आप हमारे यहां उद्योग क्यों नहीं लगाते हैं तो उन्होंने कहा कि अगर हम वहां उद्योग लगाएं तो जो कच्चा माल है वह वहां कैसे आएगा और यह बात सही है। मैं आप से कहना चाहता हूं कि पूर्वी उत्तर प्रदेश और पश्चिमी बिहार के लोगों ने जाकर सारे देश के निर्माण का काम किया है आप उन्हें निकम्मा नहीं कह सकते। आज अगर उन्होंने विकास का कार्य न किया होता और इतना परिश्रम न किया होता, तो ये बम्बई और कलकत्ता इतने बड़े शहर कैसे बन गये लेकिन आज यह कहा जाता है कि **बंगाल फार बंगालीज और महाराष्ट्रफार महाराष्ट्रियन्स**। यह कितने दुःख की बात है। उत्तर प्रदेश के पूर्वी जिलों के लोग सूरीनाम में जा कर काम कर सकते हैं और वहां मिनिस्टर बन सकते हैं, गयाना में काम कर सकते हैं लेकिन अपने देश में उन से यह कहा जाता है कि बंगाल में बंगाली, बिहार में बिहारी और महाराष्ट्र में महाराष्ट्री और इस तरह का आज नारा लगाया जाता है। मैं उदाहरण के तौर पर आप को बताना चाहता हूं कि हमारे पूर्वी उत्तर प्रदेश के कुछ लड़के बिहार में मेडिकल कालेज में पढ़ते हैं लेकिन पढ़ने के बाद उन को उत्तर प्रदेश में नौकरी नहीं मिलती और उन को कह दिया जाता है कि तुम ने हमारे यहां से ग्रेजुएशन नहीं किया है, इसलिए तुम को यहां पर नौकरी नहीं मिल सकती और जिन लड़कों ने हमारे यहां से ग्रेजुएशन किया है, उन को नौकरी दी जाएगी और बिहार सरकार कहती है कि तुम तो यहां के रहने वाले नहीं हो, इसलिये तुम को नौकरी नहीं दी जा सकती है। तो वे कहां जाएं ? क्या पाकिस्तान में नौकरी करने के लिए जाएं।

"वक्त गुलशन पर पड़ा तब तो लहू हम ने दिया

जब बहार आई तो बोले, तेरा काम नहीं"।

पत्थर तोड़ने के लिए, कोयला निकालने के लिए, मशीनों को इंस्टाल करने के लिए, कुलीगिरी करने के लिए और रिक्शा चलाने के लिए तो पूर्वी उत्तर प्रदेश के लोग हैं और जब निर्माण हो गया और अच्छा खाने का समय आया, तो कहते हैं कि तुम्हारी जरूरत नहीं है और तुम अपनी जगह पर जाओ।

[श्री राम नरेश कुशवाहा]

श्रीमन् मैं आपसे कहना चाहता हूं कि वहां की कृषि इतनी पिछड़ी हुई है कि पानी के बिना उसकी दुर्दशा हो रही है । श्रीमन् उत्तर प्रदेश की तमाम नदियां पूर्वी उत्तर प्रदेश में जाती हैं । बड़ी गण्डक, गंगा दोनों किनारों से और बीच से घाघरा जाती है । इन सब नदियों के बीच में बाढ़ों में पूरा का पूरा पूर्वी उत्तर प्रदेश डूब जाता है लेकिन उन पर बांध बनाने का कोई स्थायी प्रबंध आज तक नहीं हुआ । अगर वहां पर भालू, करनाली, किसाऊ और पंचेश्वर बांधों की योजनाओं को जल्दी से जल्दी कार्यान्वित कर दिया जाए तो वहां पानी और बिजली की कमी तो दूर होगी ही साथ ही साथ वहां की भूमि को सिंचाई का साधन भी मिल जाएगा ।

एक मैं आप से यह भी निवेदन करना चाहता हूं कि हमें अपने प्रशासन के ढांचे में भी परिवर्तन करना होगा । यह नौकरशाही वही है जो शासन करने के लिए बनायी गयी थी । यह नौकरशाही विकास करने के लिए नहीं बनायी गयी थी । इसको विकास करने की ट्रेनिंग नहीं मिली है । हमारे यहां एक अफसर हैं जिनसे हमारा सम्बन्ध है । वे अमेरिका गये । उन्होंने हमें बताया कि वहां सचिव और एक क्लर्क एक साथ बैठते हैं । बीच में कोई पर्दा नहीं लगाया जाता, कोई अलगाव नहीं रखा जाता । लेकिन हमारे यहां अफसरों को ऐसी ट्रेनिंग दी जाती है कि क्लर्क के साथ न बैठो, उसे अलग रखो, उससे रौब के साथ बात करो, उसको डरा कर उस पर प्रशासन करो । यह नौकरशाही विकास करने के लायक नहीं है । इसलिये हमें प्रशासनिक ढांचे में परिवर्तन करना होगा । जब तक यह नहीं होता, तब तक हमारा विकास नहीं हो सकता ।

श्रीमन् एक ही गांव में कितने ही कर्मचारी होते हैं । सैक्रेटरी होता है, ग्रुप अकाऊंटेंट होता है, गन्ना ग्राम सेवक होता है, सुपरवाइजर होता है और न जाने क्या क्या होता है । दुनियांभर के कर्मचारी होते हैं । किसान को एक कुएं के लिए अगर कर्जा लेना होता है तो उसे दस जगह दौड़ धूप करनी होती है । तब जाकर उसे कर्जा मिलता है । पहले वह ग्राम सेवक के पास जाता है, फिर उसका कागज लेखपाल के पास जाता है, वहां से कानून गो के पास जाता है, तहसीलदार के पास जाता है और तहसीलदार से फाइल बी० डी० ओ० के पास जाती है । यह काम एक ही दो कर्मचारी के जिम्मे हो तो कितनी जल्दी काम हो सकता है ।

खाद का जो गड्ढा बनता है वह बनता तो तीन गडडा है लेकिन इन कर्मचारियों की वजह से कागजों में वह तीस गड्डा बन जाता है । क्योंकि सभी कर्मचारी रिपोर्ट करते हैं कि तीन गड्डा बन गया और वह कागजों में दस कर्मचारियों के रिपोर्ट करने पर तीन गड्डों का तीस गड्डा बन जाता है । इसलिए मैं कहूंगा कि जब तक सरकारी नौकरशाही में परिवर्तन नहीं होगा तब तक देश का विकास नहीं हो सकता ।

जिस तरह से हमारे यहां वैश्य, क्षत्रिय, शूद्र जातियां हैं उसी प्रकार इस नौकरशाही की भी जातियां बन गयी हैं—आई० ए० एस०, आई० पी० एस० और जान क्या क्या । इनमें घुसना गरीब आदमी के बस का नहीं है । मैं आपसे स्पष्ट करना चाहता हूं कि यह इन्टर-व्यू इसलिए रखा जाता है कि एक अफसर के यहां लड़का अफसर बने, कलेक्टर का लड़का, कलेक्टर बने, एक मिनिस्टर का लडका मिनिस्टर बने । लिखित परीक्षा में प्रथम आने पर भी छोटे आदमी का लड़का साक्षा-त्कार में पीछे धकेल दिया जाता है । यही हाल प्रेक्टिकल में होता है । जो बच्चा लिखित परीक्षा में सर्वप्रथम होता है उसे प्रेक्टिकल में नम्बर कम देकर के चौथे-पांचवें नम्बर पर कर दिया जाता है ।

इसलिए श्रीमन् इस प्रशासनिक ढांचे को जब तक नहीं ठीक किया जाएगा तब तक पूर्वी उत्तर प्रदेश क्या देश का विकास नहीं हो सकता है। इस वर्तमान ढांचे को बदलना आवश्यक है।

अन्त में मैं एक ही बात कहना चाहता हूं। जितनी भी योजनायें बन रही हैं वे योजनायें कृषि पर आधारित होनी चाहिएं, कृषि पर आधारित कल कारखाने वहां पर स्थापित किए जाने चाहिएं। कुछ वहां पर सरकारी कल कारखाने लगें जिनको फीड करने के लिए वहां छोटे-छोटे गृह उद्योग स्थापित हों, वे पनपें। वहां पर कालीन उद्योग, करघा उद्योग, फल संरक्षण उद्योग जो हैं इनको बढ़ावा दिया जाना चाहिए। कालीन और करघा उद्योग वहां के बहुत पुराने उद्योग हैं। मैं चाहता हूं कि जो भी काम वहां पर आप करें, नियोजित ढंग से करें ताकि वहां लोगों की रोजी रोटी का प्रबंध हो सके।

18.21 hrs.

[SHRI M. SATYANARAYAN RAO *in the Chair*]

श्री ओम प्रकाश त्यागी (बहराइच) : सभापति महोदय, इस प्रस्ताव का मैं हार्दिक स्वागत करता हूं। जिस रिपोर्ट पर आज चर्चा चल रही है यह लगभग तेरह वर्ष पुरानी है। तब से गंगा के नीचे से पता नहीं कितना पानी बह कर चला गया है। आजादी के पश्चात् उत्तर प्रदेश का नम्बर उन्नत प्रान्तों में से लगभग तीसरा था। परन्तु आज उत्तर प्रदेश की स्थिति यह है कि नीचे से उसका तीसरा नम्बर है। ऊपर से नहीं बल्कि नीचे से उसका तीसरा नम्बर है। 1962 में यह अनुभव किया गया था कि ये चार जिले पिछड़े हुए हैं। और उन के ऊपर विचार किया जाएगा। इसके लिए कमीशन बिठाया जाए और पता लगाया जाए कि उसकी उन्नति कैसे हो सकती है। लेकिन इन तेरह वर्षों में स्थिति यहां तक आ कर बन गई है कि आज समूचा उत्तर पूर्वी क्षेत्र, पूर्वी उत्तर प्रदेश ही पिछड़ा हुआ बन गया है। देवरिया, गाजीपुर, जौनपुर, गोरखपुर, गोंडा, बहराइच बस्ती आदि इनमें से किसी में भी आप कोई अन्तर नहीं कर सकते हैं। उनकी स्थिति एक दूसरे से ज्यादा बदतर है। समूचा पूर्वी उत्तर प्रदेश आज पिछड़ा हुआ क्षेत्र बन गया है। मैं समझता हूं कि केवल चार जिलों तक ही यह समस्या सीमित नहीं है, यह समूचे पूर्वी उत्तर प्रदेश की समस्या है।

सभापति महोदय, आपको सुन कर आश्चर्य होगा कि जिस क्षेत्र की भूमि बहुत उपजाऊ है, जिस भूमि के नीचे पानी का भंडार है, जहां जंगलात हैं, जहां उद्योगो के लिए खब सम्पत्ति है वह क्षेत्र भी पिछड़ा हुआ है। अगर कोई रेगिस्तान होता तब तो बात समझ में भी आ सकती थी। लेकिन वह इलाका साधन सम्पन्न है लेकिन फिर भी सबसे पिछड़ा हुआ है। वहां पीने का पानी तक नहीं है। वहां लोगों के पास रोजी-रोटी का प्रबंध नहीं है। वहां के लोग बेकार घूम रहे हैं। वहां के लोगों के पास सिर ढकने के लिए छत नहीं है। जाड़े की रातें वहां के लोगों को आग के सहारे बितानी पड़ती हैं। यह बहुत ही लज्जा की बात है। कांग्रेस सरकार के लिए तो यह एक बहुत बड़े कलंक की बात है। स्वर्गीय पं० जवाहर लाल नेहरू के शब्दों में मैं कहना चाहता हूं कि भुवनेश्वर कांग्रेस के वक्त उन्होंने यह कहा था कि हमारी आर्थिक नीतियां इस प्रकार से गलत हो गई हैं कि कुछ अमीर आदमी और अमीर होते हुए चले गए हैं और गरीब आदमी और गरीब होते हुए चले गए है। उन्हीं के कथन की करुण कहानी हमारे सामने आज आई हुई है।

सभापति महोदय, मैं बहराइच से आता हूं। वहां की स्थिति से आप परिचित ही हैं। वहां की जमीन बहुत जरखेज ही वहां का इलाका बहुत बढ़िया है। ज है।

[श्री ओम प्रकाश त्यागी]

बहुत पैदावार होती है । लेकिन स्थिति इस वास्ते खराब है कि वहां यातायात के साधन नहीं हैं । अगर ये साधन हो जांय तो मैं समझता हूं कि उत्तर प्रदेश में नम्बर एक पर बहराइच आ सकता है । वहां मक्का होता है, सरसों होती है, गेहूं का वह भंडार है । लेकिन यातायात के दृष्टिकोण से वह बहुत पिछड़ा हुआ है । वहां पर अगर घाघरा का पुल बना दिया जाए और देहातों तक सड़कों का जाल बिछा दिया जाए तो अकेला बहराइच जिला उत्तर प्रदेश के लिए अन्न का भंडार बन सकता है । वहां पर यातायात के साधनों का नितान्त अभाव है । वहां के लोगों को वर्षा के दिनों में गौंडा हो कर तब उत्तर प्रदेश की राजधानी लखनऊ आना पड़ता है । लम्बा चोड़ा चक्कर काट कर आना पड़ता है । जरवर रोड पर 1 अप और 2 डाउन का रुकना बन्द कर दिया गया है । न मालूम हमारे रेल मंत्री महोदय को कैसे किसी ने सुझाव दे दिया कि इसका रुकना वहां बन्द कर दिया जाए, और मेल ट्रेन का रुकना बन्द हो गया । आज बहराइच की जनता कहां जाए ? व्यापारी कहां जायें । अब इसका परिणाम यह है कि देहात के लोग अपनी पैदावार को मंडी तक नहीं ला पाते है, शहर तक नहीं ला पाते हैं । वहां पर व्यापारी बैठे हुए हैं, डकैत, वे मनमानी कीमत पर अगर बाजार में अस्सी रुपए का भाव है तो पचास साठ रुपए दे कर उसकी उपज को खरीद लेते है । वहां पर किसानों को लूटा जा रहा है । यह बनावटी गरीबी पैदा की जा रही है । सिंचाई के पानी के लिए ट्यूबवैलों के जाल की बात कहते हैं । मेरा कहना है कि पानी वहां है, नदियां वहां हैं, लेकिन नहर और छोटी सिंचाई का प्रबंध चाहिये । आप कुछ न कीजिए केवल सड़कें बना दीजिए, सिंचाई का प्रबंध कर दीजिए, उनको यातायात दे दीजिए, अपने आप वह क्षेत्र उन्नत हो कर खड़ा हो जायेगा । लेकिन ऐसा नहीं हुआ । आज निर्धनता की हालत क्या है ? मैं आर्थिक स्थिति की थोड़ी-सी बात कहता हूं । प्रान्त के और लोगों की जहां परकैपिटा इनकम 261 रु० है वहां इन चार जिलों में 172 रु० पैरकैपिटा इन्कम है । और दैनिक मजदूर की आमदनी जौनपुर में 80 पैसे, आजमगढ़ में 69 पैसे, देवरिया में 98 पैसे और गाजीपुर में 66 पैसे है । इससे ज्यादा लज्जा की बात और क्या हो सकती है । 66 पैसे में तो आदमी को चने के दाने भी नहीं मिल सकते हैं । यह उनकी हालत है । इसलिए पूर्वी उत्तर प्रदेश के जिलों के लोग भाग कर सड़कों पर जानवरों का जीवन व्यतीत कर रहे हैं । कोई झल्ली ढो रहा है, तो कोई दरबानी कर रहा है, कहीं साइकिल रिक्शा चला रहे हैं, और पंजाब में तथा अन्य जगहों में जा कर, जैसा मेरे एक भाई ने कहा कि बम्बई में उनको भैया कहा जाता है । यह हम सबकी बेइज्जती है । भैया माने हैं नौकर, गरीब आदमी । इस प्रकार की आर्थिक स्थिति ने वहां के लोगों को मजबूर कर दिया उस भूमि से भागने के लिए जो उर्वरा है, जिसको स्वर्ग बनाया जा सकता है । लेकिन सरकार की अयोग्यता के कारण आज वह नरक बन गई है, वहां आज गरीबी का तांडव नृत्य हो रहा है और जनता वहां से भाग रही है ।

मुझे आश्चर्य है, बड़ी डींग मारते हैं और जनता पार्टी की आलोचना चलती है । मैं कहता हूं कि पटेल कमीशन की रिपोर्ट 1964 में आ गई 13 साल तक आप क्यों चुप रहे ? यहां हरिजनों और गरीबों का बड़ा भारी पक्ष लिया जाता है और कहा जाता है कि जनता पार्टी हरिजनों के लिए नहीं है । मैं कहना चाहता हूं कि इन चार जिलों में 21 प्रतिशत लोग हरिजन हैं और वहां पर करीब 96 प्रतिशत लोग देहातों में रहते हैं । वहां सब कुछ है, सब साधन उपलब्ध हैं, लेकिन वहां अभी तक कांग्रेस सरकार ने कुछ

भी नहीं किया है । इसमें योजनाओं की आवश्यकता नहीं है । पटेल कमीशन ने बड़ी अच्छी योजनायें दे दी हैं, उन्होंने लिखा है कि लघु योजनाओं का पैटर्न तमाम जिलों में क्या हो सकता है । आजमगढ़ के लिए 20 लघु उद्योग योजनाओं को सुझाव दिया है, देवरिया में 14 लघु उद्योग योजनायें, गाजीपुर में 15 लघु उद्योग योजनायें और जौनपुर के लिए 12 लघु उद्योग योजनाओं का सुझाव दिया है । मैं चाहूंगा कि वहां जिला स्तर पर आप योजना बोर्ड बना दीजिए तमाम जिलों में, केवल चार जिलों में ही नहीं, क्योंकि सब को अपनी अपनी योजनाओं का पता है कि क्या हो सकता है और क्या नहीं । और आप धन की व्यवस्था कर दीजिए, सड़क बनाने की व्यवस्था कर दीजिए और कुटीर उद्योगों के लिए ट्रेनिंग सेन्टर जिले पर बना दीजिए और वहां इस प्रकार का प्रबंध कर दीजिए ताकि जो माल वहां बने वह खरीदा जा सके । इस प्रकार लघु उद्योगों के द्वारा उस क्षेत्र की उन्नति की जा सकती है, बेकारी और गरीबी दोनों का समाधान हो सकता है । जनता सरकार ने इस प्रकार की योजना बनायी है । मैं समझता हूं कि जनता सरकार का अगर कहीं परीक्षण होगा तो वह उत्तर प्रदेश के पूर्वी क्षेत्र में होगा । देखते हैं जनता सरकार अपनी योजनाओं को पूर्वी उत्तर प्रदेश से ही शुरु करेगी ।

18.29 hrs.

HALF-AN-HOUR DISCUSSION

FLOOD SITUATION IN THE COUNTRY

MR. CHAIRMAN: We will now take up Half-An-Hour Discussion.

Shri Prasannbhai Mehta.

SHRI PRASANNBHAI MEHTA (Bhavnagar): Mr. Chairman, Sir, I raise this Half-An-Hour Discussion in regard to flood situation in the country arising out of the answer given to the Unstarred Question No. 126 dated the 14th November, 1977. Flood and famine have become a permanent phenomenon in our country.

श्री रूपनाथ सिंह यादव (प्रतापगढ़) : सभापति महोदय, यदि पूर्वी उत्तर प्रदेश सम्बन्धी मोशन के लिए कुछ समय और दे दिया जाये, तो हम लोग भी दो-दो मिनट में अपनी बात कह लें ।

सभापति महोदय : मैं तो सब सदस्यों को समय देना चाहता था, लकिन यह विषय ऐसा है कि माननीय सदस्य पांच मिनट में अपनी बात नहीं कह सकते हैं । अब तो हाफ-एन-आवर डिसकशन शुरू हो गया है । माननीय सदस्य कल इस बारे में स्पीकर साहब से कह सकते हैं ।

SHRI PRASANNBHAI MEHTA: Floods cause a considerable damage in various parts of the country every year. The situation is very alarming. Both the Central Government and the State Governments spend a huge amount on relief, rescue and rehabilitation work every year, but, unfortunately, very little has been done to control floods in the flood-prone areas.

Sir, for the benefit of the House, I would give some figures which indicate how serious and grave the flood situation is and also its magnitude. It is a different matter that people reconcile psychologically after the occasion is over.

In our country, the average damage caused by floods every year is of the order of Rs. 124 crores. This figure represents only the direct damage caused by floods. Huge indirect damage is also caused due to disruption in communications, loss in subsequent production, expenditure on relief operation and rehabilitation work.

[Shri Prasannbhai Mehta]

etc. I would like to bring to the notice of the hon. Minister one thing, and ask him. Whether it is a fact that at present there are no scientific methods to assess such indirect damage. But the indirect damage mostly exceeds the direct damage.

The total direct loss to the country during the period from 1953 to 1971 is as much as Rs. 2,360 crores. It should be a matter of concern to this House that the flood damage is increasing every year. The average annual damage during the period from 1953 to 1961 was Rs. 55 crores. The average annual damage during the period from 1962-1977 was Rs. 183 crores; the average annual damage during the period from 1967 to 1977 was Rs. 311 crores. This year, that is in the year 1977, the damage is horrible. The total damage to crops, houses and public utilities is of the order of Rs. 31215 lakhs, that is, Rs. 312 crores. The highest is in Rajasthan. The damage in Rajasthan is of the order of Rs. 7405 lakhs. Second is Haryana; it comes to Rs. 6500 lakhs. There is a great damage in Gujarat also. It is of the order of Rs. 5399 lakhs, that is, Rs. 53 crores.

The hon. Minister had laid on the Table of the House a statement regarding flood situation in the country and the steps taken by the Government to meet the situation on 5th August, 1977. On page 250, it says:

"In Gujarat there were heavy rains in the State during the last week of June affecting parts of Kutch, Rajkot, Junagarh, Banas Kantha brought to the Bhavnagar Saba-brought to the Bhavnagar Sabakantha, Mehsana, Gandhinagar, Ahmedabad, Kheda, Panchmahal, Vadorda, Bharuch, Surat and Valsad district."

"Banaskantha and Mehsana districts again experienced heavy rains during the last week of July. According to the reports received from the State Government, a population of 9.68 lakhs has been affected in 1587 villages."

In reply to Unstarred Question No. 126 of 14th November, 1977, it has been said that the population affected in Gujarat is 32.97 lakhs.

In my district, Bhavnagar, there is a river called Kalubhar. This river brings destruction often and many villages are affected by the flood: waters of this river. Here I want to make one suggestion. If this river, Kalubhar, along with another river called Ghelo, are tamed and their water are brought to the Bhavnagar Port, it will serve two purposes; first, it will control the floods and will protect the flood-affected villages; and, secondly, it will also flush the creek of the Bhavnagar Port and will keep the Port-Harbour—in proper condition.

Now, the basic question is about financing of the relief expenditure. At present it is governed by the recommendations of the Sixth Finance Commission. What the Sixth Finance Commission says about it, I would like to quote:

"In the light of our analysis of the advantages and disadvantages of the establishment of a National Fund, and the views expressed by the State Governments, we have concluded that the establishment of a National Fund, fed by Central and State contributions, is neither feasible nor desirable. At the same time, the present arrangements for providing assistance to the States for meeting expenditure on relief operations need to be completely overhauled. Detailed programmes of both medium and long term significance for permanent improvement of the areas liable to drought and flood should be drawn up with the utmost urgency and these programmes fully integrated with the Plan. We strongly urge that instead of incurring expenditure on relief on ad hoc basis on schemes of dubious value, provision should be made on a much larger scale for development of drought and flood-prone areas in the Fifth Plan both in the State and

Central sectors. Any assistance which is provided to the States for purposes of relief in this manner would be subject to the overall ceiling of Central assistance for the Plan period as a whole. At the same time we feel that the provision of a reasonable margin in the forecasts of State expenditure should be considered as a legitimate charge on the revenue accounts of the States. We recommend the following annual provisions under "64-Famine Relief" for different States."

Then there is a list of States showing the amount to be allocated to them every year.

Now I would put my questions to the hon. Minister. It is the experience of the flood-prone States that the formula provided by the Sixth Finance Commission is too inadequate. Therefore, I would like to know from the hon. Minister whether Government will consider reviewing or revising this formula for financing of relief expenditure keeping in view the factual position. Also I want to know what concrete measures Government propose or contemplate to take to implement the flood-control schemes in various States, including Gujarat. Lastly, will the Union Government give additional financial assistance to State governments over and above what they are entitled to in accordance with the recommendations of the Sixth Finance Commission and, if so, on what basis?

SHRI K. MALLANNA (Chitradurga): Sir, I must thank the hon. Member who brought up this discussion. Almost every year the country is suffering because of floods. Not only the States through which the rivers run, but other States also suffer, either because of over-flow of rivers or because of cyclone—as has been the recent experience of Tamilnadu and Andhra Pradesh. We have to face this flood situation almost every year, and you know the havoc that is created by floods—many thousands of people, die, cattle perish, huts and houses collapse and thousands of people are left in a miserable condition. As has been our experience of the recent cyclone, the country faces a lot of trouble due to such calamities. In the circumstances, I will express some thoughts that have occurred to me and I would like to know the reaction of the Minister.

So far as funds are concerned, as my friend Shri Prasannbhai Mehta has said, when such disastrous calamities occur, the States have to run to the Centre for funds and the Centre take a long time to allot the funds because of administrative procedures. The States are very poor and cannot meet the expenditure necessitated by floods and will therefore have to depend on the Centre. So I strongly feel that a Central Fund is necessary. In the circumstances, may I know what is the loss we incur every year due to floods and how much area is covered by flood control measures? Is the Government thinking of comprehensive plans which will afford protection against floods and also for giving relief after such floods occur?

Lastly, our floods warning system is not in good shape: adequate and sophisticated measures should be adopted.

Sir, I would once again ask whether the Government is going to form a Central Fund immediately for the flood affected areas. I would add that there are certain anti-social elements which crop up during such a situation and misuse the money that is meant for flood relief, regardless of the human tragedy. I would therefore like to know whether Government is thinking of an effective machinery to see that the funds are used properly.

SHRI CHITTA BASU (Barasat) Mr. Chairman, Sir, out of the total flood-affected area of 250 lakh hectares in our country, only 95 lakh hectares have been provided with some kind of protective measures leaving a gap of 155 lakh hectares. I would like to know

[Shri Chitta Basu]

from the hon. Minister what broad steps the Government proposes to take to provide minimum protective measures for these 155 lakh hectares. Does the Government consider it desirable to formulate a crash programme for this and implement it as early as possible?

As we know, several Commissions have been set up all over the country and there was one such Commission in West Bengal, the North Bengal Flood Control Commission. May I know, whether the Commission have already made certain recommendations and if so, what broad steps the Government of India propose to take to implement those recommendations?

I would like to mention that the Government of India think that the flood control is within the purview of the State Government. It is a national problem as mentioned by Shri Mehta, Having this aspect of the matter in mind, will the hon. Minister kindly assure the House that the flood control measures will be looked after by the Central Government for the country as a whole, instead of shifting this responsibility to the State Governments whose resources are meagre and inelastic, but the needs are elastic.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Mr. Chairman, Sir, I am thankful to Shri Mehta for raising a discussion on this subject in this House, though this debate did not arise from the answer supplied to the question: Part (c) of the question was:

'the steps taken or proposed to be taken by Government to control the floods in the country."

And, it was appropriately replied. Now, the question raised is that the aid given to them has not been correctly mentioned and part (c) of the question was not satisfactorily replied. There was no question regarding aid given to the flood affected areas and on that score, this discussion could not be raised.

Anyhow, the information now asked for is, what aid has been given to the flood affected States. In this connection, I would like to state that Central Teams were deputed to assess the damage in the various States. Immediately after receiving the memorandum from the States, which is done within a period of a week or ten days by the State Governments, a Central team is deputed for assessing the damage and loss in the particular State. The Central Teams were sent to Assam, Gujarat, Himachal Pradesh, Haryana, Orissa, Rajasthan, Uttar Pradesh, West Bengal, and now to Tamil Nadu and Andhra Pradesh; one Team has gone to Kerala. Immediately after the report is submitted, a high-level Committee which is headed by a Member of the Planning Commission considers the recommendations and then comes to a final decision. The following quantum of advance Plan assistance was sanctioned to the various States:

Assam Rs. 4,98,28,000 or say five crores.

West Bengal: Rs. 441 lakhs.

SHRI PRASANNBHAI MEHTA: What was the total damage against which this aid was given?

SHRI SURJIT SINGH BARNALA: That was provided to the hon. Member along with the question.

On the basis of the assessment by the Central Team and the decision taken by the high-level Committee, this assistance was given. Gujarat—Rs. 10.43 crores, Haryana—Rs. 11 crores, Rajasthan—Rs. 7.97 crores, Himachal Pradesh—Rs. 3.11 crores, Orissa—Rs. 8.52 crores and Uttar Pradesh—Rs. 10 crores. About Andhra Pradesh and Tamil Nadu, I have made a long statement yesterday. So I need not go into that.

In addition, the Food Corporation of India has been directed to make available 20,000 tonnes of wheat to West Bengal and 10,000 tonnes of wheat to Assam for distribution as gratuitous relief. The question of additional supply of 10,000 tonnes of wheat to West Bengal is under active consideration. The Government has also decided to supply 10,000 tonnes of wheat each to Uttar Pradesh and Rajasthan and 5000 tonnes of wheat to Himachal Pradesh for distribution as gratuitous relief. So these were the steps taken for providing relief to these States.

Some information has been asked for by an hon. friend regarding the area and the damage. Flood-prone area in the country, as also mentioned by my hon. friend, Shri Chitta Basu, is 250 lakhs hectares. This is the area prone to floods in the country. Out of this area, as has been correcly stated, so for only 95 lakhs hectares have been covered or efforts made to save those areas and for that 10,260 kilometres of embankments have been constructed and 17850 km length of drainage channels have been prepared. 250 towns have been protected by various schemes and 4700 villages have been raised to a higher level. The total expenses incurred on all these things is Rs. 533 crores. These are the figures regarding the damage....

SHRI CHITTA BOSU: My basic question is: how are you going to cover the gap?

SHRI SURJIT SINGH BARNALA: The gap is a big one but we are doing it. Much more work is being done now than was being done before.

I might mention that upto the Fourth, Five Year Plan, only Rs. 347 crores had been provided and in the Fifth Plan alone Rs. 345 crores have been provided and this year we are spending something like Rs. 81 crores on this, in addition to the money that is being spent on these 2-3 States now.

Regarding the total damage, the figures are staggering sometimes, but these are natural calamities and not much can be done regarding this. For example, may I mention that in 1971 the total damage was Rs. 631 crores and fortunately, in the year 1972 it was only Rs. 158 crores. I call only Rs. 158 crores as compared to the other years. Again in 1973 the damage was to the tune of Rs. 569 crores, 1974—Rs. 569 crores, 1975—Rs. 471 crores and 1976 was a very bad year. The damage was Rs. 886 crores and unfortunately this year we do not know the total damage because of the grave position in Andhra Pradesh, Tamil Nadu and Kerala. So, we are not in a position to assess the total damage now.

In Gujarat also unfortunately this year has been very bad. In the previous years the average loss was to the tune of about Rs. 15.97 crores. This was the average for the year 1954 to 1976. So, all these years the average was Rs. 15.97 crores. This year the damage has been quite high amounting to about Rs. 53 crores.

It was mentioned that every year the damage is increasing and the loss is increasing. That is due to various factors. The prices are also increasing. So we are assessing the damage according to the prevailing prices. For example, in 1954 when we were assessing the damage, the average price level was much lower than the present level. For example, we are assessing the cost of houses, the cost of animals that had perished, the cost of crop damaged and the property damaged. All that has gone up and that is why the figures have become very staggering now.

Efforts are being made to find out a solution for prevention of these floods or for controlling the floods because prevention is not physically possible. We are just pitched against nature. For that purpose a National Commission on Floods has been organised. They have been asked to go into the

[Shri Surjit Singh Barnala]

various matters to evolve a co-ordinated, integrated and scientific approach to the flood control problems and draw up a national plan fixing priorities which could be implemented in the near future. The members of this Commission have gone to various States. They have also circulated a questionnaire for eliciting information from all the States. But, unoftrunately, the response is very poor. The Commission has not received replies from most of the States.

They have visited many States. They have already held discussions with officers and also with the Ministers of those States. Because the Chairman is the Governor, he has the advantage of calling, the Ministers also in those Conferences. The response was not as good as he expected.

We are trying to prepare a comprehensive plan and to fix priorities i.e. for which area which type of work could be started.

I myself visited Assam because Brahmaputra has caused heavy..

SHRI K. MALLANNA: Has a comprehensive plan been prepared or not?

SHRI SURJIT SINGH BARNALA: For this plan, questionnaire has been sent to various States for eliciting information and compiling a comprehensive plan. I discussed the matter with the Chief Ministers and various ministers and also the officers. They have different views regarding these embankments. Some said that that should be encouraged and this should be improved and some more embankments should be made. Some people were of the view that the embankments are not necessary. This was their thinking.

We are thinking to fix priorities and to start work. For that I was given some suggestions—that dam should be constructed in all the rivers which fall into Brahmaputra. But dams are to be prepared in other countries which are not friendly and sometimes they are not willing that the dam should be built there. For example, for Bihar, we have to have a dam in Nepal. Sometimes they agree and sometimes they do not agree. Similarly for Assam, most of those rivers come from the neighbouring countries. We cannot do much in that. All the same we have made some proposals to tame these rivers and we are going ahead with it.

t.

SHRI PRASANNBHAI MEHTA: I want to know whether any additional financial assistance will be provided by the Central Government over and above what the State Governments are entitled in accordance with the Sixth Finance Commission? Having in view the inadequacy of the assistance whether any proposal is under consideration to review the assistance to be provided to the States?

I have made one suggestion in regard to the two rivers of my district and I would request the hon. Minister to ask the authorities concerned to examine it.

19 hrs.

SHRI SURJIT SINGH BARNALA: So far as assistance provided is concerned, margin money was Rs. 4 crores 55 lakhs for Gujarat and in addition to that Rs. 10 crores and 43 lakhs have been provided this year. But there is no such proposal or thinking going on that this margin money assistance should be abolished or that some radical change in this form of assistance should be made. No thinking is going on. So far as these two rivulets are concerned, since my hon. friend has made some suggestions. I will have them examined to see how best we can help that area in preventing floods in that area.

श्री उग्रसेन (देवरिया) : क्या मंत्री महोदय इस प्रकार की व्यवस्था करेंगे ताकि विधायकों, एम० पीज और एम एल एज के पास नेशनल फ्लड कमिशन एक मिनी क्वेश्चनेयर भेज दे ताकि हम लोग भी अपने सुझाव दे सकें।

SHRI SURJIT SINGH BARNALA: I will request the Commission to send questionnaires to the Members of Parliament also.

SHRI CHITTA BASU: One question has not been answered. I would request the Minister to let us know the information regarding the North Bengal Flood Control Commission.

SHRI SURJIT SINGH BARNALA: I have to look into it. We did receive some suggestions, but I do not know the details. I will find out.

19.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 8, 1977/Agrahayana 17, 1899 (Saka).